

# *Treaty Series*

---

*Treaties and international agreements  
registered  
or filed and recorded  
with the Secretariat of the United Nations*

---

# *Recueil des Traités*

---

*Traités et accords internationaux  
enregistrés  
ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies*

**Copyright © United Nations 1999  
All rights reserved  
Manufactured in the United States of America**

**Copyright © Nations Unies 1999  
Tous droits réservés  
Imprimé aux Etats-Unis d'Amérique**



## *Treaty Series*

---

*Treaties and international agreements  
registered  
or filed and recorded  
with the Secretariat of the United Nations*

---

VOLUME 1737

---

## *Recueil des Traités*

---

*Traités et accords internationaux  
enregistrés  
ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies  
New York, 1999

*Treaties and international agreements  
registered or filed and recorded  
with the Secretariat of the United Nations*

---

VOLUME 1737

1993

I. Nos. 30322-30330

---

TABLE OF CONTENTS

---

I

*Treaties and international agreements  
registered from 1 October 1993 to 6 October 1993*

	<i>Page</i>
<b>No. 30322. Israel and China:</b>	
Cultural Agreement. Signed at Beijing on 20 May 1993 .....	3
<b>No. 30323. United Nations (United Nations Development Programme) and Tajikistan:</b>	
Basic Agreement concerning assistance by the United Nations Development Programme to the Government of Tajikistan. Signed at New York on 1 October 1993 .....	17
<b>No. 30324. United Nations (United Nations Development Programme) and Turkmenistan:</b>	
Basic Agreement concerning assistance by the United Nations Development Programme to the Government of Turkmenistan. Signed at New York on 5 October 1993 .....	53
<b>No. 30325. Republic of Korea and Italy:</b>	
Convention for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income (with protocol). Signed at Seoul on 10 January 1989 .....	91
<b>No. 30326. Republic of Korea and Italy:</b>	
Agreement concerning the encouragement and the reciprocal protection of investments. Signed at Seoul on 10 January 1989 .....	229
<b>No. 30327. Republic of Korea and Union of Soviet Socialist Republics:</b>	
Agreement on scientific and technological cooperation. Signed at Moscow on 14 December 1990 .....	265

*Traités et accords internationaux  
enregistrés ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies*

VOLUME 1737

1993

1. N<sup>os</sup> 30322-30330

TABLE DES MATIÈRES

1

*Traités et accords internationaux  
enregistrés du 1<sup>er</sup> octobre 1993 au 6 octobre 1993*

	<i>Pages</i>
<b>N<sup>o</sup> 30322. Israël et Chine :</b>	
Accord culturel. Signé à Beijing le 20 mai 1993 .....	3
<b>N<sup>o</sup> 30323. Organisation des Nations Unies (Programme des Nations Unies pour le développement) et Tadjikistan :</b>	
Accord de base relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement tadjik. Signé à New York le 1 <sup>er</sup> octobre 1993 .....	17
<b>N<sup>o</sup> 30324. Organisation des Nations Unies (Programme des Nations Unies pour le développement) et Turkménistan :</b>	
Accord de base relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement turkmène. Signé à New York le 5 octobre 1993 .....	53
<b>N<sup>o</sup> 30325. République de Corée et Italie :</b>	
Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu (avec protocole). Signée à Séoul le 10 janvier 1989 .....	91
<b>N<sup>o</sup> 30326. République de Corée et Italie :</b>	
Accord relatif à l'encouragement et à la protection réciproque des investissements. Signé à Séoul le 10 janvier 1989 .....	229
<b>N<sup>o</sup> 30327. République de Corée et Union des Républiques socialistes soviétiques :</b>	
Accord de coopération scientifique et technologique. Signé à Moscou le 14 décembre 1990 .....	265

	<i>Page</i>
<b>No. 30328. Republic of Korea and Union of Soviet Socialist Republics:</b>	
Agreement on cooperation in the field of fisheries. Signed at Moscow on 16 September 1991.....	279
<b>No. 30329. Republic of Korea and Russian Federation:</b>	
Memorandum of Understanding on the issuance of visas. Signed at Seoul on 18 March 1992.....	307
<b>No. 30330. Republic of Korea and Russian Federation:</b>	
Consular Convention. Signed at Seoul on 18 March 1992.....	329
<b>ANNEX A. <i>Ratifications, accessions, subsequent agreements, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations</i></b>	
<b>No. 8048. Charter of the Organization of Central American States (OCAS). Signed at Panama City, on 12 December 1962:</b>	
Ratification by Guatemala of the Protocol amending the above-mentioned Charter, signed at Tegucigalpa on 13 December 1991.....	458
<b>No. 9159. International Convention on Load Lines, 1966. Done at London, on 5 April 1966:</b>	
Succession by Slovenia and accession by Thailand.....	459
<b>No. 14097. International Convention on Civil Liability for Oil Pollution Damage. Concluded at Brussels on 29 November 1969:</b>	
Accessions by Kenya and Saudi Arabia.....	460
Accessions by the Republic of Korea and Saudi Arabia of the Protocol of 1976 to the above-mentioned Convention.....	461
<b>No. 14668. International Covenant on Civil and Political Rights. Adopted by the General Assembly of the United Nations on 16 December 1966:</b>	
Objections by various countries to reservations, understandings and declarations made by the United States of America upon ratification.....	462
Notification by the Russian Federation under article 4.....	467
<b>No. 15705. Convention on Road Traffic. Concluded at Vienna on 8 November 1968:</b>	
Notification by Estonia under article 45 (4).....	472

	<i>Pages</i>
<b>N° 30328. République de Corée et Union des Républiques socialistes soviétiques :</b>	
Accord relatif à la coopération dans le domaine de la pêche. Signé à Moscou le 16 septembre 1991.....	279
<b>N° 30329. République de Corée et Fédération de Russie :</b>	
Mémorandum d'accord sur la délivrance de visas. Signé à Séoul le 18 mars 1992.....	307
<b>N° 30330. République de Corée et Fédération de Russie :</b>	
Convention consulaire. Signée à Séoul le 18 mars 1992.....	329
 <b>ANNEXE A. <i>Ratifications, adhésions, accords ultérieurs, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies</i></b>	
<b>N° 8048. Charte de l'Organisation des États d'Amérique centrale (ODECA). Signée à Panama, le 12 décembre 1962 :</b>	
Ratification par le Guatemala du Protocole modifiant la Charte susmentionnée, signé à Tegucigalpa le 13 décembre 1991.....	458
<b>N° 9159. Convention internationale de 1966 sur les lignes de charge. Faite à Londres, le 5 avril 1966 :</b>	
Succession de la Slovaquie et adhésion de la Thaïlande.....	459
<b>N° 14097. Convention internationale sur la responsabilité civile pour les dommages dus à la pollution par les hydrocarbures. Conclue à Bruxelles le 29 novembre 1969 :</b>	
Adhésions du Kenya et de l'Arabie saoudite.....	460
Adhésions de la République de Corée et de l'Arabie saoudite au Protocole de 1976 à la Convention susmentionnée.....	461
<b>N° 14668. Pacte international relatif aux droits civils et politiques. Adopté par l'Assemblée générale des Nations Unies le 16 décembre 1966 :</b>	
Objections de divers pays aux réserves, déclarations interprétatives et déclarations formulées par les États-Unis d'Amérique lors de la ratification.....	462
Notification de la Fédération de Russie en vertu de l'article 4.....	467
<b>N° 15705. Convention sur la circulation routière. Conclue à Vienne le 8 novembre 1968 :</b>	
Notification de l'Estonie en vertu du paragraphe 4 de l'article 45.....	472

	<i>Page</i>
<b>No. 15824. Convention on the international regulations for preventing collisions at sea, 1972. Concluded at London on 20 October 1972:</b>	
Successions by Croatia and Slovenia and accessions by Kenya, Congo and Ukraine.....	473
<b>No. 17146. International Convention on the establishment of an international fund for compensation for oil pollution damage. Concluded at Brussels on 18 December 1971:</b>	
Accessions by the Republic of Korea, Kenya and Morocco.....	474
<b>No. 18961. International Convention for the Safety of Life at Sea, 1974. Concluded at London on 1 November 1974:</b>	
Accession by Malawi.....	475
<b>No. 21264. International Convention on tonnage measurement of ships, 1969. Concluded at London on 23 June 1969:</b>	
Accession by Kenya .....	476
<b>No. 21886. Protocol relating to intervention on the high seas in cases of pollution by substances other than oil, 1973. Concluded at London on 2 November 1973:</b>	
Succession by Slovenia .....	477
<b>No. 22376. International Coffee Agreement, 1983. Adopted by the International Coffee Council on 16 September 1982:</b>	
Fourth extension of the above-mentioned Agreement, as modified and extended ....	478
<b>No. 22484. Protocol of 1978 relating to the International Convention for the prevention of pollution from ships, 1973. Concluded at London on 17 February 1978:</b>	
Accessions by Kenya and Cuba .....	488
Acceptances by Kenya of Optional Annexes III and V to the above-mentioned International Convention of 1973.....	489
<b>No. 23001. International Convention on standards of training, certification and watchkeeping for seafarers, 1978. Concluded at London on 7 July 1978:</b>	
Accessions by Kenya, Romania and Malawi.....	490
<b>No. 23489. International Convention on maritime search and rescue, 1979. Concluded at Hamburg on 27 April 1979:</b>	
Accessions by Spain and Ukraine.....	491
<b>No. 24635. Convention on limitation of liability for maritime claims, 1976. Concluded at London on 19 November 1976:</b>	
Accession by Croatia.....	492



	<i>Pages</i>
<b>N° 15824. Convention sur le règlement international de 1972 pour prévenir les abordages en mer. Conclue à Londres le 20 octobre 1972 :</b>	
Successions de la Croatie et de la Slovénie et adhésions du Kenya, du Congo et de l'Ukraine .....	473
<b>N° 17146. Convention internationale portant création d'un fonds international d'indemnisation pour les dommages dus à la pollution par les hydrocarbures. Conclue à Brnxelles le 18 décembre 1971 :</b>	
Adhésions de la République de Corée, du Kenya et du Maroc .....	474
<b>N° 18961. Convention internationale de 1974 pour la sauvegarde de la vie humaine en mer. Conclue à Londres le 1<sup>er</sup> novembre 1974 :</b>	
Adhésion du Malawi .....	475
<b>N° 21264. Convention internationale de 1969 sur le jaugeage des navires. Couclue à Londres le 23 jnin 1969 :</b>	
Adhésion du Kenya.....	476
<b>N° 21886. Protocole de 1973 sur l'intervention en hante mer en cas de pollution par des substances antres que les hydrocarbures. Conclu à Londres le 2 novembre 1973 :</b>	
Succession de la Slovénie.....	477
<b>N° 22376. Accord international de 1983 sur le café. Adopté par le Conseil international du café le 16 septembre 1982 :</b>	
Quatrième prorogation de l'Accord susmentionné, tel que modifié et prorogé.....	483
<b>N° 22484. Protocole de 1978 relatif à la Convention internationale de 1973 pour la prévention de la pollntion par les navires. Conclu à Londres le 17 février 1978 :</b>	
Adhésions du Kenya et de Cuba.....	488
Acceptations par le Kenya des annexes facultatives III et V à la Convention internationale susmentionnée de 1973 .....	489
<b>N° 23001. Convention internationale de 1978 snr les uormes de formation des gens de mer, de délivrance des brevets et de veille. Conclue à Londres le 7 jnillet 1978 :</b>	
Adhésions du Kenya, de la Roumanie et du Malawi .....	490
<b>N° 23489. Convention internationale de 1979 sur la recherche et le sauvetage maritimes. Conclue à Hambourg le 27 avril 1979 :</b>	
Adhésions de l'Espagne et de l'Ukraine.....	491
<b>N° 24635. Convention de 1976 snr la limitation de la responsabilité en matière de créances maritimes. Conclue à Londres le 19 novembre 1976 :</b>	
Adhésion de la Croatie.....	492

	<i>Page</i>
<b>No. 24817. Athens Convention relating to the Carriage of Passengers and their Luggage by Sea, 1974. Concluded at Athens on 13 December 1974:</b>	
Accession by Malawi.....	493
<b>No. 26369. Montreal Protocol on Substances that Deplete the Ozone Layer. Concluded at Montreal on 16 September 1987:</b>	
Ratification by Belgium of the Amendment to the above-mentioned Protocol, adopted at the Second Meeting of the Parties at London on 29 June 1990 .....	494
<b>No. 27531. Convention on the rights of the child. Adopted by the General Assembly of the United Nations on 20 November 1989:</b>	
Ratifications by the Marshall Islands and Antigua and Barbuda.....	495

---

	<i>Pages</i>
<b>N° 24817. Convention d'Athènes de 1974 relative au transport par mer de passagers et de leurs bagages. Conclue à Athènes le 13 décembre 1974 :</b>	
Adhésion du Malawi .....	493
<b>N° 26369. Protocole de Montréal relatif à des substances qui appauvrissent la couche d'ozone. Conclu à Montréal le 16 septembre 1987 :</b>	
Ratification par la Belgique de l'Amendement au Protocole susmentionné, adopté à la deuxième Réunion des Parties à Londres le 29 juin 1990 .....	494
<b>N° 27531. Convention relative aux droits de l'enfant. Adoptée par l'Assemblée générale des Nations Unies le 20 novembre 1989 :</b>	
Ratifications des Iles Marshall et d'Antigua-et-Barbuda .....	495

---

## NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

\*  
\* \*

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

---

## NOTE DU SÉCRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou d'« accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

\*  
\* \*

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

# I

## *Treaties and international agreements*

*registered*

*from 1 October 1993 to 6 October 1993*

*Nos. 30322 to 30330*

---

## *Traités et accords internationaux*

*enregistrés*

*du 1<sup>er</sup> octobre 1993 au 6 octobre 1993*

*N<sup>os</sup> 30322 à 30330*



**No. 30322**

—

**ISRAEL  
and  
CHINA**

**Cultural Agreement. Signed at Beijing on 20 May 1993**

*Authentic texts: Hebrew, Chinese and English.*

*Registered by Israel on 1 October 1993.*

—————

**ISRAËL  
et  
CHINE**

**Accord culturel. Signé à Beijing le 20 mai 1993**

*Textes authentiques : hébreu, chinois et anglais.*

*Enregistré par Israël le 1<sup>er</sup> octobre 1993.*

סעיף 10

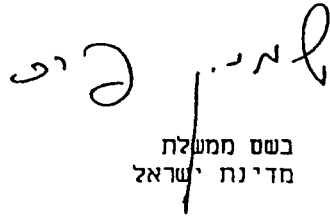
הסכם זה ייכנס לתוקף בתאריך ההודעה האחרונה המאשרת שכל אחד מן הצדדים המתקשרים השלים את ההליכים הפנימיים הנוגעים לעניין לכניסת ההסכם לתוקף.

ההסכם יהיה בתוקף לתקופה של 5 שנים. לאחר מכן יחודש אוטומטית לתקופות נוספות של 5 שנים כל אחת, אלא אם כן יודיע אחד הצדדים המתקשרים לצד האחר בכתב, (בצינורות הדיפלומטיים), 6 חודשים לפני תום התקופה, על כוונתו להביא את ההסכם לידי סיום.

נעשה ב- ה'תשנ"ג ביום כ"א חשנ"ג שהינו ה- 20 אדר 1993 בשני עותקים, בעברית, בסנית ובאנגלית ולשלושת הנוסחים דין מקור שווה. במקרה של הבדלי פרשנות, יכריע הנוסח האנגלי.



בשם ממשלת הרפובליקה  
העממית של סין



בשם ממשלת  
מדינת ישראל



### סעיף 6

הצדדים המתקשרים מסכימים לקיים תוכנית לחילופין ולשיתוף פעולה בתחומי העיתונות, השידור, הטלוויזיה והקולנוע.

### סעיף 7

הצדדים המתקשרים מסכימים לקיים תוכנית חילופין בתחום מדעי החברה, לרבות חילופי ביקורים וסיבובי הרצאות של מומחים במדעים הללו וחומר הנוגע לעניין.

### סעיף 8

הצדדים המתקשרים מעודדים חילופין ושיתוף פעולה בין ספריות ומוזיאונים לאומיים וגנזכי המדינה של שתי המדינות.

### סעיף 9

לשם יישום הסכם זה, תוקם ועדה משותפת שבה יהיו חברים נציגי שני הצדדים. הוועדה המשותפת תתכנס מדי שנתיים, בכייג'ינג ובירושלים לסירוגין.

הוועדה המשותפת:

- תקבע סדרי עדיפויות לשיתוף פעולה בתחום התרבות;
- תבחן בעיות העשויות להתעורר במהלך יישום הסכם זה או כתוצאה ממנו;
- תפתח תוכניות מוגדרות לשיתוף פעולה דו-צדדי לתקופת השנתיים הקרובה;
- תקבע את הבחינות הכספיות של תוכניות שיתוף הפעולה.

1. חילופי ביקורים של סופרים ואמנים;
2. חילופי סיורים של אמני נמה, בודדים או בקבוצות;
3. הצגת תערוכות של תרבות ואמנות זה בארצו של זה.

### סעיף 3

הצדדים המתקשרים מסכימים לקיים תוכניות החילופין ושיתוף הפעולה הבאות בתחום החינוך:

1. חילופי ביקורים לימודיים וסיבובי הרצאות של מרצים, מלומדים ומומחים אחרים בתחום הנ"ל;
2. הענקת מלגות לסטודנטים מהצד האחר לפי הצרכים והאפשרויות, ועידוד סטודנטים המממנים בעצמם את לימודיהם ללמוד כל אחד בארצו של האחר;
3. הקלה על יצירת קשרים ושיתוף פעולה ישיר בין מוסדות להשכלה גבוהה של שתי המדינות.
4. עידוד חילופי ספרי לימוד, ספרים חינוכיים וחומר חינוכי אחר בין מוסדות החינוך של שתי המדינות;
5. עידוד העתחפות של מלומדים או מומחים ממדינה אחת במפגשים אקדמאיים בינלאומיים המתקיימים במדינה האחרת, והקלה עליה.

### סעיף 4

הצדדים המתקשרים מסכימים לתרגם ולהוציא לאור יצירות מופת של ספרות ואמנות של המדינה האחרת, ולקיים חילופי ספרים, כתבי עת, וחומר אמנותי וחינוכי אחר.

### סעיף 5

הצדדים המתקשרים מסכימים לעודד את הקשרים ושיתוף הפעולה בין ארגוני ספורט של שתי המדינות. הם ישלחו, בהתאם לצרכיהם ולאפשרויותיהם, אתלטים, מאמנים ונבחרות ספורט, זה לארצו של זה, לביקורים ידידותיים ולתחרויות, ועל מנת שכל צד יתוודע אל שיטותיו של האחר.

[HEBREW TEXT — TEXTE HÉBREU]

הסכם תרבות

ב י 1

ממשלת מדינת ישראל

ל ב י 1

ממשלת הרפובליקה העממית של סין

ממשלת מדינת ישראל וממשלת הרפובליקה העממית של סין, להלן  
"הצדדים המתקשרים",

מתוך כוונה לחזק את הקשרים הידידותיים ביניהן ולעודד חילופין  
בין שתי הארצות בתחום התרבות,

החליטו לחתום על ההסכם הנוכחי, שהוראותיו הן כלהלן:

סעיף 1

הצדדים המתקשרים מסכימים, בהתאם לעקרונות השוויון והתועלת  
ההדדית, לעודד חילופין ושיתוף פעולה ביניהם בתחומי התרבות,  
החינוך, הספורט, ההוצאה לאור, העיתונות והשידור.

סעיף 2

הצדדים המתקשרים מסכימים לקיים קשרי חילופין ושיתוף פעולה  
בתחומי התרבות והאמנות בדרכים הבאות:

[CHINESE TEXT — TEXTE CHINOIS]

## 以色列国政府和中华人民共和国政府 文化协定

以色列国政府和中华人民共和国政府(以下简称缔约双方),为加强两国间的友好关系和促进两国在文化领域的交流,决定缔结本协定。条文如下:

### 第一条

缔约双方同意根据平等互利的原则,发展两国在文化、教育、体育、出版、新闻和广播等方面的交流和合作。

### 第二条

缔约双方同意在文化艺术方面按下列方式进行交流和合作:

- 一、互派作家、艺术家访问;
- 二、互派艺术团体和个人访问演出;
- 三、相互举办文化艺术展览。

### 第三条

缔约双方同意在教育方面按下列方式进行交流和合作:

- 一、互派教师、学者和专家进行访问、考察、教学;
- 二、根据需要与可能,相互提供奖学金名额,并鼓励派遣自费留学生;
- 三、促进并支持两国高等院校之间建立直接的校际联系和合作;
- 四、鼓励两国教育机构交换教科书及教育方面的图书、资料;

五、鼓励对方国家的学者或专家参加在本国召开的国际学术会议，并尽可能为此提供便利。

#### 第四条

缔约双方同意相互翻译、出版对方的优秀文学艺术作品，交换文化艺术方面的书刊和资料。

#### 第五条

缔约双方同意鼓励两国体育机构间的联系和合作，根据需  
要和可能，双方互派运动员、教练员和体育队进行友好访问和  
比赛，以利于互相了解对方的技术。

#### 第六条

缔约双方同意在新闻、广播、电视和电影方面进行交流和  
合作。

#### 第七条

缔约双方同意在社会科学方面进行交流，包括双方互派这  
些学科的专家访问、讲学和交换资料等。

#### 第八条

缔约双方支持两国的图书馆和博物馆及国家档案馆之间建  
立交流合作关系。

#### 第九条

为了保证本协定的实施，由缔约双方代表组成一个联合委  
员会，该联合委员会每两年轮流在北京和耶路撒冷会晤一次。  
联合委员会将：

- 决定文化合作的有关事宜；
- 就本协定执行过程中将会出现的问题或执行本协定而引发的问题进行讨论；
- 促进在未来两年内双边合作中具体项目的实施；
- 决定合作项目的经费问题。

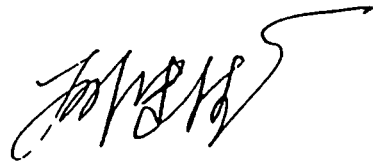
### 第十条

本协定自缔约双方完成各自国内法律程序并相互通知之日起生效，有效期为五年。如缔约任何一方在期满前六个月未以书面通知另一方要求终止本协定，则本协定将自动延长五年，并依此法顺延。

本协定于一九九三年五月二十日，即五七五三年五月二十日在北京签订，一式两份，每份都用中文、希伯来文和英文写成，三种文本同等作准。如果出现解释上的分歧，则以英文本为准。



以色列国  
政府代表



中华人民共和国  
政府代表

## CULTURAL AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE STATE OF ISRAEL AND THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF CHINA

The Government of the People's Republic of China and the Government of the State of Israel, hereinafter referred to as the Contracting Parties,

With a view to strengthening their friendly relations and promoting exchanges between the two countries in the spheres of culture,

Have decided to conclude the present Agreement, the provisions of which are as follows:

### Article 1

The Contracting Parties agree, in accordance with the principles of equality and mutual benefit, to promote exchanges and cooperation between the two countries in the fields of culture, education, sports, publication, the press and broadcasting.

### Article 2

The Contracting Parties agree to have exchanges and cooperate in the fields of culture and art in the following ways:

1. Exchange visits of writers and artists;
2. Exchange tours by individuals or troupes of performing artists;
3. Hold exhibitions on culture and art in each other's country.

### Article 3

The Contracting Parties agree to undertake the following programme of exchanges and cooperation in the field of education:

1. Exchange of visits of study and lecture tours by lecturers, scholars and other experts in that field;
2. Grant scholarships to each other's students according to needs and possibilities and encourage self-paid students to study in each other's country;
3. Facilitate the establishment of direct contacts and cooperation between institutions of higher learning of the two countries;
4. Encourage the exchange of textbooks, educational books and other educational material between the educational institutions of the two countries;

<sup>1</sup> Came into force on 29 August 1993, the date of the last of the notifications by which the Contracting Parties informed each other (on 28 and 29 August 1993) of the completion of the relevant internal procedures, in accordance with article 10.

5. Encourage and facilitate the attendance by scholars or experts of one country at international academic meetings held in the other country.

#### Article 4

The Contracting Parties agree to translate and publish outstanding works of literature and art of the other country, exchange books, magazines and other material on culture and art.

#### Article 5

The Contracting Parties agree to encourage the contacts and cooperation between sports organizations of the two countries. They shall send, according to their needs and possibilities, athletes, coaches and sports teams to each other's country for friendly visits and competitions and for the purpose of becoming acquainted with each other's techniques.

#### Article 6

The Contracting Parties agree to undertake a programme of exchanges and cooperation in the fields of the press, broadcasting, television and cinema.

#### Article 7

The Contracting Parties agree to undertake a programme of exchanges in the field of the social sciences, including the exchange of visits and lecture tours by experts on those sciences and relevant material.

#### Article 8

The Contracting Parties encourage exchanges and cooperation between national libraries and museums and State archives of the two countries.

#### Article 9

For the implementation of this Agreement a Joint Commission comprising of representatives of both Parties shall be established. The Mixed Commission shall convene every two years, alternately in Beijing and Jerusalem. The Joint Commission shall:

- determine priorities of cultural cooperation;
- study problems that may arise during or as a result of the implementation of this Agreement;
- develop specific programmes of bilateral cooperation for the forthcoming two year period.
- determine the financial aspects of the programmes of cooperation.

#### Article 10

The present Agreement shall enter into force on the date of the latter notification confirming the fulfilment by either Contracting Party of its relevant internal procedures for the entering into force of the Agreement.



The Agreement shall be in force for a period of five years, automatically renewable for additional periods of five years each unless one of the Contracting Parties notifies the other in writing, six months before the date of expiration of its intention to terminate the Agreement.

Done at *Beijing*.....this..20.....day of..May....1993 which corresponds to the ..21..day of..Iyar...5753, in duplicate, in the Chinese, Hebrew and English languages, all texts being equally authentic. In case of divergency of interpretation, the English text shall prevail.

For the Government  
of the State of Israel:

 <sup>1</sup>

For the Government  
of the People's Republic of China:

 <sup>2</sup>

---

<sup>1</sup> Shimon Peres.

<sup>2</sup> Liu Zhonede.

[TRADUCTION — TRANSLATION]

## ACCORD<sup>1</sup> CULTUREL ENTRE LE GOUVERNEMENT DE L'ÉTAT D'ISRAËL ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE CHINE

Le Gouvernement de la République populaire de Chine et le Gouvernement de l'Etat d'Israël, ci-après dénommés « les Parties contractantes »,

Soucieux de renforcer leurs relations d'amitié et d'encourager les échanges entre les deux pays en matière culturelle,

Ont décidé de conclure le présent Accord, dont les dispositions sont les suivantes :

### *Article premier*

Les Parties contractantes conviennent d'encourager, conformément aux principes de l'égalité et de l'avantage mutuel, les échanges et la coopération entre les deux pays dans les domaines de la culture, de l'éducation, des sports, des publications, de la presse et de la radiodiffusion.

### *Article 2*

Les Parties contractantes conviennent de procéder à des échanges et de coopérer dans les domaines de la culture et de l'art sous les formes suivantes :

1. Echange de visites d'écrivains et d'artistes;
2. Echange de tournées artistiques (artistes individuels ou ensembles);
3. Organisation sur le territoire de chaque Partie d'expositions sur la culture et l'art de l'autre Partie.

### *Article 3*

Les Parties contractantes conviennent de mettre en œuvre un programme d'échanges et de coopération dans le domaine de l'éducation dans le cadre duquel elles :

1. Echangeront des visites d'études et des tournées de conférences faisant appel à des conférenciers, chercheurs et autres experts en la matière;
2. Accorderont des bourses à des étudiants de l'autre pays, compte tenu des besoins et des possibilités, et encourageront des étudiants financièrement autonomes à étudier dans l'autre pays;
3. Faciliteront l'établissement de contacts directs et d'une coopération entre les organismes d'enseignement supérieur des deux pays;
4. Encourageront l'échange de manuels, d'ouvrages éducatifs et autre matériel d'enseignement entre les établissements d'enseignement des deux pays;

<sup>1</sup> Entré en vigueur le 29 août 1993, date de la dernière des notifications par lesquelles les Parties contractantes se sont informées (les 28 et 29 août 1993) de l'accomplissement des procédures internes requises, conformément à l'article 10.

5. Encourageront et faciliteront la participation de leurs chercheurs et experts aux réunions scientifiques internationales tenues dans l'autre pays.

*Article 4*

Les Parties contractantes conviennent d'assurer la traduction et la publication des œuvres littéraires et artistiques majeures de l'autre pays et d'échanger des livres, périodiques et autres productions culturelles et artistiques.

*Article 5*

Les Parties contractantes conviennent d'encourager les contacts et la coopération entre les organisations sportives des deux pays. Elles s'enverront mutuellement, compte tenu des besoins et des possibilités, des athlètes, entraîneurs et équipes sportives pour des rencontres amicales et des compétitions et afin d'observer les techniques de l'autre pays.

*Article 6*

Les Parties contractantes conviennent de mettre en œuvre un programme d'échanges et de coopération dans le domaine de la presse, de la radiodiffusion, de la télévision et du cinéma.

*Article 7*

Les Parties contractantes conviennent de mettre en œuvre un programme d'échanges dans le domaine des sciences sociales, comportant l'échange de visites et de tournées de conférences faisant appel à des spécialistes de ces sciences, ainsi que l'échange de documentation pertinente.

*Article 8*

Les Parties contractantes encourageront les échanges et la coopération entre les bibliothèques nationales, musées nationaux et archives d'Etat des deux pays.

*Article 9*

Aux fins de la mise en œuvre du présent Accord, une Commission mixte composée de représentants des deux Parties sera établie. La Commission mixte se réunira une fois tous les deux ans, alternativement à Beijing et à Jérusalem. La Commission mixte :

- Définira les priorités de la coopération culturelle;
- Etudiera les problèmes qui pourront surgir dans le cadre ou par suite de la mise en œuvre du présent Accord;
- Elaborera des programmes de coopération bilatérale dans des domaines spécifiques pour les deux ans à venir;
- Déterminera les éléments financiers des programmes de coopération.

*Article 10*

Le présent Accord entrera en vigueur à la date de la plus récente des notifications confirmant l'accomplissement, par chacune des Parties contractantes, des formalités internes requises pour l'entrée en vigueur de l'Accord.

Le présent Accord entrera en vigueur pour une période de cinq ans et sera automatiquement reconduit de cinq ans en cinq ans à moins que l'une des Parties contractantes n'avise l'autre par écrit, six mois avant la date d'expiration de l'Accord, de son intention d'y mettre fin.

FAIT à Beijing le 20 mai 1993, soit le 21<sup>e</sup> jour du mois d'Iyar 5753, en double exemplaire en langues hébraïque, chinoise et anglaise, tous les textes faisant également foi. En cas de divergence d'interprétation, le texte anglais primera.

Pour le Gouvernement  
de l'Etat d'Israël :

SHIMON PERES

Pour le Gouvernement  
de la République populaire de Chine :

LIU ZHONEDÉ

---

**No. 30323**

---

**UNITED NATIONS  
(UNITED NATIONS DEVELOPMENT PROGRAMME)  
and  
TAJIKISTAN**

**Basic Agreement concerning assistance by the United Nations  
Development Programme to the Government of Tajiki-  
stan. Signed at New York on 1 October 1993**

*Authentic texts: English and Russian.*

*Registered ex officio on 1 October 1993.*

---

**ORGANISATION DES NATIONS UNIES  
(PROGRAMME DES NATIONS UNIES  
POUR LE DÉVELOPPEMENT)  
et  
TADJIKISTAN**

**Accord de base relatif à une assistance du Programme des  
Nations Unies pour le développement au Gouvernement  
tadjik. Signé à New York le 1<sup>er</sup> octobre 1993**

*Textes authentiques : anglais et russe.*

*Enregistré d'office le 1<sup>er</sup> octobre 1993.*

## AGREEMENT<sup>1</sup> BETWEEN THE REPUBLIC OF TAJIKISTAN AND THE UNITED NATIONS DEVELOPMENT PROGRAMME

---

**WHEREAS** the General Assembly of the United Nations has established the United Nations Development Programme (hereinafter called the UNDP) to support and supplement the national efforts of developing countries at solving the most important problems of their economic development and to promote social progress and better standards of life; and

**WHEREAS** the Government of the Republic of Tajikistan wishes to request assistance from the UNDP for the benefit of its people;

**NOW THEREFORE** the Government and the UNDP (hereinafter called the Parties) have entered into this Agreement in a spirit of friendly co-operation.

### Article I Scope of this Agreement

1. This Agreement embodies the basic conditions under which the UNDP and its Executing Agencies shall assist the Government in carrying out its development projects, and under which such UNDP-assisted projects shall be executed. It shall apply to all such UNDP assistance and to such Project Documents or other instruments (hereinafter called Project Documents) as the Parties may conclude to define the particulars of such assistance and the respective responsibilities of the Parties and the Executing Agency hereunder in more detail in regard to such projects.

2. Assistance shall be provided by the UNDP under this Agreement only in response to requests submitted by the Government and approved by the UNDP. Such assistance shall be made available to the Government, or to such entity as the Government may designate, and shall be furnished and received in accordance with the relevant and applicable resolutions and decisions of the competent UNDP organs, and subject to the availability of the necessary funds to the UNDP.

### Article II Forms of Assistance

1. Assistance which may be made available by the UNDP to the Government under this Agreement may consist of:

(a) The services of advisory experts and consultants, including consultant firms or organizations, selected by and responsible to, the UNDP or the Executing Agency concerned;

---

<sup>1</sup> Came into force on 1 October 1993 by signature, in accordance with article XIII (1).

(b) The services of operational experts selected by the Executing Agency, to perform functions of an operational, executive or administrative character as civil servants of the Government or as employees of such entities as the Government may designate under Article 1, paragraph 2, hereof:

(c) The services of members of the United Nations Volunteers (hereinafter called volunteers);

(d) Equipment and supplies not readily available in the Republic of Tajikistan (hereinafter called the country);

(e) Seminars, training programmes, demonstration projects, expert working groups and related activities;

(f) Scholarships and fellowships, or similar arrangements under which candidates nominated by the Government and approved by the Executing Agency concerned may study or receive training; and

(g) Any other form of assistance which may be agreed upon by the Government and the UNDP.

2. Requests for assistance shall be presented by the Government to the UNDP through the UNDP resident representative in the country (referred to in paragraph 4(a) of this Article), and in the form and in accordance with procedures established by the UNDP for such requests. The Government shall provide the UNDP with all appropriate facilities and relevant information to appraise the request, including an expression of its intent with respect to the follow-up of investment-oriented projects.

3. Assistance may be provided by the UNDP to the Government either directly, with such external assistance as it may deem appropriate, or through an Executing Agency, which shall have primary responsibility for carrying out UNDP assistance to the project and which shall have the status of an independent contractor for this purpose. Where assistance is provided by the UNDP directly to the Government, all references in this Agreement to an Executing Agency shall be construed to refer to the UNDP, unless clearly inappropriate from the context.

4. (a) The UNDP may maintain a permanent mission, headed by a resident representative, in the country to represent the UNDP therein and be the principal channel of communication with the Government on all Programme matters. The resident representative shall have full responsibility and ultimate authority, on behalf of the UNDP Administrator, for the UNDP programme in all its aspects in the country, and shall be team leader in regard to such representatives of other United Nations organizations as may be posted in the country, taking into account their professional competence and their relations with appropriate organs of the Government. The resident representative shall maintain liaison on behalf of the

Programme with the appropriate organs of the Government, including the Government's co-ordinating agency for external assistance, and shall inform the Government of the policies, criteria and procedures of the UNDP and other relevant programmes of the United Nations. He shall assist the Government, as may be required, in the preparation of UNDP country programme and project requests, as well as proposals for country programme or project changes, assure proper co-ordination of all assistance rendered by the UNDP through various Executing Agencies or its own consultants, assist the Government, as may be required, in co-ordinating UNDP activities with national, bilateral and multilateral programmes within the country, and carry out such other functions as may be entrusted to him by the Administrator or by an Executing Agency.

(b) The UNDP mission in the country shall have such other staff as the UNDP may deem appropriate to its proper functioning. The UNDP shall notify the Government from time to time of the names of the members, and of the families of the members, of the mission, and of changes in the status of such persons.

### Article III Execution of Projects

1. The Government shall remain responsible for its UNDP-assisted development projects and the realization of their objectives as described in the relevant Project Documents, and shall carry out such parts of such projects as may be stipulated in the provisions of this Agreement and such Project Documents. The UNDP undertakes to complement and supplement the Government's participation in such projects through assistance to the Government in fulfilling its intent with respect to investment follow-up. The Government shall inform UNDP of the Government Cooperating Agency directly responsible for the Government's participation in each UNDP-assisted project. Without prejudice to the Government's overall responsibility for its projects, the Parties may agree that an Executing Agency shall assume primary responsibility for execution of a project in consultation and agreement with the Cooperating Agency, and any arrangements to this effect shall be stipulated in the project Work Plan forming part of the Project Document together with arrangements, if any, for transfer of such responsibility, in the course of project execution, to the Government or to an entity designated by the Government.

2. Compliance by the Government with any prior obligations agreed to be necessary or appropriate for UNDP assistance to a particular project shall be a condition of performance by the UNDP and the Executing Agency of their responsibilities with respect to that project. Should provision of such assistance be commenced before such prior obligations have been met, it may be terminated or suspended without notice and at the discretion of the UNDP.



3. Any agreement between the Government and an Executing Agency concerning the execution of a UNDP-assisted project or between the Government and an operational expert shall be subject to the provisions of this Agreement.

4. The Cooperating Agency shall as appropriate and in consultation with the Executing Agency assign a full-time director for each project who shall perform such functions as are assigned to him by the Cooperating Agency. The Executing Agency shall as appropriate and in consultation with the Government appoint a Chief Technical Adviser or Project Coordinator responsible to the Executing Agency to oversee the Executing Agency's participation in the project at the project level. He shall supervise and coordinate activities of experts and other Executing Agency personnel and be responsible for the on-the-job training of national Government counterparts. He shall be responsible for the management and efficient utilization of all UNDP-financed inputs, including equipment provided to the project.

5. In the performance of their duties, advisory experts, consultants and volunteers shall act in close consultation with the Government and with persons or bodies designated by the Government, and shall comply with such instructions from the Government as may be appropriate to the nature of their duties and the assistance to be given and as may be mutually agreed upon between the UNDP and the Executing Agency concerned and the Government. Operational experts shall be solely responsible to, and be under the exclusive direction of, the Government or the entity to which they are assigned, but shall not be required to perform any functions incompatible with their international status or with the purposes of the UNDP or of the Executing Agency. The Government undertakes that the commencing date of each operational expert in its service shall coincide with the effective date of his contract with the Executing Agency concerned.

6. Recipients of fellowships shall be selected by the Executing Agency. Such fellowships shall be administered in accordance with the fellowship policies and practices of the Executing Agency.

7. Technical and other equipment, materials, supplies and other property financed or provided by the UNDP shall belong to the UNDP unless and until such time as ownership thereof is transferred, on terms and conditions mutually agreed upon between the Government and the UNDP, to the Government or to an entity nominated by it.

8. Patent rights, copyright rights, and other similar rights to any discoveries or work resulting from UNDP assistance under this Agreement shall belong to the UNDP. Unless otherwise agreed by the Parties in each case, however, the Government shall have the right to use any such discoveries or work within the country free of royalty or any charge of similar nature.

**Article IV**  
**Information concerning Projects**

1. The Government shall furnish the UNDP with such relevant reports, maps, accounts, records, statements, documents and other information as it may request concerning any UNDP-assisted projects, its execution or its continued feasibility and soundness, or concerning the compliance by the Government with its responsibilities under this Agreement or Project Documents.
2. The UNDP undertakes that the Government shall be kept currently informed of the progress of its assistance activities under this Agreement. Either party shall have the right, at any time, to observe the progress of operations on UNDP-assisted projects.
3. The Government shall, subsequent to the completion of a UNDP-assisted project, make available to the UNDP at its request information as to benefits derived from and activities undertaken to further the purposes of that project, including information necessary or appropriate to its evaluation or to evaluation of UNDP assistance, and shall consult with and permit observation by the UNDP for this purpose.
4. Any information or material which the Government is required to provide to the UNDP under this Article shall be made available by the Government to an Executing Agency at the request of the Executing Agency concerned.
5. The Parties shall consult each other regarding the publication, as appropriate, of any information relating to any UNDP-assisted project or to benefits derived therefrom. However, any information relating to any investment-oriented project may be released by the UNDP to potential investors, unless and until the Government has requested the UNDP in writing to restrict the release of information relating to such project.

**Article V**  
**Participation and Contribution of Government**  
**in Execution of Project**

1. In fulfillment of the Government's responsibility to participate and co-operate in the execution of the projects assisted by the UNDP under this Agreement, it shall contribute the following in kind to the extent detailed in relevant Project Documents:
  - (a) local counterpart professional and other services, including national counterparts to operational experts;
  - (b) land, buildings, and training and other facilities available or produced within the country; and

- (c) equipment, materials and supplies available or produced within the country.

2. Whenever the provision of equipment forms part of UNDP assistance to the Government, the latter shall meet charges relating to customs clearance of such equipment, its transportation from the port of entry to the project site together with any incidental handling or storage and related expenses, its insurance after delivery to the project site, and its installation and maintenance.

3. The Government shall also meet the salaries of trainees and recipients of fellowships during the period of their fellowships.

4. If so provided in the Project Document, The Government shall pay, or arrange to have paid, to the UNDP or an Executing Agency the sums required, to the extent specified in the Project Budget of the Project Document, for the provision of any of the items enumerated in paragraph 1 of this Article whereupon the Executing Agency shall obtain the necessary items and account annually to the UNDP for any expenditures out of payments made under this provision.

5. Moneys payable to the UNDP under the preceding paragraph shall be paid to an account designated for this purpose by the Secretary-General of the United Nations and shall be administered in accordance with the applicable financial regulations of the UNDP.

8.<sup>1</sup> The cost of items constituting the Government's contribution to the project and any sums payable by the Government in pursuance of this Article, as detailed in Project Budgets, shall be considered as estimates based on the best information available at the time of preparation of such Project Budgets. Such sums shall be subject to adjustment whenever necessary to reflect the actual cost of any such items purchased thereafter.

7. The Government shall as appropriate display signs at each project identifying it as one assisted by the UNDP and the Executing Agency.

#### **Article VI**

##### **Assessed programme costs payable in local currency**

1. In addition to the contribution referred to in Article V above, the Government shall assist the UNDP in providing it with assistance by paying or arranging to pay for the following local costs or facilities, in the amounts specified in the relevant Project Document or otherwise determined by the UNDP in pursuance of relevant decisions of its governing bodies:

- (a) The local living costs of advisory experts and consultants assigned to projects in the country;

---

<sup>1</sup> Should read "6" — Doit se lire « 6 ».

- (b) Local administrative and clerical services, including necessary local secretarial help, interpreter-translators, and related assistance;
- (c) Transportation of personnel within the country; and
- (d) Postage and telecommunications for official purposes.

2. The Government shall also pay each operational expert directly the salary, allowances and other related emoluments which would be payable to one of its national if appointed to the post involved. It shall grant an operational expert the same annual and sick leave as the Executing Agency concerned grants its own officials, and shall make any arrangement necessary to permit him to take home leave to which he is entitled under the terms of his service with the Executing Agency concerned. Should his service with the Government be terminated by it under circumstances which give rise to an obligation on the part of an Executing Agency to pay him an indemnity under its contract with him, the Government shall contribute to the cost thereof the amount of separation indemnity which would be payable to a national civil servant or comparable employee of like rank whose service is terminated in the same circumstances.

3. The Government undertakes to furnish in kind the following local services and facilities:

- (a) The necessary office space and other premises;
- (b) Such medical facilities and services for international personnel as may be available to national civil servants;
- (c) Simple but adequately furnished accommodation for international personnel, and the provision of such housing to operational experts under the same conditions as to national civil servants of comparable rank.

4. The Government shall also contribute towards the expenses of maintaining the UNDP mission in the country by paying annually to the UNDP a lump sum mutually agreed between the Parties to cover the following expenditures:

- (a) An appropriate office with equipment and supplies, adequate to serve as local headquarters for the UNDP in the country;
- (b) Appropriate local secretarial and clerical help, interpreters, translators and related assistance;
- (c) Transportation of the resident representative and his staff for official purposes within the country;

- (d) Postage and telecommunications for official purposes; and
- (e) Subsistence for the resident representative and his internationally-recruited staff while in official travel status within the country.

5. The Government shall have the option of providing in kind the facilities referred to in paragraph 4 above, with the exception of items (b) and (e).

6. Moneys payable under the provisions of this article, other than under paragraph 2, shall be paid by the Government and administered by the UNDP in accordance with Article V, paragraph 5.

**Article VII**  
**Relation to assistance from other sources**

In the event that assistance towards the execution of a project is obtained by either Party from other sources, the Parties shall consult each other and the Executing Agency with a view to effective co-ordination and utilization of assistance received by the Government from all sources. The obligations of the Government hereunder shall not be modified by any arrangements it may enter into with other entities co-operating with it in the execution of a project.

**Article VIII**  
**Use of assistance**

The Government shall exert its best efforts to make the most effective use of the assistance provided by the UNDP and shall use such assistance for the purpose for which it is intended. Without restricting the generality of the foregoing, the Government shall take such steps to this end as are specified in the Project Document.

**Article IX**  
**Privileges and Immunities**

1. The Government shall apply to the United Nations and its organs, including the UNDP and UN subsidiary organs acting as UNDP Executing Agencies, their property, funds and assets, and to their officials, including the resident representative and other members of the UNDP mission in the country, the provisions of the Convention on the Privileges and Immunities of the United Nations.<sup>1</sup>

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

2. The Government shall apply to each Specialized Agency acting as an Executing Agency, its property, funds and assets, and to its officials, the provisions of the Convention on the Privileges and Immunities of the Specialized Agencies, including any Annex to the Convention applicable to such Specialized Agency.<sup>1</sup> In case the International Atomic Energy Agency (the IAEA) acts as an Executing Agency, the Government shall apply to its property, funds and assets, and to its officials and experts, the Agreement on the Privileges and Immunities of the IAEA.<sup>2</sup>

3. Members of the UNDP mission in the country shall be granted such additional privileges and immunities as may be necessary for the effective exercise by the mission of its functions.

4. (a) Except as the Parties may otherwise agree in Project Documents relating to specific projects, the Government shall grant all persons, other than Government nationals employed locally, performing services on behalf of the UNDP, a Specialized Agency or the IAEA who are not covered by paragraphs 1 and 2 above the same privileges and immunities as officials of the United Nations, the Specialized Agency concerned or the IAEA under Sections 18, 19 or 18 respectively of the Conventions on the Privileges and Immunities of the IAEA.

(b) For purposes of the instruments on privileges and immunities referred to in the preceding parts of this Article:

(1) All papers and documents relating to a project in the possession or under the control of the persons referred to in sub-paragraph 4 (a) above shall be deemed to be documents belonging to the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be; and

(2) Equipment, materials and supplies brought into or purchased or leased by those persons within the country for purposes of a project shall be deemed to be property of the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be.

5. The expression "persons performing services" as used in Articles IX, X and XIII of this Agreement includes operational experts, volunteers, consultants, and juridical as well as natural persons and their employees. It includes governmental or non-governmental organizations or firms which UNDP may retain, whether as an Executing Agency or otherwise, to execute or to assist in the execution of UNDP assistance to a project, and their employees. Nothing in this Agreement shall be construed to limit the privileges, immunities or facilities conferred upon such organizations or firms or their employees in any other instrument.

<sup>1</sup> United Nations, *Treaty Series*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308, vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; vol. 645, p. 340; vol. 1057, p. 320; vol. 1060, p. 337, and vol. 1482, p. 244.

<sup>2</sup> *Ibid.* vol. 374, p. 147.

**Article X**  
**Facilities for execution of UNDP assistance**

1. The Government shall take any measures which may be necessary to exempt the UNDP, its Executing Agencies, their experts and other persons performing services on their behalf from regulations or other legal provisions which may interfere with operations under this Agreement, and shall grant them such other facilities as may be necessary for the speedy and efficient execution of UNDP assistance. It shall, in particular, grant them the following rights and facilities:

- (a) prompt clearance of experts and other persons performing services on behalf of the UNDP or an Executing Agency;
- (b) prompt issuance without cost of necessary visas, licenses or permits;
- (c) access to the site of work and all necessary rights of way;
- (d) free movement within or to or from the country, to the extent necessary for proper execution of UNDP assistance;
- (e) the most favourable legal rate of exchange;
- (f) any permits necessary for the importation of equipment, materials and supplies, and for their subsequent exportation;
- (g) any permits necessary for importation of property belonging to and intended for the personal use or consumption of officials of the UNDP, its Executing Agencies, or other persons performing services on their behalf, and for the subsequent exportation of such property; and
- (h) prompt release from customs of the items mentioned in sub-paragraphs (f) and (g) above.

2. Assistance under this Agreement being provided for the benefit of the Government and people of Tajikistan, the Government shall bear all risks of operations arising under this Agreement. It shall be responsible for dealing with claims which may be brought by third parties against the UNDP or an Executing Agency, their officials or other persons performing services on their behalf, and shall hold them harmless in respect of claims or liabilities arising from operations under this Agreement. The foregoing provision shall not apply where the Parties and the Executing Agency are agreed that a claim or liability arises from the gross negligence or wilful misconduct of the above-mentioned individuals.

### Article XI

#### Suspension or termination of assistance

1. The UNDP may by written notice to the Government and to the Executing Agency concerned suspend its assistance to any project if in the judgement of the UNDP any circumstance arises which interferes with or threatens to interfere with the successful completion of the project or the accomplishment of its purposes. The UNDP may, in the same or a subsequent written notice, indicate the conditions under which it is prepared to resume its assistance to the project. Any such suspension shall continue until such time as such conditions are accepted by the Government and as the UNDP shall give written notice to the Government and the Executing Agency that it is prepared to resume its assistance.
2. If any situation referred to in paragraph 1 of this Article shall continue for a period of fourteen days after notice thereof and of suspension shall have been given by the UNDP to the Government and the Executing Agency, then at any time thereafter during the continuance thereof, the UNDP may by written notice to the Government and the Executing Agency terminate its assistance to the project.
3. The provisions of this Article shall be without prejudice to any other rights or remedies the UNDP may have in the circumstances, whether under general principles of law or otherwise.

### Article XII

#### Settlement of disputes

1. Any dispute between the UNDP and the Government arising out of or relating to this Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint an arbitrator. The procedure of the arbitration shall be fixed by the arbitrators and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.
2. Any dispute between the Government and an operational expert arising out of or relating to the conditions of his service with the Government may be referred to the Executing Agency providing the operational expert by either the Government or the operational expert involved, and the Executing Agency concerned shall use its good offices to assist them in arriving at a settlement. If the dispute cannot be settled in accordance with the preceding sentence or by other agreed mode of settlement, the matter shall at the request of either Party be submitted to arbitration



following the same provisions as are laid down in paragraph 1 of this Article, except that the arbitrator not appointed by either Party or by the arbitrators of the Parties shall be appointed by the Secretary-General of the Permanent Court of Arbitration.

**Article XIII**  
**General Provisions**

1. This Agreement shall enter into force upon signature. It shall continue in force until terminated under paragraph 3 below.
2. This Agreement may be modified by written agreement between the Parties hereto. Any relevant matter for which no provision is made in this Agreement shall be settled by the Parties in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations. Each Party shall give full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.
3. This Agreement may be terminated by either Party by written notice to the other and shall terminate sixty days after receipt of such notice.
4. The obligations assumed by the Parties under Articles IV (concerning project information) and VIII (concerning the use of assistance) shall survive the expiration or termination of this Agreement. The obligations assumed by the Government under Articles IX (concerning privileges and immunities), X (concerning facilities for project execution) and XII (concerning settlement of disputes) hereof shall survive the expiration or termination of this Agreement to the extent necessary to permit orderly withdrawal of personnel, funds and property of the UNDP and of any Executing Agency, or of any persons performing services on their behalf under this Agreement.

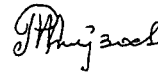
IN WITNESS WHEREOF the undersigned, duly appointed representatives of the United Nations Development Programme and of the Government, respectively, have on behalf of the Parties signed the present Agreement in the Russian and English languages, both texts being equally authentic, at New York, United States of America, this 1st day of October, nineteen hundred and ninety three.

For the United Nations  
Development Programme:



1

For the Government  
of the Republic of Tajikistan:



2

---

<sup>1</sup> Luis Maria Gomez.

<sup>2</sup> Ramazan Mirzoev.

[RUSSIAN TEXT — TEXTE RUSSE]

## СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ РЕСПУБЛИКИ ТАДЖИКИСТАН И ПРОГРАММОЙ РАЗВИТИЯ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ

ПРИНИМАЯ ВО ВНИМАНИЕ, что Генеральная Ассамблея Организации Объединенных Наций создала Программу развития Организации Объединенных Наций (в дальнейшем именуемую "ПРООН"), для того чтобы поддерживать и дополнять национальные усилия, предпринимаемые развивающимися странами с целью решения наиболее существенных проблем их экономического развития, и чтобы оказывать содействие их социальному прогрессу и повышению уровня жизни; и

ПРИНИМАЯ ВО ВНИМАНИЕ, что Правительство Республики Таджикистан (в дальнейшем именуемое "Правительство") хотело бы представить заявку на помощь ПРООН в пользу своего народа;

ПОЭТОМУ Правительство и ПРООН (в дальнейшем именуемые "Стороны"), действуя в духе дружественного сотрудничества, заключили настоящее Соглашение.

### Статья I

#### Сфера применения настоящего Соглашения

1. Настоящее Соглашение включает основные условия, на которых ПРООН и ее учреждения-исполнители будут оказывать Правительству помощь в выполнении его проектов по развитию и на которых такие субсидируемые ПРООН проекты должны осуществляться. Его положения распространяются на любую такую помощь, предоставляемую ПРООН, и на такие документы по проектам и другие документы (в дальнейшем называемые документы по проектам), которые Стороны могут разработать в целях более подробного определения условий предоставления такой помощи, и соответствующих обязанностей Сторон и учреждения-исполнителя в отношении таких проектов в соответствии с настоящим Соглашением.

2. ПРООН предоставляет помощь по настоящему Соглашению только в ответ на заявку, представленную Правительством и одобренную ПРООН. Такая помощь предоставляется этому правительству или такому юридическому лицу, которое это Правительство может назначить, и ее предоставление и получение определяется в соответствии с надлежащими и применимыми резолюциями и постановлениями компетентных органов ПРООН, и зависит от наличия у ПРООН необходимых фондов.

### Статья II

#### Формы помощи

1. Помощь, которая может предоставляться ПРООН Правительству в соответствии с настоящим Соглашением, может состоять из:

а) услуг экспертов-советников и консультантов, в том числе консультантов отдельных фирм или организаций, которые назначаются ПРООН или соответствующим учреждением-исполнителем и несут ответственность перед ними;

b) услуг технических экспертов, назначаемых учреждением-исполнителем для выполнения оперативных, управленческих или административных функций в качестве гражданских служащих Правительства или служащих таких юридических лиц, которые Правительство может выделить согласно пункту 2 статьи 1 настоящего Соглашения;

c) услуг добровольцев Организации Объединенных Наций (в дальнейшем именуемые "добровольцы");

d) оборудования и поставок, которые трудно получить в Республике Таджикистан (в дальнейшем именуемая "страна");

e) организации семинаров, программ подготовки кадров, показательных проектов, рабочих групп экспертов и аналогичных мероприятий;

f) предоставления стипендий для студентов и аспирантов или финансирования аналогичных мероприятий, в соответствии с которыми кандидаты, назначенные Правительством и утвержденные соответствующим учреждением-исполнителем, могут получать общее образование или профессиональную подготовку;

g) любой другой формы помощи, о которой могут договориться Правительство и ПРООН.

2. Заявки на предоставление помощи должны направляться Правительством на имя ПРООН через посредство представителя-резидента ПРООН в данной стране (о котором говорится в пункте 4 (а) настоящей статьи), по форме и в соответствии с процедурой, установленной ПРООН для таких заявок. Правительство предоставляет ПРООН все необходимое оборудование и всю соответствующую информацию для оценки заявки, включая изложение его намерения в отношении последующей деятельности по проектам, предполагающим дальнейшие капиталовложения.

3. ПРООН может предоставлять помощь либо непосредственно Правительству, используя такую внешнюю помощь, которая может рассматриваться целесообразной, либо через посредство учреждения-исполнителя, на которое возлагается основная ответственность за реализацию помощи, предоставляемой ПРООН для осуществления проекта, и которому для этой цели придается статус независимого подрядчика. В тех случаях, когда помощь предоставляется ПРООН непосредственно Правительству, любая ссылка в настоящем Соглашении на учреждение-исполнитель должна толковаться как относящаяся к ПРООН, за исключением случаев, когда из контекста вытекает иное.

4. а) ПРООН может иметь в стране постоянное представительство, возглавляемое представителем-резидентом, с тем чтобы оно представляло ПРООН и выполняло функции основного канала связи с Правительством по всем вопросам, касающимся Программы. Представитель-резидент, выступая от имени Администратора ПРООН, несет полную ответственность и наделяется дискреционными полномочиями в отношении всех аспектов субсидируемой ПРООН программы в данной стране и руководит работой группы представителей других организаций системы ООН, которые могут находиться в стране, с учетом их профессиональной компетенции и их отношений с соответствующими органами Правительства. Представитель-резидент поддерживает от имени Программы связь с соответствующими органами Правительства, включая правительственное учреждение по координации внешней помощи, и информирует Правительство по вопросам общей политики, критериев и процедур ПРООН и других соответствующих программ Организации Объединенных Наций. Он оказывает содействие Правительству, по его просьбе, в подготовке программы ПРООН по данной стране и заявок по проектам, а также в подготовке предложений по программе по данной стране и в формулировке изменений, предлагаемых к проекту, обеспечивает надлежащую координацию всех видов помощи, предоставляемых ПРООН через посредство различных учреждений-исполнителей или через посредство своих собственных консультантов, оказывает содействие

Правительству, в случае просьбы о том, в согласовании деятельности ПРООН с проводимыми в стране национальными двусторонними и многосторонними программами и выполняет такие другие функции, которые могут быть возложены на него Администратором или учреждением-исполнителем.

b) Представительство ПРООН в стране может содержать такой штат персонала, какой ПРООН считает необходимым для адекватного выполнения им своей деятельности. Время от времени ПРООН сообщает Правительству имена сотрудников представительства и членов их семей, а также уведомляет его об изменениях в должностном статусе таких лиц.

### Статья III

#### Осуществление проектов

1. Правительство остается ответственным за свои проекты развития, для которых ПРООН предоставляет помощь, и за реализацию их задач, изложенных в соответствующих проектных документах, и выполняет такие компоненты проектов, которые могут быть особо оговорены в положениях настоящего Соглашения и в проектных документах. ПРООН обязуется поддерживать и дополнять участие Правительства в осуществлении проектов, оказывая Правительству помощь в соответствии с положениями настоящего Соглашения и с планами работы, составляющими часть проектных документов, а также оказывая содействие Правительству в приведении им в исполнение его намерения в отношении дальнейших капиталовложений в проект. Правительство информирует ПРООН о сотрудничающем учреждении Правительства, на которое возлагается прямая ответственность за участие Правительства в каждом субсидируемом ПРООН проекте. Не затрагивая сферу общей ответственности Правительства за его проекты, Стороны могут договориться о том, чтобы возложить на то или иное учреждение-исполнителя основную ответственность за выполнение того или иного проекта в консультации и в согласии с сотрудничающим учреждением; любая такая мера должна быть особо оговорена в проекте плана работы, составляющего часть проектных документов, вместе с соглашениями, если таковые были заключены, о передаче такой ответственности в ходе осуществления проектов Правительству или юридическому лицу, назначенному Правительством.

2. Соблюдение Правительством любого принятого на себя ранее обязательства, которое оно сочло необходимым или целесообразным для получения помощи ПРООН на какой-то определенный проект, является предварительным условием выполнения ПРООН и учреждением-исполнителем их обязанностей в отношении данного проекта. Если помощь начала предоставляться до того, как были выполнены эти предварительные обязательства, помощь может быть прекращена или приостановлена по усмотрению ПРООН и без уведомления.

3. Договоренность по любому вопросу, которая может быть достигнута между Правительством и учреждением-исполнителем относительно выполнения какого-либо субсидируемого ПРООН проекта, или договоренность между Правительством и техническим экспертом регулируется положениями настоящего Соглашения.

4. Сотрудничающее учреждение надлежащим образом и в консультации с учреждением-исполнителем назначает штатного директора для руководства каждым проектом, который выполняет обязанности, возложенные на него сотрудничающим учреждением. Учреждение-исполнитель, в надлежащих случаях в консультации с Правительством, назначает главного технического советника или координатора проекта, который несет ответственность перед учреждением-исполнителем за общий надзор за участием учреждения-исполнителя в осуществлении проекта на уровне проекта. Он руководит и координирует деятельность экспертов и другого персонала учреждения-исполнителя и несет ответственность за подготовку без отрыва от

производства национального параллельного персонала Правительства. Он несет ответственность за управление и эффективное использование всех финансируемых ПРООН вложений, включая предоставляемое для проекта оборудование.

5. При выполнении своих обязанностей эксперты-советники, консультанты и добровольцы действуют в тесной консультации с Правительством и с лицами или органами, назначенными Правительством, и соблюдают такие инструкции Правительства, которые являются целесообразными с учетом характера их обязанностей и характера предоставляемой помощи и о которых могут договориться между собой ПРООН, соответствующее учреждение-исполнитель и Правительство. Технические эксперты ответственны только перед Правительством или юридическим лицом, к которому они прикомандированы, и находятся в исключительном ведении Правительства или такого юридического лица, но они не обязаны выполнять какие-либо функции, несовместимые с их международным статусом или с задачами ПРООН или учреждения-исполнителя. Правительство обязуется обеспечивать, чтобы дата поступления каждого технического эксперта на его службу совпала с действительной датой контракта, заключенного им с соответствующим учреждением-исполнителем.

6. Кандидаты для стипендий выбираются учреждением-исполнителем. Стипендии предоставляются в соответствии с политикой и практикой, которым данное учреждение-исполнитель следует в вопросе стипендий.

7. Техническое или иное оборудование, материалы, предметы снабжения и другое имущество, финансируемые или предоставляемые ПРООН, принадлежат ПРООН, если только, и до тех пор пока, права собственности на них не были переданы Правительству или назначенному им юридическому лицу, в порядке и на условиях, о которых договорились между собой Правительство и ПРООН.

8. Патентные права, авторские права и любые аналогичные права на любое открытие или работу, являющиеся результатом помощи, предоставляемой ПРООН по настоящему Соглашению, принадлежат ПРООН. Однако, если только в каждом отдельном случае Стороны не договорились об ином, Правительство имеет право пользоваться любым открытием или итогами работы в пределах страны без отчислений за право пользования ими или аналогичной платы.

#### Статья IV

##### Информация, касающаяся проектов

1. Правительство предоставляет ПРООН такие соответствующие доклады, карты, бухгалтерские ведомости, записи, заявления, документы и другую информацию, которую она может запросить относительно субсидируемого ПРООН проекта в ходе его осуществления на предмет дальнейших перспектив его развития и его рентабельности или относительно соблюдения Правительством обязанностей, вытекающих для него из настоящего Соглашения и из проектных документов.

2. ПРООН обязуется держать Правительство в курсе ее деятельности по оказанию помощи, осуществляемой в соответствии с настоящим Соглашением. Любая Сторона в Соглашении имеет право в любое время наблюдать за ходом операций по осуществлению субсидируемых ПРООН проектов.

3. После завершения субсидируемого ПРООН проекта Правительство предоставляет ПРООН, по ее просьбе, информацию о пользе, которую приносит деятельность, осуществляемая для дальнейшего развития полученных результатов и достижения последующих целей данного проекта, включая информацию, необходимую или целесообразную для его оценки или для оценки помощи ПРООН, и консультируется для этой цели с ПРООН и разрешает ей наблюдать за упомянутой деятельностью.

4. Любая информация или материалы, которые Правительство должно предоставлять ПРООН согласно настоящей статье, предоставляются Правительством в распоряжение учреждения-исполнителя по просьбе соответствующего учреждения-исполнителя.

5. Стороны в Соглашении консультируются друг с другом относительно публикации, в надлежащих случаях, любой информации, касающейся субсидируемого ПРООН проекта или получаемой от него пользы. Однако любая информация, касающаяся любого проекта, предполагающего дальнейшие вложения, может быть предоставлена ПРООН в распоряжение потенциальных вкладчиков только в том случае, если Правительство не обратилось к ПРООН с письменной просьбой ограничить предоставление информации относительно такого проекта, и до того момента, пока оно не обратилось к нему с такой просьбой.

#### Статья V

##### Участие и взнос правительства в осуществление проекта

1. Во исполнение своей обязанности принимать участие и сотрудничать в осуществлении проектов, субсидируемых ПРООН по настоящему Соглашению, Правительство обеспечивает нижеперечисленное в качестве своего взноса натурой, объем и характер которого детально определены в соответствующих проектных документах:

а) услуги местных параллельных специалистов и другого персонала, включая параллельных технических экспертов;

б) земельные участки, здания, учебную базу для подготовки кадров и прочие компоненты инфраструктуры, имеющиеся налицо или производимые в стране;

с) оборудование, материалы и предметы снабжения, имеющиеся налицо или производимые в стране.

2. Во всех случаях, когда предоставление оборудования составляет часть помощи ПРООН Правительству, Правительство берет на себя расходы по уплате пошлины, взимаемой при ввозе такого оборудования, и расходы по перевозке его из порта к месту осуществления проекта, а также любые, а также любые непредвиденные расходы по перевозке и хранению и смежные расходы, расходы по страхованию после доставки его в место нахождения проекта, установке и содержанию.

3. Правительство берет на себя также выплату пособий стажерам и стипендиатам в течение срока продолжительности стипендий.

4. Если это предусмотрено в проектной документации, Правительство уплачивает ПРООН или учреждению-исполнителю или иным образом обеспечивает, чтобы им были уплачены требуемые суммы в размере, указанном в проекте бюджета проектной документации, за предоставление любого из предметов, перечисленных в пункте 1 настоящей статьи, после чего учреждение-исполнитель обеспечивает перечисленное в этом пункте и дает ежегодный отчет ПРООН о всех средствах, израсходованных за счет предусмотренных в настоящем пункте платежей.

5. Деньги, подлежащие уплате ПРООН согласно предыдущему пункту, вносятся на счет, назначенный для этой цели Генеральным секретарем Организации Объединенных Наций, и управление ими осуществляется в соответствии с действующими финансовыми правилами ПРООН.

6. Стоимость предметов, составляющих взнос правительства на проект, и любые суммы, подлежащие уплате Правительством в соответствии с настоящей статьей, подробно указанные в проектных бюджетах, рассматриваются как расчеты, основанные

на новейшей информации, имевшейся в момент подготовки проектных бюджетов. Такие суммы подлежат корректировке во всех случаях, когда необходимо показать фактическую стоимость любого приобретенного в дальнейшем предмета.

7. Правительство обеспечивает, чтобы в месте расположения любого проекта были установлены соответствующие обозначения о том, что данный проект осуществляется на средства ПРООН и учреждения-исполнителя.

#### Статья VI

##### Статьи расходов по программе, подлежащие оплате в местной валюте

1. В дополнение к взносу, указанному в статье V выше, Правительство оказывает содействие ПРООН, принимая на себя или иным образом обеспечивая оплату указанных ниже местных расходов или служб в суммах, назначенных в соответствующей проектной документации или иным образом определенных ПРООН согласно соответствующим постановлениям ее руководящих органов:

a) местные расходы на проживание экспертов-советников и консультантов, прикомандированных к проектам в стране;

b) услуги местного административного и конторского персонала, включая услуги местного секретарского персонала, устных и письменных переводчиков и имеющее к этому отношение содействие;

c) перевозка персонала в пределах страны; и

d) почтовые отправления и электросвязь для официальных целей.

2. Правительство выплачивает также каждому техническому эксперту непосредственно оклад, надбавки и другие подобные вознаграждения, которые оно выплачивало бы своему гражданину, если бы он был назначен на должность такого технического эксперта. Оно предоставляет техническому эксперту такой же годовой отпуск и отпуск по болезни, какой соответствующее учреждение-исполнитель предоставляет своим сотрудникам, и принимает необходимые меры к тому, чтобы предоставить ему отпуск для поездки на родину, на который он имеет право согласно условиям своей службы в соответствующем учреждении-исполнителе. Если же Правительство прекращает службу технического эксперта при обстоятельствах, обязывающих учреждение-исполнитель уплатить ему компенсацию по условиям заключенного с ним контракта, Правительство принимает участие в компенсации, причитающейся при прекращении службы, которая нормально уплачивается гражданским служащим данной страны или сотруднику эквивалентного ранга, служба которого прекращается при таких же обстоятельствах.

3. Правительство обязывается обеспечивать натурой следующие местные службы и помещения:

a) необходимые канцелярские и другие помещения;

b) такое медицинское и больничное обслуживание для международного персонала, какое предоставляется национальным гражданским служащим;

c) простые, но удобные помещения для добровольцев; и

d) содействие в поисках соответствующего жилья для международного персонала и предоставление квартир для технических экспертов на тех же условиях, на которых они предоставляются национальным гражданским служащим эквивалентного ранга.

4. Правительство принимает также участие в расходах по содержанию в стране миссии ПРООН, уплачивая ежегодно ПРООН разовую сумму, назначенную по договоренности между Сторонами для оплаты следующих статей расхода:

- a) соответствующие конторские помещения, обеспеченные необходимым оборудованием и предметами снабжения и удобные в качестве местной штаб-квартиры в стране;
- b) соответствующий местный секретарский и конторский персонал, устные и письменные переводчики и связанную с этим помощь;
- c) обеспечение транспорта для представителя-резидента и его персонала для официальных командировок внутри страны;
- d) почтовые отправления и электросвязь для официальных целей; и
- e) суточные представителя-резидента и его персонала на время продолжительности официальных командировок внутри страны.

5. Правительство имеет право выбора предоставлять указанное в пункте 4 выше натурой, за исключением подпунктов b и e.

6. Деньги, подлежащие уплате согласно положениям настоящей статьи, за исключением пункта 2, уплачиваются Правительством и поступают в ведение ПРООН в соответствии с пунктом 5 статьи V.

#### Статья VII

##### Отношение к помощи, поступающей из других источников

В тех случаях, когда помощь на выполнение проекта предоставляется одной из Сторон из других источников, Стороны консультируются между собой и с органом-исполнителем с целью эффективной координации и использования помощи, получаемой Правительством из всех источников. Обязательства для Правительства, вытекающие из настоящей статьи, не подлежат изменению никакими соглашениями, в которые оно может вступить с другими юридическими лицами, сотрудничающими с ним в выполнении проекта.

#### Статья VIII

##### Использование помощи

Правительство прилагает всяческие усилия к тому, чтобы обеспечить наиболее эффективное использование предоставляемой ПРООН помощи, и использует такую помощь для целей, для которых она предназначена. Не ограничивая сферу применения изложенных ниже положений, Правительство принимает для этой цели меры, конкретно предусмотренные в проектном документе.

#### Статья IX

##### Привилегии и иммунитеты

1. Правительство применяет в отношении Организации Объединенных Наций и ее органов, включая ПРООН и вспомогательные органы, выступающие в качестве учреждений-исполнителей, - в том что касается их имущества, фондов и авуаров, а также в отношении их сотрудников, включая представителя-резидента и других членов представительства ПРООН в Республике Таджикистан, - положения Конвенции Организации Объединенных Наций о привилегиях и иммунитетах.



2. Правительство применяет в отношении каждого специализированного учреждения, выступающего в качестве учреждения-исполнителя, - в том что касается его имущества, фондов и авуаров, - а также в отношении его сотрудников положения Конвенции о привилегиях и иммунитетах специализированных учреждений, включая приложение к Конвенции, применяемой к данному специализированному учреждению. В тех случаях, когда Международное агентство по атомной энергии (МАГАТЭ) выступает в качестве учреждения-исполнителя, правительство применяет в отношении его имущества, фондов и авуаров, а также в отношении его сотрудников и экспертов положения Соглашения о привилегиях и иммунитетах МАГАТЭ.

3. Сотрудникам представительства ПРООН в стране предоставляются такие дополнительные привилегии и иммунитеты, которые могут быть необходимы для эффективного выполнения миссией ее функций.

4. а) Если Стороны не договорились об ином в проектных документах, относящихся к конкретным проектам, правительство предоставляет всем лицам, - за исключением набранного на месте персонала из числа граждан Правительства, находящегося на службе ПРООН, какого-либо специализированного учреждения или МАГАТЭ, на которых не распространяются положения пунктов 1 и 2 выше, - те же привилегии и иммунитеты, которыми пользуются сотрудники Организации Объединенных Наций соответствующего специализированного учреждения и МАГАТЭ согласно разделам 18 и 19 Конвенции о привилегиях и иммунитетах Организации Объединенных Наций или разделу 18 аналогичной конвенции специализированных учреждений, или в соответствии с Соглашением о привилегиях и иммунитетах МАГАТЭ.

б) Для целей применения положений правовых документов, касающихся привилегий и иммунитетов, которые упоминаются в предшествующих разделах настоящей статьи:

- 1) Все относящиеся к какому-либо проекту документы, находящиеся в распоряжении или в ведении лиц, упомянутых в пункте 4 (а) выше, рассматриваются как документы, принадлежащие Организации Объединенных Наций, соответствующему специализированному учреждению или МАГАТЭ, в зависимости от обстоятельств; и
- 2) Оборудование, материалы и предметы снабжения, ввезенные, закупленные или арендованные этими лицами в пределах страны для целей проекта, рассматриваются как имущество Организации Объединенных Наций, соответствующего специализированного учреждения или МАГАТЭ, в зависимости от обстоятельств.

5. Термин "лица, выполняющие служебные обязанности", используемый в статьях IX, X и XIII настоящего Соглашения, распространяется на технических экспертов, добровольцев, консультантов, а также на юридических и физических лиц и их служащих. Он охватывает правительственные и неправительственные организации или фирмы, которые могут быть законтрактованы ПРООН в качестве учреждения-исполнителя или в каком-либо ином качестве для выполнения или для содействия выполнению субсидируемого ПРООН проекта и их сотрудников. Ничто в настоящем Соглашении не должно толковаться как ограничивающее привилегии, иммунитеты и льготы, предоставляемые таким организациям или фирмам и их сотрудникам на основе других правовых документов.

#### Статья X

##### Льготы, предоставляемые для использования содействия ПРООН

1. Правительство принимает все меры, которые могут быть необходимы для изъятия ПРООН, его органов-исполнителей, экспертов и других лиц, находящихся на их

службе, из сферы применения постановлений и других правовых положений, которые могут быть несовместимыми с их обязанностями, выполняемыми по настоящему Соглашению, и гарантирует им такие другие льготы, которые могут быть необходимы для быстрого и эффективного использования помощи ПРООН. В частности, оно гарантирует им следующие права и льготы:

- a) оперативную проверку приемлемости экспертов и другого персонала, находящегося на службе ПРООН или какого-либо учреждения-исполнителя;
- b) оперативное оформление и бесплатная выдача необходимых виз, лицензий и разрешений;
- c) доступ к месту работы и все необходимые условия для передвижения;
- d) свободное передвижение внутри страны, выезд из страны и въезд в страну, когда это необходимо для надлежащего использования помощи ПРООН;
- e) наиболее благоприятный законный валютный курс;
- f) любые разрешения, необходимые для ввоза оборудования, материалов и предметов снабжения и для их последующего вывоза;
- g) любые разрешения, необходимые для ввоза имущества, принадлежащего сотрудникам ПРООН, его учреждениям-исполнителям или другим лицам, находящимся на их службе, и предназначенного для их личного пользования или потребления и для последующего вывоза такого имущества; и
- h) оперативную выдачу с таможи предметов, упомянутых в подпунктах f и g выше.

2. Поскольку в соответствии с настоящим Соглашением помощь предоставляется для пользы Правительства и народа Республики Таджикистан, Правительство принимает на себя все риски, связанные с операциями, вытекающими из настоящего Соглашения. Оно берет на себя ответственность за рассмотрение требований, которые могут быть предъявлены третьими сторонами к ПРООН или к учреждению-исполнителю, их сотрудникам и другим лицам, находящимся на их службе, и освобождает их от выполнения требований или иных обязательств, возникающих из операций по настоящему Соглашению. Изложенные выше положения не применяются в тех случаях, когда Стороны и учреждение-исполнитель договорились о том, что требование или обязательство возникло по причине грубой небрежности или умышленного противоправного действия упомянутых выше лиц.

#### Статья XI

##### Приостановление или прекращение содействия

1 ПРООН может путем письменного уведомления Правительства и соответствующего учреждения-исполнителя приостановить свою помощь, предоставляемую для любого проекта, если, по мнению ПРООН, возникли обстоятельства, препятствующие или могущие препятствовать успешному завершению проекта и достижению его цели. ПРООН может в том же или в последующем письменном уведомлении указать условия, на которых она готова возобновить предоставление помощи на проект. Любое такое приостановление действия продолжается до тех пор, пока указанные ею условия не будут приняты Правительством, и до тех пор, пока ПРООН письменным образом не уведомит Правительство и учреждение-исполнителя о том, что она готова возобновить свою помощь.

2. Если любого рода ситуация, на которую делается ссылка в пункте 1 настоящей статьи, продолжается в течение 14 дней после уведомления о ней и после уведомления Правительства о приостановлении содействия ПРООН и учреждением-исполнителем, тогда в любое время после этого в течение продолжительности ситуации ПРООН может письменным уведомлением, направленным Правительству и учреждению-исполнителю, прекратить предоставление помощи проекту.

3. Положение настоящей статьи не затрагивает никакие другие права или средств защиты прав, какими ПРООН может располагать при данных обстоятельствах, в соответствии с общими принципами права или на любом другом основании.

## Статья XII

### Разрешение споров

1. Любой спор между ПРООН и Правительством, возникший в результате или по причине настоящего Соглашения, который не может быть разрешен путем переговоров или другими согласованными методами разрешения споров, передается на арбитражное разбирательство по просьбе любой из Сторон. Каждая Сторона назначает одного арбитра и назначенные Сторонами арбитры назначают третьего арбитра, который председательствует в ходе разбирательства. Если в пределах тридцати дней после просьбы об арбитражном разбирательстве любая из Сторон не назначила арбитра или если в пределах пятнадцати дней после назначения двух арбитров третий арбитр не был назначен, любая Сторона может просить Председателя Международного Суда назначить арбитра. Арбитражная процедура устанавливается арбитрами, а расходы по арбитражу, размер которых определяют арбитры, несут Стороны в споре. Арбитражное решение должно содержать изложение причин, которыми оно обосновано, и должно быть принято Сторонами в качестве окончательного решения спора.

2. Любой спор между Правительством и техническим экспертом, возникающий по причине или в результате условий его службы у правительства, может быть передан учреждению-исполнителю, предоставившему данному техническому эксперту, либо Правительством, либо самим заинтересованным техническим экспертом, и соответствующее учреждение-исполнитель выполняет функцию добрых услуг в разрешении спора. Если же спор не может быть разрешен в соответствии с изложенной выше процедурой или любым другим согласованным методом урегулирования, то по просьбе любой из Сторон вопрос передается на арбитражное разбирательство согласно тем же положениям, которые изложены в пункте 1 настоящей статьи, с тем лишь исключением, что арбитр, не назначенный любой из Сторон или арбитрами, назначенными Сторонами, назначается Генеральным секретарем Постоянного арбитражного суда.

## Статья XIII

### Общие положения

1. Настоящее Соглашение остается в силе до прекращения согласно пункту 3 ниже.

2. В настоящее Соглашение могут быть внесены изменения путем письменной договоренности, достигнутой между Сторонами в настоящем Соглашении. Все относящиеся к делу вопросы, не охваченные настоящим Соглашением, решаются Сторонами в соответствии с положениями соответствующих резолюций и постановлений надлежащих органов ООН. Каждая Сторона должна всемерно и благоприятно учитывать любое предложение, выдвигаемое другой Стороной согласно настоящему пункту.

3. Настоящее Соглашение может быть прекращено любой из Сторон путем письменного уведомления другой Стороны, и действие его прекращается через 60 дней после получения такого уведомления.

4. Обязательства, принятые на себя Сторонами согласно статьям IV (информация, касающаяся проектов) и VIII (использование помощи) настоящего Соглашения, продолжают оставаться в силе после прекращения действия настоящего Соглашения. Обязательства, принятые на себя Правительством согласно статьям IX (привилегии и иммунитеты), X (льготы, предоставляемые для использования содействия ПРООН) и XII (разрешение споров) настоящего Соглашения, остаются в силе после истечения или прекращения действия настоящего Соглашения, в той мере, в какой это необходимо для планомерного отзыва персонала и изъятия фондов и имущества, принадлежащего ПРООН, любому учреждению-исполнителю или лицам, состоявшим у них на службе в силу настоящего Соглашения.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом назначенные представители Программы развития Организации Объединенных Наций и Правительства, подписали от имени соответствующих Сторон настоящее Соглашение, совершенное на английском и русском языках в двух экземплярах в Орлеане, 6 дня 1993 года.

За Программу развития  
Организации Объединенных Наций:



За Правительство:



[TRADUCTION — TRANSLATION]

## ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU TADJIKISTAN ET LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT

Considérant que l'Assemblée générale des Nations Unies a créé le Programme des Nations Unies pour le développement (ci-après dénommé le « PNUD ») afin d'appuyer et d'étayer l'effort accompli par les pays en développement sur le plan national pour résoudre leurs problèmes de développement économique les plus importants, de favoriser le progrès social et d'instaurer de meilleures conditions de vie; et

Considérant que le Gouvernement de la République du Tadjikistan souhaite obtenir l'assistance du PNUD dans l'intérêt de son peuple;

Le Gouvernement et le Programme des Nations Unies pour le développement (ci-après dénommés les « Parties ») ont conclu le présent Accord dans un esprit d'amicale coopération.

### *Article premier*

#### CHAMP D'APPLICATION DE L'ACCORD

1. Le présent Accord énonce les conditions de base auxquelles le PNUD et ses agents d'exécution aideront le Gouvernement à mener à bien ses projets de développement, et auxquelles lesdits projets bénéficiant de l'assistance du PNUD seront exécutés. L'Accord vise l'ensemble de l'assistance que le PNUD fournit à ce titre ainsi que les descriptifs de projets et autres instruments (ci-après dénommés « descriptifs de projets ») que les Parties pourront mettre au point d'un commun accord pour définir plus précisément les modalités de cette assistance et les responsabilités incombant respectivement aux Parties et à l'agent d'exécution au regard desdits projets dans le cadre du présent Accord.

2. Le PNUD fournira une assistance au titre du présent Accord exclusivement sur la base de demandes présentées par le Gouvernement et approuvées par le PNUD. Cette assistance sera mise à la disposition du Gouvernement ou de tout organisme éventuellement désigné par lui, elle sera régie, tant pour ce qui est de sa fourniture que de son utilisation, par les résolutions et décisions pertinentes des organes compétents du PNUD et elle s'entend sous réserve que ce dernier dispose des fonds nécessaires.

### *Article II*

#### FORMES DE L'ASSISTANCE

1. L'assistance éventuellement apportée au Gouvernement par le PNUD en vertu du présent Accord pourra notamment prendre les formes suivantes :

<sup>1</sup> Entré en vigueur le 1<sup>er</sup> octobre 1993 par la signature, conformément au paragraphe 1 de l'article XIII.

a) Services d'experts-conseils et de consultants — firmes et organismes de consultants compris — désignés par le PNUD ou par l'agent d'exécution et responsables devant eux;

b) Services d'experts hors siège choisis par l'agent d'exécution pour exercer des fonctions d'exécution, de direction ou d'administration en tant que fonctionnaires du Gouvernement ou employés des organismes éventuellement désignés par celui-ci conformément au paragraphe 2 de l'article premier;

c) Services de Volontaires des Nations Unies (ci-après dénommés les « Volontaires »);

d) Matériel et fournitures difficiles à se procurer dans la République du Tadjikistan (ci-après dénommé le « pays »);

e) Séminaires, programmes de formation, projets de démonstration, groupes de travail d'experts et activités connexes;

f) Bourses d'études et de perfectionnement, ou arrangements similaires, permettant à des candidats désignés par le Gouvernement et agréés par l'agent d'exécution d'étudier ou de recevoir une formation professionnelle; et

g) Toute autre forme d'assistance dont le Gouvernement et le PNUD pourront être convenus.

2. Le Gouvernement présentera ses demandes d'assistance au PNUD par l'intermédiaire du représentant résident du PNUD dans le pays (voir alinéa *a* du paragraphe 4 ci-après) dans la forme et suivant les procédures définies par le PNUD. Il fournira au PNUD toutes les facilités et toutes les informations voulues pour l'évaluation des demandes, en lui indiquant notamment ses intentions quant au suivi des projets d'investissement.

3. Le PNUD pourra fournir son assistance au Gouvernement soit directement avec les concours extérieurs qu'il jugera appropriés, soit par l'intermédiaire d'un agent d'exécution qui sera principalement responsable de la mise en œuvre de l'assistance du PNUD pour le projet et aura, à cette fin, statut d'entrepreneur indépendant. Lorsque le PNUD fournira directement une assistance au Gouvernement, l'expression « agent d'exécution », telle qu'elle est utilisée dans le présent Accord, s'entendra du PNUD, à moins que le contexte ne s'y oppose manifestement.

4. a) Le PNUD pourra avoir dans le pays une mission permanente, dirigée par un représentant résident, pour le représenter sur place et assurer à titre principal la communication avec le Gouvernement pour toutes les questions relatives au Programme. Le représentant résident sera responsable au nom de l'Administrateur du PNUD, pleinement et en dernier ressort, de tous les aspects du programme du PNUD dans le pays et remplira les fonctions de chef de file à l'égard des représentants des autres organismes des Nations Unies éventuellement en place dans le pays, compte tenu des qualifications professionnelles de ces derniers et de leurs relations avec les organes gouvernementaux intéressés. Le représentant résident assurera au nom du Programme la liaison avec les organes gouvernementaux intéressés y compris l'organisme gouvernemental chargé de coordonner l'assistance extérieure, et il informera le Gouvernement des principes, critères et procédures du PNUD et des autres programmes pertinents des Nations Unies. Il aidera le Gouvernement, le cas échéant, à établir les demandes de programmes et de projets à réaliser dans le pays ainsi que les propositions de modification desdits programmes ou projets; il assurera comme il convient la coordination de l'ensemble de l'assistance que le PNUD

fournira par l'intermédiaire de divers agents d'exécution ou de ses propres consultants; il aidera le Gouvernement, le cas échéant, à coordonner les activités du PNUD avec les programmes nationaux, bilatéraux et multilatéraux réalisés dans le pays et il remplira toutes les autres fonctions que l'Administrateur ou un agent d'exécution pourront lui confier;

b) La mission du PNUD dans le pays sera dotée du personnel additionnel que le PNUD jugera utile pour en assurer le bon fonctionnement. Le PNUD fera connaître au Gouvernement, en temps opportun, les noms des membres du personnel de la mission et des membres de leur famille, ainsi que toute modification de leur situation.

### *Article III*

#### EXÉCUTION DES PROJETS

1. Le Gouvernement demeurera responsable de ses projets de développement qui bénéficient de l'assistance du PNUD et de la réalisation de leurs objectifs, tels qu'ils seront décrits dans les descriptifs de projets, et il exécutera les parties de ces projets éventuellement spécifiées dans le présent Accord ou dans lesdits descriptifs. Le PNUD s'engage à compléter et à prolonger la participation du Gouvernement à ces projets en l'aidant à réaliser son intention en matière de suivi des investissements. Le Gouvernement communiquera au PNUD le nom de l'organisme coopérateur officiel directement chargé de la participation gouvernementale à chaque projet bénéficiant de l'assistance du PNUD. Nonobstant la responsabilité générale qui incombe au Gouvernement en ce qui concerne ses projets, les Parties pourront convenir qu'un agent d'exécution aura la responsabilité au premier chef de l'exécution d'un projet en concertation et en accord avec l'organisme coopérateur; tous les arrangements seront spécifiés dans le plan de travail relatif au projet accompagnant le descriptif de projet, de même que les arrangements éventuels prévoyant la délégation de cette responsabilité, au cours de l'exécution du projet, au Gouvernement ou à un organisme désigné par lui.

2. Le PNUD et l'agent d'exécution ne seront tenus de s'acquitter de leurs responsabilités au regard d'un projet que si le Gouvernement a lui-même satisfait à toutes ses obligations préalables dont l'accomplissement aura été jugé d'un commun accord nécessaire ou utile pour que le PNUD prête son assistance pour la réalisation de ce projet. Si le PNUD a commencé à apporter son assistance avant que le Gouvernement n'ait satisfait auxdites obligations préalables, il pourra à sa discrétion, y mettre fin ou la suspendre sans préavis.

3. Tout accord conclu entre le Gouvernement et un agent d'exécution au sujet de l'exécution d'un projet bénéficiant de l'assistance du PNUD ou conclu entre le Gouvernement et un expert hors siège sera soumis aux dispositions du présent Accord.

4. L'organisme coopérateur affectera à chaque projet, selon qu'il conviendra et en concertation avec l'agent d'exécution, un directeur à plein temps qui s'acquittera des tâches que lui confiera l'organisme coopérateur. L'agent d'exécution désignera, selon qu'il conviendra et en concertation avec le Gouvernement, un conseiller technique principal ou un coordonnateur de projet qui supervisera sur place la participation de cet agent audit projet et sera responsable devant lui. Ce conseiller ou coordonnateur supervisera et coordonnera les activités des experts et des autres

membres du personnel de l'agent d'exécution et il sera responsable de la formation en cours d'emploi du personnel national de contrepartie. Il sera responsable de la gestion et de l'utilisation efficace de tous les apports financés par le PNUD, y compris le matériel fourni aux fins du projet.

5. Dans l'exercice de leurs fonctions, les experts-conseils, les consultants et les Volontaires agiront en concertation étroite avec le Gouvernement et avec les personnes ou organismes désignés par celui-ci, et ils se conformeront aux directives du Gouvernement qui pourront être applicables eu égard à la nature de leurs fonctions et de l'assistance à fournir et dont le PNUD, l'agent d'exécution et le Gouvernement pourront être convenus d'un commun accord. Les experts hors siège ne seront responsables que devant le Gouvernement ou l'organisme auquel ils auront été affectés et ils en relèveront exclusivement, mais ils ne seront pas tenus d'exercer des fonctions incompatibles avec leur statut international ou avec les buts du PNUD ou de l'agent d'exécution. Le Gouvernement s'engage à faire coïncider la date d'entrée en fonctions de chaque expert hors siège avec la date d'entrée en vigueur de son contrat avec l'agent d'exécution concerné.

6. Les boursiers seront choisis par l'agent d'exécution. Les bourses seront administrées conformément aux principes et pratiques de cet agent en la matière.

7. Le PNUD restera propriétaire du matériel technique ou autre ainsi que des matériaux, fournitures et autres biens financés ou fournis par lui, sauf s'il les cède au Gouvernement ou à un organisme désigné par lui, à des conditions fixées d'un commun accord par le Gouvernement et le PNUD.

8. Le PNUD restera propriétaire des brevets, droits d'auteur et autres droits de même nature afférents aux découvertes ou travaux résultant de l'assistance fournie par lui au titre du présent Accord. Toutefois, et à moins qu'il n'en soit convenu autrement par les Parties dans chaque cas particulier, le Gouvernement aura le droit d'utiliser ces découvertes ou ces travaux dans le pays sans avoir à acquitter de redevance ni d'autres droits similaires.

#### Article IV

##### INFORMATIONS SUR LES PROJETS

1. Le Gouvernement fournira au PNUD tous les rapports, cartes, comptes, livres, états, documents et autres renseignements pertinents que celui-ci pourra lui demander concernant les projets bénéficiant de l'assistance du PNUD, leur exécution, la mesure dans laquelle ils demeurent viables et opportuns, ou encore la mesure dans laquelle le Gouvernement se conforme aux obligations qui lui incombent au titre du présent Accord ou des descriptifs des projets.

2. Le PNUD s'engage à tenir le Gouvernement au courant de la marche de ses activités d'assistance au titre du présent Accord. Chacune des Parties aura le droit, à tout moment, de s'informer *de visu* de l'état d'avancement des opérations menées au titre des projets bénéficiant de l'assistance du PNUD.

3. Après l'achèvement d'un projet bénéficiant de l'assistance du PNUD, le Gouvernement fournira à celui-ci, sur sa demande, des renseignements sur les avantages du projet et sur les activités menées pour en atteindre les objectifs, y compris toutes données nécessaires ou utiles pour l'évaluation du projet ou de l'assis-



tance du PNUD; à cette fin, le Gouvernement consultera le PNUD et l'autorisera à s'informer *de visu* de la situation.

4. Tout renseignement ou tout document que le Gouvernement est tenu de fournir au PNUD en vertu du présent article sera également communiqué par lui à l'agent d'exécution intéressé sur la demande de ce dernier.

5. Les Parties se consulteront sur l'opportunité de publier des renseignements relatifs aux projets bénéficiant de l'assistance du PNUD ou aux avantages retirés de ces projets. Toutefois, s'il s'agit de projets d'investissement, le PNUD pourra communiquer les renseignements pertinents à des investisseurs éventuels, à moins que le Gouvernement ne lui demande, par écrit, de limiter la publication de renseignements sur le projet.

#### Article V

##### PARTICIPATION ET CONTRIBUTION DU GOUVERNEMENT À L'EXÉCUTION DES PROJETS

1. Pour s'acquitter de son obligation de participer et de coopérer en vertu du présent Accord à l'exécution des projets bénéficiant de l'assistance du PNUD, le Gouvernement fournira les contributions en nature suivantes dans la mesure où elles seront prévues dans les descriptifs de projets :

a) Services de professionnels locaux et autres personnels de contrepartie, notamment d'homologues nationaux des experts hors siège;

b) Terrains, bâtiments, moyens de formation et autres disponibles ou produits dans le pays; et

c) Matériel, matériaux et fournitures disponibles ou produits dans le pays.

2. Chaque fois que l'assistance du PNUD comprendra la fourniture de matériel au Gouvernement, ce dernier prendra à sa charge les frais de dédouanement de ce matériel, les frais de son transport du point d'entrée dans le pays au lieu d'exécution du projet, les frais accessoires de manutention ou d'entreposage, etc., ainsi que les frais d'assurance du matériel après sa livraison sur le lieu d'exécution du projet et les frais de son installation et de son entretien.

3. Le Gouvernement prendra également à sa charge la rémunération des stagiaires et celle des boursiers pendant la durée de leur bourse.

4. Le Gouvernement versera ou fera verser au PNUD ou à l'agent d'exécution, pour autant que le descriptif du projet le prévoie et dans la mesure spécifiée dans le budget du projet y annexé, les montants correspondant aux postes énumérés au paragraphe 1 ci-dessus; l'agent d'exécution se procurera alors les biens ou services nécessaires et rendra compte annuellement au PNUD des prélèvements pour frais effectués sur les montants versés en application de la présente disposition.

5. Les montants à verser au PNUD en vertu du paragraphe précédent seront déposés sur un compte désigné à cet effet par le Secrétaire général de l'Organisation des Nations Unies et géré conformément aux règles de gestion financière du PNUD en la matière.

6. Le coût des postes constitutifs de la contribution du Gouvernement au projet et les montants à verser par le Gouvernement en application du présent article et spécifiés dans les budgets des projets seront considérés comme des estimations

fondées sur les meilleures informations disponibles au moment de l'établissement des budgets des projets. Les montants en question seront ajustés lorsqu'il le faudra pour prendre en compte le coût réel des biens achetés ou des services loués par la suite.

7. Le Gouvernement procédera sur le site de chaque projet à la signalisation appropriée pour marquer qu'il s'agit d'un projet bénéficiant de l'assistance du PNUD et de l'agent d'exécution.

### *Article VI*

#### CONTRIBUTION STATUTAIRE AU BUDGET DES PROGRAMMES À ACQUITTER EN MONNAIE LOCALE

1. Outre la contribution visée à l'article V ci-dessus, le Gouvernement aidera le PNUD à prêter assistance en acquittant ou faisant acquitter les dépenses locales au titre des chefs de dépenses ci-après, à concurrence des montants spécifiés dans les descriptifs de projets correspondants ou fixés par le PNUD conformément aux décisions pertinentes de ses organes directeurs :

a) Frais locaux de subsistance des experts-conseils et des consultants affectés à des projets dans le pays;

b) Services du personnel local d'administration et de secrétariat, y compris secrétaires et commis, interprètes-traducteurs et autres personnels nécessaires;

c) Transport du personnel dans le pays; et

d) Services postaux et de télécommunications à usage officiel.

2. Le Gouvernement versera en outre directement à chaque expert hors siège la rémunération, les indemnités et autres émoluments que percevrait l'un de ses ressortissants affecté au même poste. Il lui accordera les congés annuels et congés de maladie que l'agent d'exécution accorde à ses propres fonctionnaires et fera en sorte qu'il puisse bénéficier du congé dans les foyers dans les conditions définies dans le contrat conclu avec l'agent d'exécution. Si le Gouvernement prend l'initiative de mettre fin à l'engagement de l'expert dans des circonstances telles que l'agent d'exécution, vu le contrat passé par lui avec l'intéressé, soit tenu de lui verser une indemnité, le Gouvernement prendra à sa charge la partie de cette indemnité correspondant à celle qu'il devrait verser à l'un de ses fonctionnaires ou employés de même rang pour un licenciement décidé dans les mêmes circonstances.

3. Le Gouvernement s'engage à fournir en nature les facilités et prestations locales suivantes :

a) Bureaux et autres locaux nécessaires;

b) Facilités et prestations médicales au bénéfice du personnel international dans les conditions applicables aux fonctionnaires nationaux;

c) Logements simples mais adéquatement meublés pour le personnel international et hébergement des experts hors siège dans de tels logements aux conditions applicables aux fonctionnaires nationaux de rang comparable.

4. Le Gouvernement contribuera également aux dépenses de fonctionnement de la mission du PNUD dans le pays en versant tous les ans au PNUD un montant

forfaitaire à fixer d'un commun accord par les Parties pour le financement des chefs de dépenses ci-après :

- a)* Bureaux convenables, avec matériel et fournitures, pouvant abriter le siège local du PNUD dans le pays;
- b)* Personnel local adéquat (secrétaires et commis, interprètes, traducteurs et autres personnels);
- c)* Transport en déplacement officiel à l'intérieur du pays du représentant résident et de ses collaborateurs;
- d)* Services postaux et de télécommunications à usage officiel; et
- e)* Frais de subsistance du représentant résident et de ses collaborateurs en déplacement officiel à l'intérieur du pays.

5. Le Gouvernement aura la faculté de fournir en nature, s'il le souhaite, les prestations visées au paragraphe 4 ci-dessus, à l'exception de celles qui sont visées aux alinéas *b* et *e*.

6. Les montants à verser en vertu des dispositions du présent article, à l'exception de ceux qui sont visés au paragraphe 2, le seront par le Gouvernement et seront gérés par le PNUD conformément au paragraphe 5 de l'article V.

### *Article VII*

#### RELATION ENTRE L'ASSISTANCE DU PNUD ET L'ASSISTANCE PROVENANT D'AUTRES SOURCES

Si l'une des Parties obtient, en vue de l'exécution d'un projet, une assistance provenant d'autres sources, les Parties se concerteront et consulteront l'agent d'exécution afin d'assurer la coordination et l'utilisation dans de bonnes conditions de tous les concours offerts au Gouvernement. Les obligations qui incombent au Gouvernement en vertu du présent Accord ne seront pas affectées par les arrangements qu'il pourrait conclure avec d'autres organismes concourant à l'exécution d'un projet.

### *Article VIII*

#### UTILISATION DE L'ASSISTANCE

Le Gouvernement ne ménagera aucun effort pour tirer le meilleur parti possible de l'assistance du PNUD et l'utilisera aux fins auxquelles elle est destinée. A cet effet, il prendra, sans préjudice de la règle de portée générale énoncée ci-dessus, les dispositions indiquées dans chaque descriptif de projet.

### *Article IX*

#### PRIVILÈGES ET IMMUNITÉS

1. Le Gouvernement appliquera à l'Organisation des Nations Unies et à ses organes, y compris le PNUD et les organes subsidiaires de l'ONU agissant en qualité d'agents d'exécution, ainsi qu'à leurs biens, fonds et avoirs et à leurs fonctionnaires — y compris le représentant résident et les autres membres de la mission du

PNUD dans le pays — les dispositions de la Convention sur les privilèges et immunités des Nations Unies<sup>1</sup>.

2. Le Gouvernement appliquera à chaque institution spécialisée agissant en qualité d'agent d'exécution, ainsi qu'à ses biens, fonds et avoirs et à ses fonctionnaires, les dispositions de la Convention sur les privilèges et immunités des institutions spécialisées, y compris celle de ses annexes qui est applicable à l'institution considérée<sup>2</sup>. Si l'Agence internationale de l'énergie atomique (AIEA) agit en qualité d'agent d'exécution, le Gouvernement appliquera à ses fonds, biens et avoirs, ainsi qu'à ses fonctionnaires et experts, les dispositions de l'Accord relatif aux privilèges et immunités de l'AIEA<sup>3</sup>.

3. Les membres de la mission du PNUD dans le pays se verront accorder tous les privilèges et immunités supplémentaires qui pourraient se révéler nécessaires pour permettre à la mission de s'acquitter de ses fonctions.

4. a) A moins que les Parties n'en conviennent autrement dans le descriptif de projet, le Gouvernement accordera à toutes les personnes — hormis ses ressortissants employés localement — qui assurent des prestations pour le compte du PNUD, d'une institution spécialisée ou de l'AIEA et auxquelles ne s'appliquent pas les paragraphes 1 et 2 ci-dessus les privilèges et immunités conférés aux fonctionnaires de l'Organisation des Nations Unies, de l'institution spécialisée ou de l'AIEA, en vertu, respectivement, de l'article 18 de la Convention sur les privilèges et immunités des Nations Unies, de l'article 19 de la Convention sur les privilèges et immunités des institutions spécialisées et de l'article 18 de l'Accord relatif aux privilèges et immunités de l'AIEA;

b) Aux fins de l'application des textes relatifs aux privilèges et immunités visés plus haut dans le présent article :

- 1) Toutes les pièces et tous les documents relatifs à un projet et qui seront en la possession ou sous le contrôle de personnes visées à l'alinéa a du paragraphe 4 ci-dessus seront considérés comme propriété de l'Organisation des Nations Unies ou, selon le cas, de l'institution spécialisée intéressée ou de l'AIEA; et
- 2) Les matériels, matériaux et fournitures importés, achetés ou loués dans le pays par ces personnes aux fins d'un projet seront considérés comme propriété de l'Organisation des Nations Unies ou, selon le cas, de l'institution spécialisée intéressée ou de l'AIEA.

5. L'expression « personnes qui assurent des prestations », au sens des articles IX, X et XIII du présent Accord, s'entend notamment des experts hors siège, des volontaires, des consultants et des personnes morales ou physiques, ainsi que de leurs employés. Elle s'entend aussi des organisations ou entreprises publiques ou non gouvernementales auxquelles le PNUD pourrait recourir en tant qu'agent d'exécution ou à un autre titre aux fins de faire bénéficier ou de continuer à faire bénéficier un projet de l'assistance du PNUD, ainsi que de leurs employés. Aucune disposition du présent Accord ne sera interprétée comme restreignant les privilèges, immunités ou facilités dont jouissent lesdites organisations ou entreprises ou leurs employés en vertu d'un autre instrument.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

<sup>2</sup> *Ibid.*, vol. 33, p. 261. Pour les textes finals et révisés des annexes publiés ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; vol. 645, p. 341; vol. 1057, p. 322; vol. 1060, p. 337, et vol. 1482, p. 244.

<sup>3</sup> *Ibid.*, vol. 374, p. 147.

*Article X*

## FACILITÉS ACCORDÉES AUX FINS DE L'ASSISTANCE DU PNUD

1. Le Gouvernement prendra toutes les mesures qui pourraient être nécessaires pour soustraire le PNUD, ses agents d'exécution, leurs experts et toutes autres personnes assurant des prestations pour leur compte à l'application de règlements ou autres dispositions d'ordre juridique qui risqueraient d'entraver les activités s'inscrivant dans le cadre du présent Accord, et il leur accordera toutes autres facilités dont ils pourraient avoir besoin pour que l'assistance du PNUD soit délivrée rapidement et efficacement. Il leur accordera notamment les droits et facilités ci-après :

- a) Acceptation dans les meilleurs délais des experts et autres personnes assurant des prestations pour le compte du PNUD ou d'un agent d'exécution;
- b) Délivrance rapide et gratuite des visas, permis et autorisations nécessaires;
- c) Accès aux sites et droits de passage requis;
- d) Liberté de mouvement pour l'entrée dans le pays, la sortie du pays et les déplacements à l'intérieur du pays, dans la mesure nécessaire pour que l'assistance du PNUD soit délivrée dans de bonnes conditions;
- e) Bénéfice du taux de change légal le plus favorable;
- f) Toutes les autorisations nécessaires pour l'importation et la réexportation des matériels, matériaux et fournitures;
- g) Toutes les autorisations nécessaires pour l'importation et la réexportation des biens des fonctionnaires du PNUD, de ses agents d'exécution et des autres personnes assurant des prestations pour leur compte, qui sont destinés à la consommation ou à l'usage personnel des intéressés; enfin
- h) Dédouanement dans les meilleurs délais des biens visés aux alinéas *f* et *g* ci-dessus.

2. Comme l'assistance prévue par le présent Accord est fournie dans l'intérêt du Gouvernement et du peuple du Tadjikistan, le Gouvernement supportera tous les risques afférents aux opérations menées en vertu du présent Accord. Il répondra aux réclamations qui pourraient être formulées par des tiers contre le PNUD, un agent d'exécution, des membres de leur personnel ou d'autres personnes assurant des prestations pour leur compte, et il mettra les intéressés à couvert des réclamations ou actions en responsabilité tirant leur origine d'opérations menées en vertu du présent Accord. Les dispositions qui précèdent ne s'appliqueront pas si les Parties et l'agent d'exécution reconnaissent que la responsabilité ou la réclamation résulte d'une négligence grave ou d'une faute intentionnelle des intéressés.

*Article XI*

## SUSPENSION OU SUPPRESSION DE L'ASSISTANCE

1. Le PNUD pourra, par voie de notification écrite adressée au Gouvernement et à l'agent d'exécution, suspendre son assistance à un projet s'il vient à se produire une situation qu'il juge mettre obstacle ou menacer de mettre obstacle à la bonne exécution du projet ou à la réalisation de ses objectifs. Le PNUD pourra, dans

la même notification ou dans une notification ultérieure, également écrite, indiquer les conditions dans lesquelles il serait disposé à reprendre son assistance au projet. La suspension durera jusqu'à ce que les conditions posées par le PNUD aient été acceptées par le Gouvernement et que le PNUD ait avisé le Gouvernement et l'agent d'exécution, par écrit, qu'il est disposé à reprendre son assistance.

2. Si une situation du type visé au paragraphe 1 ci-dessus persiste durant quatorze jours après avoir été notifiée par le PNUD, conjointement avec la suspension de son assistance, au Gouvernement et à l'agent d'exécution, le PNUD aura alors, à tout moment tant que la situation persistera, la faculté de mettre fin à son assistance au projet par voie de notification écrite au Gouvernement et à l'agent d'exécution.

3. Les dispositions du présent article s'entendent sans préjudice des autres droits ou recours dont le PNUD peut user en pareilles circonstances, en vertu des principes généraux du droit ou sur une autre base.

### *Article XII*

#### RÈGLEMENT DES DIFFÉRENDS

1. Tout différend entre le PNUD et le Gouvernement pouvant résulter du présent Accord ou s'y rapportant qui n'aurait pas été réglé par voie de négociations ou selon un autre mode convenu de règlement sera, à la demande de l'une ou l'autre Partie, soumis à l'arbitrage. Chaque Partie désignera un arbitre et les deux arbitres ainsi désignés en désigneront un troisième qui présidera le tribunal d'arbitrage. Si, dans les trente jours suivant la demande d'arbitrage, l'une ou l'autre Partie ne désigne pas son arbitre ou si, dans les quinze jours suivant la désignation des deux arbitres, le troisième arbitre n'a pas été désigné, l'une ou l'autre Partie pourra demander au Président de la Cour internationale de Justice de procéder à la désignation voulue. La procédure d'arbitrage sera arrêtée par les arbitres et les frais de l'arbitrage seront mis à la charge des Parties dans la proportion fixée par eux. La sentence arbitrale sera motivée et sera acceptée par les Parties comme réglant définitivement le différend.

2. Tout différend qui pourrait opposer un expert hors siège au Gouvernement du fait ou à propos de ses conditions d'emploi par le Gouvernement pourra être soumis, par le Gouvernement comme par l'expert, à l'agent d'exécution qui aura prêté les services de l'expert et l'agent d'exécution usera de ses bons offices pour faciliter un règlement. Si le différend ne peut être réglé dans ces conditions ou selon un autre mode convenu de règlement, le cas sera soumis à l'arbitrage sur la demande de l'une ou l'autre Partie selon les modalités prévues au paragraphe 1 du présent article, sauf que l'arbitre qui n'aura pas été désigné par l'une des Parties ou par les arbitres des Parties le sera par le Secrétaire général de la Cour permanente d'arbitrage.

### *Article XIII*

#### DISPOSITIONS GÉNÉRALES

1. Le présent Accord entrera en vigueur dès sa signature. Il restera en vigueur tant qu'il n'y aura pas été mis fin conformément au paragraphe 3 ci-après.

2. Le présent Accord pourra être modifié par accord écrit entre les Parties. Toutes questions pertinentes sur lesquelles il est muet seront réglées par les Parties conformément aux résolutions et décisions des organes compétents des Nations Unies. Chacune des Parties examinera avec attention et bienveillance les propositions que pourrait formuler l'autre sur la base du présent paragraphe.

3. Chaque Partie peut, par voie de notification écrite à l'autre, mettre fin au présent Accord, qui cessera d'avoir effet soixante jours après la réception de la notification.

4. Les obligations incombant aux Parties en vertu des articles IV (« Informations sur les projets ») et VIII (« Utilisation de l'assistance ») survivront à l'expiration ou à la terminaison du présent Accord. Les obligations incombant au Gouvernement en vertu des articles IX (« Privilèges et immunités »), X (« Facilités accordées aux fins de l'assistance du PNUD ») et XII (« Règlement des différends ») survivront à l'expiration ou à la terminaison de l'Accord dans la mesure nécessaire pour permettre le retrait dans de bonnes conditions du personnel, des fonds et des biens du PNUD et de tout agent d'exécution ou de toute personne assurant des prestations pour leur compte en vertu du présent Accord.

EN FOI DE QUOI, les soussignés, représentants dûment désignés du Programme des Nations Unies pour le développement, d'une part, et du Gouvernement, d'autre part, ont, au nom des Parties, signé le présent Accord à New York, Etats-Unis d'Amérique, le 1<sup>er</sup> octobre 1993, en langues russe et anglaise, les deux textes faisant également foi.

Pour le Programme des Nations Unies  
pour le développement :  
LUIS MARIA GOMEZ

Pour le Gouvernement  
de la République du Tadjikistan :  
RAMAZAN MIRZOEV





No. 30324

---

**UNITED NATIONS  
(UNITED NATIONS DEVELOPMENT PROGRAMME)  
and  
TURKMENISTAN**

**Basic Agreement concerning assistance by the United Nations  
Development Programme to the Government of Turk-  
menistan. Signed at New York on 5 October 1993**

*Authentic texts: English and Russian.*

*Registered ex officio on 5 October 1993.*

---

**ORGANISATION DES NATIONS UNIES  
(PROGRAMME DES NATIONS UNIES  
POUR LE DÉVELOPPEMENT)  
et  
TURKMÉNISTAN**

**Accord de base relatif à une assistance du Programme des  
Nations Unies pour le développement au Gouvernement  
turkmène. Signé à New York le 5 octobre 1993**

*Textes authentiques : anglais et russe.*

*Enregistré d'office le 5 octobre 1993.*

## AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF TURKMENISTAN AND THE UNITED NATIONS DEVELOPMENT PROGRAMME

WHEREAS the General Assembly of the United Nations has established the United Nations Development Programme (hereinafter called the UNDP) to support and supplement the national efforts of developing countries at solving the most important problems of their economic development and to promote social progress and better standards of life; and

WHEREAS the Government of Turkmenistan wishes to request assistance from the UNDP for the benefit of its people;

NOW THEREFORE the Government and the UNDP (hereinafter called the Parties) have entered into this Agreement in a spirit of friendly co-operation.

### Article I

#### Scope of this Agreement

1. This Agreement embodies the basic conditions under which the UNDP and its Executive Agencies shall assist the Government in carrying out its development projects, and under which such UNDP-assisted projects shall be executed. It shall apply to all such UNDP assistance and to such Project Documents or other instruments (hereinafter called Project Documents) as the Parties may conclude to define the particulars of such assistance and the respective responsibilities of the Parties and the Executing Agency hereunder in more detail in regard to such projects.

2. Assistance shall be provided by the UNDP under this Agreement only in response to requests submitted by the Government and approved by the UNDP. Such assistance shall be made available to the Government, or to such entity as the Government may designate, and shall be furnished and received in accordance with the relevant and applicable resolutions and decisions of the competent UNDP organs, and subject to the availability of the necessary funds to the UNDP.

---

<sup>1</sup> Came into force on 5 October 1993 by signature, in accordance with article XIII (1).

Article IIForms of Assistance

1. Assistance which may be made available by the UNDP to the Government under this Agreement may consist of:

(a) The services of advisory experts and consultants, including consultant firms or organizations, selected by and responsible to, the UNDP or the Executing Agency concerned;

(b) The services of operational experts selected by the Executing Agency, to perform Functions of an operational, executive or administrative character as civil servants of the Government or as employees of such entities as the Government may designate under Article I, paragraph 2, hereof;

(c) The services of members of the United Nations Volunteers (hereinafter called volunteers);

(d) Equipment and supplies not readily available in Turkmenistan (hereinafter called the country);

(e) Seminars, training programmes, demonstration projects, expert working groups and related activities;

(f) Scholarships and fellowships, or similar arrangements under which candidates nominated by the Government and approved by the Executing Agency concerned may study or receive training; and

(g) Any other form of assistance which may be agreed upon by the Government and the UNDP.

2. Requests for assistance shall be presented by the Government to the UNDP through the UNDP resident representative in the country (referred to in paragraph 4(a) of this Article), and in the form and in accordance with procedures established by the UNDP for such requests. The Government shall provide the UNDP with all appropriate facilities and relevant information to appraise the request, including an expression of its intent with respect to the follow-up of investment-oriented projects.

3. Assistance may be provided by the UNDP to the Government either directly, with such external assistance as it may deem appropriate, or through an Executing Agency, which shall have primary responsibility for carrying out UNDP assistance to the project and which shall have the status of an independent contractor for this purpose. Where assistance is provided by the UNDP directly to the

Government, all references in this Agreement to an Executing Agency shall be construed to refer to the UNDP, unless clearly inappropriate from the context.

4. (a) The UNDP may maintain a permanent mission, headed by a resident representative, in the country to represent the UNDP therein and be the principal channel of communication with the Government on all Programme matters. The resident representative shall have full responsibility and ultimate authority on behalf of the UNDP Administrator, for the UNDP programme in all its aspects in the country, and shall be team leader in regard to such representatives of other United Nations organizations as may be posted in the country, taking into account their professional competence and their relations with appropriate organs of the Government. The resident representative shall maintain liaison on behalf of the Programme with the appropriate organs of the Government, including the Government's co-ordinating agency for external assistance, and shall inform the Government of the policies, criteria and procedures of the UNDP and other relevant programmes of the United Nations. He shall assist the Government, as may be required, in the preparation of UNDP country programme and project requests, as well as proposals for country programme or project changes, assure proper co-ordination of all assistance rendered by the UNDP through various Executing Agencies or its own consultants, assist the Government, as may be required, in co-ordinating UNDP activities with national, bilateral and multilateral programmes within the country, and carry out such other functions as may be entrusted to him by the Administrator or by an Executing Agency.

(b) The UNDP mission in the country shall have such other staff as the UNDP may deem appropriate to its proper functioning. The UNDP shall notify the Government from time to time of the names of the members, and of the families of the members, of the mission, and of changes in the status of such persons.

### Article III

#### Execution of Projects

1. The Government shall remain responsible for its UNDP-assisted development projects and the realization of their objectives as described in the relevant Project Documents, and shall carry out such parts of such projects as may be stipulated in the provisions of this Agreement and such Project Documents. The UNDP undertakes to complement and supplement the Government's participation in such projects through assistance to the Government in pursuance of this Agreement and the Work Plans forming part of such Project Documents, and through assistance

to the Government in fulfilling its intent with respect to investment follow-up. The Government shall inform UNDP of the Government Co-operating Agency directly responsible for the Government's participation in each UNDP-assisted project. Without prejudice to the Government's overall responsibility for its projects, the Parties may agree that an Executing Agency shall assume primary responsibility for execution of a project in consultation and agreement with the Co-operating Agency, and any arrangements to this effect shall be stipulated in the project Work Plan forming part of the Project Document together with arrangements, if any, for transfer of such responsibility, in the course of project execution, to the Government or to an entity designated by the Government.

2. Compliance by the Government with any prior obligations agreed to be necessary or appropriate for UNDP assistance to a particular project shall be a condition of performance by the UNDP and the Executing Agency of their responsibilities with respect to that project. Should provision of such assistance be commenced before such prior obligations have been met, it may be terminated or suspended without notice and at the discretion of the UNDP.

3. Any agreement between the Government and an Executing Agency concerning the execution of a UNDP-assisted project or between the Government and an operational expert shall be subject to the provisions of this Agreement.

4. The Co-operating Agency shall as appropriate and in consultation with the Executing Agency assign a full-time Director for each project who shall perform such functions as are assigned to him by the Co-operating Agency. The Executing Agency shall as appropriate and in consultation with the Government appoint a Chief Technical Adviser or Project Co-ordinator responsible to the Executing Agency to oversee the Executing Agency's participation in the project at the project level. He shall supervise and co-ordinate activities of experts and other Executing Agency personnel and be responsible for the on-the-job training of national Government counterparts. He shall be responsible for the management and efficient utilization of all UNDP-financed inputs, including equipment provided to the project.

5. In the performance of their duties, advisory experts, consultants and volunteers shall act in close consultation with the Government and with persons or bodies designated by the Government, and shall comply with such instructions

from the Government as may be appropriate to the nature of their duties and the assistance to be given and as may be mutually agreed upon between the UNDP and the Executing Agency concerned and the Government. Operational experts shall be solely responsible to, and be under the exclusive direction of, the Government or the entity to which they are assigned, but shall not be required to perform any functions incompatible with their international status or with the purposes of the UNDP or of the Executing Agency. The Government undertakes that the commencing date of each operational expert in its service shall coincide with the effective date of his contract with the Executing Agency concerned.

6. Recipients of fellowships shall be selected by the Executing Agency. Such fellowships shall be administered in accordance with the fellowship policies and practices of the Executing Agency.

7. Technical and other equipment, materials, supplies and other property financed or provided by the UNDP shall belong to the UNDP unless and until such time as ownership thereof is transferred, on terms and conditions mutually agreed upon between the Government and the UNDP, to the Government or to an entity nominated by it.

8. Patent rights, copyright rights, and other similar rights to any discoveries or work resulting from UNDP assistance under this Agreement shall belong to the UNDP. Unless otherwise agreed by the Parties in each case, however, the Government shall have the right to use any such discoveries or work within the country free of royalty or any charge of similar nature.

#### Article IV

##### Information concerning Projects

1. The Government shall furnish the UNDP with such relevant reports, maps, accounts, records, statements, documents and other information as it may request concerning any UNDP-assisted project, its execution or its continued feasibility and soundness, or concerning the compliance by the Government with its responsibilities under this Agreement or Project document.

2. The UNDP undertakes that the Government shall be kept currently informed of the progress of its assistance activities under this Agreement. Either party shall have the right, at any time, to observe the progress of operations on UNDP-assisted projects.

3. The Government shall, subsequent to the completion of a UNDP-assisted project, make available to the UNDP at its request information as to benefits derived from and activities undertaken to further the purposes of that project, including information necessary or appropriate to its evaluation or to evaluation of UNDP assistance, and shall consult with and permit observation by the UNDP for this purpose.

4. Any information or material which the Government is required to provide to the UNDP under this Article shall be made available by the Government to an Executing Agency at the request of the Executing Agency concerned.

5. The Parties shall consult each other regarding the publication, as appropriate, of any information relating to any UNDP-assisted project or to benefits derived therefrom. However, any information relating to any investment-oriented project may be released by the UNDP to potential investors, unless and until the Government has requested the UNDP in writing to restrict the release of information relating to such project.

#### Article V

#### Participation and Contribution of Government in execution of Project

1. In fulfillment of the Government's responsibility to participate and cooperate in the execution of the projects assisted by the UNDP under this Agreement, it shall contribute the following in kind to the extent detailed in relevant Project Documents:

(a) Local counterpart professional and other services, including national counterparts to operational experts;

(b) Land, buildings, and training and other facilities available or produced within the country; and

(c) Equipment, materials and supplies available or produced within the country.

2. Whenever the provision of equipment forms part of UNDP assistance to the Government, the latter shall meet charges relating to customs clearance of such equipment, its transportation from the port of entry to the project site together with any incidental handling or storage and related expenses, its insurance after delivery to the project site, and its installation and maintenance.

3. The Government shall also meet the salaries of trainees and recipients of fellowships during the period of their fellowships.

4. If so provided in the Project Document, the Government shall pay, or arrange to have paid, to the UNDP or an Executing Agency the sums required, to the extent specified in the Project Budget of the Project Document, for the provision of any of the items enumerated in paragraph 1 of this Article, whereupon the Executing Agency shall obtain the necessary items and account annually to the UNDP for any expenditures out of payments made under this provision.

5. Moneys payable to the UNDP under the preceding paragraph shall be paid to an account designated for this purpose by the Secretary-General of the United Nations and shall be administered in accordance with the applicable financial regulations of the UNDP.

6. The cost of items constituting the Government's contribution to the project and any sums payable by the Government in pursuance of this Article, as detailed in Project Budgets, shall be considered as estimates based on the best information available at the time of preparation of such Project Budgets. Such sums shall be subject to adjustment whenever necessary to reflect the actual cost of any such items purchased thereafter.

7. The Government shall as appropriate display suitable signs at each project identifying it as one assisted by the UNDP and the Executing Agency.

#### Article VI

##### Assessed programme costs and other items payable in local currency

1. In addition to the contribution referred to in Article V above, the Government shall assist the UNDP in providing it with assistance by paying or arranging to pay for the following local costs or facilities, in the amounts specified in the relevant Project Document or otherwise determined by the UNDP in pursuance of relevant decisions of its governing bodies:

(a) The local living costs of advisory experts and consultants assigned to projects in the country;



- (b) Local administrative and clerical services, including necessary local secretarial help, interpreter-translators, and related assistance;
- (c) Transportation of personnel within the country; and
- (d) Postage and telecommunications for official purposes.

2. The Government shall also pay each operational expert directly the salary, allowances and other related emoluments which would be payable to one of its nationals if appointed to the post involved. It shall grant an operational expert the same annual and sick leave as the Executing Agency concerned grants its own officials, and shall make any arrangement necessary to permit him to take home leave to which he is entitled under the terms of his service with the Executing Agency concerned. Should his service with the Government be terminated by it under circumstances which give rise to an obligation on the part of an Executing Agency to pay him an indemnity under its contract with him, the Government shall contribute to the cost thereof the amount of separation indemnity which would be payable to a national civil servant or comparable employee of like rank whose service is terminated in the same circumstances.

3. The Government undertakes to furnish in kind the following local services and facilities:

- (a) The necessary office space and other premises;
- (b) Such medical facilities and services for international personnel as may be available to national civil servants;
- (c) Simple but adequately furnished accommodation to volunteers; and
- (d) Assistance in finding suitable housing accommodation for international personnel, and the provision of such housing to operational experts under the same conditions as to national civil servants of comparable rank.

4. The Government shall also contribute towards the expenses of maintaining the UNDP mission in the country by paying annually to the UNDP a lumpsum mutually agreed between the Parties to cover the following expenditures:

- (a) An appropriate office with equipment and supplies, adequate to serve as local headquarters for the UNDP in the country;
- (b) Appropriate local secretarial and clerical help, interpreters, translators and related assistance;
- (c) Transportation of the resident representative and his staff for official purposes within the country;

(d) Postage and telecommunications for official purposes; and (e) Subsistence for the resident representative and his staff while in official travel status within the country.

5. The Government shall have the option of providing in kind the facilities referred to in paragraph 4 above, with the exception of items (b) and (e).

6. Moneys payable under the provisions of this Article, other than under paragraph 2, shall be paid by the Government and administered by the UNDP in accordance with Article V, paragraph 5.

#### Article VII

##### Relation to assistance from other sources

In the event that assistance towards the execution of a project is obtained by either Party from other sources, the Parties shall consult each other and the Executing Agency with a view to effective co-ordination and utilization of assistance received by the Government from all sources. The obligations of the Government hereunder shall not be modified by any arrangements it may enter into with other entities co-operating with it in the execution of project.

#### Article VIII

##### Use of Assistance

The Government shall exert its best efforts to make the most effective use of the assistance provided by the UNDP and shall use such assistance for the purpose for which it is intended. Without restricting the generality of the foregoing, the Government shall take such steps to this end as are specified in the Project Document.

#### Article IX

##### Privileges and Immunities

1. The Government shall apply to the United Nations and its organs, including the UNDP and U.N. subsidiary organs acting as UNDP Executing Agencies, their property, funds and assets, and to their officials, including the resident representative and other members of the UNDP mission in the country, the

provisions of the Convention on the Privileges and Immunities of the United Nations.<sup>1</sup>

2. The Government shall apply to each Specialized Agency acting as an Executing Agency, its property, funds and assets, and to its officials, the provisions of the Convention on the Privileges and Immunities of the Specialized Agencies, including any Annex to the Convention applicable to such Specialized Agency. In case the International Atomic Energy Agency (the IAEA) acts as an Executing Agency,<sup>2</sup> the Government shall apply to its property, funds and assets, and to its officials and experts, the Agreement on the Privileges and Immunities of the IAEA.<sup>3</sup>

3. Members of the UNDP mission in the country shall be granted such additional privileges and immunities as may be necessary for the effective exercise by the mission of its functions.

4. (a) Except as the Parties may otherwise agree in Project Documents relating to specific projects, the Government shall grant all persons, other than Government nationals employed locally, performing services on behalf of the UNDP, a Specialized Agency or the IAEA who are not covered by paragraphs 1 and 2 above the same privileges and immunities as officials of the United Nations, the Specialized Agency concerned or the IAEA under Sections 18, 19 or 18 respectively of the Conventions on the Privileges and Immunities of the United Nations or of the Specialized Agencies, or of the Agreement on the Privileges and Immunities of the IAEA.

(b) For purposes of the instrument on privileges and immunities referred to in the preceding parts of this Article:

- (1) All papers and documents relating to a project in the possession or under the control of the persons referred to in sub-paragraph 4(a) above shall be deemed to be documents belonging to the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be; and

<sup>1</sup> United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

<sup>2</sup> *Ibid.*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; vol. 645, p. 340; vol. 1057, p. 320; vol. 1060, p. 337, and vol. 1482, p. 244.

<sup>3</sup> *Ibid.*, vol. 374, p. 147.

- (2) Equipment, materials and supplies brought into or purchased or leased by those persons within the country for purposes of a project shall be deemed to be property of the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be.

5. The expression "persons performing services" as used in Articles IX, X and XIII of this Agreement includes operational experts, volunteers, consultants, and juridical as well as natural persons and their employees. It includes governmental or non-governmental organizations or firms which UNDP may retain, whether as an Executing Agency or otherwise, to execute or to assist in the execution of UNDP assistance to a project, and their employees. Nothing in this Agreement shall be construed to limit the privileges, immunities or facilities conferred upon such organizations or firms or their employees in any other instrument.

#### Article X

##### Facilities for execution of UNDP assistance

1. The Government shall take any measures which may be necessary to exempt the UNDP, its Executing Agencies, their experts and other persons performing services on their behalf from regulations or other legal provisions which may interfere with operations under this Agreement, and shall grant them such other facilities as may be necessary for the speedy and efficient execution of UNDP assistance. It shall, in particular, grant them the following rights and facilities:

- (a) prompt clearance of experts and other persons performing services on behalf of the UNDP or an Executing Agency;
- (b) prompt issuance without cost of necessary visas, licenses or permits;
- (c) access to the site of work and all necessary rights of way;
- (d) free movement within or to or from the country, to the extent necessary for proper execution of UNDP assistance;
- (e) the most favourable legal rate of exchange;
- (f) any permits necessary for the importation of equipment, materials and supplies, and for their subsequent exportation;
- (g) Any permits necessary for importation of property belonging to and intended for the personal use or consumption of officials of the UNDP, its Executing Agencies, or other persons performing services on their behalf, and for the subsequent exportation of such property; and

(h) Prompt release from customs of the items mentioned in sub-paragraphs (f) and (g) above.

2. Assistance under this Agreement being provided for the benefit of the Government and people of Turkmenistan, the Government shall bear all risks of operations arising under this Agreement. It shall be responsible for dealing with claims which may be brought by third parties against the UNDP or an Executing Agency, their officials or other persons performing services on their behalf, and shall hold them harmless in respect of claims or liabilities arising from operations under this Agreement. The foregoing provision shall not apply where the Parties and the Executing Agency are agreed that a claim or liability arises from the gross negligence or wilful misconduct of the above-mentioned individuals.

#### Article XI

##### Suspension or termination of assistance

1. The UNDP may by written notice to the Government and to the Executing Agency concerned suspend its assistance to any project if in the judgement of the UNDP any circumstance arises which interferes with or threatens to interfere with the successful completion of the project or the accomplishment of its purposes. The UNDP may, in the same or a subsequent written notice, indicate the conditions under which it is prepared to resume its assistance to the project. Any such suspension shall continue until such time as such conditions are accepted by the Government and as the UNDP shall give written notice to the Government and the Executing Agency that it is prepared to resume its assistance.

2. If any situation referred to in paragraph 1 of this Article shall continue for a period of fourteen days after notice thereof and of suspension shall have been given by the UNDP to the Government and the Executing Agency, then at any time thereafter during the continuance thereof, the UNDP may by written notice to the Government and the Executing Agency terminate its assistance to the Project.

3. The provisions of this Article shall be without prejudice to any other rights or remedies the UNDP may have in the circumstances, whether under general principles of law or otherwise.

Article XII

Settlement of disputes

1. Any dispute between the UNDP and the Government arising out of or relating to this Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint an arbitrator. The procedure of the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

2. Any dispute between the Government and an operational expert arising out of or relating to the conditions of his service with the Government may be referred to the Executing Agency providing the operational expert by either the Government or the operational expert involved, and the Executing Agency concerned shall use its good offices to assist them in arriving at a settlement. If the dispute cannot be settled in accordance with the preceding sentence or by other agreed mode of settlement, the matter shall at the request of either Party be submitted to arbitration following the same provisions as are laid down in paragraph 1 of this Article, except that the arbitrator not appointed by either Party or by the arbitrators of the Parties shall be appointed by the Secretary-General of the Permanent Court of Arbitration.

Article XIII

General Provisions

1. This Agreement shall enter into force upon signature, and shall continue in force until terminated under paragraph 3 below.

2. This Agreement may be modified by written agreement between the Parties hereto. Any relevant matter for which no provision is made in this Agreement shall be settled by the Parties in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations. Each Party shall give

full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.

3. This Agreement may be terminated by either Party by written notice to the other and shall terminate sixty days after receipt of such notice.

4. The obligations assumed by the Parties under Articles IV (concerning project information) and VIII (concerning the use of assistance) hereof shall survive the expiration or termination of this Agreement. The obligations assumed by the Government under Articles IX (concerning privileges and immunities), X (concerning facilities for project execution) and XII (concerning settlement of disputes) hereof shall survive the expiration or termination of this Agreement to the extent necessary to permit orderly withdrawal of personnel, funds and property of the UNDP and of any Executing Agency, or of any persons performing services on their behalf under this Agreement.

IN WITNESS WHEREOF the undersigned, duly appointed representatives of the United Nations Development Programme and of the Government, respectively, have on behalf of the Parties signed the present Agreement in the English language in two copies at New York this 5 day of October 1993.

For the United Nations  
Development Programme:



For the Government  
of the Republic of Turkmenistan:



<sup>1</sup> Luis M. Gomez.

<sup>2</sup> Boris O. Shihmuradov.

[RUSSIAN TEXT — TEXTE RUSSE]

## СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ ТУРКМЕНИСТАНА И ПРОГРАММОЙ РАЗВИТИЯ ОРГАНИЗАЦИИ ОБЪЕДИНЕН- НЫХ НАЦИЙ

ПРИНИМАЯ ВО ВНИМАНИЕ, что Генеральная Ассамблея Организации Объединенных Наций создала Программу развития Организации Объединенных Наций (в дальнейшем именуемую "ПРООН"), для того чтобы поддерживать и дополнять национальные усилия, предпринимаемые развивающимися странами с целью решения наиболее существенных проблем их экономического развития, и чтобы оказывать содействие их социальному прогрессу и повышению уровня жизни; и

ПРИНИМАЯ ВО ВНИМАНИЕ, что Правительство Туркменистана (в дальнейшем именуемое "Правительство") хотело бы представить заявку на помощь ПРООН в пользу своего народа;

ПОЭТОМУ Правительство и ПРООН (в дальнейшем именуемые "Стороны"), действуя в духе дружественного сотрудничества, заключили настоящее Соглашение.

### Статья I

#### Сфера применения настоящего Соглашения

1. Настоящее Соглашение включает основные условия, на которых ПРООН и ее учреждения-исполнители будут оказывать Правительству помощь в выполнении его проектов по развитию и на которых такие субсидируемые ПРООН проекты должны осуществляться. Его положения распространяются на любую такую помощь, предоставляемую ПРООН, и на такие документы по проектам и другие документы (в дальнейшем называемые документы по проектам), которые Стороны могут разработать в целях более подробного определения условий предоставления такой помощи, и соответствующих обязанностей Сторон и учреждения-исполнителя в отношении таких проектов в соответствии с настоящим Соглашением.

2. ПРООН предоставляет помощь по настоящему Соглашению только в ответ на заявку, представленную Правительством и одобренную ПРООН. Такая помощь предоставляется этому правительству или такому юридическому лицу, которое это Правительство может назначить, и ее предоставление и получение определяется в соответствии с надлежащими и применимыми резолюциями и постановлениями компетентных органов ПРООН, и зависит от наличия у ПРООН необходимых фондов.

### Статья II

#### Формы помощи

1. Помощь, которая может предоставляться ПРООН Правительству в соответствии с настоящим Соглашением, может состоять из:

а) услуг экспертов-советников и консультантов, в том числе консультантов отдельных фирм или организаций, которые назначаются ПРООН или соответствующим учреждением-исполнителем и несут ответственность перед ними;



b) услуг технических экспертов, назначаемых учреждением-исполнителем для выполнения оперативных, управленческих или административных функций в качестве гражданских служащих Правительства или служащих таких юридических лиц, которые Правительство может выделить согласно пункту 2 статьи 1 настоящего Соглашения;

c) услуг добровольцев Организации Объединенных Наций (в дальнейшем именуемые "добровольцы");

d) оборудования и поставок, которые трудно получить в Туркменистане (в дальнейшем именуемая "страна");

e) организации семинаров, программ подготовки кадров, показательных проектов, рабочих групп экспертов и аналогичных мероприятий;

f) предоставления стипендий для студентов и аспирантов или финансирования аналогичных мероприятий, в соответствии с которыми кандидаты, назначенные Правительством и утвержденные соответствующим учреждением-исполнителем, могут получать общее образование или профессиональную подготовку;

g) любой другой формы помощи, о которой могут договориться Правительство и ПРООН.

2 Заявки на предоставление помощи должны направляться Правительством на имя ПРООН через посредство представителя-резидента ПРООН в данной стране (о котором говорится в пункте 4 (а) настоящей статьи), по форме и в соответствии с процедурой, установленной ПРООН для таких заявок. Правительство предоставляет ПРООН все необходимое обслуживание и всю соответствующую информацию для оценки заявки, включая изложение его намерения в отношении последующей деятельности по проектам, предполагающим дальнейшие капиталовложения.

3. ПРООН может предоставлять помощь либо непосредственно Правительству, используя такую внешнюю помощь, которая может рассматриваться целесообразной, либо через посредство учреждения-исполнителя, на которое возлагается основная ответственность за реализацию помощи, предоставляемой ПРООН для осуществления проекта, и которому для этой цели придается статус независимого подрядчика. В тех случаях, когда помощь предоставляется ПРООН непосредственно Правительству, любая ссылка в настоящем Соглашении на учреждение-исполнитель должна толковаться как относящаяся к ПРООН, за исключением случаев, когда из контекста вытекает иное.

4 а) ПРООН может иметь в стране постоянное представительство, возглавляемое представителем-резидентом, с тем чтобы оно представляло ПРООН и выполняло функции основного канала связи с Правительством по всем вопросам, касающимся Программы. Представитель-резидент, выступая от имени Администратора ПРООН, несет полную ответственность и наделяется дискреционными полномочиями в отношении всех аспектов субсидируемой ПРООН программы в данной стране и руководит работой группы представителей других организаций системы ООН, которые могут находиться в стране, с учетом их профессиональной компетенции и их отношений с соответствующими органами Правительства. Представитель-резидент поддерживает от имени Программы связь с соответствующими органами Правительства, включая правительственное учреждение по координации внешней помощи, и информирует Правительство по вопросам общей политики, критериев и процедур ПРООН и других соответствующих программ Организации Объединенных Наций. Он оказывает содействие Правительству, по его просьбе, в подготовке программы ПРООН по данной стране и заявок по проектам, а также в подготовке предложений по программе по данной стране и в формулировке изменений, предлагаемых к проекту, обеспечивает надлежащую координацию всех видов помощи, предоставляемых ПРООН через посредство различных учреждений-исполнителей

или через посредство своих собственных консультантов, оказывает содействие Правительству, в случае просьбы о том, в согласовании деятельности ПРООН с проводимыми в стране национальными двусторонними и многосторонними программами и выполняет такие другие функции, которые могут быть возложены на него Администратором или учреждением-исполнителем.

b) Представительство ПРООН в стране может содержать такой штат персонала, какой ПРООН считает необходимым для адекватного выполнения им своей деятельности. Время от времени ПРООН сообщает Правительству имена сотрудников представительства и членов их семей, а также уведомляет его об изменениях в должностном статусе таких лиц.

### Статья III

#### Осуществление проектов

1. Правительство остается ответственным за свои проекты развития, для которых ПРООН предоставляет помощь, и за реализацию их задач, изложенных в соответствующих проектных документах, и выполняет такие компоненты проектов, которые могут быть особо оговорены в положениях настоящего Соглашения и в проектных документах. ПРООН обязуется поддерживать и дополнять участие Правительства в осуществлении проектов, оказывая Правительству помощь в соответствии с положениями настоящего Соглашения и с планами работы, составляющими часть проектных документов, а также оказывая содействие Правительству в приведении им в исполнение его намерения в отношении дальнейших капиталовложений в проект. Правительство информирует ПРООН о сотрудничающем учреждении Правительства, на которое возлагается прямая ответственность за участие Правительства в каждом субсидируемом ПРООН проекте. Не затрагивая сферу общей ответственности Правительства за его проекты, Стороны могут договориться о том, чтобы возложить на то или иное учреждение-исполнителя основную ответственность за выполнение того или иного проекта в консультации и в согласии с сотрудничающим учреждением; любая такая мера должна быть особо оговорена в проекте плана работы, составляющего часть проектных документов, вместе с соглашениями, если таковые были заключены, о передаче такой ответственности в ходе осуществления проектов Правительству или юридическому лицу, назначенному Правительством.

2. Соблюдение Правительством любого принятого на себя ранее обязательства, которое оно сочло необходимым или целесообразным для получения помощи ПРООН на какой-то определенный проект, является предварительным условием выполнения ПРООН и учреждением-исполнителем их обязанностей в отношении данного проекта. Если помощь начала предоставляться до того, как были выполнены эти предварительные обязательства, помощь может быть прекращена или приостановлена по усмотрению ПРООН и без уведомления.

3. Договоренность по любому вопросу, которая может быть достигнута между Правительством и учреждением-исполнителем относительно выполнения какого-либо субсидируемого ПРООН проекта, или договоренность между Правительством и техническим экспертом регулируется положениями настоящего Соглашения.

4. Сотрудничающее учреждение надлежащим образом и в консультации с учреждением-исполнителем назначает штатного директора для руководства каждым проектом, который выполняет обязанности, возложенные на него сотрудничающим учреждением. Учреждение-исполнитель, в надлежащих случаях в консультации с Правительством, назначает главного технического советника или координатора проекта, который несет ответственность перед учреждением-исполнителем за общий надзор за участием учреждения-исполнителя в осуществлении проекта на уровне проекта. Он руководит и координирует деятельность экспертов и другого персонала

учреждения-исполнителя и несет ответственность за подготовку без отрыва от производства национального параллельного персонала Правительства. Он несет ответственность за управление и эффективное использование всех финансируемых ПРООН вложений, включая предоставляемое для проекта оборудование.

5. При выполнении своих обязанностей эксперты-советники, консультанты и добровольцы действуют в тесной консультации с Правительством и с лицами или органами, назначенными Правительством, и соблюдают такие инструкции Правительства, которые являются целесообразными с учетом характера их обязанностей и характера предоставляемой помощи и о которых могут договориться между собой ПРООН, соответствующее учреждение-исполнитель и Правительство. Технические эксперты ответственны только перед Правительством или юридическим лицом, к которому они прикомандированы, и находятся в исключительном ведении Правительства или такого юридического лица, но они не обязаны выполнять какие-либо функции, несовместимые с их международным статусом или с задачами ПРООН или учреждения-исполнителя. Правительство обязуется обеспечивать, чтобы дата поступления каждого технического эксперта на его службу совпала с действительной датой контракта, заключенного им с соответствующим учреждением-исполнителем.

6. Кандидаты для стипендий выбираются учреждением-исполнителем. Стипендии предоставляются в соответствии с политикой и практикой, которым данное учреждение-исполнитель следует в вопросе стипендий.

7. Техническое или иное оборудование, материалы, предметы снабжения и другое имущество, финансируемые или предоставляемые ПРООН, принадлежат ПРООН, если только, и до тех пор пока, права собственности на них не были переданы Правительству или назначенному им юридическому лицу, в порядке и на условиях, о которых договорились между собой Правительство и ПРООН.

8. Патентные права, авторские права и любые аналогичные права на любое открытие или работу, являющиеся результатом помощи, предоставляемой ПРООН по настоящему Соглашению, принадлежат ПРООН. Однако, если только в каждом отдельном случае Стороны не договорились об ином, Правительство имеет право пользоваться любым открытием или итогами работы в пределах страны без отчислений за право пользования и/или аналогичной платы.

#### Статья IV

##### Информация, касающаяся проектов

1. Правительство предоставляет ПРООН такие соответствующие доклады, карты, бухгалтерские ведомости, записи, заявления, документы и другую информацию, которую она может запросить относительно субсидируемого ПРООН проекта в ходе его осуществления на предмет дальнейших перспектив его развития и его рентабельности или относительно соблюдения Правительством обязанностей, вытекающих для него из настоящего Соглашения и из проектных документов.

2. ПРООН обязуется держать Правительство в курсе ее деятельности по оказанию помощи, осуществляемой в соответствии с настоящим Соглашением. Любая Сторона в Соглашении имеет право в любое время наблюдать за ходом операций по осуществлению субсидируемых ПРООН проектов.

3. После завершения субсидируемого ПРООН проекта Правительство предоставляет ПРООН, по ее просьбе, информацию о пользе, которую приносит деятельность, осуществляемая для дальнейшего развития полученных результатов и достижения последующих целей данного проекта, включая информацию, необходимую или

целесообразную для его оценки или для оценки помощи ПРООН, и консультируется для этой цели с ПРООН и разрешает ей наблюдать за упомянутой деятельностью.

4. Любая информация или материалы, которые Правительство должно предоставлять ПРООН согласно настоящей статье, предоставляются Правительством в распоряжение учреждения-исполнителя по просьбе соответствующего учреждения-исполнителя.

5. Стороны в Соглашении консультируются друг с другом относительно публикации, в надлежащих случаях, любой информации, касающейся субсидируемого ПРООН проекта или получаемой от него пользы. Однако любая информация, касающаяся любого проекта, предполагающего дальнейшие вложения, может быть предоставлена ПРООН в распоряжение потенциальных вкладчиков только в том случае, если Правительство не обратилось к ПРООН с письменной просьбой ограничить предоставление информации относительно такого проекта, и до того момента, пока оно не обратилось к нему с такой просьбой.

#### Статья V

##### Участие и взнос правительства в осуществление проекта

1. Во исполнение своей обязанности принимать участие и сотрудничать в осуществлении проектов, субсидируемых ПРООН по настоящему Соглашению, Правительство обеспечивает нижеперечисленное в качестве своего взноса натурой, объем и характер которого детально определены в соответствующих проектных документах:

а) услуги местных параллельных специалистов и другого персонала, включая параллельных технических экспертов;

б) земельные участки, здания, учебную базу для подготовки кадров и прочие компоненты инфраструктуры, имеющиеся налицо или производимые в стране;

с) оборудование, материалы и предметы снабжения, имеющиеся налицо или производимые в стране.

2. Во всех случаях, когда предоставление оборудования составляет часть помощи ПРООН Правительству, Правительство берет на себя расходы по уплате пошлины, взимаемой при ввозе такого оборудования, и расходы по перевозке его из порта к месту осуществления проекта, а также любые, а также любые непредвиденные расходы по перевозке и хранению и смежные расходы, расходы по страхованию после доставки его в место нахождения проекта, установке и содержанию.

3. Правительство берет на себя также выплату пособий стажерам и стипендиатам в течение срока продолжительности стипендий.

4. Если это предусмотрено в проектной документации, Правительство уплачивает ПРООН или учреждению-исполнителю или иным образом обеспечивает, чтобы им были уплачены требуемые суммы в размере, указанном в проекте бюджета проектной документации, за предоставление любого из предметов, перечисленных в пункте 1 настоящей статьи, после чего учреждение-исполнитель обеспечивает перечисленное в этом пункте и дает ежегодный отчет ПРООН о всех средствах, израсходованных за счет предусмотренных в настоящем пункте платежей.

5. Деньги, подлежащие уплате ПРООН согласно предыдущему пункту, вносятся на счет, назначенный для этой цели Генеральным секретарем Организации Объединенных Наций, и управление ими осуществляется в соответствии с действующими финансовыми правилами ПРООН.

6. Стоимость предметов, составляющих взнос правительства на проект, и любые суммы, подлежащие уплате Правительством в соответствии с настоящей статьей, подробно указанные в проектных бюджетах, рассматриваются как расчеты, основанные на новейшей информации, имевшейся в момент подготовки проектных бюджетов. Такие суммы подлежат корректировке во всех случаях, когда необходимо показать фактическую стоимость любого приобретенного в дальнейшем предмета.

7. Правительство обеспечивает, чтобы в месте расположения любого проекта были установлены соответствующие обозначения о том, что данный проект осуществляется на средства ПРООН и учреждения-исполнителя.

#### Статья VI

##### Статьи расходов по программе, подлежащие оплате в местной валюте

1. В дополнение к взносу, указанному в статье V выше, Правительство оказывает содействие ПРООН, принимая на себя или иным образом обеспечивая оплату указанных ниже местных расходов или служб в суммах, назначенных в соответствующей проектной документации или иным образом определенных ПРООН согласно соответствующим постановлениям ее руководящих органов:

- a) местные расходы на проживание экспертов-советников и консультантов, прикомандированных к проектам в стране;
- b) услуги местного административного и конторского персонала, включая услуги местного секретарского персонала, устных и письменных переводчиков и имеющее к этому отношение содействие;
- c) перевозка персонала в пределах страны; и
- d) почтовые отправления и электросвязь для официальных целей.

2. Правительство выплачивает также каждому техническому эксперту непосредственно оклад, надбавки и другие подобные вознаграждения, которые оно выплачивало бы своему гражданину, если бы он был назначен на должность такого технического эксперта. Оно предоставляет техническому эксперту такой же годовой отпуск и отпуск по болезни, какой соответствующее учреждение-исполнитель предоставляет своим сотрудникам, и принимает необходимые меры к тому, чтобы предоставить ему отпуск для поездки на родину, на который он имеет право согласно условиям своей службы в соответствующем учреждении-исполнителе. Если же Правительство прекращает службу технического эксперта при обстоятельствах, обязывающих учреждение-исполнитель уплатить ему компенсацию по условиям заключенного с ним контракта, Правительство принимает участие в компенсации, причитающейся при прекращении службы, которая нормально уплачивается гражданским служащим данной страны или сотруднику эквивалентного ранга, служба которого прекращается при таких же обстоятельствах.

3. Правительство обязывается обеспечивать натурой следующие местные службы и помещения:

- a) необходимые канцелярские и другие помещения;
- b) такое медицинское и больничное обслуживание для международного персонала, какое предоставляется национальным гражданским служащим;
- c) простые, но удобные помещения для добровольцев; и

d) содействие в поисках соответствующего жилья для международного персонала и предоставление квартир для технических экспертов на тех же условиях, на которых они предоставляются национальным гражданским служащим эквивалентного ранга.

4. Правительство принимает также участие в расходах по содержанию в стране миссии ПРООН, уплачивая ежегодно ПРООН разовую сумму, назначенную по договоренности между Сторонами для оплаты следующих статей расхода:

a) соответствующие конторские помещения, обеспеченные необходимым оборудованием и предметами снабжения и удобные в качестве местной штаб-квартиры в стране;

b) соответствующий местный секретарский и конторский персонал, устные и письменные переводчики и связанную с этим помощь;

c) обеспечение транспорта для представителя-резидента и его персонала для официальных командировок внутри страны;

d) почтовые отправления и электросвязь для официальных целей; и

e) суточные представителя-резидента и его персонала на время продолжительности официальных командировок внутри страны.

5. Правительство имеет право выбора предоставлять указанное в пункте 4 выше натурой, за исключением подпунктов b и e.

6. Деньги, подлежащие уплате согласно положениям настоящей статьи, за исключением пункта 2, уплачиваются Правительством и поступают в ведение ПРООН в соответствии с пунктом 5 статьи V.

#### Статья VII

##### Отношение к помощи, поступающей из других источников

В тех случаях, когда помощь на выполнение проекта предоставляется одной из Сторон из других источников, Стороны консультируются между собой и с органом-исполнителем с целью эффективной координации и использования помощи, получаемой Правительством из всех источников. Обязательства для Правительства, вытекающие из настоящей статьи, не подлежат изменению никакими соглашениями, в которые оно может вступить с другими юридическими лицами, сотрудничающими с ним в выполнении проекта.

#### Статья VIII

##### Использование помощи

Правительство прилагает всяческие усилия к тому, чтобы обеспечить наиболее эффективное использование предоставляемой ПРООН помощи, и использует такую помощь для целей, для которых она предназначена. Не ограничивая сферу применения изложенных ниже положений, Правительство принимает для этой цели меры, конкретно предусмотренные в проектном документе.

## Статья IX

### Привилегии и иммунитеты

1. Правительство применяет в отношении Организации Объединенных Наций и ее органов, включая ПРООН и вспомогательные органы, выступающие в качестве учреждений-исполнителей, - в том что касается их имущества, фондов и авуаров, а также в отношении их сотрудников, включая представителя-резидента и других членов представительства ПРООН в Туркменистане - положения Конвенции Организации Объединенных Наций о привилегиях и иммунитетах.

2. Правительство применяет в отношении каждого специализированного учреждения, выступающего в качестве учреждения-исполнителя, - в том что касается его имущества, фондов и авуаров, - а также в отношении его сотрудников положения Конвенции о привилегиях и иммунитетах специализированных учреждений, включая приложение к Конвенции, применяемой к данному специализированному учреждению. В тех случаях, когда Международное агентство по атомной энергии (МАГАТЭ) выступает в качестве учреждения-исполнителя, правительство применяет в отношении его имущества, фондов и авуаров, а также в отношении его сотрудников и экспертов положения Соглашения о привилегиях и иммунитетах МАГАТЭ.

3. Сотрудникам представительства ПРООН в стране предоставляются такие дополнительные привилегии и иммунитеты, которые могут быть необходимы для эффективного выполнения миссией ее функций.

4. а) Если Стороны не договорились об ином в проектных документах, относящихся к конкретным проектам, правительство предоставляет всем лицам, - за исключением набранного на месте персонала из числа граждан Правительства, находящегося на службе ПРООН, какого-либо специализированного учреждения или МАГАТЭ, на которых не распространяются положения пунктов 1 и 2 выше, - те же привилегии и иммунитеты, которыми пользуются сотрудники Организации Объединенных Наций соответствующего специализированного учреждения и МАГАТЭ согласно разделам 18 и 19 Конвенции о привилегиях и иммунитетах Организации Объединенных Наций или разделу 18 аналогичной конвенции специализированных учреждений, или в соответствии с Соглашением о привилегиях и иммунитетах МАГАТЭ.

б) Для целей применения положений правовых документов, касающихся привилегий и иммунитетов, которые упоминаются в предшествующих разделах настоящей статьи:

- 1) Все относящиеся к какому-либо проекту документы, находящиеся в распоряжении или в ведении лиц, упомянутых в пункте 4 (а) выше, рассматриваются как документы, принадлежащие Организации Объединенных Наций, соответствующему специализированному учреждению или МАГАТЭ, в зависимости от обстоятельств; и
- 2) Оборудование, материалы и предметы снабжения, ввезенные, закупленные или арендованные этими лицами в пределах страны для целей проекта, рассматриваются как имущество Организации Объединенных Наций, соответствующего специализированного учреждения или МАГАТЭ, в зависимости от обстоятельств.

5. Термин "лица, выполняющие служебные обязанности", используемый в статьях IX, X и XIII настоящего Соглашения, распространяется на технических экспертов, добровольцев, консультантов, а также на юридических и физических лиц и их служащих. Он охватывает правительственные и неправительственные организации или фирмы, которые могут быть законтрактованы ПРООН в качестве учреждения-исполнителя или в каком-либо ином качестве для выполнения или для содействия выполнению

субсидируемого ПРООН проекта и их сотрудников. Ничто в настоящем Соглашении не должно толковаться как ограничивающее привилегии, иммунитеты и льготы, предоставляемые таким организациям или фирмам и их сотрудникам на основе других правовых документов.

#### Статья X

##### Льготы, предоставляемые для использования содействия ПРООН

1. Правительство принимает все меры, которые могут быть необходимы для изъятия ПРООН, его органов-исполнителей, экспертов и других лиц, находящихся на их службе, из сферы применения постановлений и других правовых положений, которые могут быть несовместимыми с их обязанностями, выполняемыми по настоящему Соглашению, и гарантирует им такие другие льготы, которые могут быть необходимы для быстрого и эффективного использования помощи ПРООН. В частности, оно гарантирует им следующие права и льготы:

- a) оперативную проверку приемлемости экспертов и другого персонала, находящегося на службе ПРООН или какого-либо учреждения-исполнителя;
- b) оперативное оформление и бесплатная выдача необходимых виз, лицензий и разрешений;
- c) доступ к месту работы и все необходимые условия для передвижения;
- d) свободное передвижение внутри страны, выезд из страны и въезд в страну, когда это необходимо для надлежащего использования помощи ПРООН;
- e) наиболее благоприятный законный валютный курс;
- f) любые разрешения, необходимые для ввоза оборудования, материалов и предметов снабжения и для их последующего вывоза;
- g) любые разрешения, необходимые для ввоза имущества, принадлежащего сотрудникам ПРООН, его учреждениям-исполнителям или другим лицам, находящимся на их службе, и предназначенного для их личного пользования или потребления и для последующего вывоза такого имущества; и
- h) оперативную выдачу с таможи предметов, упомянутых в подпунктах f и g выше.

2. Поскольку в соответствии с настоящим Соглашением помощь предоставляется для пользы Правительства и народа Туркменистана, Правительство принимает на себя все риски, связанные с операциями, вытекающими из настоящего Соглашения. Оно берет на себя ответственность за рассмотрение требований, которые могут быть предъявлены третьими сторонами к ПРООН или к учреждению-исполнителю, их сотрудникам и другим лицам, находящимся на их службе, и освобождает их от выполнения требований или иных обязательств, возникающих из операций по настоящему Соглашению. Изложенные выше положения не применяются в тех случаях, когда Стороны и учреждение-исполнитель договорились о том, что требование или обязательство возникло по причине грубой небрежности или умышленного противоправного действия упомянутых выше лиц.



### Статья XI

#### Приостановление или прекращение содействия

1. ПРООН может путем письменного уведомления Правительства и соответствующего учреждения-исполнителя приостановить свою помощь, предоставляемую для любого проекта, если, по мнению ПРООН, возникли обстоятельства, препятствующие или могущие препятствовать успешному завершению проекта и достижению его цели. ПРООН может в том же или в последующем письменном уведомлении указать условия, на которых она готова возобновить предоставление помощи на проект. Любое такое приостановление действия продолжается до тех пор, пока указанные ею условия не будут приняты Правительством, и до тех пор, пока ПРООН письменным образом не уведомит Правительство и учреждение-исполнителя о том, что она готова возобновить свою помощь.

2. Если любого рода ситуация, на которую делается ссылка в пункте 1 настоящей статьи, продолжается в течение 14 дней после уведомления о ней и после уведомления Правительства о приостановлении содействия ПРООН и учреждением-исполнителем, тогда в любое время после этого в течение продолжительности ситуации ПРООН может письменным уведомлением, направленным Правительству и учреждению-исполнителю, прекратить предоставление помощи проекту.

3. Положение настоящей статьи не затрагивает никакие другие права или средств защиты прав, какими ПРООН может располагать при данных обстоятельствах, в соответствии с общими принципами права или на любом другом основании.

### Статья XII

#### Разрешение споров

1. Любой спор между ПРООН и Правительством, возникший в результате или по причине настоящего Соглашения, который не может быть разрешен путем переговоров или другими согласованными методами разрешения споров, передается на арбитражное разбирательство по просьбе любой из Сторон. Каждая Сторона назначает одного арбитра и назначенные Сторонами арбитры назначают третьего арбитра, который председательствует в ходе разбирательства. Если в пределах тридцати дней после просьбы об арбитражном разбирательстве любая из Сторон не назначила арбитра или если в пределах пятнадцати дней после назначения двух арбитров третий арбитр не был назначен, любая Сторона может просить Председателя Международного Суда назначить арбитра. Арбитражная процедура устанавливается арбитрами, а расходы по арбитражу, размер которых определяют арбитры, несут Стороны в споре. Арбитражное решение должно содержать изложение причин, которыми оно обосновано, и должно быть принято Сторонами в качестве окончательного решения спора.

2. Любой спор между Правительством и техническим экспертом, возникающий по причине или в результате условий его службы у правительства, может быть передан учреждению-исполнителю, предоставившему данного технического эксперта, либо Правительством, либо самим заинтересованным техническим экспертом, и соответствующее учреждение-исполнитель выполняет функцию добрых услуг в разрешении спора. Если же спор не может быть разрешен в соответствии с изложенной выше процедурой или любым другим согласованным методом урегулирования, то по просьбе любой из Сторон вопрос передается на арбитражное разбирательство согласно тем же положениям, которые изложены в пункте 1 настоящей статьи, с тем лишь исключением, что арбитр, не назначенный любой из Сторон или арбитрами, назначенными Сторонами, назначается Генеральным секретарем Постоянного арбитражного суда.

Статья XIIIОбщие положения

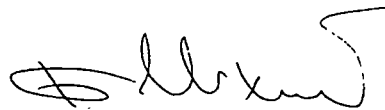
1. Настоящее Соглашение вступает в силу после подписания и остается в силе до прекращения согласно пункту 3 ниже.
2. В настоящее Соглашение могут быть внесены изменения путем письменной договоренности, достигнутой между Сторонами в настоящем Соглашении. Все относящиеся к делу вопросы, не охваченные настоящим Соглашением, решаются Сторонами в соответствии с положениями соответствующих резолюций и постановлений надлежащих органов ООН. Каждая Сторона должна всемерно и благоприятно учитывать любое предложение, выдвигаемое другой Стороной согласно настоящему пункту.
3. Настоящее Соглашение может быть прекращено любой из Сторон путем письменного уведомления другой Стороны, и действие его прекращается через 60 дней после получения такого уведомления.
4. Обязательства, принятые на себя Сторонами согласно статьям IV (информация, касающаяся проектов) и VIII (использование помощи) настоящего Соглашения, продолжают оставаться в силе после прекращения действия настоящего Соглашения. Обязательства, принятые на себя Правительством согласно статьям IX (привилегии и иммунитеты), X (льготы, предоставляемые для использования содействия ПРООН) и XII (разрешение споров) настоящего Соглашения, остаются в силе после истечения или прекращения действия настоящего Соглашения, в той мере, в какой это необходимо для планомерного отзыва персонала и изъятия фондов и имущества, принадлежащего ПРООН, любому учреждению-исполнителю или лицам, состоявшим у них на службе в силу настоящего Соглашения.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом назначенные представители Программы развития Организации Объединенных Наций и Правительства, подписали от имени соответствующих Сторон настоящее Соглашение, совершенное на английском и русском языках в двух экземплярах в October 5, дня 1993 года.

За Программу развития  
Организации Объединенных Наций:



За Правительство:



[TRADUCTION — TRANSLATION]

## ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DU TURKMÉNISTAN ET LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT

Considérant que l'Assemblée générale des Nations Unies a créé le Programme des Nations Unies pour le développement (le « PNUD ») afin d'appuyer et de compléter les efforts accomplis par les pays en développement en vue de résoudre les problèmes les plus importants de leur développement économique, de favoriser le progrès social et d'instaurer de meilleures conditions de vie; et

Considérant que le Gouvernement du Turkménistan souhaite obtenir l'assistance du PNUD dans l'intérêt du peuple turkmène;

Pour ces motifs, le Gouvernement et le PNUD (les « Parties ») concluent le présent Accord dans un esprit d'amicale coopération.

### *Article premier*

#### CHAMP D'APPLICATION

1. Le présent Accord énonce les conditions de base auxquelles le PNUD et les agents d'exécution aident le Gouvernement à mener à bien ses projets de développement et auxquelles lesdits projets sont exécutés. L'Accord vise l'ensemble de l'assistance que le PNUD fournit à ce titre ainsi que les descriptifs de projets ou autres instruments (les « descriptifs de projet ») que les Parties peuvent mettre au point d'un commun accord afin de définir plus précisément les modalités de cette assistance et les responsabilités incombant respectivement aux Parties et à l'agent d'exécution au regard desdits projets dans le cadre du présent Accord.

2. Le PNUD fournit une assistance au titre du présent Accord exclusivement sur la base de demandes présentées par le Gouvernement et approuvées par le PNUD. Cette assistance est mise à la disposition du Gouvernement ou de toute entité désignée par lui; elle est régie, pour ce qui est de sa prestation et de son utilisation, par les résolutions et décisions pertinentes des organes compétents du PNUD; elle est subordonnée aux disponibilités financières du PNUD.

### *Article II*

#### FORMES DE L'ASSISTANCE

1. L'assistance apportée au Gouvernement par le PNUD en vertu du présent Accord peut prendre les formes suivantes :

a) Services d'experts-conseils et de consultants — y compris de bureaux d'études et d'organismes de consultants — désignés par le PNUD ou par l'agent d'exécution et responsables devant ceux-ci;

<sup>1</sup> Entré en vigueur le 5 octobre 1993 par la signature, conformément au paragraphe 1 de l'article XIII.

b) Services d'experts hors siège désignés par l'agent d'exécution pour exercer des fonctions d'exécution, de direction ou d'administration en tant que fonctionnaires du Gouvernement ou employés des entités désignées par le Gouvernement conformément au paragraphe 2 de l'article premier;

c) Services de Volontaires des Nations Unies (les « volontaires »);

d) Matériels et fournitures difficiles à se procurer au Turkménistan (le « pays »);

e) Séminaires, programmes de formation, projets de démonstration, groupes de travail d'experts et activités assimilées;

f) Bourses d'études et de perfectionnement, ou arrangements similaires permettant à des candidats, désignés par le Gouvernement et agréés par l'agent d'exécution, de recevoir une formation professionnelle; et

g) Toute autre forme d'assistance dont le Gouvernement et le PNUD peuvent convenir.

2. Le Gouvernement présente ses demandes d'assistance au PNUD par l'intermédiaire du représentant résident du PNUD dans le pays [voir l'alinéa a du paragraphe 4 du présent article] dans la forme et suivant les procédures définies par le PNUD. Il fournit au PNUD toutes facilités et tous renseignements nécessaires pour l'évaluation des demandes, en lui indiquant notamment ses intentions quant à la gestion ultérieure des projets d'équipement.

3. Le PNUD peut apporter son assistance au Gouvernement soit directement avec les concours extérieurs qu'il juge appropriés, soit par l'intermédiaire d'un agent d'exécution qui est principalement responsable de la mise en œuvre de l'assistance du PNUD pour le projet et dont les liens envers le PNUD sont, à cette fin, ceux d'un entrepreneur indépendant. Lorsque le PNUD fournit directement une assistance au Gouvernement, l'expression « agent d'exécution » employée dans le présent Accord s'entend du PNUD, à moins que le contexte ne s'y oppose manifestement.

4. a) Le PNUD peut avoir dans le pays une mission permanente, dirigée par un représentant résident, pour le représenter sur place et assurer à titre principal la communication avec le Gouvernement pour toutes les questions relatives au Programme. Le représentant résident est compétent, au nom de l'Administrateur du PNUD, pleinement et en dernier ressort, pour tous les aspects du programme du PNUD dans le pays et il remplit les fonctions de chef de file à l'égard des représentants des autres organismes des Nations Unies en place dans le pays, compte dûment tenu des qualifications professionnelles de ces derniers et de leurs relations avec les organes gouvernementaux intéressés. Le représentant résident assure au nom du Programme la liaison avec l'organisme gouvernemental chargé de coordonner l'assistance extérieure et avec les autres organes gouvernementaux intéressés, et il informe le Gouvernement des principes, critères et procédures du PNUD et des autres programmes pertinents des Nations Unies. Il aide le Gouvernement en tant que de besoin à établir les demandes afférentes au programme de pays et aux projets que le Gouvernement compte soumettre au PNUD ainsi que les propositions de modifications de ce programme ou de ces projets; il assure la coordination de l'ensemble de l'assistance que le PNUD apporte par l'intermédiaire des divers agents d'exécution ou de ses propres consultants; il aide le Gouvernement, le cas échéant, à coordonner les activités du PNUD avec les programmes nationaux, bila-

téraux et multilatéraux dans le pays et il remplit toutes autres fonctions que l'administrateur ou un agent d'exécution peuvent lui confier;

b) La mission du PNUD en place dans le pays est dotée du personnel additionnel que le PNUD juge utile pour en assurer le bon fonctionnement. Le PNUD notifie au Gouvernement, en temps opportun, le nom des membres du personnel de la mission et des membres de leur famille ainsi que toute modification de la situation des intéressés.

### Article III

#### EXÉCUTION DES PROJETS

1. Le Gouvernement demeure responsable de ses projets de développement qui bénéficient de l'assistance du PNUD et de la réalisation de leurs objectifs, tels qu'ils figurent dans les descriptifs de projet, et il exécute les parties de ces projets qui sont stipulées dans le présent Accord et dans lesdits descriptifs. Le PNUD s'engage à compléter et à prolonger la participation du Gouvernement à ces projets en lui fournissant l'assistance prévue dans le présent Accord et dans les plans de travail qui font partie des descriptifs de projet et en aidant le Gouvernement à réaliser ses intentions quant à la gestion ultérieure des projets d'équipement. Le Gouvernement désigne au PNUD l'Organisme officiel de coopération qui est directement responsable de la participation du Gouvernement à chaque projet bénéficiant de l'assistance du PNUD. Sans préjuger de la responsabilité générale du Gouvernement à l'égard de ses projets, les Parties peuvent convenir que tel ou tel agent d'exécution est principalement responsable de l'exécution d'un projet, moyennant consultations et en accord avec l'organisme officiel de coopération; tous les arrangements correspondants sont consignés dans le plan de travail qui fait partie du descriptif de projet, de même que tous les arrangements nécessaires, le cas échéant, pour déléguer cette responsabilité, en cours d'exécution du projet, au Gouvernement ou à une entité désignée par lui.

2. Le PNUD et l'agent d'exécution ne sont tenus de s'acquitter de leurs responsabilités au regard du projet qu'à condition que le Gouvernement ait lui-même rempli toutes les obligations préalables dont l'accomplissement est jugé d'un commun accord nécessaire ou utile dans le contexte de l'assistance du PNUD au projet considéré. Si l'assistance commence avant que le Gouvernement ait rempli lesdites obligations préalables, elle peut être arrêtée ou suspendue sans préavis et à la discrétion du PNUD.

3. Tout accord conclu entre le Gouvernement et un agent d'exécution au sujet de l'exécution d'un projet bénéficiant de l'assistance du PNUD ou conclu entre le PNUD et un expert hors siège est subordonné aux dispositions du présent Accord.

4. L'organisme officiel de coopération affecte à chaque projet, en tant que de besoin et en consultation avec l'agent d'exécution, un directeur à plein temps qui exécute les tâches que lui confie l'organisme. Au besoin, l'agent d'exécution désigne, en consultation avec le Gouvernement, un conseiller technique principal ou coordonnateur de projet, qui est responsable devant ledit agent d'exécution et qui supervise sur place la participation dudit agent au projet. Ce conseiller ou coordonnateur supervise et coordonne les activités des experts et des autres membres du personnel de l'agent d'exécution et il est responsable de la formation en cours d'emploi du personnel gouvernemental de contrepartie. Il assure la gestion et l'utilisation

efficace de l'ensemble des apports financés par le PNUD — y compris le matériel fourni pour le projet.

5. Dans l'exercice de leurs fonctions, les experts-conseils, les consultants et les volontaires agissent en étroite consultation avec le Gouvernement et avec les personnes ou organismes désignés par lui, et ils se conforment aux directives gouvernementales applicables, eu égard à la nature de leurs fonctions et à l'assistance à fournir, et dont le PNUD, l'agent d'exécution et le Gouvernement peuvent convenir. Les experts hors siège sont responsables uniquement devant le Gouvernement ou devant l'entité à laquelle ils sont affectés et ne relèvent que de ces derniers sans être toutefois tenus d'exercer des fonctions incompatibles avec leur statut international ou avec les buts du PNUD ou de l'agent d'exécution. Le Gouvernement s'engage à faire coïncider la date d'entrée en fonction de tout expert hors siège avec celle de la prise d'effet du contrat passé entre l'expert et l'agent d'exécution.

6. Les boursiers sont choisis par l'agent d'exécution. Les bourses sont administrées conformément aux principes et pratiques de l'agent.

7. Le PNUD reste propriétaire du matériel technique et de tout autre matériel, ainsi que des accessoires, fournitures et autres biens financés ou fournis par lui sauf cession au Gouvernement ou à une entité désignée par celui-ci, aux clauses et conditions fixées d'un commun accord par le Gouvernement et le PNUD.

8. Le PNUD reste propriétaire des brevets, droits d'auteurs et autres droits de même nature afférents aux découvertes ou travaux résultant exclusivement de l'assistance fournie par lui au titre du présent Accord. Toutefois, à moins que les Parties ne conviennent expressément du contraire dans chaque cas particulier, le Gouvernement a le droit d'utiliser ces découvertes ou ces travaux dans le pays sans avoir à payer de redevances ou autres droits analogues.

#### *Article IV*

##### RENSEIGNEMENTS RELATIFS AUX PROJETS

1. Le Gouvernement fournit au PNUD tous les rapports, cartes, comptes, livres, états, documents et autres renseignements pertinents que le PNUD peut lui demander concernant : tout projet bénéficiant de l'assistance du PNUD; l'exécution dudit projet; la mesure dans laquelle le projet demeure réalisable ou judicieux; ou l'accomplissement des responsabilités qui incombent au Gouvernement au titre du présent Accord ou des descriptifs de projet.

2. Le PNUD veille à ce que le Gouvernement soit tenu au courant du déroulement de ses activités d'assistance au titre du présent Accord. Chacune des Parties a le droit, à tout moment, de se rendre compte de l'état d'avancement des activités entreprises au titre des projets bénéficiant de l'assistance du PNUD.

3. Après l'achèvement d'un projet bénéficiant de l'assistance du PNUD, le Gouvernement renseigne le PNUD, sur sa demande, quant aux avantages retirés du projet et aux activités entreprises en vue de réaliser les objectifs du projet, en fournissant notamment les renseignements nécessaires ou utiles pour évaluer le projet ou l'assistance apportée par le PNUD; à cette fin, le Gouvernement consulte le PNUD et l'autorise à se rendre compte de la situation.

4. Tout renseignement ou document que le Gouvernement est tenu de fournir au PNUD en vertu du présent article est également mis à la disposition de l'agent d'exécution sur demande de ce dernier.

5. Les Parties se consultent sur l'opportunité de publier des renseignements relatifs aux projets bénéficiant de l'assistance du PNUD ou aux avantages retirés de ces projets. Dans le cas de projets d'équipement, le PNUD peut communiquer de tels renseignements à d'éventuels investisseurs, à moins que le Gouvernement ne lui ait demandé par écrit de limiter les informations publiées au sujet de ces projets.

#### *Article V*

#### PARTICIPATION ET CONTRIBUTION DU GOUVERNEMENT À L'EXÉCUTION DES PROJETS

1. Aux fins des obligations de participation et de coopération qui lui incombent aux termes du présent Accord s'agissant de l'exécution des projets bénéficiant de l'assistance du PNUD, le Gouvernement fournit les contributions en nature suivantes dans la mesure où le prévoient les descriptifs de projet :

a) Services de spécialistes locaux et autre personnel de contrepartie, notamment d'homologues nationaux des experts hors siège;

b) Terrains, bâtiments, moyens de formation et autres installations et services disponibles dans le pays ou qui y sont produits; et

c) Matériel, accessoires et fournitures disponibles dans le pays ou qui y sont produits.

2. Chaque fois que l'assistance du PNUD comprend la fourniture de matériel au Gouvernement, ce dernier en prend en charge les frais de dédouanement de ce matériel, les frais de transport depuis le port d'entrée jusqu'au lieu d'exécution du projet, les dépenses accessoires de manutention ou d'entreposage, etc., ainsi que les frais d'assurance après livraison sur le lieu d'exécution du projet et les frais d'installation et d'entretien.

3. Le Gouvernement prend aussi en charge la rémunération des stagiaires et boursiers pendant la durée de leur bourse.

4. Le Gouvernement verse ou fait verser au PNUD ou à l'agent d'exécution, si le descriptif de projet en dispose ainsi et dans la mesure spécifiée dans le budget de projet qui y est annexé, les montants correspondant au coût des éléments énumérés au paragraphe 1 ci-dessus; l'agent d'exécution se procure alors les biens et les services nécessaires et rend compte annuellement au PNUD des dépenses couvertes par prélèvement sur les sommes versées en application de la présente disposition.

5. Les sommes dues au PNUD en vertu du paragraphe précédent sont déposées à un compte désigné à cet effet par le Secrétaire général de l'Organisation des Nations Unies et géré conformément aux règles de gestion financière pertinentes du PNUD.

6. Le coût des biens et services qui constituent la contribution du Gouvernement au projet ainsi que les montants dont le Gouvernement est redevable en vertu du présent article et qui sont spécifiés dans les budgets de projet sont considérés comme des estimations fondées sur les renseignements les plus exacts disponibles au moment de l'établissement desdits budgets. Ces montants sont ajustés

aussi souvent que nécessaire pour tenir compte du coût effectif des biens et services acquis ultérieurement.

7. Le Gouvernement fait mettre en place, sur le site de chaque projet, l'affichage voulu pour marquer que le projet bénéficie de l'assistance du PNUD et de l'agent d'exécution.

### *Article VI*

#### CONTRIBUTION STATUTAIRE AUX DÉPENSES DES PROGRAMMES ET AUTRES FRAIS PAYABLES EN MONNAIE LOCALE

1. Outre la contribution visée à l'article V ci-dessus, le Gouvernement facilite l'apport d'une assistance par le PNUD en payant ou en faisant payer les dépenses locales de services ci-après, à concurrence des montants spécifiés dans le descriptif de projet correspondant ou autrement fixés par le PNUD en application des décisions pertinentes de ses organes directeurs :

a) Frais locaux de subsistance des experts-conseils et des consultants affectés aux projets dans le pays;

b) Services de personnel local d'administration et de bureau, notamment le personnel de secrétariat, les interprètes et traducteurs, et tous autres services auxiliaires nécessaires;

c) Transport du personnel en déplacement officiel dans le pays; et

d) Services postaux et services de télécommunications à usage officiel.

2. Le Gouvernement verse aussi, directement à chaque expert hors siège, la rémunération, les indemnités et les autres émoluments qu'il verserait à l'un de ses ressortissants nommé au même poste. Il lui accorde les mêmes congés annuels et les mêmes congés de maladie accordés par l'agent d'exécution à ses propres agents et fait en sorte qu'il puisse prendre les congés dans les foyers stipulés dans le contrat conclu avec l'agent d'exécution. Si le Gouvernement prend l'initiative de mettre fin à l'engagement de l'expert dans des circonstances telles que, vu le contrat passé avec l'expert, l'agent d'exécution soit tenu de verser une indemnité à l'expert licencié, le Gouvernement prend en charge une partie du coût de l'indemnité de licenciement à proportion du montant de l'indemnité qu'il devrait verser à l'un de ses fonctionnaires ou employés de rang comparable pour un licenciement opéré dans les mêmes circonstances.

3. Le Gouvernement s'engage à fournir en nature les installations et services locaux suivants :

a) Les bureaux et autres locaux nécessaires;

b) Les facilités et services médicaux nécessaires au personnel international, dans les mêmes conditions que celles dont bénéficient les fonctionnaires nationaux;

c) Des logements simples mais adéquatement meublés pour les volontaires; et

d) Une assistance pour la recherche de logements convenables destinés au personnel international et la fourniture de logements aux experts hors siège, dans les mêmes conditions qu'aux fonctionnaires nationaux de rang comparable;



4. Le Gouvernement contribue également aux dépenses de fonctionnement de la mission du PNUD dans le pays en versant tous les ans au PNUD une somme globale fixée d'un commun accord par les Parties au titre des rubriques ci-après :

a) Bureau adéquat, y compris le matériel et les fournitures, pour abriter le siège local du PNUD dans le pays;

b) Personnel local de secrétariat et de bureau, interprètes, traducteurs et tous autres services auxiliaires nécessaires;

c) Moyens de transport pour les déplacements officiels du représentant résident et de ses collaborateurs dans le pays;

d) Services postaux et service de télécommunications à usage officiel; et

e) Frais de subsistance du représentant résident et de ses collaborateurs lorsqu'ils sont en déplacement officiel dans le pays.

5. Le Gouvernement a la faculté de fournir en nature les installations et services visés au paragraphe 4 ci-dessus, sauf ceux mentionnés aux alinéas *b* et *e*.

6. Les sommes payables en vertu des dispositions du présent article, sauf celles visées au paragraphe 2, sont versées par le Gouvernement et gérées par le PNUD conformément au paragraphe 5 de l'article V.

#### *Article VII*

##### RAPPORT ENTRE L'ASSISTANCE DU PNUD ET L'ASSISTANCE PROVENANT D'AUTRES SOURCES

Au cas où l'une d'elles obtiendrait, en vue de l'exécution d'un projet, une assistance provenant d'autres sources, les Parties se consultent entre elles et avec l'agent d'exécution afin d'assurer la coordination et la bonne utilisation de tous les concours reçus par le Gouvernement. Les arrangements conclus avec d'autres entités prêtant leur concours au Gouvernement pour l'exécution d'un projet ne modifient nullement les engagements qui incombent au Gouvernement aux termes du présent Accord.

#### *Article VII*

##### UTILISATION DE L'ASSISTANCE

Le Gouvernement n'épargne aucun effort pour tirer le meilleur parti possible de l'assistance du PNUD, laquelle doit être utilisée aux fins prévues. Sans restreindre la portée de ce qui précède, le Gouvernement prend pour ce faire les mesures spécifiées dans les descriptifs de projet.

#### *Article IX*

##### PRIVILÈGES ET IMMUNITÉS

1. Le Gouvernement applique à l'Organisation des Nations Unies et à ses organes, y compris le PNUD et tout organe subsidiaire de l'Organisation des Nations Unies faisant fonction d'agent d'exécution du PNUD, ainsi qu'à leurs biens, fonds et avoirs, et à leurs fonctionnaires — notamment le représentant rési-

dent et les autres membres de la mission du PNUD dans le pays — les dispositions de la Convention sur les privilèges et immunités des Nations Unies<sup>1</sup>.

2. Le Gouvernement applique à chaque institution spécialisée faisant fonction d'agent d'exécution, ainsi qu'à ses biens, fonds et avoirs et à ses fonctionnaires les dispositions de la Convention sur les privilèges et immunités des institutions spécialisées, notamment les dispositions qui figurent en annexe à la Convention pour l'institution compétente<sup>2</sup>. Si l'Agence internationale de l'énergie atomique (AIEA) fait fonction d'agent d'exécution, le Gouvernement applique à ses fonds, biens et avoirs, ainsi qu'à ses fonctionnaires et experts, les dispositions de l'Accord relatif aux privilèges et immunités de l'AIEA<sup>3</sup>.

3. Les membres de la mission du PNUD dans le pays jouissent de tous les autres privilèges et immunités nécessaires pour permettre à la mission de s'acquitter effectivement de ses fonctions.

4. a) Sauf décision contraire des Parties, consignée dans un descriptif de projet précis, le Gouvernement accorde à toutes les personnes — hormis ses ressortissants recrutés sur le plan local — qui fournissent des services pour le compte du PNUD, d'une institution spécialisée ou de l'AIEA et qui ne sont pas visés aux paragraphes 1 et 2 ci-dessus les mêmes privilèges et immunités que ceux auxquels ont droit les fonctionnaires de l'Organisation des Nations Unies, de l'institution spécialisée compétente ou de l'AIEA en vertu de la section 18 de la Convention sur les privilèges et immunités des Nations Unies, de la section 19 de la Convention sur les privilèges et immunités des institutions spécialisées et de la section 18 de l'Accord relatif aux privilèges et immunités de l'AIEA;

b) Aux fins des instruments sur les privilèges visés ci-dessus dans le présent article :

- 1) Toutes les pièces et tous les documents relatifs à un projet, qui sont en possession ou sous la maîtrise des personnes visées à l'alinéa a ci-dessus sont considérées comme appartenant à l'Organisation des Nations Unies ou, selon le cas, à l'institution spécialisée compétente ou à l'AIEA; et
- 2) Les matériels, les accessoires et les fournitures importés, achetés ou loués dans le pays par ces personnes à l'aide de fonds du PNUD aux fins d'un projet sont considérés comme appartenant à l'Organisation des Nations Unies ou, selon le cas, à l'institution spécialisée compétente ou à l'AIEA.

5. Au sens des articles IX, X et XIII du présent Accord, on entend par « personnes qui fournissent des services » notamment les experts hors siège, les volontaires, les consultants, ainsi que les personnes morales et physiques et leurs employés, y compris les organisations ou entreprises gouvernementales ou non gouvernementales auxquelles le PNUD peut faire appel, à titre d'agent d'exécution ou à un autre titre, aux fins de la réalisation d'un projet ou de la mise en œuvre de l'assistance du PNUD dans le cadre d'un projet, ainsi que leurs employés. Aucune disposition du présent Accord ne saurait être interprétée comme limitant les privilèges, immunités ou facilités accordés auxdites organisations ou entreprises ou à leurs employés en vertu d'un autre instrument.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

<sup>2</sup> *Ibid.*, vol. 33, p. 261. Pour les textes finals et révisés des annexes publiées ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; vol. 645, p. 341; vol. 1057, p. 322; vol. 1060, p. 337, et vol. 1482, p. 244.

<sup>3</sup> *Ibid.*, vol. 374, p. 147.

*Article X*FACILITÉS ACCORDÉES AUX FINS DE LA MISE EN ŒUVRE  
DE L'ASSISTANCE DU PNUD

1. Le Gouvernement prend toutes les mesures nécessaires pour que le PNUD, les agents d'exécution, leurs experts et les autres personnes qui fournissent des services pour leur compte ne se voient pas appliquer des règlements et autres dispositions d'ordre juridique qui risqueraient de gêner les activités relevant du présent Accord, et il leur accorde toutes les autres facilités nécessaires pour mettre en œuvre rapidement et efficacement l'assistance du PNUD. Il leur accorde notamment les droits et facilités ci-après :

a) Agrément rapide des experts et des autres personnes qui fournissent des services pour le compte du PNUD ou d'un agent d'exécution;

b) Délivrance rapide et gratuite des visas, permis et autorisations nécessaires;

c) Accès aux lieux d'exécution des projets et tous droits de passage nécessaires;

d) Droit de circuler librement dans le pays, d'y entrer et d'en sortir, autant que de besoin pour la mise en œuvre effective de l'assistance du PNUD;

e) Taux de change légal le plus favorable;

f) Toutes autorisations nécessaires à l'importation et à la réexportation ultérieure de matériels, matériaux et fournitures;

g) Toutes autorisations nécessaires à l'importation et à la réexportation ultérieure des biens et effets appartenant aux fonctionnaires du PNUD et de ses agents d'exécution ou aux autres personnes qui fournissent des services pour le compte du PNUD et de ses agents d'exécution, lorsque ces biens et effets sont destinés à la consommation ou à l'usage personnels de leur propriétaire; et

h) Dédouanement sans délai des biens et effets visés en f et g ci-dessus.

2. L'assistance visée par le présent Accord étant conçue dans l'intérêt du Gouvernement et du peuple turkmènes, le Gouvernement supporte tous les risques afférents aux activités exécutées en vertu du présent Accord. Il répond à tout recours exercé par des tiers contre le PNUD ou un agent d'exécution, contre des membres de leur personnel ou d'autres personnes qui fournissent des services pour le compte du PNUD et de ses agents d'exécution, et il les met à l'abri de tout recours en responsabilité lié à des activités relevant du présent Accord. La présente disposition ne s'applique pas lorsque les Parties et l'agent d'exécution conviennent que le recours en responsabilité est motivé par une négligence grave ou par une faute intentionnelle des personnes en cause.

*Article XI*

## SUSPENSION OU SUPPRESSION DE L'ASSISTANCE

1. Le PNUD peut, moyennant une notification écrite adressée au Gouvernement ou à l'agent d'exécution, suspendre son assistance à un projet lorsque se produit une situation qui, de l'avis du PND, gêne ou risque de gêner l'exécution du projet ou la réalisation de ses buts. Il peut, par la même notification ou par une

notification écrite ultérieure, spécifier les conditions auxquelles ils est prêt à reprendre l'assistance. Celle-ci reste suspendue tant que le Gouvernement n'accepte pas ces conditions et que le PNUD ne notifie pas au Gouvernement et à l'agent d'exécution qu'il est disposé à reprendre son assistance.

2. Si la situation mentionnée au paragraphe 1 ci-dessus persiste pendant 14 jours à compter de la date à laquelle le PNUD a notifié au Gouvernement et à l'agent d'exécution l'existence de ladite situation ainsi que son intention de suspendre son assistance, le PNUD peut, à tout moment tant que la situation persiste, notifier par écrit au Gouvernement et à l'agent d'exécution qu'il met fin à son assistance au projet.

3. Les dispositions du présent article ne préjugent nullement des autres droits ou recours dont le PNUD peut se prévaloir en pareil cas conformément aux principes généraux du droit ou autrement.

### *Article XII*

#### RÈGLEMENT DES DIFFÉRENDS

1. Tout différend entre le PNUD et le Gouvernement résultant du présent Accord ou s'y rapportant, s'il ne peut être réglé par voie de négociation ou par un autre moyen convenu, est soumis à l'arbitrage sur la demande de l'une ou l'autre des Parties. Chacune des Parties désigne un arbitre; les deux arbitres en désignent un troisième qui préside le tribunal arbitral. Si l'une des Parties n'a pas désigné d'arbitre dans les 30 jours qui suivent le dépôt de la demande d'arbitrage, ou si le troisième arbitre n'a pas été désigné dans les 15 jours qui suivent la désignation des deux premiers arbitres, l'une ou l'autre des Parties peut demander au Président de la Cour internationale de Justice de désigner un arbitre. Les arbitres arrêtent entre eux les règles d'arbitrage ainsi que la proportion dans laquelle chacune des Parties doit prendre en charge les coûts de la procédure. Les Parties acceptent la sentence arbitrale, qui doit contenir un exposé des motifs sur lesquels elle se fonde, comme règlement définitif du différend.

2. Tout différend entre le Gouvernement et un expert hors siège, résultant des conditions d'emploi de l'expert par le Gouvernement ou s'y rapportant, peut être soumis, soit par le Gouvernement soit par l'expert, à l'agent d'exécution qui a fourni les services de l'expert; l'agent d'exécution use de ses bons offices pour faciliter un règlement. Faute de règlement par cette voie ou par un autre moyen convenu, le différend peut être soumis, à la demande de l'une ou l'autre des Parties, à l'arbitrage comme prévu au paragraphe 1 ci-dessus, sauf que l'arbitre qui n'est pas désigné à temps par l'une des Parties ou par les deux premiers arbitres est alors désigné par le Secrétaire général de la Cour permanente d'arbitrage.

### *Article XIII*

#### DISPOSITIONS GÉNÉRALES

1. Le présent Accord entre en vigueur à la date à laquelle il est signé par les Parties. Il reste en vigueur jusqu'à ce qu'il y soit mis fin comme en dispose le paragraphe 3 ci-dessous.

2. Le présent Accord peut être modifié par accord écrit entre les Parties. Toute question qui n'y est pas prévue expressément est réglée par les Parties conformément aux résolutions ou décisions pertinentes des organes compétents de l'Organisation des Nations Unies. Chacune des Parties examine attentivement et avec bienveillance les propositions formulées par l'autre Partie en vertu du présent paragraphe.

3. Le présent Accord peut être dénoncé par l'une ou l'autre des Parties au moyen d'une notification écrite adressée à l'autre Partie, auquel cas il cesse d'avoir effet 60 jours après la réception de la notification.

4. Les obligations incombant aux Parties en vertu des articles IV (« Renseignements relatifs aux projets ») et VIII (« Utilisation de l'assistance ») survivent à l'expiration ou à la dénonciation du présent Accord. Les obligations incombant au Gouvernement en vertu des articles IX (« Privilèges et immunités »), X (« Facilités accordées aux fins de la mise en œuvre de l'assistance du PNUD ») et XII (« Règlement des différends ») survivent à l'expiration ou à la dénonciation du présent Accord dans la mesure nécessaire au retrait méthodique du personnel, des fonds et des biens du PNUD et de tout agent d'exécution, ou de toute personne qui fournit des services pour leur compte en vertu du présent Accord.

EN FOI DE QUOI les soussignés, représentants dûment habilités respectivement par le Programme des Nations Unies pour le développement et par le Gouvernement, ont signé le présent Accord au nom des Parties, en deux exemplaires établis en langue anglaise, à New York, le 5 octobre 1993.

Pour le Programme des Nations Unies  
pour le développement :  
LUIS M. GOMEZ

Pour le Gouvernement  
de la République du Turkménistan :  
BORIS O. SHIHMURADOV



No. 30325

---

**REPUBLIC OF KOREA  
and  
ITALY**

**Convention for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income (with protocol). Signed at Seoul on 10 January 1989**

*Authentic texts: Korean, Italian and English.*

*Registered by the Republic of Korea on 6 October 1993.*

---

**RÉPUBLIQUE DE CORÉE  
et  
ITALIE**

**Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu (avec protocole). Signée à Séoul le 10 janvier 1989**

*Textes authentiques : coréen, italien et anglais.*

*Enregistrée par la République de Corée le 6 octobre 1993.*

## [KOREAN TEXT — TEXTE CORÉEN]

대한민국 정부와 이태리공화국 정부간의  
소득에 대한 조세의 이중과세회피와 탈세방지를 위한 협약

대한민국 정부와 이태리공화국 정부는,

소득에 대한 조세의 이중과세회피와 탈세방지를 위한 협약의 체결을  
희망하여,

다음 사항에 대하여 합의하였다.

제 1 장  
협약의 범위

제 1 조  
인적범위

이 협약은 일방 또는 양 계약국의 거주자인 인에게 적용된다.

제 2 조  
대상조세

1. 이 협약은 조세가 부과되는 방법 여하에 불구하고 각 계약국,  
그 정치적, 행정적 하부조직 또는 지방공공단체에 의하여 부과되는 소득에  
대한 조세에 적용된다.



2. 동산 또는 부동산의 양도로 인한 소득에 대한 조세와 기업에 의해 지급되는 임금이나 급여의 총액에 대한 조세 및 자본 평가에 대한 조세를 포함하여, 총 소득 또는 소득의 요소에 대하여 부과되는 모든 조세는 소득에 대한 조세로 본다.

3. 이 협약이 적용되는 현행 조세는 다음과 같다.

가. 한국의 경우에는

- 1) 소득세
- 2) 법인세 및
- 3) 소득세 또는 법인세와 관련하여 부과되는 주민세로  
등 조세가 원천징수되는지의 여부를 불문한다.  
(이하 "한국의 조세"라 한다)

나. 이태리의 경우에는

- 1) 개인소득세
- 2) 법인소득세
- 3) 지방소득세로  
등 조세가 원천징수되는지의 여부를 불문한다.  
(이하 "이태리의 조세"라 한다)

4. 이 협약은 이 협약의 서명일 이후에 현행 조세에 추가하여 부과되거나 또는 현행 조세에 대체하여 부과되는 동일한 또는 실질적으로 유사한 조세에 대하여도 적용된다. 양 계약국의 권한있는 당국은 그들 각자 세법의 중요한 개정사항을 상호 통지한다.

## 제 2 장

## 정 의

## 제 3 조

## 일반적 정의

1. 이 협약에 있어서 문맥에 따라 다르게 해석되지 아니하는 한, 아래의 용어들은 각각 다음의 의미를 가진다.

- 가. "한국"이라 함은 대한민국의 영토를 의미하여, 해저 및 하층토와 그 천연자원에 대하여 대한민국의 주권적 권리가 행사될 수 있는 지역으로서 대한민국의 법에 의하여 지정되어 왔거나 앞으로 지정될 대한민국의 영해에 인접한 모든 지역을 포함한다.
- 나. "이태리"라 함은 이태리공화국을 의미하며, 해저 및 천연 자원에 대한 이태리의 권리가 행사될 수 있는 지역으로서 천연자원의 탐사 및 채취에 관한 이태리 법에 의하여 지정될 영해를 초과하는 어느지역을 포함한다.
- 다. "일방체약국" 및 "타방체약국"이라 함은 문맥에 따라 한국 또는 이태리를 의미한다.
- 라. "인"이라 함은 개인, 법인 및 기타 인의 단체를 포함한다.
- 마. "법인"이라 함은 법인격이 있는 단체 또는 조세목적상 법인격이 있는 단체로 취급되는 실체들 의미한다.
- 바. "일방체약국의 기업" 및 "타방체약국의 기업"이라 함은 일방체약국의 거주자에 의하여 경영되는 기업 및 타방 체약국의 거주자에 의하여 경영되는 기업을 각각 의미한다.

- 사. "조세"라 함은 문맥에 따라 한국의 조세 또는 이태리의 조세를 의미한다.
- 아. "국제운수"라 함은 일방체약국의 기업이 운영하는 선박이나 항공기에 의한 운송을 의미하며, 그 선박 또는 항공기가 타방 체약국내의 장소에서만 운영되는 경우를 제외한다.
- 자. "국민"이라 함은 다음을 의미한다.
- 1) 일방체약국의 국적을 가지는 모든 개인
  - 2) 일방체약국에서 시행되고 있는 법에 의하여 그러한 지위를 부여받는 모든 법인, 조합 및 협회
- 차. "권한있는 당국"이라 함은 다음을 의미한다.
- 1) 한국의 경우에는 재무부장관 또는 그의 권한을 위임받은 자
  - 2) 이태리의 경우에는 재무부

2. 일방체약국에 의한 이 협약의 적용에 있어서 이 협약에서 정의되지 아니한 용어는, 문맥에 따라 다르게 해석되지 아니하는 한, 이 협약이 적용되는 조세에 관한 동 체약국의 법상의 의미를 가진다.

#### 제 4 조

##### 거주자

1. 이 협약의 목적상 "일방체약국의 거주자"라 함은 그 국가의 법에 따라 주소, 거소, 본점이나 주사무소의 소재지, 활동의 주목적, 경영 장소 또는 이와 유사한 성질의 다른 기준에 의하여 그 국가에서 납세의 의무가 있는 인을 의미한다. 그러나 이 용어는 동 체약국내의 원천 으로부터 발생하는 소득과 관련하여서만 동 체약국내에서 납세할 의무가 있는 인을 포함하지 아니한다.

2. 제 1항의 규정에 의하여 개인이 양 체약국의 거주자가 되는 경우에, 그의 지위는 다음과 같이 결정된다.

- 가. 동 개인은 그가 이용할 수 있는 항구적 주거를 두고 있는 체약국의 거주자로 본다. 동 개인이 양 체약국 내에 그가 이용할 수 있는 항구적 주거를 두고 있는 경우에는, 인적 및 경제적 관계가 더욱 밀접한 체약국의 거주자로 본다. (중대한 이해의 중심지)
- 나. 동 개인이 중대한 이해관계의 중심지가 있는 체약국을 결정할 수 없거나, 또는 어느 체약국에도 그가 이용할 수 있는 항구적 주거를 두고 있지 아니하는 경우에는, 동 개인은 그가 일상적 거소를 두고 있는 체약국의 거주자로 본다.
- 다. 동 개인이 양 체약국내에 일상적 거소를 두고 있거나 또는 어느 체약국내에도 일상적 거소를 두고 있지 아니하는 경우에는, 동 개인은 그가 국민으로 되어 있는 체약국의 거주자로 본다.
- 라. 동 개인이 양 체약국의 국민이거나 어느 체약국의 국민도 아닌 경우에는, 양 체약국의 권한있는 당국이 상호 합의에 의하여 문제를 해결한다.

3. 제 1항의 규정으로 인하여 개인 이외의 인이 양 체약국의 거주자인 경우에는, 동 인은 그의 실질적인 경영장소가 있는 체약국의 거주자로 본다. 의문이 있는 경우에는, 양 체약국의 권한있는 당국이 상호 합의에 의하여 문제를 해결한다.

## 제 5 조

## 고정사업장

1. 이 협약의 목적상 "고정사업장"이라 함은 기업의 사업이 전적으로 또는 부분적으로 영위되는 고정된 사업장소를 의미한다.

2. "고정사업장"이라 함은 특히 다음을 포함한다.

- 가. 경영장소
- 나. 지 점
- 다. 사무소
- 라. 공 장
- 마. 작업장
- 바. 광산, 채석장 또는 기타 천연자원의 채취장소
- 사. 12 월을 초과하여 존속하는 건축장소, 건설 또는 조립공사

3. "고정사업장"이라 함은 다음을 포함하는 것으로 보지 아니한다.

- 가. 기업소유의 재화나 상품의 보관·전시 또는 인도만을 목적으로 한 시설의 사용
- 나. 보관·전시 또는 인도만을 목적으로 한 그 기업소유의 재화나 상품의 재고보유
- 다. 타기업에 의한 가공만을 목적으로 한 그 기업소유의 재화나 상품의 재고보유

라. 그 기업을 위한 재화나 상품의 구입 또는 정보의 수집만을 목적으로 한 고정된 사업장소의 유지

마. 그 기업을 위한 예비적이거나 보조적인 성격을 가지는 여타 활동의 수행만을 목적으로 한 고정된 사업장소의 유지

4. 일방체약국내에서 타방체약국의 기업을 위하여 활동하는 인 - 제 5항이 적용되는 독립적 지위의 대리인 이외의 인-이 그 기업명의로 계약제결권을 가지고 동 권한을 상시 행사하는 경우에는, 동 일방체약국에 있는 고정사업장으로 본다. 다만 동인의 활동이 그 기업을 위한 재화 또는 상품의 구입에 한정되지 아니하는 경우에 한한다.

5. 일방체약국의 기업이 중개인, 일반위탁때때인 또는 기타 독립적 지위를 가지는 대리인을 통하여 타방체약국내에서 사업을 영위 한다는 이유만으로 동 일방체약국의 기업은 동 타방체약국내에 고정 사업장을 가지고 있는 것으로 보지 아니한다. 다만 그들이 그들 사업의 통상적 과정에서 행하는 경우에 한한다.

6. 일방체약국의 거주자인 법인이 타방체약국의 거주자인 법인 또는 타방체약국에서 (고정사업장을 통하거나 또는 다른 방법에 의하여) 사업을 영위하는 법인을 지배하거나 또는 그 법인에 의하여 지배되고 있다는 사실 그 자체만으로 어느 일방법인이 타법인의 고정사업장으로 되지는 아니한다.

제 3 장  
소득에 대한 과세

제 6 조  
부동산소득

1. 일방체약국의 거주자가 타방체약국에 소재하는 부동산으로부터 취득하는 소득 (농업 또는 임업소득을 포함)에 대하여는 타방국에서 과세할 수 있다.
2. "부동산"이라 함은 당해 재산이 소재하는 계약국의 법에 따라서 정의된다. 이 용어는 어떠한 경우에도 부동산에 부속되는 재산, 농업과 임업에 사용되는 가축과 장비, 토지재산에 관한 일반법의 규정이 적용되는 권리를 포함한다. 또한 부동산의 용익권 및 광상, 광천과 기타 천연자원의 채취권 또는 채취권에 대한 대가인 가변적 또는 고정적인 지급금에 대한 권리도 "부동산"으로 간주된다. 선박과 항공기는 부동산으로 간주되지 아니한다.
3. 제 1항의 규정은 부동산의 직접사용, 임대 또는 기타 형태의 사용으로부터 발생하는 소득에 대하여 적용된다.
4. 제 1항 및 제 3항의 규정은 기업의 부동산으로부터 발생하는 소득과 독립적 인적용역을 수행하기 위하여 사용되는 부동산으로부터 발생하는 소득에 대하여도 또한 적용된다.

## 제 7 조

## 사업이윤

1. 일방계약국의 기업의 이윤에 대하여는 그 기업이 타방계약국내에 소재하는 고정사업장을 통하여 동 타방계약국내에서 사업을 영위하지 아니하는 한 그 일방국에서만 과세한다. 그 기업이 전술한 바와 같이 사업을 영위하는 경우에는 그 기업의 이윤중 동 고정사업장에 귀속시킬 수 있는 부분에 대하여서만 동 타방국에서 과세할 수 있다.

2. 제 3항의 규정에 따를 것을 조건으로, 일방계약국의 기업이 타방계약국내에 소재하는 고정사업장을 통하여 동 타방계약국내에서 사업을 영위하는 경우에는 동 고정사업장이 동일 또는 유사한 조건하에서 동일 또는 유사한 활동에 종사하며 또한 동 고정사업장이 소속된 기업과 전적으로 독립하여 거래하는 별개의 분리된 기업이라고 가정하는 때에 동 고정사업장이 취득할 것으로 기대되는 이윤은 각 계약국에서 동 고정사업장에 귀속된다.

3. 고정사업장의 이윤을 결정함에 있어서, 경영비와 일반관리비를 포함하여 동 고정사업장의 목적을 위하여 발생하는 경비는 동 고정사업장이 소재하는 국가 또는 다른 곳에서 발생하였는지에 관계없이 비용공제가 허용된다.

4. 어떠한 이윤도 고정사업장이 당해기업을 위하여 재화 또는 상품을 단순히 구입한다는 이유만으로 동 고정사업장에 귀속되지는 아니한다.

5. 상기 제 항의 목적상, 고정사업장에 귀속되는 이윤은 반대되는 타당하고 충분한 이유가 없는 한 매년 동일한 방법으로 결정된다.



6. 이윤이 이 협약의 다른 제 조항에서 별도로 취급되는 소득의 항목을 포함하는 경우에는, 동 제 조항의 규정은 본조의 규정에 의하여 영향을 받지 아니한다.

## 제 8 조

### 해운 및 항공운수

1. 일방체약국의 기업이 국제운수에 선박 또는 항공기틀 운영함으로써 취득하는 이윤에 대하여는 동 일방 체약국에서만 과세한다.

2. 제 1항의 규정은 공동계산, 공동사업 또는 국제경제체에 참가함으로써 발생하는 이윤에 대하여도 적용된다.

## 제 9 조

### 특수관계 기업

가. 일방체약국의 기업이 타방체약국의 기업의 경영, 지배 또는 자본에 직접 또는 간접으로 참여하거나, 또는

나. 동일인들이 일방체약국의 기업과 타방체약국의 기업의 경영, 지배 또는 자본에 직접 또는 간접으로 참여하는 경우,

그리고 두 경우중 어느 경우에 있어서도 양 기업간의 상업상 또는 자금상의 관계에 있어 독립기업간에 설정되는 조건과 다른 조건이 설정 되거나 부과된 경우에는 동 조건이 없었더라면 일방기업의 이윤이 되었을 것이 동 조건으로 인하여 그 일방기업의 이윤으로 되지 아니하는 것에 대하여는 동 기업의 이윤에 가산하며 이에 따라서 과세할 수 있다.

## 제 10 조

## 배 당

1. 일방계약국의 거주자인 법인이 타방계약국의 거주자에게 지급하는 배당에 대하여는 동 타방계약국에서 과세할 수 있다.

2. 그러나, 그러한 배당에 대하여는 동 배당을 지급하는 법인이 거주자로 되어 있는 계약국에서도 동 계약국의 법에 따라 과세할 수 있다. 다만, 수취인이 동 배당의 수익적 소유자인 경우에는 그와 같이 부과되는 조세는 다음을 초과하지 아니한다.

가. 수익적 소유자가 배당을 지급하는 법인의 자본금의 최소한 25퍼센트 이상을 직접 소유하는 법인 (조합은 제외)인 경우에는 총배당액의 10 퍼센트

나. 기타의 경우에는 총배당액의 15퍼센트

양 계약국의 권한있는 당국은 상호합의에 의하여 이러한 제한의 적용방법을 결정할 수 있다. 본 항의 규정은 동 배당이 지급되는 이윤에 대한 법인의 과세에 영향을 미치지 아니한다.

3. 본 조에서 사용되는 "배당"이라 함은 주식, 향익주식이나 향익권, 광업권주, 발기인주 또는 이윤에 참가하는 채권이 아닌 기타 권리로부터 발생하는 소득 및 분배를 하는 법인이 거주자로 되어 있는 국가의 세법에 의하여 주식으로부터 발생하는 소득과 동일한 과세상의 취급을 받는 법인에 대한 기타 권리로 부터 발생하는 소득을 의미한다.

4. 일방체약국의 거주자인 배당의 수익적 소유자가 배당을 지급하는 법인이 거주자로 되어있는 타방체약국내에 소재하는 고정사업장을 통하여 동 타방체약국에서 사업을 영위하거나 동 타방국내에 소재하는 고정시설을 통하여 동 타방국에서 독립적 인적용역을 수행하고 또한 그 배당의 지급원인이 되는 지분이 그러한 고정사업장이나 고정시설과 실질적으로 관련되는 경우에는 제 1항 및 제 2항의 규정은 적용되지 아니한다. 이러한 경우에는 제 7조 또는 제 14조의 규정이 경우에 따라 적용된다.

5. 일방체약국의 거주자인 법인이 타방체약국으로부터 이윤 또는 소득을 취득하는 경우, 비록 지급된 배당 또는 유보이윤이 전적으로 또는 부분적으로 동 타방국내에서 발생한 이윤 또는 소득으로 구성되어 있다 할지라도, 동 타방국은 그러한 배당이 동 타방국의 거주자에게 지급되거나 또는 그 배당의 지급원인이 되는 지분이 동 타방국내에 소재하는 고정사업장이나 고정시설과 실질적으로 관련되는 경우를 제외하고는, 동 법인에 의하여 지급되는 배당에 대하여 과세할 수 없으며 동 법인의 유보이윤을 유보이윤에 대한 조세의 대상으로 할 수 없다.

## 제 11 조

### 이 자

1. 일방체약국내에서 발생하여 타방 체약국의 거주자에게 지급되는 이자에 대하여는 동 타방국에서 과세할 수 있다.

2. 그러나, 그러한 이자에 대하여는 그 이자가 발생하는 제약국에서도 자국의 법에 따라 과세할 수 있다. 다만, 수취인이 동 이자의 수익적 소유자인 경우에는 그렇게 부과되는 조세는 이자총액의 10퍼센트를

초과하지 아니한다. 양 계약국의 권한있는 당국은 상호 합의에 의하여 이러한 제한의 적용방법을 결정할 수 있다.

3. 제 2항의 규정에도 불구하고, 일방계약국에서 발생하는 이자는 다음의 경우에 등 일방계약국의 조세로부터 면제된다.

- 가. 이자의 지급인이 지방공공단체를 포함한 등 일방계약국의 정부인 경우
- 나. 이자가 지방공공단체를 포함한 타방계약국의 정부 또는 중앙은행에 대하여 지급되는 경우, 또는
- 다. 이자가 양 계약국의 권한있는 당국간에 교환된 서한에서 지정되고 합의되는 기관에 의하여 제공되어 보증 또는 보험된 차관이나 신용에 대하여 지급되는 경우

4. 본 조에서 사용된 "이자"라 함은 담보의 유무나 이윤에 대한 참가권의 수반여부에 관계없이 국채, 공채 또는 사채 및 모든 종류의 채권으로부터 발생하는 소득과 그 소득이 발생한 국가의 세법에 의하여 금전의 대부분으로부터 발생한 소득으로 취급되는 기타 모든 소득을 의미한다.

5. 일방계약국의 거주자인 이자의 수익적 소유자가 그 이자가 발생하는 타방계약국내에 소재하는 고정사업장을 통하여 그 타방국내에서 사업을 영위하거나 등 타방국내에 소재하는 고정시설을 통하여 그 타방국에서 독립적 인적 영역을 수행하고 또한 그 이자의 지급원인이 되는 채권이 그러한 고정사업장이나 고정시설과 실질적으로 관련되는 경우에는 제 1항, 제 2항 및 제3항의 규정은 적용되지 아니한다. 이러한 경우에는 제 7조 또는 제 14조의 규정이 경우에 따라 적용된다.

6. 이자의 지급인이 일방계약국 자신, 그 정치적, 행정적 하부조직, 지방공공단체 또는 동 계약국의 거주자인 경우에는 그 이자는 동 계약국내에서 발생하는 것으로 본다. 그러나, 이자의 지급인이 어느 일방계약국의 거주자가 아닌가에 관계없이 일방계약국내에 그 이자지급의 원인이 되는 채무의 발생과 관련된 고정사업장이나 고정시설을 가지고 있고 그 이자가 동 고정사업장이나 고정시설에 의하여 부담되는 경우에는, 그러한 이자는 동 고정사업장이나 고정시설이 소재하는 계약국에서 발생하는 것으로 본다.

7. 지급인과 수익적 소유자간 또는 그 양자와 제3자간의 특수관계로 인하여, 지급된 이자의 액수가 그 지급의 원인이 되는 채권을 고려할 때, 그러한 특수관계가 없었을 경우 동 지급인과 수익적 소유자간에 합의하였을 액수를 초과하는 경우에는 본조의 규정은 그 합의하였을 금액에 대하여만 적용된다. 이러한 경우 그 지급액의 초과부분에 대하여는 이 협약의 다른 규정을 적절히 고려하여 각 계약국의 법에 따라 과세한다.

## 제 12 조

### 사용료

1. 일방계약국에서 발생하여 타방계약국의 거주자에게 지급되는 사용료에 대하여는 동 타방국에서 과세할 수 있다.

2. 그러나, 그러한 사용료에 대하여는 사용료가 발생하는 계약국에서도 자국의 법에 따라 과세할 수 있다. 다만, 수취인이 동 사용료의 수익적 소유자인 경우에는 그렇게 부과되는 조세는 사용료 총액의 10퍼센트를 초과하지 아니한다. 양 계약국의 권한있는 당국은 상호 합의에 의하여 이러한 제한의 적용방법을 결정할 수 있다.

3. 본 조에서 사용되는 "사용료"라 함은 영화필름 또는 텔레비전이나 방송용 테이프를 포함한 문학, 예술 또는 학술작품의 저작권, 특허권, 상표, 의장이나 신안, 도면, 비밀공식이나 비밀공정의 사용 또는 사용권 및 산업적, 상업적 또는 학술적 장비의 사용 또는 사용권의 대가로서 또는 산업적, 상업적 또는 학술적 경험에 관한 정보의 대가로서 받는 모든 종류의 지급금을 의미한다.

4. 일방체약국의 거주자인 사용료의 수익적 소유자가 그 사용료가 발생하는 타방체약국내에 있는 고정사업장을 통하여 그 타방국내에서 사업을 영위하거나 동 타방국내에 소재하는 고정시설을 통하여 그 타방국내에서 독립적 인적용역을 수행하고 또한 그 사용료의 지급원인이 되는 권리 또는 재산이 그러한 고정사업장 또는 고정시설과 실질적으로 관련되는 경우에는 제 1항 및 제 2항의 규정은 적용되지 아니한다. 그러한 경우에는 제 7조 또는 제 14조의 규정이 경우에 따라 적용된다.

5. 사용료의 지급인이 일방체약국 자신, 그 정치적, 행정적 하부조직, 지방공공단체 또는 동 체약국의 거주자인 경우에는, 그 사용료는 동 일방체약국에서 발생하는 것으로 본다. 그러나, 사용료의 지급인이 어느 일방체약국의 거주자인가 아닌가에 관계없이 일방체약국내에 그 사용료를 지급하여야 할 의무의 발생과 관련되는 고정사업장 또는 고정시설을 가지고 있고 그 사용료가 동 고정사업장 또는 고정시설에 의하여 부담되는 경우에는, 그러한 사용료는 동 고정사업장 또는 고정시설이 소재하는 체약국에서 발생하는 것으로 본다.

6. 지급인과 수익적 소유자간 또는 그 양자와 제 3자간의 특수관계로 인하여 지급된 사용료의 액수가 그 지급의 원인이 되는 사용, 권리 또는 정보들 고려할 때, 그러한 특수관계가 없었을 경우 지급인과 수익적

소유자간에 합의하였을 액수를 초과하는 경우에는 본조의 규정은 그 합의하였을 금액에 대하여만 적용된다. 이러한 경우 그 지급액의 초과부분에 대하여는 이 협약의 다른 규정을 적절히 고려하여 각 계약국의 법에 따라 과세한다.

### 제 13 조

#### 양도소득

1. 제 6조에 언급되어 있으며 타방계약국내에 소재하는 부동산의 양도로부터 일방계약국의 거주자에게 발생하는 소득에 대하여는 동 타방국에서 과세할 수 있다.

2. 일방계약국의 기업이 타방계약국내에 가지고 있는 고정사업장의 사업용 재산의 일부를 구성하는 동산의 양도 또는 독립적 인적 영역의 수행목적상 일방계약국의 거주자가 이용할 수 있는 타방계약국내의 고정 시설에 속하는 동산의 양도로부터 발생하는 소득 및 그러한 고정사업장의 양도( 단독으로 또는 전체 기업체와 함께) 또는 고정시설의 양도로부터 발생하는 소득에 대하여는 동 타방계약국에서 과세할 수 있다.

3. 국제운수에 운영되는 선박 또는 항공기와 그러한 선박 또는 항공기의 운영에 부수되는 동산의 양도로부터 발생하는 소득에 대하여는 그 기업이 거주자로 되어 있는 계약국에서만 과세한다.

4. 일방계약국의 거주자가 타방계약국의 거주자인 법인의 주식을 양도함으로써 발생하는 소득에 대하여는 그 거주자가 지난 2년동안 어느 때라도 동 법인의 자본의 25퍼센트 이상을 소유하고 있거나 소유하였던 경우 동 타방계약국에서 과세할 수 있다.

5. 제 1항, 제 2항, 제 3항 및 제 4항에 언급된 재산이외의 재산의 양도로부터 발생하는 소득에 대하여는 그 양도인이 거주자로 되어 있는 계약국에서만 과세한다.

## 제 14 조

### 독립적 인적 영역

1. 일방계약국의 거주자가 전문직업적 영역 또는 독립적 성격의 기타 활동과 관련하여 취득하는 소득에 대하여는 타방계약국에서도 과세할 수 있는 다음의 경우를 제외하고는 동 일방국에서만 과세한다.

가. 그가 그의 활동 수행목적상 동 타방계약국내에 정규적으로 이용할 수 있는 고정시설을 가지는 경우:  
이러한 경우에는 소득중 동 고정시설에 귀속시킬 수 있는 부분에 대하여서만 동 타방계약국에서 과세할 수 있다. 또는

나. 그가 당해 회계년도중 총 183일 이상의 단일기간 또는 제 기간동안 타방계약국내에 체재하는 경우:  
이러한 경우에는 소득중 동 타방국내에서 수행되는 활동으로부터 발생되는 부분에 대하여서만 동 타방국에서 과세할 수 있다.

2. "전문직업적 영역"이라 함은 의사, 변호사, 기사, 건축가, 치과 의사 및 회계사의 독립적 활동은 물론 특히 독립적인 학술, 문학, 예술, 교육 또는 교수활동을 포함한다.



## 제 15 조

## 종속적 인적 용역

1. 제 16조, 제 18조, 제 19조, 제 20조 및 제 21조의 규정에 따를 것을 조건으로, 고용과 관련하여 일방제약국의 거주자가 취득하는 급료, 임금 및 기타 유사한 보수에 대하여는 그 고용이 타방제약국 내에서 수행되지 아니하는 한, 동 일방제약국에서만 과세한다. 다만, 그 고용이 타방제약국내에서 수행되는 경우에는 동 고용으로부터 발생하는 보수에 대하여는 동 타방제약국에서 과세할 수 있다.

2. 제1항의 규정에도 불구하고, 타방제약국내에서 수행되는 고용과 관련하여 일방제약국의 거주자가 취득하는 보수에 대하여는 다음의 경우 동 일방제약국에서만 과세한다.

- 가. 수취인이 당해 회계년도중 총 183일을 초과하지 아니하는 단일기간 또는 제 기간동안 타방제약국에 체재하고,
- 나. 그 보수가 타방제약국의 거주자가 아닌 고용주에 의하여 또는 그를 대리하여 지급되고, 또한
- 다. 그 보수가 타방제약국내에 고용주가 가지고 있는 고정사업장 또는 고정시설에 의하여 부담되지 아니하는 경우

3. 본조의 상기 규정에도 불구하고, 일방제약국의 기업에 의하여 국제 운수에 운영되는 선박이나 항공기에 탑승하여 수행되는 고용과 관련하여 발생하는 보수에 대하여는 동 일방국에서만 과세한다.

## 제 16 조

## 이사의 보수

일방체약국의 거주자가 타방체약국의 거주자인 법인의 이사회 구성원의 자격으로 취득하는 이사의 보수 및 기타 유사한 지급금에 대하여는 동 타방국에서 과세할 수 있다.

## 제 17 조

## 예능인 및 체육인

1. 제 14조 및 제 15조의 규정에도 불구하고, 연극, 영화, 라디오 또는 텔레비전의 예능인이나 음악가와 같은 연예인 또는 체육인으로서 일방체약국의 거주자에 의하여 타방체약국에서 수행되는 그의 그러한 인적활동으로부터 발생하는 소득에 대하여는 동 타방국에서 과세할 수 있다.

2. 연예인이나 체육인이 그의 그러한 자격으로 수행하는 인적 활동에 관한 소득이 그 연예인 또는 체육인 자신에게 귀속되지 아니하고 제 3자에게 귀속되는 경우에는, 제 7조, 제 14조 및 제 15조의 규정에도 불구하고, 동 소득에 대하여는 그 연예인 또는 체육인의 활동이 수행되는 체약국에서 과세할 수 있다.

3. 제 1항의 규정에도 불구하고, 예능인 및 체육인이 일방체약국에서 그의 그러한 인적활동으로부터 취득하는 소득에 대하여는 동 일방체약국에 대한 그의 방문이 타방체약국, 그 정치적, 행정적 하부조직 또는 지방공공단체의 공공기금에 의하여 실질적으로 지원되는 경우, 동 타방체약국에서만 과세한다.

## 제 18 조

## 연금

제 19조 제 2항의 규정에 따를 것을 조건으로, 과거의 고용에 대한 대가로 일방체약국의 거주자에게 지급되는 연금 및 기타 유사한 보수에 대하여는 동 일방국에서만 과세한다.

## 제 19 조

## 정부용역

1. 가. 일방체약국, 그 정치적, 행정적 하부조직 또는 지방 공공 단체에게 제공된 용역과 관련하여 동 일방국, 그 하부조직 또는 지방공공단체가 개인에게 지급하는 연금 이외의 보수에 대하여는 그 일방국에서만 과세한다.
- 나. 그러나, 그러한 보수에 대하여는 만약 그 용역이 타방체약국 내에서 제공되고 그 개인이 다음에 해당하는 타방체약국의 거주자인 경우, 동 타방체약국에서만 과세한다.
  - 1) 그 타방체약국의 국민인 자, 또는
  - 2) 단순히 그 용역제공만을 목적으로 그 타방체약국의 거주자가 된 것이 아닌 자
2. 가. 일방체약국 또는 그 정치적, 행정적 하부조직이나 지방공공 단체에 의하여 또는 이들에 의하여 설립된 기금으로부터 그 국가 또는 하부조직이나 지방공공단체에 제공된 용역에 관하여 개인에게 지급된 연금에 대하여는 동 일방체약국에서만 과세한다.
- 나. 그러나, 그 개인이 타방국의 국민이며 거주자인 경우, 그러한 연금에 대하여는 동 타방체약국에서만 과세한다.

3. 제 15조, 제 16조 및 제 18조의 규정은 일방계약국, 그 정치적, 행정적 하부조직 또는 지방공공단체에 의하여 영위되는 사업과 관련하여 제공되는 용역에 대한 보수 및 연금에 대하여도 적용된다.

## 제 20 조

### 학생 및 훈련생

타방계약국의 거주자이거나 일방계약국을 방문하기 직전에 그 타방 계약국의 거주자이었으면서 학생으로 또는 사업이나 기술훈련생으로서 동 일방 계약국에 체재하는 개인은 다음의 경우 5년을 초과하지 아니하는 기간동안 동 일방계약국의 조세로부터 면제된다.

- 가. 그의 생계, 교육 또는 훈련을 목적으로 하는 국외로부터의 모든 송금
- 나. 그러한 목적을 위하여 그가 이용할 수 있는 재원을 보충할 목적으로 동 일방계약국에서 제공된 종속적 인적용역에 대한 보수

## 제 21 조

### 교수 및 교사

대학교, 대학, 학교, 기타 교육기관에서 강의 또는 연구를 위하여 일방계약국을 단기간 방문하는 자로서 타방계약국의 거주자이거나 동 일방 계약국을 방문하기 직전 타방계약국의 거주자이었던 교수 또는 교사는 당해 강의 또는 연구에 대한 보수와 관련하여 2년을 초과하지 아니하는 기간동안 동 일방계약국의 조세로부터 면제된다.

## 제 22 조

## 기타소득

1. 이 협약의 상기 제 조항에서 취급되지 아니한 일방계약국의 거주자의 소득항목에 대하여는 소득의 발생지를 불문하고 동 일방계약국에서만 과세한다.

2. 일방계약국의 거주자인 소득의 수취인이 타방계약국내에 소재하는 고정사업장을 통하여 동 타방계약국내에서 사업을 영위하거나, 동 타방계약국내에 소재하는 고정시설을 통하여 동 타방계약국내에서 독립적인 적용역을 수행하고 또한 그 소득의 지급원인이 되는 권리 또는 재산이 그러한 고정사업장 또는 고정시설과 실질적으로 관련되는 경우에는 제 1항의 규정은 제 6조 제 2항에서 규정된 부동산으로부터 발생되는 소득이외의 소득에 대하여는 적용되지 아니한다. 그러한 경우에는 제 7조 또는 제 14조의 규정이 경우에 따라 적용된다.

## 제 4 장

## 이중과세의 회피

## 제 23 조

## 이중과세의 회피방법

1. 이중과세는 본 조의 다음 제 규정에 따라 회피되는 것으로 합의된다.

2. 이태리 거주자가 한국에서 과세되는 소득항목을 소유하는 경우, 이태리는 이 협약 제 2조에 규정된 소득세를 결정함에 있어서, 이 협약의 특정규정이 다르게 규정하지 아니하는 한, 그러한 조세가 부과되는 과세 표준에 당해 소득항목을 포함할 수 있다.

이 경우 이태리는 그와 같이 계산된 이태리 조세로부터 동 소득에 대하여 납부한 한국세액을 공제한다. 다만, 동 세액공제는 당해 소득 항목이 전체소득에서 차지하는 비율에 해당되는 이태리 조세들 초과하지 아니한다. 그러나 동 소득항목이 그 소득의 수취인의 요청에 의하여 이태리 세법에 따라서 이태리에서 완납적 원천세의 적용을 받게 되는 경우에는 세액공제가 부여되지 아니한다.

3. 한국이외의 국가에서 납부한 조세에 대하여 허용하는 한국의 조세로부터의 세액공제에 관한 한국세법의 규정(이에 관한 일반적 원칙에 영향을 주지 아니하고 수시로 개정될 수 있음)을 따를 것을 조건으로, 이태리내의 원천으로부터 발생하는 소득에 대하여 직접적이든가 또는 공제에 의하여든가에 불구하고 이태리법과 이 협약에 따라서 납부되는 이태리의 조세(배당의 경우에는 배당의 지급원인이 되는 이윤에 대하여 납부할 조세를 제외함)는 동 소득에 대하여 납부할 한국의 조세로부터 세액공제가 허용된다. 그러나 그 세액공제는 이태리내의 원천으로부터 발생한 소득이 한국의 조세가 부과되는 전체소득에 대하여 차지하는 비율에 해당하는 한국의 세액을 초과하지 아니한다.

4. 본조 제 2항과 제 3항의 목적상, 일방체약국에서 발생한 배당, 이자 또는 사용료에 대한 조세가 동 일방체약국의 법에 따라 면제 또는 경감되는 경우에는, 이와 같이 면제 또는 경감되는 조세는 다음의 액수로 납부된 것으로 간주한다.

- 1) 제 10조 제 3항에 언급된 총배당액의 7.5퍼센트
- 2) 제 11조 제 4항에 언급된 총이자액의 7.5퍼센트
- 3) 제 12조 제 3항에 언급된 총사용료액의 10퍼센트

이 규정은 협약이 발효된 역년의 다음 역년 1월 1일로부터 개시하는 5년의 기간동안에 지불된 배당, 이자 및 사용료에 관하여만 적용된다.

## 제 5 장

## 특별규정

## 제 24 조

## 무차별

1. 일방체약국의 국민은 동일한 상황하에 있는 타방체약국의 국민이 부담하거나 부담할지도 모르는 조세 또는 이와 관련된 요건과 다르거나 그보다 더 과중한 조세 또는 이와 관련된 요건을 동 타방체약국에서 부담하지 아니한다. 이 규정은 제 1조의 규정에도 불구하고 일방 또는 양 체약국의 거주자가 아닌 인에게도 적용된다.

2. 일방체약국의 기업이 타방체약국내에 가지고 있는 고정사업장에 대한 조세는 동일한 활동을 수행하는 동 타방체약국의 기업에게 부과되는 조세보다 동 타방체약국에서 불리하게 부과되지 아니한다.

이 규정은 시민으로서의 지위 또는 가족부양책임으로 인하여 일방체약국이 자국의 거주자에게 부여하는 조세목적상의 인적공제, 구체 및 경감을 타방체약국의 거주자에게 부여하여야 하는 의무를 동 일방체약국에 대하여 부과하는 것으로 해석되지 아니한다.

3. 제 9조, 제 11조 제 7항 또는 제 12조 제 6항의 규정이 적용되는 경우를 제외하고, 일방체약국의 기업이 타방체약국의 거주자에게 지급하는 이자, 사용료 및 기타 지급금은, 그러한 기업의 과세이윤을 결정하기 위한 목적상, 이들이 일방체약국의 거주자에게 지급되었을 때와 동일한 조건으로 공제된다.

4. 일방체약국의 기업의 자본의 일부 또는 전부가 1인 또는 2인이상의 타방체약국의 거주자에 의하여 직접 또는 간접으로 소유되거나 지배되는 경우

그 기업은 동 일방체약국의 다른 유사한 기업이 부담하거나 부담할지도 모르는 조세 또는 이와 관련된 요건과 다르거나 그보다 과중한 조세 또는 이와 관련된 요건을 동 일방체약국에서 부담하지 아니한다.

5. 제 2조의 규정에도 불구하고, 본조의 규정은 모든 종류 및 명칭의 조세에 대하여 적용된다.

## 제 25 조

### 상호합의절차

1. 어느 인이 일방체약국 또는 양체약국의 조치가 동인에 대하여 이 협약에 부합되지 아니하는 과세상의 결과를 초래하거나 초래할 것이라고 생각하는 경우에, 그는 양 체약국의 국내법에 규정된 구제수단에도 불구하고, 그가 거주자로 되어 있는 체약국의 권한있는 당국 또는 그의 문제가 제 24조 제 1항에 해당되는 경우에는 그가 국민으로 되어있는 체약국의 권한있는 당국에 그의 문제를 제기할 수 있다. 동 문제는 이 협약의 제 규정에 부합하지 아니하는 과세상의 결과를 초래하는 조치의 최초봉고일로부터 2년이내에 제기되어야 한다.

2. 권한있는 당국은 위의 이의가 정당하다고 인정되고 스스로 만족할만한 해결에 도달할 수 없는 경우에는, 이 협약에 부합되지 아니하는 과세를 회피하기 위하여 타방체약국의 권한있는 당국과 상호합의에 의하여 그 문제를 해결하도록 노력한다.

3. 양 체약국의 권한있는 당국은 이 협약의 해석이나 적용상 발생하는 어려움이나 의문을 상호 합의에 의하여 해결하도록 노력한다.



4. 양 계약국의 권한있는 당국은 상기 제 항에서 의미하는 합의에 도달하기 위한 목적으로 직접 상호간에 의견을 교환할 수 있다. 합의에 도달하기 위하여 구두로 의견교환을 하는 것이 바람직하다고 사료되는 경우에는 그러한 의견교환은 양 계약국의 권한있는 당국의 대표로 구성되는 위원회를 통하여 이루어질 수 있다.

## 제 26 조

### 정보교환

1. 양 계약국의 권한있는 당국은 이 협약의 제 규정 및 양 계약국의 국내법에 의한 과세가 이 협약에 배치되지 아니하는 한 이 협약의 대상이 되는 조세에 관한 양 계약국의 국내법의 제 규정의 시행 및 탈세의 방지를 위하여 필요한 정보들 교환한다. 정보의 교환은 제 1조에 의하여 제한받지 아니한다. 일방계약국이 입수하는 정보는 등 일방계약국의 국내법에 의거하여 입수되는 정보와 동일하게 비밀로 취급되어야 하며, 이 협약이 적용되는 조세의 부과, 징수, 강제집행 또는 소송이나 소원의 결정에 관련되는 인 또는 당국(사법·행정기관을 포함함)에 대하여만 공개된다. 그러한 인 또는 당국은 이러한 목적을 위하여서만 그 정보들 사용하여야 한다. 그들은 그 정보들 공개법정절차 또는 사법적 결정의 경우 공개할 수 있다.

2. 어떠한 경우에도 제 1항의 규정은 일방계약국에 대하여 다음의 의무를 부과하는 것으로 해석되지 아니한다.

- 가. 일방 또는 타방계약국의 법 또는 행정상의 관행에 저촉되는 행정적 조치를 수행하는 것.
- 나. 일방 또는 타방계약국의 법하에서나 통상적인 행정과정에서 입수할 수 없는 정보들 제공하는 것.

- 다. 교역상, 사업상, 산업상, 상업상 또는 전문직업상의 비밀 또는 거래의 과정을 공개하는 정보 또는 공개하는 것이 공공 정책(공공질서)에 배치되는 정보를 제공하는 것.

## 제 27 조

### 외교관 및 영사관원

이 협약의 어떠한 규정도 국제법의 일반규칙 또는 특별협정의 제 규정에 의거한 외교관 또는 영사관원의 재정상상의 특권에 영향을 미치지 아니한다.

## 제 28 조

### 환급

1. 일방체약국에서 원천징수되는 조세는 이 협약의 규정에 의하여 동 조세를 징수하는 권한이 영향을 받을 경우, 납세자 또는 그가 거주자로 되어 있는 국가의 요청에 따라 환급된다.

2. 환급요구는 환급하여야 할 의무를 부담하는 체약국의 법률이 정한 기한내에 이루어져야 하며, 이 협약에서 규정된 혜택을 적용받기 위하여 요구되는 조건의 존재를 확인하는, 납세자가 거주자로 되어 있는 체약국의 확인서가 첨부되어야 한다.

3. 양 체약국의 권한있는 당국은 이 협약 제 25조의 규정에 따라 본조의 적용방식을 상호 합의에 의하여 결정할 수 있다.

## 제 6 장

## 최종조항

## 제 29 조

## 발 효

1. 이 협약은 비준되어야 하며 비준서는 가능한 한 조속히 **모타**에서 교환되어야 한다.

2. 이 협약은 비준서 교환일에 효력을 발생하며 이 협약의 제 규정은 다음과 같은 효력을 가진다.

- 1) 비준서가 교환된 역년의 다음 역년 1월 1일 이후에 지급되는 금액에 대하여 원천징수하는 조세
- 2) 비준서가 교환된 역년의 다음 역년 1월 1일 이후에 개시하는 과세년도에 대한 기타의 조세

## 제 30 조

## 종 료

이 협약은 일방제약국에 의하여 종료될 때까지 효력을 가진다. 각 제약국은 협약이 발효되는 날로부터 5년의 기간이후 어느 역년의 말일이전 6월 이내에 외교경로를 통하여 종료를 통고함으로써 이 조약을 종료시킬 수 있다. 그러한 경우에 이 협약은 다음에 대하여 효력이 종료된다.

- 가. 종료통고가 행하여지는 역년의 다음 역년 1월 1일 이후에 지급되는 금액에 대하여 원천징수하는 조세

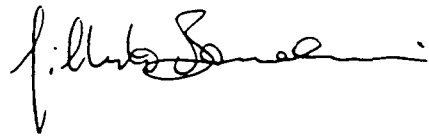
나. 종료몽고가 행하여지는 역년의 다음 역년 1월 1일 이후에  
개시하는 과세년도에 대한 기타 조세

이상의 증거로, 아래의 서명자는 정당히 권한을 위임받아 이 협약에  
서명하였다.

19 89 년 1 월 10 일 서울 에서 동등히 정본인 한국어,  
이태리어, 영어로 2부 작성하였다. 해석상의 상위가 있는 경우에는 영어본이  
우선한다.

대한민국 정부를 위하여

이태리공화국 정부를 위하여



대한민국 정부와 이태리공화국 정부간의  
소득에 대한 조세의 이중과세회피와 탈세방지를 위한 협약에 대한

의 정 서

대한민국 정부와 이태리공화국 정부간의 소득에 대한 조세의 이중과세 회피와 탈세방지를 위한 협약을 오늘 서명함에 있어서, 아래의 서명자는 이 협약의 불가분의 일부를 이루는 다음의 추가규정에 대하여 합의하였다.

1. 제 2조에 관하여, 이 협약은 소득세 또는 법인세와 관련하여 부과되는 경우의 한국의 방위세에 대하여도 적용되는 것으로 양해한다.
2. 제 5조 제 2항에 관하여, 건축장소, 건설 또는 조립공사는 12 월 미만 지속되는 경우에는 고정사업장으로 간주되지 아니한다.
3. 제 7조 제 3항에 관하여, "고정사업장의 목적을 위하여 발생 되는 경비"라 함은 고정사업장의 활동과 관련된 비용을 의미한다.
4. 제 11조 제 3항 다.에 관하여, 동항의 규정은 한국의 경우 한국수출입은행 또는 이태리의 경우 한국수출입은행에 상응하는 기관이 제공하거나 보증하는 차관이나 신용과 관련하여 일방계약국에서 발생한 이자들 포함한다.

5. 제 19조에 관하여, 동조 제 1항 및 제 2항의 규정은 다음의 기관에 제공되는 용역과 관련하여 개인에게 지급되는 보수나 연금에 대하여도 마찬가지로 적용된다.
- 가) 한국의 경우, 한국은행, 한국수출입은행, 한국의환은행, 대한무역진흥공사, 한국관광진흥공사 및 정부에 의하여 규제되고 정부가 행하는 기능을 수행하는 기타 기관
- 나) 이태리의 경우, 이태리 국영철도, 이태리 국영우체국, 이태리 대외무역공사, 이태리 관광기구, 이태리 중앙은행 및 정부에 의하여 규제되고 정부가 행하는 기능을 수행하는 기타 기관
6. 제 25조 제 1항에 관하여, "국내법에 규정된 구제수단에도 불구하고"라 함은 이의가 이 협약에 부합되지 아니하는 조세의 부과와 관련되는 경우, 어떠한 경우에도 동 상호 합의절차는 사전에 제기되어야 하는 국내 쟁송절차와 선택적이 아님을 의미한다.
7. 제 28조 제 3항의 규정은 양 계약국의 권한있는 당국이 상호 합의에 의하여 이 협약에 규정된 조세목적상 감감혜택을 부여하기 위한 기타의 관행을 이행하는데 영향을 미치지 아니한다.

1989년 1월 10일 *어조* 에서 동등히  
정본인 한국어, 이탈리아어, 영어로 2부 작성하였다. 해석상의 상위가  
있는 경우에는 영어본이 우선한다.

대한민국 정부를 위하여

이태리공화국 정부를 위하여

신동권

*Filliberto...*

[ITALIAN TEXT — TEXTE ITALIEN]

CONVENZIONE TRA IL GOVERNO DELLA REPUBBLICA COREANA E IL GOVERNO DELLA REPUBBLICA ITALIANA PER EVITARE LE DOPPIE IMPOSIZIONI E PER PREVENIRE LE EVASIONI FISCALI IN MATERIA DI IMPOSTE SUL REDDITO

---

Il Governo della Repubblica coreana ed il Governo della Repubblica italiana,

Desiderosi di concludere una Convenzione per evitare le doppie imposizioni e per prevenire le evasioni fiscali in materia di imposte sul reddito, hanno convenuto le seguenti disposizioni:

CAPITOLO I

CAMPO DI APPLICAZIONE DELLA CONVENZIONE

Articolo 1

I SOGGETTI

La presente Convenzione si applica alle persone che sono residenti di uno o di entrambi gli Stati contraenti.



## Articolo 2

IMPOSTE CONSIDERATE

1. La presente Convenzione si applica alle imposte sul reddito prelevate per conto di uno Stato contraente o delle sue suddivisioni politiche o amministrative o dei suoi enti locali, qualunque sia il sistema di prelevamento.
2. Sono considerate imposte sul reddito le imposte prelevate sul reddito complessivo o su elementi del reddito, comprese le imposte sugli utili derivanti dall'alienazione di beni mobili o immobili, le imposte sull'ammontare complessivo degli stipendi o dei salari corrisposti dalle imprese, nonché le imposte sui plusvalori.
3. Le imposte attuali cui si applica la Convenzione sono:
  - a) per quanto riguarda la Corea:
    - i) l'imposta sul reddito (the income tax);
    - ii) l'imposta sulle società (the corporation tax); e
    - iii) l'imposta sui residenti (inhabitant tax) quando sia applicata con riferimento all'imposta sul reddito o all'imposta sulle società;

ancorché riscosse mediante ritenuta alla fonte.  
(qui di seguito indicate quali "imposta coreana").

b) per quanto concerne l'Italia:

i) l'imposta sul reddito delle persone fisiche;  
ii) l'imposta sul reddito delle persone giuridiche;

iii) l'imposta locale sui redditi;

ancorché riscosse mediante ritenuta alla fonte.

(qui di seguito indicate quali "imposta italiana").

4. La Convenzione si applicherà anche alle imposte future di natura identica o sostanzialmente analoga che verranno istituite dopo la firma della presente Convenzione in aggiunta o in sostituzione delle imposte esistenti. Le autorità competenti degli Stati contraenti si comunicheranno le modifiche rilevanti apportate alle rispettive legislazioni fiscali.

## CAPITOLO II

### DEFINIZIONI

#### Articolo 3

#### DEFINIZIONI GENERALI

1. Ai fini della presente Convenzione, a meno che il contesto non richieda una diversa interpretazione:

- a) il termine "Corea" designa il territorio della Repubblica coreana e comprende le zone adiacenti alle acque territoriali della Repubblica coreana, le quali sono state o possono in futuro essere indicate, ai sensi della legislazione della Repubblica coreana, come zone nelle quali possono essere esercitati i diritti sovrani della Repubblica coreana con riguardo al fondo ed al sottosuolo marini ed alle loro risorse naturali;
- b) il termine "Italia" designa la Repubblica italiana e comprende le zone adiacenti alle acque territoriali italiane che, ai sensi della legislazione italiana relativa all'esplorazione ed allo sfruttamento delle risorse naturali, possono essere indicate come zone all'interno delle quali possono essere esercitati i diritti dell'Italia con riguardo al fondo marino ed alle risorse naturali;
- c) i termini "uno Stato contraente" e "l'altro Stato contraente" designano, come il contesto richiede, la Corea o l'Italia;
- d) il termine "persona" comprende una persona fisica, una società ed ogni altra associazione di persona;
- e) il termine "società" designa qualsiasi persona giuridica o qualsiasi ente che è considerato persona giuridica ai fini fiscali;
- f) le espressioni "impresa di uno Stato contraente" e "impresa dell'altro Stato contraente" designano,

- rispettivamente, un'impresa esercitata da un residente di uno Stato contraente e un'impresa esercitata da un residente dell'altro Stato contraente;
- g) il termine "imposta" designa l'imposta coreana o l'imposta italiana, come il contesto richiede;
- h) per "traffico internazionale" s'intende qualsiasi attività di trasporto effettuato per mezzo di una nave o di un aeromobile da parte di un'impresa di uno Stato contraente, ad eccezione del caso in cui la nave o l'aeromobile siano utilizzati esclusivamente tra località situate nell'altro Stato contraente;
- i) il termine "nazionali" designa:
- i) ogni persona fisica che possiede la nazionalità di uno Stato contraente;
  - ii) ogni persona giuridica, società di persone ed associazioni costituite in conformità della legislazione in vigore in uno Stato contraente;
- j) il termine "autorità competente" designa:
- i) per quanto concerne la Corea: il Ministero delle Finanze o un suo rappresentante autorizzato;
  - ii) per quanto concerne l'Italia: il Ministero delle Finanze.

2. Per l'applicazione della presente Convenzione da parte di uno Stato contraente, le espressioni non ivi definite hanno il significato che ad esse è attribuito dalla legislazione di detto Stato contraente relativa alle imposte cui si applica la Convenzione, a meno che il contesto non richieda una diversa interpretazione.

#### Articolo 4

#### RESIDENZA

1. Ai fini della presente Convenzione, l'espressione "residente di uno Stato contraente" designa ogni persona che, in virtù della legislazione di detto Stato, è assoggettata ad imposta nello stesso Stato a motivo del suo domicilio, della sua residenza, della sede o del suo ufficio principale, della sua attività principale, della sede della sua direzione o di ogni altro criterio di natura analoga. Tuttavia, tale espressione non comprende le persone che sono assoggettate ad imposta in detto Stato soltanto per il reddito che esse ricavano da fonti situate in detto Stato.

2. Quando, in base alle disposizioni del paragrafo 1, una persona fisica è considerata residente di entrambi gli Stati contraenti, la sua situazione è determinata nel seguente modo:

- a) detta persona è considerata residente dello Stato nel quale ha un'abitazione permanente; se dispone

- di un'abitazione permanente in ciascuno degli Stati, essa è considerata residente dello Stato nel quale le sue relazioni personali ed economiche sono più strette (centro degli interessi vitali);
- b) se non si può determinare lo Stato contraente nel quale detta persona ha il centro dei suoi interessi vitali, o se la medesima non ha un'abitazione permanente in alcuno degli Stati, essa è considerata residente dello Stato in cui soggiorna abitualmente;
- c) se detta persona soggiorna abitualmente in entrambi gli Stati ovvero non soggiorna abitualmente in alcuno di essi, essa è considerata residente dello Stato del quale ha la nazionalità;
- d) se detta persona ha la nazionalità di entrambi gli Stati o se non ha la nazionalità di alcuno di essi, le autorità competenti degli Stati contraenti risolvono la questione di comune accordo.

3. Quando, in base alle disposizioni del paragrafo 1, una persona diversa da una persona fisica è considerata residente di entrambi gli Stati contraenti, si ritiene che essa è residente dello Stato in cui si trova la sede della sua direzione effettiva. In caso di dubbio, le Autorità competenti degli Stati contraenti regoleranno la questione di comune accordo.

## Articolo 5

STABILE ORGANIZZAZIONE

1. Ai fini della presente Convenzione, l'espressione "stabile organizzazione" designa una sede fissa di affari in cui l'impresa esercita in tutto o in parte la sua attività.
2. L'espressione "stabile organizzazione" comprende in particolare:
  - a) una sede di direzione;
  - b) una succursale;
  - c) un ufficio
  - d) un'officina;
  - e) un laboratorio;
  - f) una miniera, una cava o altro luogo di estrazione di risorse naturali;
  - g) un cantiere di costruzione o di montaggio la cui durata oltrepassa i dodici mesi.
3. Non si considera che vi sia una "stabile organizzazione" se:
  - a) si fa uso di una installazione ai soli fini di deposito, di esposizione o di consegna di merci appartenenti all'impresa;
  - b) le merci appartenenti all'impresa sono immagazzinate ai soli fini di deposito, di esposizione o di consegna;

- c) le merci appartenenti all'impresa sono immagazzinate ai soli fini della trasformazione da parte di un'altra impresa;
- d) una sede fissa di affari è utilizzata ai soli fini di acquistare merci o di raccogliere informazioni per l'impresa;
- e) una sede fissa di affari è utilizzata, per l'impresa, ai soli fini di esercitare qualsiasi altra attività che abbia carattere preparatorio o ausiliario.

4. Una persona che agisce in uno Stato contraente per conto di un'impresa dell'altro Stato contraente - diversa da un agente che goda di uno status indipendente di cui al paragrafo 5 - è considerata "stabile organizzazione" in detto primo Stato se essa ha ed abitualmente esercita in detto Stato il potere di concludere contratti a nome dell'impresa, salvo il caso in cui l'attività di detta persona sia limitata all'acquisto di merci per l'impresa.

5. Non si considera che un'impresa di uno Stato contraente ha una stabile organizzazione nell'altro Stato contraente per il solo fatto che essa vi esercita la propria attività per mezzo di un mediatore, di un commissionario generale o di ogni altro intermediario che goda di uno status indipendente, a condizione che dette persone agiscano nell'ambito della loro ordinaria attività.



6. Il fatto che una società residente di uno Stato contraente controlli o sia controllata da una società residente dell'altro Stato contraente ovvero svolga la sua attività in questo Stato (sia per mezzo di una stabile organizzazione oppure no) non costituisce di per sé motivo sufficiente per far considerare una qualsiasi delle dette società una stabile organizzazione dell'altra.

### CAPITOLO III

#### IMPOSIZIONE DEI REDDITI

##### Articolo 6

#### REDDITI IMMOBILIARI

1. I redditi che un residente di uno Stato contraente ritrae da beni immobili (compresi i redditi delle attività agricole o forestali) situati nell'altro Stato contraente sono imponibili in detto altro Stato.

2. L'espressione "beni immobili" è definita in conformità alle leggi dello Stato contraente in cui i beni stessi sono situati. L'espressione comprende in ogni caso gli accessori, le scorte morte o vive delle imprese agricole e forestali ed i diritti ai quali si applicano le disposizioni del diritto privato riguardanti la proprietà fondiaria. Si considerano altresì beni immobili l'usufrutto dei beni immobili ed i diritti relativi a canoni variabili o fissi per lo sfruttamento o la con-

cessione dello sfruttamento di giacimenti minerari, sorgenti ed altre risorse naturali. Le navi, i battelli e gli aeromobili non sono considerati beni immobili.

3. Le disposizioni del paragrafo 1 si applicano ai redditi derivanti dalla utilizzazione diretta, dalla locazione o dall'affitto, nonché da ogni altra forma di utilizzazione di beni immobili.

4. Le disposizioni dei paragrafi 1 e 3 si applicano anche ai redditi derivanti dai beni immobili di un'impresa ed ai redditi derivanti dai beni immobili utilizzati per l'esercizio di una professione indipendente.

#### Articolo 7

#### UTILI DELLE IMPRESE

1. Gli utili di un'impresa di uno Stato contraente sono imponibili soltanto in detto Stato, a meno che l'impresa non svolga la sua attività nell'altro Stato contraente per mezzo di una stabile organizzazione ivi situata. Se l'impresa svolge in tal modo la sua attività, gli utili dell'impresa sono imponibili nell'altro Stato ma soltanto nella misura in cui detti utili sono attribuibili alla stabile organizzazione.

2. Fatte salve le disposizioni del paragrafo 3, quando un'impresa di uno Stato contraente svolge la sua attività nell'altro Stato contraente per mezzo di una

stabile organizzazione ivi situata, in ciascuno Stato contraente vanno attribuiti a detta stabile organizzazione gli utili che si ritiene sarebbero stati da essa conseguiti se si fosse trattato di un'impresa distinta e separata svolgente attività identiche o analoghe in condizioni identiche o analoghe e in piena indipendenza dall'impresa di cui essa costituisce una stabile organizzazione.

3. Nella determinazione degli utili di una stabile organizzazione sono ammesse in deduzione le spese sostenute per gli scopi perseguiti dalla stessa stabile organizzazione, comprese le spese di direzione e le spese generali di amministrazione, sia nello Stato in cui è situata la stabile organizzazione, sia altrove.

4. Nessun utile può essere attribuito ad una stabile organizzazione per il solo fatto che essa ha acquistato merci per l'impresa.

5. Ai fini dei paragrafi precedenti, gli utili da attribuire alla stabile organizzazione sono determinati annualmente con lo stesso metodo, a meno che non esistano validi e sufficienti motivi per procedere diversamente.

6. Quando gli utili comprendono elementi di reddito considerati separatamente in altri articoli della pre

sente Convenzione, le disposizioni di tali articoli non vengono modificate da quelle del presente articolo.

#### Articolo 8

#### NAVIGAZIONE MARITTIMA ED AEREA

1. Gli utili derivanti ad un'impresa di uno Stato contraente dall'esercizio, in traffico internazionale, di navi o di aeromobili sono imponibili soltanto in detto Stato.
2. Le disposizioni del paragrafo 1 si applicano parimenti agli utili derivanti dalla partecipazione a un fondo comune ("pool"), a un esercizio in comune o ad un organismo internazionale di esercizio.

#### Articolo 9

#### IMPRESE ASSOCIATE

Allorché

- a) un'impresa di uno Stato contraente partecipa, direttamente o indirettamente, alla direzione, al controllo o al capitale di un'impresa dell'altro Stato contraente, o
- b) le medesime persone partecipano, direttamente o indirettamente, alla direzione, al controllo o al capitale di un'impresa di uno Stato contraente e di un'impresa dell'altro Stato contraente,

e, nell'uno e nell'altro caso, le due imprese, nelle loro relazioni commerciali o finanziarie, sono vincolate da condizioni accettate o imposte, diverse da quelle che sarebbero state convenute tra imprese indipendenti, gli utili che, in mancanza di tali condizioni, sarebbero stati realizzati da una delle imprese, ma che a causa di dette condizioni non lo sono stati, possono essere inclusi negli utili di questa impresa e tassati in conseguenza.

#### Articolo 10

##### DIVIDENDI

1. I dividendi pagati da una società residente di uno Stato contraente ad un residente dell'altro Stato contraente sono imponibili in detto altro Stato.

2. Tuttavia, tali dividendi possono essere altresì tassati nello Stato contraente di cui è residente la società che paga i dividendi, e in conformità della legislazione di detto Stato, ma, se la persona che percepisce i dividendi ne è il beneficiario effettivo, l'imposta così applicata non può eccedere:

- a) il 10 per cento dell'ammontare lordo dei dividendi se il beneficiario effettivo è una società (diversa da una società di persone) che de-

- tiene direttamente almeno il 25 per cento del capitale della società che paga i dividendi;
- b) il 15 per cento dell'ammontare lordo dei dividendi in tutti gli altri casi.

Le autorità competenti degli Stati contraenti regoleranno di comune accordo le modalità di applicazione di tale limitazione.

Il presente paragrafo non riguarda l'imposizione della società per gli utili con i quali sono stati pagati i dividendi.

3. Ai fini del presente articolo il termine "dividendi" designa i redditi derivanti da azioni, da azioni o diritti di godimento, da quote minerarie, da quote di fondatore o da altre quote di partecipazione agli utili, ad eccezione dei crediti, nonché i redditi di altre quote sociali assoggettati al medesimo regime fiscale dei redditi delle azioni secondo la legislazione fiscale dello Stato di cui è residente la società distributrice.

4. Le disposizioni dei paragrafi 1 e 2 non si applicano nel caso in cui il beneficiario effettivo dei dividendi, residente di uno Stato contraente, eserciti nell'altro Stato contraente di cui è residente la società che paga i dividendi sia un'attività commerciale o industriale per mezzo di una stabile organizzazione ivi situata, sia un'attività professionale mediante una base fissa ivi situata, e la partecipazione generatrice dei dividendi si ricolle-

ghi effettivamente ad esse. In tale eventualità, si applicano, a seconda dei casi, le disposizioni dell'articolo 7 o dell'articolo 14.

5. Qualora una società residente di uno Stato contraente ricavi utili o redditi dall'altro Stato contraente, detto altro Stato non può applicare alcuna imposta sui dividendi pagati dalla società, a meno che tali dividendi siano pagati ad un residente di detto altro Stato o che la partecipazione generatrice dei dividendi si ricolleghi effettivamente ad una stabile organizzazione o ad una base fissa situata in detto altro Stato, né prelevare alcuna imposta, a titolo di imposizione degli utili non distribuiti, sugli utili non distribuiti della società, anche se i dividendi pagati o gli utili non distribuiti costituiscano in tutto o in parte utili o redditi provenienti da detto altro Stato.

## Articolo 11

### INTERESSI

1. Gli interessi provenienti da uno Stato contraente e pagati ad un residente dell'altro Stato contraente sono imponibili in detto altro Stato.
2. Tuttavia, tali interessi possono essere altresì tassati nello Stato contraente dal quale essi provengono ed in conformità della legislazione di detto Stato,

ma, se la persona che percepisce gli interessi ne è l'effettivo beneficiario, l'imposta così applicata non può eccedere il 10 per cento dell'ammontare lordo degli interessi. Le autorità competenti degli Stati contraenti regoleranno di comune accordo le modalità di applicazione di tale limitazione.

3. Nonostante le disposizioni del paragrafo 2, gli interessi provenienti da uno Stato contraente sono esenti da imposta in detto Stato se:

- a) il debitore degli interessi è il Governo di detto Stato contraente o un suo ente locale;
- b) gli interessi sono pagati al Governo dell'altro Stato contraente, ivi compresi i suoi enti locali, o alla Banca Centrale di detto altro Stato contraente; o
- c) gli interessi sono pagati in dipendenza di un prestito concesso, garantito o assicurato, o di un credito accordato, garantito o assicurato da parte di istituti designati e accettati mediante scambio di note tra le autorità competenti degli Stati contraenti.

4. Ai fini del presente articolo il termine "interessi" designa i redditi dei titoli del debito pubblico, delle obbligazioni di prestiti garantite o non da ipoteca e portanti o meno una clausola di partecipazione agli utili, e dei crediti di qualsiasi natura, nonché ogni altro provento assimilabi



le, secondo la legislazione fiscale dello Stato da cui i redditi provengono, ai redditi di somme date in prestito.

5. Le disposizioni dei paragrafi 1, 2 e 3 non si applicano nel caso in cui il beneficiario effettivo degli interessi, residente di uno Stato contraente, eserciti nell'altro Stato contraente dal quale provengono gli interessi sia un'attività commerciale o industriale per mezzo di una stabile organizzazione ivi situata, sia un'attività professionale mediante una base fissa ivi situata, ed il credito generatore degli interessi si ricollegli effettivamente ad esse. In tale eventualità, si applicano, a seconda dei casi, le disposizioni dell'articolo 7 o dell'articolo 14.

6. Gli interessi si considerano provenienti da uno Stato contraente quando il debitore è lo Stato stesso, una sua suddivisione politica o amministrativa, un suo ente locale o un residente di detto Stato. Tuttavia, quando il debitore degli interessi, sia esso residente o no di uno Stato contraente, ha in uno Stato contraente una stabile organizzazione o una base fissa per le cui necessità viene contratto il debito sul quale sono pagati gli interessi e tali interessi sono a carico della stabile organizzazione o della base fissa, gli interessi stessi si considerano provenienti dallo Stato contraente in cui è situata la stabile organizzazione o la base fissa.

7. Se, in conseguenza di particolari relazioni esistenti tra il debitore e il beneficiario effettivo o tra cia

scuno di essi e terze persone, l'ammontare degli interessi, tenuto conto del credito per il quale sono pagati, eccede quello che sarebbe stato convenuto tra debitore e beneficiario effettivo in assenza di simili relazioni, le disposizioni del presente articolo si applicano soltanto a quest'ultimo ammontare. In tal caso, la parte eccedente dei pagamenti è imponibile in conformità della legislazione di ciascuno Stato contraente e tenuto conto delle altre disposizioni della presente Convenzione.

## Articolo 12

### CANONI

1. I canoni provenienti da uno Stato contraente e pagati ad un residente dell'altro Stato contraente sono imponibili in detto altro Stato.
2. Tuttavia, tali canoni possono essere altresì tassati nello Stato contraente dal quale essi provengono ed in conformità della legislazione di detto Stato, ma, se la persona che percepisce i canoni ne è l'effettivo beneficiario, l'imposta così applicata non può eccedere il 10 per cento dell'ammontare lordo dei canoni. Le autorità competenti degli Stati contraenti regoleranno di comune accordo le modalità di applicazione di tale limitazione.

3. Ai fini del presente articolo il termine "canoni" designa i compensi di qualsiasi natura corrisposti per l'uso o la concessione in uso di un diritto di autore su opere letterarie, artistiche o scientifiche, ivicomprese le pellicole cinematografiche e le registrazioni per trasmissioni televisive o radiofoniche, di brevetti, marchi di fabbrica o di commercio, disegni o modelli, progetti, formule o processi segreti, o per l'uso o la concessione in uso di attrezzature industriali, commerciali o scientifiche o per informazioni concernenti esperienze di carattere industriale, commerciale o scientifico.

4. Le disposizioni dei paragrafi 1 e 2 non si applicano nel caso in cui il beneficiario effettivo dei canoni, residente di uno Stato contraente, eserciti nell'altro Stato contraente dal quale provengono i canoni sia un'attività commerciale o industriale per mezzo di una stabile organizzazione ivi situata, sia un'attività professionale mediante una base fissa ivi situata, ed i diritti o i beni generatori dei canoni si ricolleghino effettivamente ad esse. In tale eventualità, si applicano, a seconda dei casi, le disposizioni dell'articolo 7 o dell'articolo 14.

5. I canoni si considerano provenienti da uno Stato contraente quando il debitore è lo Stato stesso, una sua suddivisione politica o amministrativa, un suo ente locale o un residente di detto Stato. Tuttavia, quando il debitore dei canoni, sia esso residente o no di uno Stato contraente, ha in uno

Stato contraente una stabile organizzazione o una base fissa per le cui necessità è stato contratto l'obbligo al pagamento dei canoni e tali canoni sono a carico della stabile organizzazione o della base fissa, i canoni stessi si considerano provenienti dallo Stato in cui è situata la stabile organizzazione o la base fissa.

6. Se, in conseguenza di particolari relazioni esistenti tra il debitore e il beneficiario effettivo o tra ciascuno di essi e terze persone, l'ammontare dei canoni, tenuto conto della prestazione, diritto od informazione per i quali sono pagati, eccede quello che sarebbe stato convenuto tra il debitore e beneficiario effettivo in assenza di simili relazioni, le disposizioni del presente articolo si applicano soltanto a quest'ultimo ammontare. In tal caso, la parte eccedente dei pagamenti è imponibile in conformità della legislazione di ciascun Stato contraente e tenuto conto delle altre disposizioni della presente Convenzione.

### Articolo 13

#### UTILI DI CAPITALE

1. Gli utili che un residente di uno Stato contraente ricava dall'alienazione di beni immobili, considerati all'articolo 6, situati nell'altro Stato contraente, sono imponibili in detto altro Stato.

2. Gli utili derivanti dall'alienazione di beni mobili facenti parte della proprietà aziendale di una stabile organizzazione che un'impresa di uno Stato contraente ha nell'altro Stato contraente, ovvero di beni mobili appartenenti ad una base fissa di cui dispone un residente di uno Stato contraente nell'altro Stato contraente per l'esercizio di un'attività professionale, compresi gli utili derivanti dall'alienazione di detta stabile organizzazione (da sola o in uno con l'intera impresa) o di detta base fissa, sono imponibili in detto altro Stato.

3. Gli utili derivanti dall'alienazione di navi o di aeromobili impiegati in traffico internazionale o di beni mobili relativi alla gestione di tali navi o aeromobili, sono imponibili soltanto nello Stato contraente di cui è residente l'impresa.

4. Gli utili che un residente di uno Stato contraente ricava dall'alienazione di azioni di una società residente dell'altro Stato contraente sono imponibili in detto altro Stato, nel caso in cui il residente detenga o abbia detenuto per un certo periodo nel corso dei precedenti due anni più del 25 per cento del capitale della società.

5. Gli utili derivanti dall'alienazione di ogni altro bene diverso da quelli indicati nei paragrafi 1, 2, 3 e 4, sono imponibili soltanto nello Stato contraente di cui l'alienante è residente.

## Articolo 14

PROFESSIONI INDIPENDENTI

1. I redditi che un residente di uno Stato contraente ritrae dall'esercizio di un'attività professionale o da altre attività indipendenti di carattere analogo sono imponibili soltanto in detto Stato, salvo che nelle seguenti circostanze nelle quali detto reddito può essere altresì tassato nell'altro Stato contraente:

- a) se egli dispone abitualmente di una base fissa nell'altro Stato contraente per l'esercizio delle proprie attività; in tal caso, i redditi sono imponibili in detto altro Stato contraente ma unicamente nella misura in cui essi sono imputabili a detta base fissa; o
- b) se egli soggiorna nell'altro Stato contraente per un periodo o periodi che ammontano o oltrepassano in totale 183 giorni nel corso dell'anno fiscale; in tal caso, i redditi sono imponibili in detto altro Stato ma unicamente nella misura in cui detti redditi derivino dalle sue attività svolte in detto altro Stato.

2. L'espressione "attività professionali" comprende, in particolare, le attività indipendenti di carattere scientifico, letterario, artistico, educativo o pedagogo

gico, nonché le attività indipendenti dei medici, avvocati, ingegneri, architetti, dentisti e contabili.

## Articolo 15

### LAVORO SUBORDINATO

1. Salve le disposizioni degli articoli 16, 18, 19, 20 e 21, i salari, gli stipendi e le altre remunerazioni analoghe che un residente di uno Stato contraente riceve in corrispettivo di un'attività dipendente possono essere tassati soltanto in detto Stato, a meno che tale attività non venga svolta nell'altro Stato contraente. Se l'attività è quivi svolta, le remunerazioni percepite a tal titolo possono essere tassate in detto altro Stato.

2. Nonostante le disposizioni del paragrafo 1, le remunerazioni che un residente di uno Stato contraente riceve in corrispettivo di un'attività dipendente svolta nell'altro Stato contraente sono imponibili soltanto nel detto primo Stato se:

- a) il beneficiario soggiorna nell'altro Stato per un periodo o periodi che non oltrepassano in totale 183 giorni nel corso dell'anno fiscale considerato; e
- b) le remunerazioni sono pagate da, o per conto di, un datore di lavoro che non è residente dell'altro Stato; e

- c) l'onere delle remunerazioni non è sostenuto da una stabile organizzazione o da una base fissa che il datore di lavoro ha nell'altro Stato.

3. Nonostante le disposizioni precedenti del presente articolo, le remunerazioni percepite in relazione ad un lavoro subordinato svolto a bordo di navi o di aeromobili impiegati in traffico internazionale da un'impresa di uno Stato contraente, sono imponibili soltanto in detto Stato.

#### Articolo 16

#### COMPENSI E GETTONI DI PRESENZA

La partecipazione agli utili, i gettoni di presenza e le altre retribuzioni analoghe che un residente di uno Stato contraente riceve in qualità di membro del Consiglio di amministrazione o del collegio sindacale di una società residente dell'altro Stato contraente sono imponibili in detto altro Stato.

#### Articolo 17

#### ARTISTI E SPORTIVI

1. Nonostante le disposizioni degli articoli 14 e 15, i redditi che un residente di uno Stato contraente



ritrae dalle sue prestazioni personali esercitate nell'altro Stato contraente in qualità di artista dello spettacolo, quale un artista di teatro, del cinema, della radio o della televisione o in qualità di musicista, nonché di sportivo, possono essere tassati in detto altro Stato.

2. Quando il reddito proveniente da prestazioni personali esercitate da un artista dello spettacolo o da uno sportivo in tale qualità, è attribuito ad una persona diversa dall'artista o dallo sportivo medesimo, detto reddito può essere tassato nello Stato contraente dove dette prestazioni sono esercitate, nonostante le disposizioni degli articoli 7, 14 e 15.

3. Nonostante le disposizioni del paragrafo 1, i redditi che un artista dello spettacolo o uno sportivo ritrae dalle sue prestazioni personali esercitate in uno Stato contraente sono imponibili soltanto nell'altro Stato contraente qualora il soggiorno in detto primo Stato sia finanziato essenzialmente con fondi pubblici di detto altro Stato o di una sua suddivisione politica o amministrativa o di un suo ente locale.

## Articolo 18

### PENSIONI

Fatte salve le disposizioni del paragrafo 2 dell'articolo 19, le pensioni e le altre remunerazioni ana-

loghe, pagate ad un residente di uno Stato contraente in relazione ad un cessato impiego, sono imponibili soltanto in detto Stato.

## Articolo 19

### FUNZIONI PUBBLICHE

1. a) Le remunerazioni, diverse dalle pensioni, pagate da uno Stato contraente o da una sua suddivisione politica o amministrativa o da un suo ente locale a una persona fisica, in corrispettivo di servizi resi a detto Stato o a detta suddivisione o ente locale, sono imponibili soltanto in detto Stato.
- b) Tuttavia, tali remunerazioni sono imponibili soltanto nell'altro Stato contraente qualora i servizi siano resi in detto Stato e la persona fisica sia un residente di detto Stato che:
  - i) abbia la nazionalità di detto Stato, o
  - ii) non sia divenuto residente di detto Stato al solo scopo di rendervi i servizi.
2. a) Le pensioni corrisposte da uno Stato contraente o da una sua suddivisione politica o amministrativa o da un suo ente locale, sia direttamente sia mediante prelevamento da fondi da

essi costituiti, a una persona fisica in corrispettivo di servizi resi a detto Stato o a detta suddivisione od ente locale, sono imponibili soltanto in detto Stato.

- b) Tuttavia, tali pensioni sono imponibili soltanto nell'altro Stato contraente qualora la persona fisica sia un residente di detto Stato e ne abbia la nazionalità.

3. Le disposizioni degli articoli 15, 16 e 18 si applicano alle remunerazioni e pensioni pagate in corrispettivo di servizi resi nell'ambito di un'attività industriale o commerciale esercitata da uno degli Stati contraenti o da una suddivisione politica o amministrativa o da un suo ente locale.

#### Articolo 20

#### STUDENTI E APPRENDISTI

Una persona fisica che è o che era residente di uno Stato contraente immediatamente prima di recarsi nell'altro Stato contraente e che soggiorna in detto primo Stato unicamente in qualità di studente o in qualità di apprendista, è esente da imposizione in detto primo Stato per un periodo non superiore a cinque anni per:

- a) tutte le rimesse effettuate dall'estero per il suo mantenimento, istruzione o apprendistato; e
- b) qualsiasi remunerazione per prestazioni personali rese in detto primo Stato al fine di integrare le proprie risorse destinate a tali fini.

#### Articolo 21

##### PROFESSORI ED INSEGNANTI

Un professore o un insegnante il quale soggiorna temporaneamente in uno Stato contraente allo scopo di insegnare o di effettuare ricerche presso un'università, istituto d'istruzione superiore, scuola od altro istituto d'istruzione e che è, o era immediatamente prima di tale soggiorno, un residente dell'altro Stato contraente, è esente da imposizione nel detto primo Stato contraente, per un periodo non superiore a due anni, per le remunerazioni che riceve in dipendenza di tale insegnamento o ricerca.

#### Articolo 22

##### REDDITI NON ESPRESSAMENTE MENZIONATI

1. Gli elementi di reddito di un residente di uno Stato contraente, di qualsiasi provenienza, che non

siano stati trattati negli articoli precedenti della presente Convenzione, sono imponibili soltanto in detto Stato.

2. Le disposizioni del paragrafo 1 non si applicano ai redditi diversi da quelli derivanti da beni immobili, definiti nel paragrafo 2 dell'articolo 6, nel caso in cui il beneficiario dei redditi, residente di nuovo Stato contraente, eserciti nell'altro Stato contraente sia un'attività industriale o commerciale per mezzo di una stabile organizzazione ivi situata, sia una libera professione mediante una base fissa ivi situata, e il diritto o il bene generatore dei redditi si ricolleghi effettivamente ad esse. In tale eventualità, si applicano, a seconda dei casi, le disposizioni dell'articolo 7 o dell'articolo 14.

#### CAPITOLO IV

#### ELIMINAZIONE DELLA DOPPIA IMPOSIZIONE

#### Articolo 23

#### METODO PER EVITARE LA DOPPIA IMPOSIZIONE

1. Si conviene che la doppia imposizione sarà evitata conformemente ai seguenti paragrafi del presente articolo.

2. Se un residente dell'Italia possiede elementi di reddito che sono imponibili in Corea, l'Italia nel calcolare le proprie imposte sul reddito, specificate all'articolo 2 della presente Convenzione, può includere nella base imponibile di tali imposte detti elementi di reddito, a meno che espresse disposizioni della presente Convenzione non stabiliscano diversamente.

In tale caso, l'Italia deve dedurre dalle imposte così calcolate l'imposta sui redditi pagata in Corea, ma l'ammontare della deduzione non può eccedere la quota della predetta imposta italiana attribuibile ai detti elementi di reddito nella proporzione in cui gli stessi concorrono alla formazione del reddito complessivo.

Tuttavia, nessuna deduzione sarà accordata ove l'elemento di reddito venga assoggettato in Italia ad imposizione mediante ritenuta a titolo di imposta su richiesta su richiesta del beneficiario di detto reddito in base alla legislazione italiana.

3. Fatte salve le disposizioni della legislazione fiscale coreana (così come può essere emendata di volta in volta senza modificarne il principio generale), concernenti la concessione di un credito nei confronti dell'imposta coreana dell'imposta dovuta in un paese diverso dalla Corea, l'imposta italiana pagata (ad esclusione, nel caso dei dividendi, dell'imposta dovuta sugli utili con i quali sono pagati i dividendi) in base alla legislazione italiana e conformemen

te alla presente Convenzione, sia direttamente che per deduzione, sui redditi provenienti da fonti situate in Italia, è deducibile dall'imposta coreana dovuta su detti redditi.

L'ammontare del credito non deve, tuttavia, eccedere la quota di imposta coreana attribuibile ai redditi di fonte italiana nella misura in cui i predetti redditi concorrono alla formazione del reddito complessivo assoggettabile all'imposta coreana.

4. Ai fini dei paragrafi 2 e 3 del presente articolo, quando l'imposta sui dividendi, interessi o canoni provenienti da uno Stato contraente non è prelevata o è ridotta ai sensi della legislazione di detto Stato, tale imposta non prelevata o ridotta si considera pagata per un ammontare pari:

- a) al 7,50 per cento dell'ammontare lordo dei dividendi di cui al paragrafo 3 dell'articolo 10;
- b) al 7,50 per cento dell'ammontare lordo degli interessi di cui al paragrafo 4 dell'articolo 11; e
- c) al 10 per cento dell'ammontare lordo dei canoni di cui al paragrafo 3 dell'articolo 12.

La presente disposizione si applica soltanto con riferimento ai dividendi, interessi e canoni pagati nel corso di un periodo di cinque anni a decorrere dal 1 gennaio dell'anno solare successivo a quello di entrata in vigore della Convenzione.

## CAPITOLO V

## DISPOSIZIONI SPECIALI

## Articolo 24

NON DISCRIMINAZIONE

1. I nazionali di uno Stato contraente non sono assoggettati nell'altro Stato contraente ad alcuna imposizione od obbligo ad essa relativo, diversi o più onerosi di quelli cui sono o potranno essere assoggettati i nazionali di detto altro Stato che si trovino nella stessa situazione. La presente disposizione si applica altresì, nonostante le disposizioni dell'articolo 1, alle persone che non sono residenti di uno o di entrambi gli Stati contraenti.

2. L'imposizione di una stabile organizzazione che un'impresa di uno Stato contraente ha nell'altro Stato contraente non può essere in detto altro Stato me-  
no favorevole dell'imposizione a carico delle imprese di detto altro Stato che svolgono la medesima attività.

La presente disposizione non può essere interpretata nel senso che faccia obbligo ad uno Stato contraente di accordare ai residenti dell'altro Stato



contraente le deduzioni personali, le esenzioni e le deduzioni d'imposta che esso accorda ai propri residenti in relazione alla loro situazione o ai loro cari richi di famiglia.

3. Fatta salva l'applicazione delle disposizioni dell'articolo 9, del paragrafo 7 dell'articolo 11 o del paragrafo 6 dell'articolo 12, gli interessi, i canoni ed altre spese pagati da un'impresa di uno Stato contraente ad un residente dell'altro Stato contraente sono deducibili, ai fini della determinazione degli utili imponibili di detta impresa, nelle stesse condizioni in cui sarebbero deducibili se fossero pagati ad un residente del primo Stato.

4. Le imprese di uno Stato contraente, il cui capitale è, in tutto o in parte, direttamente o indirettamente, posseduto o controllato da uno o più residenti dell'altro Stato contraente, non sono assoggettate nel primo Stato contraente ad alcuna imposizione od obbligo ad essa relativo, diversi o più onerosi di quelli cui sono o potranno essere assoggettate le altre imprese della stessa natura di detto primo Stato.

5. Le disposizioni del presente articolo si applicano, nonostante le disposizioni dell'articolo 2, alle imposte di ogni natura o denominazione.

## Articolo 25

PROCEDURA AMICHEVOLE

1. Quando una persona ritiene che le misure adottate da uno o da entrambi gli Stati contraenti comportano o comporteranno per lui un'imposizione non conforme alla presente Convenzione, egli può, indipendentemente dai ricorsi previsti dalla legislazione nazionale di detti Stati, sottoporre il caso all'autorità competente dello Stato contraente di cui è residente o, se il suo caso ricade nell'ambito di applicazione del paragrafo 1 dell'articolo 24, a quella dello Stato contraente di cui possiede la nazionalità. Il caso dovrà essere sottoposto entro i due anni che seguono la prima notificazione della misura che comporta un'imposizione non conforme alle disposizioni della presente Convenzione.

2. L'autorità competente, se il ricorso le appare fondato e se essa non è in grado di giungere ad una soddisfacente soluzione, farà del suo meglio per regolare il caso per via di amichevole composizione con l'autorità competente dell'altro Stato contraente, al fine di evitare una tassazione non conforme alla Convenzione.

3. Le autorità competenti degli Stati contraenti faranno del loro meglio per risolvere per via di ami

chevole composizione le difficoltà o i dubbi inerenti all'interpretazione o all'applicazione della Convenzione.

4. Le autorità competenti degli Stati contraenti potranno comunicare direttamente tra loro al fine di pervenire ad un accordo come indicato nei paragrafi precedenti. Qualora venga ritenuto che degli scambi verbali di opinioni possano facilitare il raggiungimento di tale accordo, questi potranno aver luogo in seno ad una Commissione formata da rappresentanti delle Autorità competenti degli Stati contraenti.

#### Articolo 26

#### SCAMBIO DI INFORMAZIONI

1. Le autorità competenti degli Stati contraenti si scambieranno le informazioni necessarie per applicare le disposizioni della presente Convenzione o le leggi interne degli Stati contraenti relativamente alle imposte previste dalla presente Convenzione, nella misura in cui la tassazione che tali leggi prevedono non è contraria alla Convenzione, nonché per evitare l'evasione fiscale. Lo scambio di informazioni non viene limitato dall'articolo 1. Le informazioni ricevute da uno Stato contraente saranno tenute segrete, analogamente alle informazioni ottenute in base alla legislazione interna di detto Stato e saranno comuni-

cate soltanto alle persone od autorità (ivi compresi l'autorità giudiziaria e gli organi amministrativi) incaricate dall'accertamento o della riscossione delle imposte previste dalla presente Convenzione, delle procedure o dei provvedimenti concernenti tali imposte, o delle decisioni di ricorsi relativi a tali imposte. Le persone od autorità sopracitate utilizzeranno tali informazioni soltanto per questi fini. Esse potranno servirsi di dette informazioni nel corso di udienze pubbliche o nei giudizi.

2. Le disposizioni del paragrafo 1 non possono in alcun caso essere interpretate nel senso di imporre ad uno degli Stati contraenti l'obbligo:

- a) di adottare provvedimenti amministrativi in deroga alla propria legislazione o alla propria prassi amministrativa o a quelle dell'altro Stato contraente;
- b) di fornire informazioni che non potrebbero essere ottenute in base alla propria legislazione o nel quadro della propria normale prassi amministrativa o di quelle dell'altro Stato contraente;
- c) di trasmettere informazioni che potrebbero rivelare un segreto commerciale, industriale, professionale o un processo commerciale oppure informazioni la cui comunicazione sarebbe contraria all'ordine pubblico.

## Articolo 27

AGENTI DIPLOMATICI E FUNZIONARI CONSOLARI

Le disposizioni della presente Convenzione non pregiudicano i privilegi fiscali di cui beneficiano gli agenti diplomatici o i funzionari consolari in virtù delle regole generali del diritto internazionale o di accordi particolari.

## Articolo 28

RIMBORSI

1. Le imposte riscosse in uno Stato contraente mediante ritenuta alla fonte sono rimborsate a richiesta del contribuente o dello Stato di cui esso è residente qualora il diritto alla percezione di dette imposte sia limitato dalle disposizioni della presente Convenzione.
2. Le istanze di rimborso, da prodursi in osservanza dei termini stabiliti dalla legislazione dello Stato contraente tenuto ad effettuare il rimborso stesso, devono essere corredate di un attestato ufficiale dello Stato contraente di cui il contribuente è residente certificante che sussistono le condizioni richieste per avere diritto all'applicazione dei benefici previsti dalla presente Convenzione.

3. Le autorità competenti degli Stati contraenti stabiliranno di comune accordo, conformemente alle disposizioni dell'articolo 25 della presente Convenzione, le modalità di applicazione del presente articolo.

## CAPITOLO VI

### DISPOSIZIONI FINALI

#### Articolo 29

#### ENTRATA IN VIGORE

1. La presente Convenzione sarà ratificata e gli strumenti di ratifica saranno scambiati a *Roma* non appena possibile.

2. La Convenzione entrerà in vigore dalla data dello scambio degli strumenti di ratifica e le sue disposizioni si applicheranno:

- a) con riferimento alle imposte prelevate alla fonte, agli ammontari pagati il, o successivamente al, primo gennaio dell'anno solare successivo a quello in cui lo scambio degli strumenti di ratifica ha luogo; e
- b) con riferimento alle altre imposte per i periodi imponibili che iniziano il, o successivamente al, primo gennaio dell'anno solare suc

cessivo a quello in cui lo scambio degli strumenti di ratifica ha luogo.

### Articolo 30

#### DENUNCIA

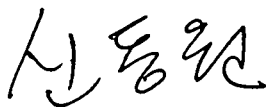
La presente Convenzione rimarrà in vigore sino alla denuncia da parte di uno Stato contraente. Ciascuno Stato contraente può denunciare la Convenzione per via diplomatica notificandone la cessazione almeno sei mesi prima della fine di ogni anno solare successivo ad un periodo di cinque anni dalla data della sua entrata in vigore. In tal caso, la Convenzione cesserà di avere effetto:

- a) con riferimento alle imposte prelevate alla fonte, gli ammontari pagati il, o successivamente al, primo gennaio dell'anno solare successivo a quello in cui è stata notificata la denuncia; e
- b) con riferimento alle altre imposte per i periodi imponibili che iniziano il, o successivamente al, primo gennaio dell'anno solare successivo a quello in cui è stata notificata la denuncia.

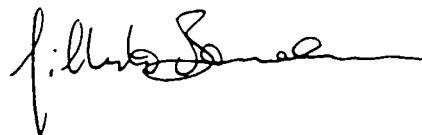
In fede di che i sottoscritti, debitamente autorizzati a farlo, hanno firmato la presente Convenzione.

Fatto in duplice esemplare a *Seoul* il giorno *10*  
*I* 1989, nelle lingue coreana, italiana ed inglese,  
tutti i testi facenti egualmente fede. In caso di  
divergenza di interpretazione prevarrà il testo in-  
glese.

Per il Governo  
della Repubblica coreana:



Per il Governo  
della Repubblica italiana:





PROTOCOLLO

alla Convenzione tra il Governo della Repubblica coreana e il Governo della Repubblica italiana per evitare le doppie imposizioni e per prevenire le evasioni fiscali in materia di imposte sul reddito.

All'atto della firma della Convenzione conclusa in data odierna tra il Governo della Repubblica coreana e il Governo della Repubblica italiana per evitare le doppie imposizioni e per prevenire le evasioni fiscali in materia di imposte sul reddito, i sottoscritti hanno convenuto le seguenti disposizioni supplementari che formeranno parte integrante della predetta Convenzione.

Resta inteso che:

1. con riferimento all'articolo 2, la Convenzione si applicherà altresì all'imposta coreana sulla difesa (defense tax) quando essa viene applicata con riferimento all'imposta sul reddito o all'imposta sulle società.
2. con riferimento all'articolo 5, paragrafo 2, un cantiere in costruzione o di montaggio non viene considerato una stabile organizzazione nel caso che esista da meno di dodici mesi.
3. con riferimento all'articolo 7, paragrafo 3, l'espressione "spese sostenute per gli scopi

perseguiti dalla stabile organizzazione<sup>2</sup> designa le spese direttamente connesse con l'attività della stabile organizzazione.

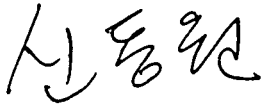
4. con riferimento all'articolo 11, paragrafo 3 c), le disposizioni di detto paragrafo includono gli interessi provenienti da uno Stato contraente in dipendenza di prestiti o di crediti concessi o garantiti, nel caso della Corea, da parte della "Export Import Bank of Korea" o, nel caso dell'Italia, da parte di un istituto equivalente all'"Export Import Bank of Korea".
5. con riferimento all'articolo 19, le disposizioni dei paragrafi 1 e 2 di detto articolo si applicano parimenti alle remunerazioni o pensioni pagate ad una persona fisica in corrispettivo di servizi resi:
  - a) nel caso della Corea, alla "Bank of Korea", all'"Export Import Bank of Korea", alla "Korea Exchange Bank", alla "Korea Trade Promotion Corporation", alla "Korea National Tourism Corporation" e agli altri istituti controllati dal Governo che svolgono funzioni di natura pubblica; e
  - b) nel caso dell'Italia, alle Ferrovie dello Stato italiano (F.S.), all'Amministrazione Statale delle Poste italiane (PP.TT.), all'Istituto Italiano per il Commercio E-

stero (I.C.E.), all'Ente Italiano per il Turismo (E.N.I.T.), alla Banca Centrale italiana (Banca d'Italia) e agli istituti controllati dal Governo che svolgono funzioni di natura pubblica.

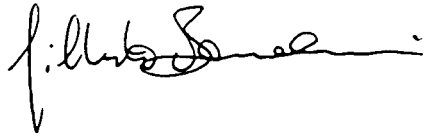
6. con riferimento al paragrafo 1 dell'articolo 25, l'espressione "indipendentemente dai ricorsi previsti dalla legislazione nazionale" significa che l'attivazione della procedura amichevole non è in alternativa con la procedura contenziosa nazionale che va, in ogni caso, preventivamente instaurata laddove la controversia concerne un'applicazione delle imposte non conforme alla presente Convenzione.
7. le disposizioni del paragrafo 3 dell'articolo 28 non impediscono alle competenti autorità degli Stati contraenti di stabilire di comune accordo procedure diverse per l'applicazione delle riduzioni d'imposta previste dalla Convenzione.

Fatto in duplice esemplare a *Seoul* il giorno  
10 I 1989, nelle lingue coreana, italiana ed inglese,  
tutti i testi facenti egualmente fede. In caso di diver  
genza di interpretazione prevarrà il testo inglese.

Per il Governo  
della Repubblica coreana:



Per il Governo  
della Repubblica italiana:



CONVENTION<sup>1</sup> BETWEEN THE GOVERNMENT OF THE REPUBLIC OF KOREA AND THE GOVERNMENT OF THE REPUBLIC OF ITALY FOR THE AVOIDANCE OF DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVASION WITH RESPECT TO TAXES ON INCOME

The Government of the Republic of Korea and the Government of the Republic of Italy,

Desiring to conclude a Convention for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income,

Have agreed upon the following measures:

CHAPTER I  
SCOPE OF THE CONVENTION

Article 1  
PERSONAL SCOPE

This Convention shall apply to persons who are residents of one or both of the Contracting States.

Article 2  
TAXES COVERED

1. This Convention shall apply to taxes on income imposed on behalf of a Contracting State or of its political or

<sup>1</sup> Came into force on 14 July 1992 by the exchange of the instruments of ratification, which took place at Rome, in accordance with article 29 (2).

administrative subdivisions or local authorities, irrespective of the manner in which they are levied.

2. There shall be regarded as taxes on income all taxes imposed on total income, or on elements of income, including taxes on gains from the alienation of movable or immovable property, taxes on the total amounts of wages or salaries paid by enterprises, as well as taxes on capital appreciation.

3. The existing taxes to which the Convention shall apply are:

a) In the case of Korea:

- i) the income tax;
- ii) the corporation tax; and
- iii) the inhabitant tax where charged by reference to the income tax or the corporation tax;

whether or not they are collected by withholding at the source.

(hereinafter referred to as "Korean Tax");

b) In the case of Italy:

- i) the personal income tax (l'imposta sul reddito delle persone fisiche);
- ii) the corporate income tax (l'imposta sul reddito delle persone giuridiche);
- iii) the local income tax (l'imposta locale sui redditi);

whether or not they are collected by withholding at the source.

(hereinafter referred to as "Italian tax")

4. This Convention shall also apply to any identical or substantially similar taxes which are imposed after the date of signature of this Convention in addition to, or in place of, the existing taxes. The competent authorities of the Contracting States shall notify each other of any significant changes which have been made in their respective taxation laws.

## CHAPTER II

### DEFINITIONS

#### Article 3

#### GENERAL DEFINITIONS

1. In this Convention, unless the context otherwise requires:

- a) the term "Korea" means the territory of the Republic of Korea including any area adjacent to the territorial sea of the Republic of Korea which has been or may hereinafter be designated, in accordance with the laws of the Republic of Korea, as an area within which the sovereign rights of the Republic of Korea with respect to the sea-bed

and sub-soil and their natural resources may be exercised;

- b) the term "Italy" means the Republic of Italy and includes any area beyond the territorial waters of Italy which, in accordance with the laws of Italy concerning the exploration and exploitation of natural resources, may be designated as an area within which the rights of Italy with respect to the sea-bed and natural resources may be exercised;
- c) the terms "a Contracting State" and "the other Contracting State" mean Korea or Italy as the context requires;
- d) the term "person" includes an individual, a company and any other body of persons ;
- e) the term "company" means any body corporate or any entity which is treated as a body corporate for tax purposes;
- f) the terms "enterprise of a Contracting State" and "enterprise of the other Contracting State" mean respectively an enterprise carried on by a resident of a Contracting State and an enterprise carried on by a resident of the other Contracting State;
- g) the term "tax" means Korean tax or Italian tax, as the context requires;



- h) the term "international traffic" means any transport by a ship or aircraft operated by an enterprise of a Contracting State, except when the ship or aircraft is operated solely between places in the other Contracting State;
- i) the term "nationals" means:
  - i) all individuals possessing the nationality of a Contracting State;
  - ii) all legal persons, partnerships and associations deriving their status as such from the laws in force in a Contracting State;
- j) the term "competent authority" means:
  - i) in the case of Korea:  
the Minister of Finance or his authorized representative;
  - ii) in the case of Italy: the Ministry of Finance.

2. As regards the application of the Convention by a Contracting State any term not defined therein shall, unless the context otherwise requires, have the meaning which it has under the laws of that Contracting State concerning the taxes to which the Convention applies.

## Article 4

## RESIDENT

1. For the purposes of this Convention, the term "resident of a Contracting State" means any person who, under the law of that State, is liable to tax therein by reason of his domicile, residence, place of head or main office, main object of the activity, place of management, or any other criterion of a similar nature. But this term does not include any person who is liable to tax in that State in respect only of income from sources in that State.

2. Where by reason of the provisions of paragraph 1 an individual is a resident of both Contracting States, then his status shall be determined as follows:

- a) he shall be deemed to be a resident of the State in which he has a permanent home available to him; if he has a permanent home available to him in both States, he shall be deemed to be a resident of the State with which his personal and economic relations are closer (centre of vital interests);
- b) if the State in which he has his centre of vital interests cannot be determined, or if he has not a permanent home available to him in either State, he shall be deemed to be a resident of the State in which he has an habitual abode;

- c) if he has an habitual abode in both States or in neither of them, he shall be deemed to be a resident of the State of which he is a national;
- d) if he is a national of both States or of neither of them, the competent authorities of the Contracting States shall settle the question by mutual agreement.

3. Where by reason of the provisions of paragraph 1 a person other than an individual is a resident of both Contracting States, then it shall be deemed to be a resident of the State in which its place of effective management is situated. In case of doubts the competent authorities of the Contracting States shall settle the question by mutual agreement.

#### Article 5

#### PERMANENT ESTABLISHMENT

1. For the purposes of this Convention, the term "permanent establishment" means a fixed place of business in which the business of an enterprise is wholly or partly carried on.

2. The term "permanent establishment" shall include especially:

- a) a place of management;
- b) a branch;
- c) an office;
- d) a factory;

- e) a workshop;
- f) a mine, quarry or other place of extraction of natural resources;
- g) a building site or construction or assembly project which exists for more than twelve months.

3. The term "permanent establishment" shall not be deemed to include:

- a) the use of facilities solely for the purpose of storage, display or delivery of goods or merchandise belonging to the enterprise;
- b) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of storage, display or delivery;
- c) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of processing by another enterprise;
- d) the maintenance of a fixed place of business solely for the purpose of purchasing goods or merchandise or of collecting information, for the enterprise;
- e) the maintenance of a fixed place of business solely for the purpose of carrying on, for the enterprise, any other activity of a preparatory or auxiliary character.

4. A person acting in a Contracting State on behalf of an enterprise of the other Contracting State - other than an agent of an independent status to whom paragraph 5 applies - shall be deemed to be a permanent establishment in the first-mentioned State if he has, and habitually exercises in that State, an authority to conclude contracts in the name of the enterprise, unless his activities are limited to the purchase of goods or merchandise for the enterprise.

5. An enterprise of a Contracting State shall not be deemed to have a permanent establishment in the other Contracting State merely because it carries on business in that other State through a broker, general commission agent or any other agent of an independent status, where such persons are acting in the ordinary course of their business.

6. The fact that a company which is a resident of a Contracting State controls or is controlled by a company which is a resident of the other Contracting State, or which carries on business in that other State (whether through a permanent establishment or otherwise) shall not of itself constitute either company a permanent establishment of the other.

CHAPTER III  
TAXATION OF INCOME

Article 6  
INCOME FROM IMMOVABLE PROPERTY

1. Income derived by a resident of a Contracting State from immovable property (including income from agriculture or forestry) situated in the other Contracting State may be taxed in that other State.
  
2. The term "immovable property" shall be defined in accordance with the law of the Contracting State in which the property in question is situated. The term shall in any case include property accessory to immovable property, livestock and equipment used in agriculture and forestry, rights to which the provisions of general law respecting landed property apply. Usufruct of immovable property and rights to variable or fixed payments as consideration for the working of, or the right to work, mineral deposits, sources and other natural resources shall also be considered as "immovable property". Ships, boats and aircraft shall not be regarded as immovable property.
  
3. The provisions of paragraph 1 shall apply to income derived from the direct use, letting, or use in any other form of immovable property.

4. The provisions of paragraphs 1 and 3 shall also apply to the income from immovable property of an enterprise and to income from immovable property used for the performance of independent personal services.

#### Article 7

#### BUSINESS PROFITS

1. The profits of an enterprise of a Contracting State shall be taxable only in that State unless the enterprise carries on business in the other Contracting State through a permanent establishment situated therein. If the enterprise carries on business as aforesaid, the profits of the enterprise may be taxed in the other State but only so much of them as is attributable to that permanent establishment.

2. Subject to the provisions of paragraph 3, where an enterprise of a Contracting State carries on business in the other Contracting State through a permanent establishment situated therein, there shall in each Contracting State be attributed to that permanent establishment the profits which it might be expected to make if it were a distinct and separate enterprise engaged in the same or similar activities under the same or similar conditions and dealing wholly independently with the enterprise of which it is a permanent establishment.

3. In the determination of the profits of a permanent establishment, there shall be allowed as deductions expenses which are incurred for the purposes of the permanent establishment including executive and general administrative expenses so incurred, whether in the State in which the permanent establishment is situated or elsewhere.

4. No profits shall be attributed to a permanent establishment by reason of the mere purchase by that permanent establishment of goods or merchandise for the enterprise.

5. For the purposes of the preceding paragraphs, the profits to be attributed to the permanent establishment shall be determined by the same method year by year unless there is good and sufficient reason to the contrary.

6. Where profits include items of income which are dealt with separately in other Articles of this Convention, then the provisions of those Articles shall not be affected by the provisions of this Article.

#### Article 8

#### SHIPPING AND AIR TRANSPORT

1. Profits of an enterprise of a Contracting State from the operation of ships or aircraft in international traffic shall be taxable only in that State.



2. The provisions of paragraph 1 shall also apply to profits derived from the participation in a pool, a joint business or an international operating agency.

## Article 9

### ASSOCIATED ENTERPRISES

Where

- a) an enterprise of a Contracting State participates directly or indirectly in the management, control or capital of an enterprise of the other Contracting State, or
- b) the same persons participate directly or indirectly in the management, control or capital of an enterprise of a Contracting State and an enterprise of the other Contracting State,

and in either case conditions are made or imposed between the two enterprises in their commercial or financial relations which differ from those which would be made between independent enterprises, then any profits which would, but for those conditions, have accrued to one of the enterprises, but, by reason of those conditions, have not so accrued, may be included in the profits of that enterprise and taxed accordingly.

## Article 10

## DIVIDENDS

1. Dividends paid by a company which is a resident of a Contracting State to a resident of the other Contracting State may be taxed in that other State.

2. However, such dividends may also be taxed in the Contracting State of which the company paying the dividends is a resident and according to the laws of that State, but if the recipient is the beneficial owner of the dividends the tax so charged shall not exceed:

a) 10 per cent of the gross amount of the dividends if the beneficial owner is a company (other than a partnership) which holds directly at least 25 per cent of the capital of the company paying the dividends:

b) 15 per cent of the gross amount of the dividends in all other cases.

The competent authorities of the Contracting States may by mutual agreement settle the mode of application of this limitation.

This paragraph shall not affect the taxation of the company in respect of the profits out of which the dividends are paid.

3. The term "dividends" as used in this Article means income from shares, "jouissance" shares or "jouissance" rights, mining shares, founders' shares or other rights, not being debt-claims, participating in profits, as well as income from other corporate rights which is subjected to the same taxation treatment as income from shares by the taxation law of the State of which the company making the distribution is a resident.

4. The provisions of paragraphs 1 and 2 shall not apply if the beneficial owner of the dividends, being a resident of a Contracting State, carries on business in the other Contracting State of which the company paying the dividends is a resident, through a permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the holding in respect of which the dividends are paid is effectively connected with such permanent establishment or fixed base. In such case the provisions of Article 7 or Article 14, as the case may be, shall apply.

5. Where a company which is a resident of a Contracting State derives profits or income from the other Contracting State, that other State may not impose any tax on the dividends paid by the company, except insofar as such dividends are paid to a resident of that other State or insofar as the holding in respect of which the dividends are paid is effectively connected with a permanent establishment or a

fixed base situated in that other State, nor subject the company's undistributed profits to a tax on the company's undistributed profits, even if the dividends paid or the undistributed profits consist wholly or partly of profits or income arising in such other State.

#### Article 11

##### INTEREST

1. Interest arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in that other State.
2. However, such interest may also be taxed in the Contracting State in which it arises, and according to the law of that State, but if the recipient is the beneficial owner of the interest, the tax so charged shall not exceed 10 per cent of the gross amount of the interest. The competent authorities of the Contracting States may by mutual agreement settle the mode of application of this limitation.
3. Notwithstanding the provisions of paragraph 2, interest arising in a Contracting State shall be exempt from tax in that State if
  - a) the payer of the interest is the Government of that Contracting State including a local authority thereof:

- b) the interest is paid to the Government of the other Contracting State including a local authority thereof or the central bank of that other Contracting State:  
or
- c) the interest is paid in respect of a loan made, guaranteed or insured, or a credit extended, guaranteed or insured by any institution specified and agreed in letters exchanged between the competent authorities of the Contracting States.

4. The term "interest" as used in this Article means income from Government securities, bonds or debentures, whether or not secured by mortgage and whether or not carrying a right to participate in profits, and debt-claims of every kind as well as all other income assimilated to income from money lent by the taxation law of the State in which the income arises.

5. The provisions of paragraphs 1, 2 and 3 shall not apply if the beneficial owner of the interest, being a resident of a Contracting State, carries on business in the other Contracting State in which the interest arises, through a permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the debt-claim in respect of which the interest is paid is effectively connected with such permanent establishment or fixed base.

In such case the provisions of Article 7 or Article 14, as the case may be, shall apply.

6. Interest shall be deemed to arise in a Contracting State when the payer is that State itself, a political or administrative subdivision, a local authority or a resident of that State. Where, however, the person paying the interest, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment or a fixed base in connection with which the indebtedness on which the interest is paid was incurred, and such interest is borne by such permanent establishment or fixed base, then such interest shall be deemed to arise in the Contracting State in which the permanent establishment or fixed base is situated.

7. Where, by reason of a special relationship between the payer and the beneficial owner or between both of them and some other person, the amount of the interest, having regard to the debt-claim for which it is paid, exceeds the amount which would have been agreed upon by the payer and the beneficial owner in the absence of such relationship, the provisions of this Article shall apply only to the last-mentioned amount.

In that case, the excess part of the payments shall remain taxable according to the law of each Contracting State, due regard being had to the other provisions of this Convention.

## Article 12

## ROYALTIES

1. Royalties arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in that other State.
2. However, such royalties may also be taxed in the Contracting State in which they arise and according to the law of that State, but if the recipient is the beneficial owner of the royalties, the tax so charged shall not exceed 10 per cent of the gross amount of the royalties. The competent authorities of the Contracting States may by mutual agreement settle the mode of application of this limitation.
3. The term "royalties" as used in this Article means payments of any kind received as a consideration for the use of, or the right to use, any copyright of literary, artistic or scientific work including cinematograph films, or tapes for television or broadcasting, any patent, trade mark, design or model, plan, secret formula or process, or for the use of, or the right to use, industrial, commercial, or scientific equipment, or for information concerning industrial, commercial or scientific experience.
4. The provisions of paragraphs 1 and 2 shall not apply if the beneficial owner of the royalties, being a resident of a Contracting State, carries on business in the other Contracting State in which the royalties arise, through a

permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the right or property in respect of which the royalties are paid is effectively connected with such permanent establishment or fixed base. In such case, the provisions of Article 7 or Article 14, as the case may be, shall apply.

5. Royalties shall be deemed to arise in a Contracting State when the payer is that State itself, a political or administrative subdivision, a local authority or a resident of that State. Where, however, the person paying the royalties, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment or a fixed base in connection with which the liability to pay the royalties was incurred, and such royalties are borne by such permanent establishment or fixed base, then such royalties shall be deemed to arise in the State in which the permanent establishment or fixed base is situated.

6. Where, by reason of a special relationship between the payer and the beneficial owner or between both of them and some other person, the amount of the royalties, having regard to the use, right or information for which they are paid, exceeds the amount which would have been agreed upon by the payer and the beneficial owner in the absence of such relationship, the provisions of this Article shall apply only to the last-mentioned amount. In such case, the excess part



of the payments shall remain taxable according to the law of each Contracting State, due regard being had to the other provisions of this Convention.

### Article 13

#### CAPITAL GAINS

1. Gains derived by a resident of a Contracting State from the alienation of immovable property referred to in Article 6 and situated in the other Contracting State may be taxed in that other State.
  
2. Gains from the alienation of movable property forming part of the business property of a permanent establishment which an enterprise of a Contracting State has in the other Contracting State or of movable property pertaining to a fixed base available to a resident of a Contracting State in the other Contracting State for the purpose of performing independent personal services, including such gains from the alienation of such a permanent establishment (alone or with the whole enterprise) or of such fixed base, may be taxed in that other State.
  
3. Gains from the alienation of ships or aircraft operated in international traffic or movable property pertaining to the operation of such ships or aircraft shall be taxable only in the Contracting State of which the enterprise is a resident.

4. Gains derived by a resident of a Contracting State from the alienation of shares in a company which is a resident of the other Contracting State may be taxed in that other State, if the resident holds or held at anytime during the previous two years more than 25 per cent of capital in the company.

5. Gains from the alienation of any property other than that referred to in paragraphs 1, 2, 3 and 4 shall be taxable only in the Contracting State of which the alienator is a resident.

#### Article 14

#### INDEPENDENT PERSONAL SERVICES

1. Income derived by a resident of a Contracting State in respect of professional services or other activities of an independent character shall be taxable only in that State except in the following circumstances, when such income may also be taxed in the other Contracting State:

- a) If he has a fixed base regularly available to him in the other Contracting State for the purpose of performing his activities; in that case, only so much of the income as is attributable to that fixed base may be taxed in that other Contracting State;  
or
- b) If his stay in the other Contracting State is for a period or periods amounting to or exceeding in the aggregate 183 days in the fiscal year concerned;

in that case, only so much of the income as is derived from his activities performed in that other State may be taxed in that other State.

2. The term "professional services" includes especially independent scientific, literary, artistic, educational or teaching activities as well as the independent activities of physicians, lawyers, engineers, architects, dentists and accountants.

#### Article 15

#### DEPENDENT PERSONAL SERVICES

1. Subject to the provisions of Articles 16, 18, 19, 20 and 21, salaries, wages and other similar remuneration derived by a resident of a Contracting State in respect of an employment shall be taxable only in that State unless the employment is exercised in the other Contracting State. If the employment is so exercised, such remuneration as is derived therefrom may be taxed in that other State.

2. Notwithstanding the provisions of paragraph 1, remuneration derived by a resident of a Contracting State in respect of an employment exercised in the other Contracting State shall be taxable only in the first-mentioned State if:

- a) the recipient is present in the other State for a period or periods not exceeding in the aggregate 183 days in the fiscal year concerned; and

- b) the remuneration is paid by, or on behalf of, an employer who is not a resident of the other State;  
and
- c) the remuneration is not borne by a permanent establishment or a fixed base which the employer has in the other State.

3. Notwithstanding the preceding provisions of this Article, remuneration in respect of an employment exercised aboard a ship or aircraft operated in international traffic by an enterprise of a Contracting State, shall be taxable only in that State.

#### Article 16 DIRECTORS' FEES

Directors' fees and other similar payments derived by a resident of a Contracting State in his capacity as a member of the board of directors of a company which is a resident of the other Contracting State may be taxed in that other State.

#### Article 17 ARTISTES AND ATHLETES

1. Notwithstanding the provisions of Articles 14 and 15, income derived by a resident of a Contracting State as an entertainer, such as a theatre, motion picture, radio or

television artiste, or a musician, or as an athlete, from his personal activities as such exercised in the other Contracting State, may be taxed in that other State.

2. Where income in respect of personal activities exercised by an entertainer or an athlete in his capacity as such accrues not to the entertainer or athlete himself but to another person, that income may, notwithstanding the provisions of Articles 7, 14 and 15, be taxed in the Contracting State in which the activities of the entertainer or athlete are exercised.

3. Notwithstanding the provisions of paragraph 1, income derived by an entertainer or an athlete from his personal activities as such in a Contracting State shall be taxable only in the other Contracting State if his visit to the first-mentioned State is supported substantially from the public funds of that other State or of one of its political or administrative subdivisions or local authorities.

#### Article 18

##### PENSIONS

Subject to the provisions of paragraph 2 of Article 19, pensions and other similar remuneration paid to a resident of a Contracting State in consideration of past employment shall be taxable only in that State.

Article 19  
GOVERNMENT SERVICE

1. a) Remuneration, other than a pension, paid by a Contracting State or a political or administrative subdivision or a local authority thereof to any individual in respect of services rendered to that State or subdivision or authority shall be taxable only in that State.  
  
b) However, such remuneration shall be taxable only in the other Contracting State if the services are rendered in that State and the individual is a resident of that State who:
  - i) is a national of that State, or
  - ii) did not become a resident of that State solely for the purpose of rendering the services.
  
2. a) Any pension paid by, or out of funds created by, a Contracting State or a political or administrative subdivision or a local authority thereof to any individual in respect of services rendered to that State or subdivision or authority shall be taxable only in that State.  
  
b) However, such pension shall be taxable only in the other Contracting State if the individual is a national of, and a resident of, that State.

3. The provisions of Articles 15, 16 and 18 shall apply to remuneration and pensions in respect of services rendered in connection with a business carried on by one of the Contracting States or a political or administrative subdivision or a local authority thereof.

Article 20

STUDENTS AND APPRENTICES

An individual who is or was immediately before visiting a Contracting State a resident of the other Contracting State and who is present in the first-mentioned State solely as a student or as a business or technical apprentice shall be exempt from tax in that first-mentioned State for a period not exceeding five years on -

- a). all remittances from abroad for the purposes of his maintenance, education or training; and
- b) any remuneration for dependent personal services rendered in the first-mentioned State with a view to supplementing the resources available to him for such purposes.

Article 21

PROFESSORS AND TEACHERS

A professor or teacher who makes a temporary visit to a Contracting State for the purpose of teaching or

conducting research at a university, college, school or other educational institution, and who is, or immediately before such visit was, a resident of the other Contracting State shall be exempt from tax in the first-mentioned Contracting State for a period not exceeding two years in respect of remuneration for such teaching or research.

## Article 22

### OTHER INCOME

1. Items of income of a resident of a Contracting State, wherever arising, not dealt with in the foregoing Articles of this Convention shall be taxable only in that State.
  
2. The provisions of paragraph 1 shall not apply to income, other than income from immovable property as defined in paragraph 2 of Article 6, if the recipient of such income, being a resident of a Contracting State carries on business in the other Contracting State through a permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the right or property in respect of which the income is paid is effectively connected with such permanent establishment or fixed base. In such case the provisions of Article 7 or Article 14, as the case may be, shall apply.



CHAPTER IV  
ELIMINATION OF DOUBLE TAXATION

Article 23  
METHOD FOR ELIMINATION OF  
DOUBLE TAXATION

1. It is agreed that double taxation shall be avoided in accordance with the following paragraphs of this Article.

2. If a resident of Italy owns items of income which are taxable in Korea, Italy, in determining its income taxes specified in Article 2 of this Convention, may include in the basis upon which such taxes are imposed the said items of income, unless specific provisions of this Convention otherwise provide.

In such case, Italy shall deduct from the taxes so calculated the Korean tax paid on income, but in an amount not exceeding that proportion of the aforesaid Italian tax which such items of income bear to the entire income.

However, no deduction will be granted if the item of income is subjected in Italy to a final withholding tax by request of the recipient of the said income in accordance with the Italian law.

3. Subject to the provisions of Korean tax law regarding the allowance as a credit against Korean tax of tax payable in any country other than Korea (as it may be amended from

time to time without changing the general principle hereof), the Italian tax paid (excluding in the case of a dividend, tax payable in respect of the profits out of which the dividend is paid) under the laws of Italy and in accordance with this Convention, whether directly or by deduction, in respect of income from sources within Italy shall be allowed as a credit against Korean tax payable in respect of that income. The credit shall not, however, exceed that proportion of Korean tax which the income from sources within Italy bears to the entire income subject to Korean tax.

4. For the purposes of paragraphs 2 and 3 of this Article, where tax on dividends, interest or royalties arising in a Contracting State is exempted or reduced in accordance with the laws of that State, such tax which has been exempted or reduced shall be deemed to have been paid at an amount of:

- a) 7.50% of the gross amount of the dividends referred to in paragraph 3 of Article 10;
- b) 7.50% of the gross amount of the interest referred to in paragraph 4 of Article 11; and
- c) 10% of the gross amount of the royalties referred to in paragraph 3 of Article 12.

This provision shall apply only in respect of dividends, interest and royalties paid during a period of five years starting from the first day of January of the calendar year next following that of entry into force of the Convention.

CHAPTER V  
SPECIAL PROVISIONS

Article 24  
NON-DISCRIMINATION

1. Nationals of a Contracting State shall not be subjected in the other Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which nationals of that other State in the same circumstances are or may be subjected. This provision shall, notwithstanding the provisions of Article 1, also apply to persons who are not residents of one or both of the Contracting States.

2. The taxation on a permanent establishment which an enterprise of a Contracting State has in the other Contracting State shall not be less favourably levied in that other State than the taxation levied on enterprises of that other State carrying on the same activities. This provision shall not be construed as obliging a Contracting State to grant to residents of the other Contracting State any personal allowances, reliefs and reductions for taxation purposes on account of civil status or family responsibilities which it grants to its own residents.

3. Except where the provisions of Article 9, paragraph 7 of Article 11, or paragraph 6 of Article 12, apply, interest, royalties and other disbursements paid by an enterprise of

a Contracting State to a resident of the other Contracting State shall, for the purpose of determining the taxable profits of such enterprise, be deductible under the same conditions as if they had been paid to a resident of the first mentioned State.

4. Enterprises of a Contracting State, the capital of which is wholly or partly owned or controlled, directly or indirectly, by one or more residents of the other Contracting State, shall not be subjected in the first-mentioned Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which other similar enterprises of that first-mentioned State are or may be subjected.

5. The provisions of this Article shall, notwithstanding the provisions of Article 2, apply to taxes of every kind and description.

#### Article 25

#### MUTUAL AGREEMENT PROCEDURE

1. Where a person considers that the actions of one or both of the Contracting States result or will result for him in taxation not in accordance with this Convention, he may, irrespective of the remedies provided by the domestic law of those States, present his case to the

competent authority of the Contracting State of which he is a resident or, if his case comes under paragraph 1 of Article 24, to that of the Contracting State of which he is a national.

The case must be presented within two years from the first notification of the action resulting in taxation not in accordance with the provisions of this Convention.

2. The competent authority shall endeavour, if the objection appears to it to be justified and if it is not itself able to arrive at a satisfactory solution, to resolve the case by mutual agreement with the competent authority of the other Contracting State, with a view to the avoidance of taxation not in accordance with the Convention.

3. The competent authorities of the Contracting States shall endeavour to resolve by mutual agreement any difficulties or doubts arising as to the interpretation or application of the Convention.

4. The competent authorities of the Contracting States may communicate with each other directly for the purpose of reaching an agreement in the sense of the preceding paragraphs. When it seems advisable in order to reach agreement to have an oral exchange of opinions, such exchange may take place through a Commission consisting

of representatives of the competent authorities of the Contracting States.

Article 26

EXCHANGE OF INFORMATION

1. The competent authorities of the Contracting States shall exchange such information as is necessary for carrying out the provisions of this Convention or of the domestic laws of the Contracting States concerning taxes covered by this Convention insofar as the taxation thereunder is not contrary to the Convention as well as to prevent fiscal evasion. The exchange of information is not restricted by Article 1. Any information received by a Contracting State shall be treated as secret in the same manner as information obtained under the domestic laws of that State and shall be disclosed only to persons or authorities (including courts and administrative bodies) involved in the assessment or collection of, the enforcement or prosecution in respect of, or the determination of appeals in relation to, the taxes covered by the Convention. Such persons or authorities shall use the information only for such purposes. They may disclose the information in public court proceedings or in judicial decisions.

2. In no case shall the provisions of paragraph 1 be construed so as to impose on a Contracting State the obligation:

- a) to carry out administrative measures at variance with the laws or the administrative practice of that or of the other Contracting State;
- b) to supply information which is not obtainable under the laws or in the normal course of the administration of that or of the other Contracting State;
- c) to supply information which would disclose any trade, business, industrial, commercial or professional secret or trade process or information, the disclosure of which would be contrary to public policy (ordre public).

#### Article 27

##### DIPLOMATIC AGENTS AND CONSULAR OFFICERS

Nothing in this Convention shall affect the fiscal privileges of diplomatic agents or consular officers under the general rules of international law or under the provisions of special agreements.

#### Article 28

##### REFUNDS

1. Taxes withheld at the source in a Contracting State will be refunded by request of the taxpayer or of the State

of which he is a resident if the right to collect the said taxes is affected by the provisions of this Convention.

2. Claims for refund, that shall be produced within the time limit fixed by the law of the Contracting State which is obliged to carry out the refund, shall be accompanied by an official certificate of the Contracting State of which the taxpayer is a resident certifying the existence of the conditions required for being entitled to the application of the allowances provided for by this Convention.

3. The competent authorities of the Contracting States may by mutual agreement settle the mode of application of this Article, in accordance with the provisions of Article 25 of this Convention.

## CHAPTER VI FINAL PROVISIONS

### Article 29 ENTRY INTO FORCE

1. This Convention shall be ratified and the instruments of ratification shall be exchanged at *Rome* as soon as possible.



2. The Convention shall enter into force on the date of the exchange of instruments of ratification and its provisions shall have effect:

- a) in respect of tax withheld at the source on amounts paid on or after the first day of January of the calendar year next following that in which the exchange of the instruments of ratification takes place; and
- b) in respect of other taxes for taxable periods beginning on or after the first day of January of the calendar year next following that in which the exchange of instruments of ratification takes place.

#### Article 30

#### TERMINATION

This Convention shall remain in force until terminated by a Contracting State. Either Contracting State may terminate the Convention, through diplomatic channels, by giving notice of termination at least six months before the end of any calendar year after the period of five years from the date on which the Convention enters into force. In such event, this Convention shall cease to have effect:

- a) In respect of tax withheld at the source on amounts paid on or after the first day of January in the

calendar year next following that in which the notice is given; and

- b) In respect of other taxes for taxable periods beginning on or after the first day of January in the calendar year next following that in which the notice is given.

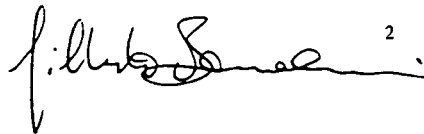
In witness thereof the undersigned, duly authorised thereto, have signed this Convention.

Done in duplicate at *Seoul* the *10th* day of *January*, 1989, in the Korean, Italian and English languages, all texts being equally authoritative. In case of any divergency of interpretation, the English text shall prevail.

For the Government  
of the Republic of Korea:



For the Government  
of the Republic of Italy:



<sup>1</sup> Shin Dong-won.

<sup>2</sup> Gilberto Bonalumi.

PROTOCOL TO THE CONVENTION BETWEEN  
THE GOVERNMENT OF THE REPUBLIC OF KOREA AND  
THE GOVERNMENT OF THE REPUBLIC OF ITALY  
FOR THE AVOIDANCE OF DOUBLE TAXATION AND  
THE PREVENTION OF FISCAL EVASION WITH RESPECT  
TO TAXES ON INCOME

At the signing of the Convention concluded today between the Government of the Republic of Korea and the Government of the Republic of Italy for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income the undersigned have agreed upon the following additional provisions which shall form an integral part of the said Convention.

It is understood that:

1. With reference to Article 2, the Convention shall also apply to the Korean defense tax where charged by reference to the income tax or the corporation tax.
2. With reference to Article 5, paragraph 2, a building site or construction or assembly project is not considered as a permanent establishment if it exists for less than twelve months.
3. With reference to Article 7, paragraph 3, the expression "expenses which are incurred for the purposes of the

permanent establishment” means the expenses connected with the activity of the permanent establishment.

4. With reference to Article 11, paragraph 3 c), the provisions of that paragraph shall include the interest arising in a Contracting State in respect of loans or credits made or guaranteed, in the case of Korea, by the Export Import Bank of Korea or, in the case of Italy, by its institution equivalent to the Export Import Bank of Korea.
  
5. With reference to Article 19, the provisions of paragraphs 1 and 2 of this Article shall likewise apply to remuneration or pensions paid to an individual in respect of services rendered:
  - a) in the case of Korea, to the Bank of Korea, the Export Import Bank of Korea, the Korea Exchange Bank, the Korea Trade Promotion Corporation, the Korea National Tourism Corporation and other institutions controlled by government, performing functions of a governmental nature; and
  
  - b) in the case of Italy, to the Italian State Railways (F.S.), the Italian State Post Undertaking (P.P. T.T.), the Italian Foreign Trade Institution (I.C.E.), the Italian Tourism Body (E.N.I.T), the Italian Central Bank (Banca d' Italia) and other institutions

controlled by government, performing functions of a governmental nature.

6. With reference to paragraph 1 of Article 25, the expression "irrespective of the remedies provided by the domestic law" means that the mutual agreement procedure is not alternative with the national contentious proceedings which shall be, in any case, preventively initiated, when the claim is related with an assessment of the taxes not in accordance with this Convention.
7. The provision of paragraph 3 of Article 28 shall not affect the competent authorities of the Contracting States from the carrying out, by mutual agreement, of other practices for the allowance of the reductions for taxation purposes provided for in this Convention.

Done in duplicate at *Seoul* the *10th* day of *January*, 1989, in the Korean, Italian and English languages, all texts being equally authoritative. In case of any divergency of interpretation, the English text shall prevail.

For the Government  
of the Republic of Korea:

For the Government  
of the Republic of Italy:

*Shin Dong-won*<sup>1</sup>

*Gilberto Bonalumi*<sup>2</sup>

<sup>1</sup> Shin Dong-won.  
<sup>2</sup> Gilberto Bonalumi.

[TRADUCTION — TRANSLATION]

CONVENTION<sup>1</sup> ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE CORÉE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ITALIENNE TENDANT À ÉVITER LA DOUBLE IMPOSITION ET À PRÉVENIR L'ÉVASION FISCALE EN MATIÈRE D'IMPÔTS SUR LE REVENU

Le Gouvernement de la République de Corée et le Gouvernement de la République italienne,

Désireux de conclure une convention en vue d'éviter la double imposition et de prévenir l'évasion fiscale en matière d'impôts sur le revenu,

Sont convenus des mesures suivantes :

CHAPITRE PREMIER. CHAMP D'APPLICATION DE LA CONVENTION

*Article premier.* PERSONNES VISÉES

La présente Convention s'applique aux personnes qui sont des résidents de l'un des États contractants ou des deux États contractants.

*Article 2.* IMPÔTS VISÉS

1. La présente Convention s'applique aux impôts sur le revenu perçus pour le compte d'un État contractant, de ses subdivisions politiques ou administratives ou de ses collectivités locales, quel que soit le système de perception.

2. Sont considérés comme impôts sur le revenu les impôts perçus sur le revenu total ou sur des éléments du revenu, y compris les impôts sur les gains provenant de l'aliénation de biens mobiliers ou immobiliers, les impôts sur le montant global des salaires payés par les entreprises, ainsi que les impôts sur les plus-values.

3. Les impôts actuels auxquels s'applique la Convention sont les suivants :

a) Dans le cas de la Corée :

- 1) L'impôt sur le revenu;
- 2) L'impôt sur les sociétés; et
- 3) L'impôt de capitation, quand établi sur la base de l'impôt sur le revenu ou de l'impôt sur les sociétés;

même perçus par voie de retenue à la source (ci-après dénommés l'« impôt coréen »);

b) Dans le cas de l'Italie :

- 1) L'impôt sur le revenu des personnes physiques (*l'imposta sul reddito delle persone fisiche*);

<sup>1</sup> Entrée en vigueur le 14 juillet 1992 par l'échange des instruments de ratification, qui a eu lieu à Rome, conformément au paragraphe 2 de l'article 29.

- 2) L'impôt sur le revenu des personnes morales (*l'imposta sul reddito delle persone giuridiche*); et
- 3) L'impôt local sur les revenus (*l'imposta locale sui redditi*);  
même perçus par voie de retenue à la source (ci-après dénommés l'« impôt italien »).

4. La présente Convention s'applique aussi aux impôts sur le revenu de nature identique ou sensiblement analogue qui seraient établis après la date de signature de la présente Convention et qui s'ajouteraient aux impôts existants ou qui les remplaceraient. Les autorités compétentes des Etats contractants se communiquent les modifications importantes apportées à leurs législations fiscales respectives.

## CHAPITRE II. DÉFINITIONS

### Article 3. DÉFINITIONS GÉNÉRALES

1. Dans la présente Convention, à moins que le contexte n'exige une interprétation différente :

a) Le mot « Corée » désigne le territoire de la République de Corée, y compris toute zone adjacente à la mer territoriale de la République de Corée qui, conformément à la législation coréenne, a été ou pourra dorénavant être désignée comme une zone dans les limites de laquelle la République de Corée peut exercer des droits souverains sur les fonds marins, leur sous-sol, et leurs ressources naturelles;

b) Le mot « Italie » désigne la République italienne et comprend les zones au-delà des eaux territoriales de l'Italie qui, en vertu de la législation de l'Italie relative à l'exploration et à l'exploitation des ressources naturelles, peuvent être désignées comme une région où l'Italie peut exercer ses droits sur les fonds marins et leurs ressources naturelles;

c) Les expressions « un Etat contractant » et « l'autre Etat contractant » désignent, selon le contexte, la Corée ou l'Italie;

d) Le terme « personne » comprend les personnes physiques, les sociétés et tous autres groupements de personnes;

e) Le terme « société » désigne toute personne morale ou toute entité qui est considérée comme une personne morale aux fins d'imposition;

f) Les expressions « entreprise d'un Etat contractant » et « entreprise de l'autre Etat contractant » désignent respectivement une entreprise exploitée par un résident d'un Etat contractant et une entreprise exploitée par un résident de l'autre Etat contractant;

g) Le terme « impôt » s'entend, selon le contexte, de l'impôt coréen ou de l'impôt italien;

h) L'expression « trafic international » désigne tout transport effectué par un navire ou un aéronef exploité par une entreprise d'un Etat contractant, sauf lorsque le navire ou l'aéronef n'est exploité qu'entre des points situés dans l'autre Etat contractant;

i) Le terme « national » désigne :

- 1) Toute personne physique qui possède la nationalité d'un Etat contractant;

- 2) Toute personne morale, société de personnes ou association constituée en vertu de la législation en vigueur dans un Etat contractant;
  - j) L'expression « autorité compétente » s'entend :
    - 1) Dans le cas de la Corée, du Ministre des finances ou de son représentant autorisé;
    - 2) Dans le cas de l'Italie, du Ministère des finances.
2. Pour l'application de la Convention par un Etat contractant, toute expression qui n'y est pas définie a le sens que lui attribue le droit de cet Etat concernant les impôts auxquels s'applique la Convention, à moins que le texte n'exige une interprétation différente.

#### Article 4. RÉSIDENT

1. Au sens de la Convention, l'expression « résident d'un Etat contractant » désigne toute personne qui, en vertu de la législation de cet Etat, est assujettie à l'impôt dans cet Etat en raison de son domicile, de sa résidence, du principal objet de son activité, de son siège de direction ou de tout autre critère analogue. Toutefois, cette expression n'inclut pas les personnes qui ne sont imposables dans cet Etat que pour le revenu qu'elles tirent de sources situées dans ledit Etat.

2. Lorsque, selon les dispositions du paragraphe 1, une personne physique est un résident des deux Etats contractants, sa situation est réglée de la manière suivante :

a) Cette personne est considérée comme un résident de l'Etat où elle dispose d'un foyer d'habitation permanent; si elle dispose d'un foyer d'habitation permanent dans les deux Etats, elle est considérée comme un résident de l'Etat avec lequel ses liens personnels et économiques sont les plus étroits (centre des intérêts vitaux);

b) Si l'Etat où cette personne a le centre de ses intérêts vitaux ne peut pas être déterminé, ou si elle ne dispose d'un foyer d'habitation dans aucun des Etats, elle est considérée comme un résident de l'Etat où elle séjourne de façon habituelle;

c) Si cette personne séjourne de façon habituelle dans les deux Etats ou si elle ne séjourne de façon habituelle dans aucun d'eux, elle est considérée comme un résident de l'Etat dont elle possède la nationalité;

d) Si cette personne possède la nationalité des deux Etats ou si elle ne possède la nationalité d'aucun d'eux, les autorités compétentes des Etats contractants règlent la question d'un commun accord.

3. Lorsque, selon les dispositions du paragraphe 1, une personne autre qu'une personne physique est un résident des deux Etats contractants, elle est considérée comme un résident de l'Etat où son siège de direction effective est situé. En cas de doute, les autorités compétentes des Etats contractants règlent la question d'un commun accord.

#### Article 5. ETABLISSEMENT STABLE

1. Au sens de la présente Convention, l'expression « établissement stable » désigne une installation fixe d'affaires par l'intermédiaire de laquelle une personne exerce tout ou partie de son activité.

2. L'expression « établissement stable » comprend notamment :



- a) Un siège de direction;
- b) Une succursale;
- c) Un bureau;
- d) Une usine;
- e) Un atelier;
- f) Une mine, une carrière ou tout autre lieu d'extraction de ressources naturelles;
- g) Un chantier de construction, d'installation ou de montage si l'exécution de l'ouvrage dure plus de 12 mois.

3. L'expression « établissement stable » n'est pas réputée couvrir :

- a) L'usage d'installations aux seules fins de stockage, d'exposition ou de livraison de marchandises appartenant à l'entreprise;
- b) L'entreposage d'installations aux seules fins de stockage, d'exposition ou de livraison de marchandises appartenant à l'entreprise;
- c) L'entreposage de marchandises appartenant à l'entreprise aux seules fins de transformation par une autre entreprise;
- d) Le maintien d'une installation fixe d'affaires aux seules fins d'acheter des marchandises ou de recueillir des renseignements pour l'entreprise;
- e) Une installation fixe d'affaires utilisée aux seules fins d'exercer, pour l'entreprise, toute autre activité de caractère préparatoire ou auxiliaire.

4. Une personne agissant dans l'un des Etats contractants pour le compte d'une entreprise de l'autre Etat contractant — autre qu'un agent jouissant d'un statut indépendant visé au paragraphe 5 — et est considérée comme un établissement stable dans le premier Etat contractant si elle dispose de pouvoirs qu'elle exerce habituellement dans cet Etat contractant et qui lui permettent de conclure des contrats au nom de l'entreprise, à moins que l'activité de cette personne ne soit limitée à l'achat de marchandises pour l'entreprise.

5. On ne considère pas qu'une entreprise de l'un des Etats contractants a un établissement stable dans l'autre Etat contractant du seul fait qu'elle y exerce son activité par l'entremise d'un courtier, d'un commissionnaire général ou de tout autre intermédiaire jouissant d'un statut indépendant, lorsque ces personnes agissent dans le cadre ordinaire de leur activité.

6. Le fait qu'une société qui est un résident de l'un des Etats contrôle une société ou est contrôlée par une société qui est un résident de l'autre Etat ou qui y exerce son activité (que ce soit par l'intermédiaire d'un établissement stable ou non) ne suffit pas, en lui-même, à faire de l'une quelconque de ces sociétés un établissement stable de l'autre.

### CHAPITRE III. IMPOSITION DES REVENUS

#### Article 6. REVENUS IMMOBILIERS

1. Les revenus qu'un résident d'un Etat contractant tire de biens immobiliers (y compris les revenus des exploitations agricoles ou forestières) situés dans l'autre Etat contractant sont imposables dans cet autre Etat.

2. L'expression « biens immobiliers » est définie conformément au droit de l'Etat contractant où les biens considérés sont situés. Cette expression comprend en tout cas les accessoires, le cheptel mort ou vif des exploitations agricoles et forestières, les droits auxquels s'appliquent les dispositions du droit privé concernant la propriété foncière. L'usufruit des biens immobiliers et les droits à des paiements variables ou fixes pour l'exploitation, ou la concession de l'exploitation de gisements minéraux, sources et autres ressources naturelles sont également considérés comme des biens immobiliers. Les navires et les aéronefs ne sont pas considérés comme des biens immobiliers.

3. Les dispositions du paragraphe 1 s'appliquent aux revenus provenant de l'exploitation directe, de la location ou de l'affermage, ainsi que de toute autre forme d'exploitation de biens immobiliers.

4. Les dispositions des paragraphes 1 et 3 s'appliquent également aux revenus provenant des biens immobiliers d'une entreprise, ainsi qu'aux revenus des biens immobiliers servant à l'exercice d'une profession indépendante.

#### *Article 7. BÉNÉFICES DES ENTREPRISES*

1. Les bénéfices d'une entreprise d'un Etat contractant ne sont imposables que dans cet Etat, à moins que l'entreprise n'exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé. Si l'entreprise exerce son activité d'une telle façon, les bénéfices de l'entreprise sont imposables dans l'autre Etat, mais uniquement dans la mesure où ils sont imputables audit établissement stable.

2. Sous réserve des dispositions du paragraphe 3, lorsqu'une entreprise d'un Etat contractant exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé, il est imputé, dans chaque Etat contractant, à cet établissement stable les bénéfices qu'il aurait pu réaliser s'il avait constitué une entreprise distincte exerçant des activités identiques ou analogues dans des conditions identiques ou analogues et traitant en toute indépendance avec l'entreprise dont il constitue un établissement stable.

3. Pour déterminer les bénéfices d'un établissement stable, sont admises en déduction les dépenses exposées aux fins poursuivies par cet établissement stable, y compris les dépenses de direction et les frais généraux d'administration ainsi exposés, soit dans l'Etat où est situé cet établissement stable, soit ailleurs.

4. Aucun bénéfice n'est imputé à un établissement stable du seul fait qu'il a acheté des produits ou marchandises pour l'entreprise.

5. Aux fins des paragraphes précédents, les bénéfices à imputer à l'établissement stable sont déterminés chaque année selon la même méthode, à moins qu'il n'existe des motifs valables ou suffisants de procéder autrement.

6. Lorsque les bénéfices comprennent des éléments de revenu traités séparément dans d'autres articles de la présente Convention, les dispositions desdits articles ne sont pas affectées par les dispositions du présent article.

*Article 8. TRANSPORTS MARITIMES ET AÉRIENS*

1. Les bénéfices qu'une entreprise d'un Etat contractant tire de l'exploitation de navires ou d'aéronefs en trafic international ne sont imposables que dans cet Etat.

2. Les dispositions du paragraphe 1 s'appliquent aussi aux bénéfices provenant de la participation à un pool, une coentreprise ou un organisme international d'exploitation.

*Article 9. ENTREPRISES ASSOCIÉES*

Lorsque

a) Une entreprise de l'un des Etats contractants participe directement ou indirectement à la direction, au contrôle ou au capital d'une entreprise de l'autre Etat contractant, ou que

b) Les mêmes personnes participent directement ou indirectement à la direction, au contrôle ou au capital d'une entreprise d'un Etat contractant et d'une entreprise de l'autre Etat contractant,

et que, dans l'un ou l'autre cas, les deux entreprises sont, dans leurs relations commerciales ou financières, liées par des conditions convenues entre entreprises indépendantes, les bénéfices qui, n'étaient ces conditions, auraient été réalisés par l'une de ces entreprises, mais n'ont pu l'être en fait à cause de ces conditions, peuvent être inclus dans les bénéfices de cette entreprise et imposés en conséquence.

*Article 10. DIVIDENDES*

1. Les dividendes provenant d'une société qui est un résident de l'un des Etats contractants et dont le bénéficiaire est un résident de l'autre Etat contractant peuvent être imposés dans cet autre Etat.

2. Toutefois, ces dividendes peuvent également être imposés dans l'Etat contractant dont la société distributrice des dividendes est un résident, et cela conformément à la législation dudit Etat, sous réserve que si la personne qui perçoit les dividendes en est le bénéficiaire effectif, l'impôt ainsi établi ne puisse excéder :

a) 10 p. 100 du montant brut des dividendes si le bénéficiaire effectif est une société (autre qu'une société de personnes) qui détient directement 25 p. 100 au moins du capital de la société distributrice de dividendes;

b) 15 p. 100 du montant brut des dividendes dans tous les autres cas.

Les autorités compétentes des Etats contractants peuvent régler d'un commun accord les modalités d'application de ces limitations. Le présent paragraphe n'affecte pas l'imposition de la société au titre des bénéfices qui servent au paiement des dividendes.

3. Le terme « dividendes » employé dans le présent article désigne les revenus provenant d'actions, actions ou bons de jouissance, parts de mine, parts de fondateur ou autres parts bénéficiaires à l'exception des créances, ainsi que les revenus d'autres parts sociales soumis au même régime fiscal que les revenus d'actions par la législation de l'Etat dont la société distributrice est un résident.

4. Les dispositions des paragraphes 1 et 2 ne s'appliquent pas lorsque le bénéficiaire effectif des dividendes, résident d'un Etat contractant, exerce dans l'autre Etat contractant dont la société qui paie les dividendes est un résident, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, et que la participation génératrice des dividendes s'y rattache effectivement. Dans ces cas, les dispositions de l'article 7 ou de l'article 14, suivant le cas, sont applicables.

5. Lorsqu'une société qui est un résident d'un Etat contractant tire des bénéfices ou des revenus de l'autre Etat contractant, cet autre Etat ne peut percevoir aucun impôt sur les dividendes payés par la société, sauf dans la mesure où ces dividendes sont payés à un résident de cet autre Etat ou dans la mesure où la participation génératrice des dividendes se rattache effectivement à un établissement stable ou à une base fixe situés dans cet autre Etat, ni prélever aucun impôt, au titre de l'imposition des bénéfices non distribués, sur les bénéfices non distribués de la société, même si les dividendes payés ou les bénéfices non distribués consistent en tout ou en partie en bénéfices ou revenus provenant de cet autre Etat.

#### *Article 11. INTÉRÊTS*

1. Les intérêts provenant d'un Etat contractant et payés à un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

2. Toutefois, ces intérêts sont aussi imposables dans l'Etat contractant d'où ils proviennent et selon la législation de cet Etat; mais si la personne qui reçoit les intérêts en est le bénéficiaire effectif, l'impôt ainsi établi ne peut excéder 10 p. 100 du montant brut des intérêts. Les autorités compétentes des Etats contractants peuvent régler d'un commun accord les modalités d'application de cette limitation.

3. Nonobstant les dispositions du paragraphe 2, les intérêts provenant d'un Etat contractant ne sont pas imposables dans cet Etat si

a) Le débiteur des intérêts est le gouvernement de cet Etat contractant, y compris une de ses collectivités locales;

b) Les intérêts sont payés au gouvernement de l'autre Partie contractante, y compris une de ses collectivités locales ou la banque centrale de cet autre Etat contractant; ou

c) Ces intérêts sont payés au titre d'un prêt effectué, garanti ou assuré, ou d'un crédit accordé, garanti ou assuré, par une institution spécifiée et convenue dans le cadre d'un échange de lettres entre les autorités compétentes des Etats contractants.

4. Le terme « intérêts » employé dans le présent article désigne les revenus des fonds publics, des obligations d'emprunt, assorties ou non de garanties hypothécaires ou d'une clause de participation aux bénéfices, et des créances de toute nature, ainsi que tous autres produits assimilés aux revenus de sommes prêtées par la législation fiscale de l'Etat d'où proviennent les revenus.

5. Les dispositions des paragraphes 1, 2 et 3 ne s'appliquent pas lorsque le bénéficiaire effectif des intérêts, résident d'un Etat contractant, exerce dans l'autre Etat contractant d'où proviennent les intérêts, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, et que la créance génératrice des intérêts se rattache effectivement à l'établissement stable ou à la

base fixe en question. Dans ces cas, les dispositions de l'article 7 ou de l'article 14, suivant le cas, sont applicables.

6. Les intérêts sont considérés comme provenant d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une subdivision politique ou administrative, une collectivité locale ou un résident de cet Etat. Toutefois, lorsque le débiteur des intérêts, qu'il soit ou non un résident d'un Etat contractant, a dans un Etat contractant un établissement stable, ou une base fixe, pour lesquels la dette donnant lieu au paiement des intérêts a été contractée et qui supportent la charge de ces intérêts, ceux-ci sont considérés comme provenant de l'Etat contractant où l'établissement stable, ou la base fixe, est situé.

7. Lorsque, en raison de relations spéciales existant entre le débiteur et le bénéficiaire effectif ou que l'un et l'autre entretiennent avec de tierces personnes, le montant des intérêts, compte tenu de la créance pour laquelle ils sont payés, excède celui dont seraient convenus le débiteur et le bénéficiaire effectif en l'absence de pareilles relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. Dans ce cas, la partie excédentaire des paiements reste imposable selon la législation de chaque Etat contractant et compte tenu des autres dispositions de la présente Convention.

#### *Article 12. REDEVANCES*

1. Les redevances provenant d'un Etat contractant et payées à un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

2. Toutefois, ces redevances sont aussi imposables dans l'Etat contractant d'où elles proviennent et selon la législation de cet Etat; mais, si la personne qui reçoit les redevances en est le bénéficiaire effectif, l'impôt ainsi établi ne peut excéder 10 p. 100 du montant brut des redevances. Les autorités compétentes des Etats contractants peuvent régler d'un commun accord les modalités d'application de cette limitation.

3. Le terme « redevances » employé dans le présent article désigne les rémunérations de toute nature payées pour l'usage ou la concession de l'usage d'un droit d'auteur sur une œuvre littéraire, artistique ou scientifique, y compris les films cinématographiques ou les bandes utilisées pour les émissions radiophoniques ou télévisées, d'un brevet, d'une marque de fabrique ou de commerce, d'un dessin ou d'un modèle, d'un plan, d'une formule ou d'un procédé secrets, ainsi que pour l'usage ou la concession de l'usage d'un équipement industriel, commercial ou scientifique et pour des informations ayant trait à une expérience acquise dans le domaine industriel, commercial ou scientifique.

4. Les dispositions des paragraphes 1 et 2 ne s'appliquent pas lorsque le bénéficiaire effectif des redevances, résident d'un Etat contractant, exerce dans l'autre Etat contractant d'où proviennent les redevances, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, et que le droit ou le bien générateur des redevances se rattache effectivement. Dans ce cas, les dispositions de l'article 7 ou de l'article 14, suivant le cas, sont applicables.

5. Les redevances sont considérées comme provenant d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une subdivision politique ou administrative, une collectivité locale ou un résident de cet Etat. Toutefois, lorsque le débi-

teur des redevances, qu'il soit ou non un résident d'un Etat contractant, a dans un Etat contractant un établissement stable ou une base fixe pour lesquels l'engagement donnant lieu aux redevances a été contracté et qui supportent la charge de ces redevances, celles-ci sont considérées comme provenant de l'Etat où l'établissement stable ou la base fixe sont situés.

6. Lorsque, en raison de relations spéciales existant entre le débiteur et le bénéficiaire effectif ou que l'un et l'autre entretiennent avec de tierces personnes, le montant des redevances, compte tenu de l'usage ou de la concession de l'usage ou des informations pour lesquelles elles sont payées, excède celui dont seraient convenus le débiteur et le bénéficiaire effectif en l'absence de pareilles relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. Dans ce cas, la partie excédentaire des paiements reste imposable selon la législation de chaque Etat contractant et compte tenu des autres dispositions de la présente Convention.

### *Article 13. GAINS EN CAPITAL*

1. Les gains en capital qu'un résident d'un Etat contractant tire de l'aliénation de biens immobiliers visés à l'article 6 et situés dans l'autre Etat contractant sont imposables dans cet autre Etat.

2. Les gains provenant de l'aliénation de biens mobiliers qui font partie de l'actif d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat contractant, ou de biens mobiliers qui appartiennent à une base fixe dont un résident d'un Etat contractant dispose dans l'autre Etat contractant pour l'exercice d'une profession indépendante, y compris de tels gains provenant de l'aliénation de cet établissement stable (seul ou avec l'ensemble de l'entreprise) ou de cette base fixe, sont imposables dans cet autre Etat.

3. Les gains provenant de l'aliénation de navires ou aéronefs exploités en trafic international, ou de biens mobiliers affectés à l'exploitation de ces navires ou aéronefs ne sont imposables que dans l'Etat contractant dont l'entreprise est un résident.

4. Les gains qu'un résident d'un Etat contractant tire de l'aliénation des actions en capital d'une société qui est un résident de l'autre Etat contractant sont imposables dans cet autre Etat si le résident détient ou a détenu à un moment quelconque au cours des deux dernières années plus de 25 p. 100 du capital de la société.

5. Les gains provenant de l'aliénation de tous biens autres que ceux visés aux paragraphes 1, 2, 3 et 4 ne sont imposables que dans l'Etat contractant dont le cédant est un résident.

### *Article 14. PROFESSIONS INDÉPENDANTES*

1. Les revenus qu'un résident d'un Etat contractant tire d'une profession libérale ou d'autres activités de caractère indépendant ne sont imposables que dans cet Etat; toutefois, ces revenus sont aussi imposables dans l'autre Etat contractant dans les cas suivants :

a) Si ce résident dispose, de façon habituelle, dans l'autre Etat contractant, d'une base fixe pour l'exercice de ses activités; dans ce cas, seule la fraction des revenus qui est imputable à ladite base fixe est imposable dans l'autre Etat contractant; ou

b) Si son séjour dans l'autre Etat contractant s'étend sur une période ou des périodes d'une durée égale ou supérieure à 183 jours pendant l'année fiscale considérée; en ce cas, seule la fraction des revenus qui est tirée des activités exercées dans cet autre Etat est imposable dans cet autre Etat.

2. L'expression « profession libérale » comprend notamment les activités indépendantes d'ordre scientifique, littéraire, artistique, éducatif ou pédagogique, ainsi que les activités indépendantes des médecins, avocats, ingénieurs, architectes, dentistes et comptables.

#### *Article 15. PROFESSIONS DÉPENDANTES*

1. Sous réserve des dispositions des articles 16, 18, 19, 20 et 21, les salaires, traitements et autres rémunérations similaires qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié ne sont imposables que dans cet Etat, à moins que l'emploi ne soit exercé dans l'autre Etat contractant. Si l'emploi y est exercé, les rémunérations reçues à ce titre sont imposables dans cet autre Etat.

2. Nonobstant les dispositions du paragraphe 1, les rémunérations qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié exercé dans l'autre Etat contractant ne sont imposables que dans le premier Etat si :

a) Le bénéficiaire séjourne dans l'autre Etat pendant une période ou des périodes n'excédant pas au total 183 jours au cours de l'année fiscale considérée; et

b) Les rémunérations sont payées par un employeur ou pour le compte d'un employeur qui n'est pas un résident de l'autre Etat; et

c) La charge des rémunérations n'est pas supportée par un établissement stable ou une base fixe que l'employeur a dans l'autre Etat.

3. Nonobstant les dispositions précédentes du présent article, les rémunérations reçues au titre d'un emploi salarié exercé à bord d'un navire ou d'un aéronef exploité en trafic international par une entreprise d'un Etat contractant ne sont imposables que dans cet Etat.

#### *Article 16. TANTIÈMES ET AUTRES RÉTRIBUTIONS SIMILAIRES*

Les tantièmes, jetons de présence et autres rémunérations similaires qu'un résident d'un Etat contractant reçoit en sa qualité de membre du conseil d'administration ou de surveillance d'une société qui est un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

#### *Article 17. REVENUS DES ARTISTES DU SPECTACLE ET DES SPORTIFS*

1. Nonobstant les dispositions des articles 14 et 15, les revenus qu'un résident d'un Etat contractant tire de ses activités personnelles exercées dans l'autre Etat contractant en tant qu'artiste du spectacle, tel qu'un artiste de théâtre, de cinéma, de la radio ou de la télévision, ou qu'un musicien, ou en tant que sportif, sont imposables dans cet autre Etat.

2. Lorsque les revenus d'activités qu'un artiste du spectacle ou qu'un sportif exerce personnellement et en cette qualité sont attribués non pas à l'artiste ou au sportif lui-même mais à une autre personne, ces revenus sont imposables, nonobstant les dispositions des articles 7, 14 et 15, dans l'Etat contractant où les activités de l'artiste ou du sportif sont exercées.

3. Nonobstant les dispositions du paragraphe 1, les revenus provenant d'activités personnelles exercées en cette qualité dans un Etat contractant par un artiste du spectacle ou un sportif ne sont imposables dans l'autre Etat contractant que si son séjour dans le premier Etat contractant est financé pour une large part au moyen de fonds publics de cet autre Etat, de l'une de ses subdivisions politiques ou administratives ou collectivités locales.

#### *Article 18. PENSIONS*

Sous réserve des dispositions du paragraphe 2 de l'article 19, les pensions et autres rémunérations similaires payées au résident d'un Etat contractant au titre d'un emploi antérieur ne sont imposables que dans cet Etat.

#### *Article 19. FONCTIONS PUBLIQUES*

1. a) Les rémunérations autres que les pensions payées par un Etat contractant ou l'une de ses subdivisions politiques ou administratives, ou l'une de ses collectivités locales, à une personne physique, au titre de services rendus à cet Etat ou à cette subdivision ou collectivité, ne sont imposables que dans cet Etat.

b) Toutefois, ces rémunérations ne sont imposables que dans l'autre Etat contractant si les services sont rendus dans cet Etat et si la personne physique est un résident de cet Etat qui :

- 1) Possède la nationalité de cet Etat, ou
- 2) N'est pas devenu un résident de cet Etat à seule fin de rendre les services.

2. a) Les pensions payées par un Etat contractant ou l'une de ses subdivisions politiques ou administratives ou une de ses collectivités locales à une personne physique au titre de services rendus à cet Etat ou à cette subdivision ou collectivité ne sont imposables que dans cet Etat;

b) Toutefois, ces pensions ne sont imposables que dans l'autre Etat contractant si la personne physique est un résident de cet Etat et en possède la nationalité.

3. Les dispositions des articles 15, 16 et 18 s'appliquent aux rémunérations et pensions payées au titre de services rendus dans le cadre d'une activité industrielle ou commerciale exercée par un Etat contractant ou l'une de ses subdivisions politiques ou administratives ou de ses collectivités locales.

#### *Article 20. ETUDIANTS ET STAGIAIRES*

Une personne physique qui est, ou qui était immédiatement avant de se rendre dans l'un des Etats contractants, un résident de l'autre Etat contractant et qui séjourne dans le premier Etat contractant uniquement comme étudiant ou pour suivre un stage de formation commerciale et technique est exonérée d'impôt dans le premier Etat contractant pendant une période n'excédant pas cinq ans en ce qui concerne :

a) Toutes les sommes qu'elle reçoit de l'étranger aux fins de son entretien, de son instruction ou de sa formation; et

b) Toutes les rémunérations versées pour des services personnels rendus dans le premier Etat en qualité de salarié en vue de compléter les ressources dont elle dispose à ces fins.



*Article 21.* PROFESSEURS ET ENSEIGNANTS

Un professeur ou un enseignant qui séjourne temporairement dans un Etat contractant afin d'enseigner ou de mener des recherches dans une université, un collège, une école ou un autre établissement d'enseignement et qui est ou était immédiatement avant ce séjour un résident de l'autre Etat contractant, est exonéré d'impôt dans le premier Etat contractant pour les rémunérations reçues pendant une période n'excédant pas deux ans au titre de cet enseignement ou de ces recherches.

*Article 22.* AUTRES REVENUS

1. Les éléments du revenu d'un résident d'un Etat contractant, d'où qu'ils proviennent, qui ne sont pas traités dans les articles précédents de la présente Convention ne sont imposables que dans cet Etat.

2. Les dispositions du paragraphe 1 ne s'appliquent pas aux revenus autres que les revenus provenant de biens immobiliers, tels qu'ils sont définis au paragraphe 2 de l'article 6, lorsque le bénéficiaire de tels revenus, résident d'un Etat contractant, exerce dans l'autre Etat contractant soit une activité industrielle ou commerciale, par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, et que le droit ou le bien générateur des revenus s'y attache effectivement. Dans ces cas, les dispositions de l'article 7 ou de l'article 14, suivant le cas, sont applicables.

## CHAPITRE IV. ELIMINATION DE LA DOUBLE IMPOSITION

*Article 23.* MÉTHODES D'ÉLIMINATION DE LA DOUBLE IMPOSITION

1. Il est convenu que la double imposition doit être éliminée conformément aux dispositions des paragraphes suivants du présent article.

2. Lorsqu'un résident de l'Italie possède des éléments de revenu qui sont imposables en Corée, l'Italie peut établir l'impôt sur le revenu visé à l'article 2 de la présente Convention en incluant, sauf dispositions contraires de la présente Convention, lesdits éléments de revenu dans la base de calcul dudit impôt.

En pareil cas, l'Italie déduit de l'impôt ainsi calculé l'impôt coréen payé au titre de ces éléments de revenu, mais pour un montant ne dépassant pas la proportion dudit impôt italien que ces éléments de revenu supportent par rapport au revenu total. Toutefois, aucune déduction n'est accordée si l'élément de revenu est assujéti en Italie à une retenue libératoire sur la demande du bénéficiaire dudit revenu conformément à la législation italienne.

3. Sous réserve des dispositions de la législation coréenne touchant l'imputation sur l'impôt coréen de l'impôt dû dans un pays autre que la Corée (qui peut être modifiée s'il y a lieu sans que son principe général en soit affecté), l'impôt italien payé (à l'exception, dans le cas de dividendes, de l'impôt qui est dû en ce qui concerne les bénéfices sur lesquels les dividendes versés sont prélevés) en vertu de la législation italienne et conformément aux dispositions de la présente Convention, soit directement, soit par voie de retenue à la source, en ce qui concerne les revenus provenant de sources situées en Italie, est admis en déduction de tout impôt coréen sur lesdits revenus. Toutefois, le montant déduit ne doit pas excéder la proportion de l'impôt coréen que les revenus provenant de sources situées en Italie supportent par rapport au revenu total assujéti à l'impôt coréen.

4. Aux fins des paragraphes 2 et 3 du présent article, lorsque la législation d'un Etat contractant prévoit l'exonération ou la réduction de l'impôt sur les dividendes, les intérêts ou les redevances, ledit impôt dont l'intéressé a été exempté ou qui a été réduit est réputé avoir été payé aux taux suivants :

1) 7,5 p. 100 du montant brut des dividendes visés au paragraphe 3 de l'article 10;

2) 7,5 p. 100 du montant brut des intérêts visés au paragraphe 4 de l'article 11; et

3) 10 p. 100 du montant brut des redevances visées au paragraphe 3 de l'article 12.

La présente disposition s'applique uniquement aux dividendes, intérêts et redevances payés pendant cinq ans à compter du 1<sup>er</sup> janvier de l'année civile suivant celle au cours de laquelle la Convention est entrée en vigueur.

#### CHAPITRE V. DISPOSITIONS SPÉCIALES

##### *Article 24.* NON-DISCRIMINATION

1. Les nationaux d'un Etat contractant ne sont soumis dans l'autre Etat contractant à aucune imposition ou obligation y relative qui est autre ou plus lourde que celles auxquelles sont ou pourront être assujettis les nationaux de cet autre Etat qui se trouvent dans la même situation. La présente disposition s'applique aussi, nonobstant la disposition de l'article premier, aux personnes qui ne sont pas des résidents d'un Etat contractant ou des deux Etats contractants.

2. L'imposition d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat contractant n'est pas établie dans cet autre Etat d'une façon moins favorable que l'imposition des entreprises de cet autre Etat qui exercent la même activité.

La présente disposition ne peut être interprétée comme obligeant un Etat contractant à accorder aux résidents de l'autre Etat contractant les déductions personnelles, abattements et réductions d'impôt en fonction de la situation ou des charges de famille qu'il accorde à ses propres résidents.

3. A moins que les dispositions de l'article 19, du paragraphe 7 de l'article 11, ou du paragraphe 6 de l'article 12, ne soient applicables, les intérêts, redevances et autres dépenses payées par une entreprise d'un Etat contractant à un résident de l'autre Etat contractant sont déductibles, pour la détermination des bénéfices imposables de cette entreprise, dans les mêmes conditions que s'ils avaient été payés à un résident du premier Etat.

4. Les entreprises d'un Etat contractant dont le capital est, en totalité ou en partie, directement ou indirectement détenu ou contrôlé par un ou plusieurs résidents de l'autre Etat contractant, ne sont soumises dans le premier Etat contractant à aucune imposition ou obligation y relative, qui est autre ou plus lourde que celles auxquelles sont ou pourront être assujetties les autres entreprises similaires du premier Etat.

5. Les dispositions du présent article s'appliquent, nonobstant les dispositions de l'article 2, aux impôts de toute nature ou dénomination.

### Article 25. PROCÉDURE AMIABLE

1. Lorsqu'une personne estime que les mesures prises par un Etat contractant ou par les deux Etats contractants entraînent ou entraîneront pour elle une imposition non conforme aux dispositions de la présente Convention, elle peut, indépendamment des recours prévus par le droit interne de ces Etats, soumettre son cas à l'autorité compétente de l'Etat contractant dont elle est un résident ou, si son cas relève du paragraphe 1 de l'article 24, à celle de l'Etat contractant dont elle possède la nationalité. Le cas doit être soumis dans un délai de deux ans à partir de la première notification des mesures qui entraînent une imposition non conforme aux dispositions de la présente Convention.

2. L'autorité compétente s'efforce, si la réclamation lui paraît fondée et si elle n'est pas elle-même en mesure d'y apporter une solution satisfaisante, de résoudre le cas par voie d'accord amiable avec l'autorité compétente de l'autre Etat contractant, en vue d'éviter une imposition non conforme à la présente Convention.

3. Les autorités compétentes des Etats contractants s'efforcent, par voie d'accord amiable, de résoudre les difficultés ou de dissiper les doutes auxquels peuvent donner lieu l'interprétation ou l'application de la présente Convention.

4. Les autorités compétentes des Etats contractants peuvent communiquer directement entre elles en vue de parvenir à un accord dans le sens prévu aux paragraphes précédents. Lorsque des échanges de vues sur une base orale paraissent susceptibles de faciliter un accord, il est loisible d'y procéder par l'intermédiaire d'une commission composée de représentants des autorités compétentes des Etats contractants.

### Article 26. ECHANGE DE RENSEIGNEMENTS

1. Les autorités compétentes des Etats contractants échangent les renseignements nécessaires pour appliquer les dispositions de la présente Convention ou celles de la législation interne des Etats contractants relative aux impôts visés par la présente Convention, dans la mesure où l'imposition qu'elle prévoit n'est pas contraire à la Convention, ainsi que pour prévenir l'évasion fiscale. L'échange de renseignements n'est pas restreint par l'article premier. Les renseignements reçus par un Etat contractant sont tenus secrets de la même manière que les renseignements obtenus en application de la législation interne de cet Etat et ne sont communiqués qu'aux personnes ou autorités (y compris les tribunaux et organes administratifs) concernées par l'établissement ou le recouvrement des impôts visés par la Convention, par les procédures ou poursuites concernant ces impôts ou par les décisions sur les recours relatifs à ces impôts. Ces personnes ou autorités n'utilisent ces renseignements qu'à ces fins. Elles peuvent faire état de ces renseignements au cours d'audiences publiques de tribunaux ou dans des jugements.

2. Les dispositions du paragraphe 1 ne peuvent en aucun cas être interprétées comme imposant à un Etat contractant l'obligation :

a) De prendre des mesures administratives dérogeant à sa législation ou à sa pratique administrative ou à celles de l'autre Etat contractant;

b) De fournir des renseignements qui ne pourraient être obtenus sur la base de sa législation ou dans le cadre de sa pratique administrative normale ou de celles de l'autre Etat contractant;

c) De fournir des renseignements qui révéleraient un secret commercial, industriel, professionnel ou un procédé commercial ou des renseignements dont la communication serait contraire à l'ordre public.

#### *Article 27. AGENTS DIPLOMATIQUES ET FONCTIONNAIRES CONSULAIRES*

Les dispositions de la présente Convention ne portent pas atteinte aux privilèges fiscaux dont bénéficient les agents diplomatiques ou les fonctionnaires consulaires en vertu soit des règles générales du droit des gens, soit des dispositions d'accords particuliers.

#### *Article 28. REMBOURSEMENTS*

1. Les impôts retenus à la source dans un Etat contractant seront remboursés sur demande présentée par le contribuable ou par l'Etat dont il est résident si les dispositions de la présente Convention portent atteinte au droit de recouvrer lesdits impôts.

2. Les demandes de remboursement qui sont présentées dans le délai fixé par la législation de l'Etat contractant tenu d'effectuer ce remboursement sont accompagnées d'un certificat officiel de l'Etat contractant dont le contribuable est un résident attestant l'existence des conditions requises pour être admis à bénéficier des abattements prévus par la présente Convention.

3. Les autorités compétentes des Etats contractants peuvent, d'un commun accord, régler les modalités d'application des dispositions du présent article, conformément aux dispositions de l'article 25 de la présente Convention.

### CHAPITRE VI. DISPOSITIONS FINALES

#### *Article 29. ENTRÉE EN VIGUEUR*

1. La présente Convention sera ratifiée et les instruments de ratification seront échangés à Rome aussitôt que possible.

2. La Convention entrera en vigueur dès l'échange des instruments de ratification et ses dispositions seront applicables :

1) En ce qui concerne les impôts retenus à la source, aux sommes payées à compter du 1<sup>er</sup> janvier de l'année civile suivant celle de l'échange des instruments de ratification;

2) En ce qui concerne les autres impôts, au titre des périodes d'imposition commençant le 1<sup>er</sup> janvier de l'année civile suivant celle de l'échange des instruments de ratification ou postérieurement.

#### *Article 30. DÉNONCIATION*

La présente Convention demeurera en vigueur tant qu'elle n'aura pas été dénoncée par un Etat contractant. Chaque Etat contractant peut dénoncer la Convention par voie diplomatique en adressant une notification de dénonciation au moins six mois avant la fin de chaque année civile, après expiration d'une période de cinq ans à compter de la date d'entrée en vigueur de la Convention. Dans ce cas, la Convention cessera d'être applicable :

a) Pour ce qui est de l'impôt retenu à la source sur les sommes payées à des non-résidents, à compter du 1<sup>er</sup> janvier de l'année civile suivant celle de la notification de dénonciation; et

b) En ce qui concerne les autres impôts, aux périodes d'imposition commençant le 1<sup>er</sup> janvier de l'année civile suivant celle de la notification de dénonciation ou postérieurement.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont signé la présente Convention.

FAIT en double exemplaire à Séoul, le 10 janvier 1989, en langues coréenne, italienne et anglaise, les trois textes faisant également foi. En cas de divergence d'interprétation, le texte anglais prévaudra.

Pour le Gouvernement  
de la République de Corée :

SHIN DONG-WON

Pour le Gouvernement  
de la République italienne :

GILBERTO BONALUMI

PROTOCOLE À LA CONVENTION ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE CORÉE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ITALIENNE TENDANT À ÉVITER LA DOUBLE IMPOSITION ET À PRÉVENIR L'ÉVASION FISCALE EN MATIÈRE D'IMPÔTS SUR LE REVENU

Au moment de procéder à la signature de la Convention, conclue ce jour entre le Gouvernement de la République de Corée et le Gouvernement de la République italienne, tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu, les soussignés sont convenus des dispositions additionnelles suivantes qui font partie intégrante de ladite Convention.

Il est entendu que :

1. En ce qui concerne l'article 2, la Convention s'applique également à l'impôt de défense coréen lorsqu'il est établi en se référant à l'impôt sur le revenu ou à l'impôt sur les sociétés.

2. En ce qui concerne l'article 5, paragraphe 2, un chantier ou un projet de construction ou de montage n'est pas considéré comme un établissement stable s'il existe depuis moins de 12 mois.

3. En ce qui concerne l'article 7, paragraphe 3, par l'expression « dépenses exposées aux fins poursuivies par cet établissement stable », on entend les dépenses afférentes à l'activité de l'établissement stable.

4. En ce qui concerne l'article 11, paragraphe 3 *c*, les dispositions de ce paragraphe s'appliquent également aux intérêts produits dans un Etat contractant au titre d'emprunts ou de crédits accordés ou garantis, dans le cas de la Corée, par l'Export Import Bank of Korea ou, dans le cas de l'Italie, par l'établissement bancaire de ce pays qui équivaut à l'Export Import Bank of Korea.

5. En ce qui concerne l'article 19, les dispositions des paragraphes 1 et 2 de cet article s'appliquent également aux rémunérations ou aux pensions payées à des personnes physiques au titre de services rendus :

*a*) Dans le cas de la Corée, aux établissements suivants : Banque de Corée, « Export Import Bank of Korea », « Korea Exchange Bank », « Korea Trade Promotion Corporation », « Korea National Tourism Corporation » ainsi qu'à d'autres établissements contrôlés par l'Etat, dont les fonctions sont celles d'organismes publics; et

*b*) Dans le cas de l'Italie, aux institutions suivantes : Chemins de fer nationaux italiens (FS), Postes italiennes (PP. TT.), Istituto Italiano per il Commercio Estero (ICE), l'Organisme du tourisme italien « ENIT », la Banca d'Italia et d'autres institutions contrôlées par l'Etat, dont les fonctions sont celles d'organismes publics.

6. En ce qui concerne le paragraphe 1 de l'article 26, l'expression « indépendamment des recours prévus par la législation nationale » signifie que la procédure amiable ne peut remplacer la procédure contentieuse nationale à laquelle, dans tous les cas, il faut d'abord avoir recours lorsque le différend porte sur une imposition non conforme à la Convention.

7. Le paragraphe 3 de l'article 28 n'empêche pas les autorités compétentes des Etats contractants de recourir d'un commun accord à des pratiques différentes dans le cas des réductions d'impôt prévues par la présente Convention.

FAIT en double exemplaire à Séoul, le 10 janvier 1989, en langues coréenne, italienne et anglaise, les trois textes faisant également foi. En cas de divergence d'interprétation, le texte anglais prévaudra.

Pour le Gouvernement  
de la République de Corée :  
SHIN DONG-WON

Pour le Gouvernement  
de la République italienne :  
GILBERTO BONALUMI

---





No. 30326

---

**REPUBLIC OF KOREA  
and  
ITALY**

**Agreement concerning the encouragement and the reciprocal  
protection of investments. Signed at Seoul on 10 January  
1989**

*Authentic texts: Korean, Italian and English.*

*Registered by the Republic of Korea on 6 October 1993.*

---

**RÉPUBLIQUE DE CORÉE  
et  
ITALIE**

**Accord relatif à l'encouragement et à la protection réci-  
proque des investissements. Signé à Séoul le 10 janvier  
1989**

*Textes authentiques : coréen, italien et anglais.*

*Enregistré par la République de Corée le 6 octobre 1993.*

[KOREAN TEXT — TEXTE CORÉEN]

대한민국 정부와 이태리공화국 정부간의  
투자의 증진 및 상호보호에 관한 협정

---

대한민국 정부와 이태리공화국 정부(이하 "체약당사국"이라 함)는,

양국간의 경제협력을 강화할 것을 희망하고,

일방국가의 투자가에 의한 투자에 대하여 유리한 조건을 조성하기를  
의도하며,

상기 투자의 증진 및 보호가 양국의 경제적 번영에 이바지할 것임을  
인정하여,

다음과 같이 합의하였다.

제 1 조

일방 체약당사국은 자국 영역내에서 타방 체약당사국의 투자가에 의한  
투자를 가능한 한 촉진하도록 하며, 자국의 법령에 따라 동 투자를  
허용하고, 동 투자에 대하여 공평하고 합리적인 대우를 부여한다.

제 2 조

이 협정의 목적상,

- (1) "투자"라 함은 일방 체약당사국의 각자의 법령에 따라 수락된  
모든 종류의 자산을 의미하며, 아래에 국한되는 것은 아니나,  
특히 아래의 것을 의미한다.

- (가) 동산 및 부동산과 저당권, 유치권, 질권, 용익권 및 유사한 제권리 등 기타의 물권적 권리
- (나) 지분, 주식 및 회사의 사채 또는 동 회사의 재산상의 이익
- (다) 경제적 가치를 창출할 목적으로 이용되는 금전에 대한 청구권 또는 경제적 가치가 있는 행위에 대한 청구권
- (라) 저작권, 영업소유권, 기술공정, 노우하우, 상표, 상호
- (마) 자연자원의 탐사, 추출, 개발을 위한 양허를 포함하여, 법 또는 계약에 의하여 부여된 사업양허권

자산이 투자되는 방식의 허가된 변경은 투자로서의 분류에 영향을 미치지 아니한다.

- (2) "수익"이라 함은 이윤, 이자, 자본이득, 배당금, 사용료, 수수료 및 기타 정당한 수익과 같이 특정기간내에 투자에 의해 산출된 금액을 의미한다.
- (3) "투자가"라 함은 타방 계약당사국 영토에서 투자를 행하며, 유효한 법령에 의하여 거주자로 인정되는 모든 자연인 또는 법인과 이익단체를 포함한 여타의 기업을 의미한다.
- (4) "영역"이라 함은 계약당사국이 국제법과 자국 법령에 따라 주권 또는 관할권을 가지는 영역을 의미한다.

## 제 3 조

1. 각 계약당사국은 자국 영역내에서 타방 계약당사국 무자가의 무자 또는 수익에 대하여 자국 무자가의 무자 또는 수익이나 제 3국 무자가의 무자 또는 수익에 부여하는 대우중 유리한 것보다 불리하지 아니한 대우를 부여한다.

2. 각 계약당사국은 자국 영역내에서 타방 계약당사국의 무자가에 의한 무자의 관리, 유지, 사용, 향유 또는 처분에 관하여 자국 무자가 또는 제 3국 무자가에게 부여하는 대우중 유리한 것보다 불리하지 아니한 대우를 부여한다.

3. 상기 대우는 일방 계약당사국이 관세동맹, 공동시장, 자유무역지대, 경제관계의 다자간 국제협정의 회원국 지위에 기초하여 제 3국의 무자가에게 부여하는 여하한 유리한 대우 또는 이증과세회피 및 변경무역을 촉진하기 위하여 제 3국과 체결한 협정에 기초하여 동 제 3국의 무자가에게 부여하는 여하한 대우에는 적용되지 아니한다.

## 제 4 조

1. 일방 계약당사국 무자가의 무자 또는 수익은 공익을 목적으로 하는 경우를 제외하고는 타방 계약당사국의 영역내에서 국유화 또는 수용되거나 국유화 또는 수용에 상응한 효과를 가지는 조치(이하 "수용"이라 함)를 받지 아니하며, 공익을 목적으로 상기 조치를 취하는 경우에도 신속, 적절, 유효한 보상을 조건으로 무차별적으로 법에 따라야 한다.

2. 상기 보상은 수용 또는 입박한 수용이 일반에게 알려지기 직전에 수용된 무자 또는 수익의 시장가치에 상당하여야 하며, 부당한 지연이 없이

행하여지고, 유효하게 현금화될 수 있으며 또한 자유로이 송금할 수 있어야 한다.

3. 상기 보상은 수용일자로부터 지불일자까지의 이자들 포함한다.

### 제 5 조

타방 계약당사국의 영역내에서 전쟁, 기타의 무력충돌 또는 국제법에 의하여 그렇게 간주되는 여타의 사건으로 인하여 자신의 부자가 손실을 입는 일방 계약당사국의 부자가는 타방 계약당사국이 원상회복, 배상 또는 보상에 관하여 자국의 부자가 또는 제 3국의 부자가에게 부여하는 대우보다 불리하지 아니한 대우를 부여받는다. 이에 따른 지불은 자유로이 송금할 수 있어야 한다.

### 제 6 조

각 계약당사국은 자국법령의 범위내에서 타방 계약당사국의 부자에게 의하여 자국의 영역내에서 부자로서 행하여진 다음과 같은 재산의 자유로운 송금을 보장한다.

가. 재부자된 수익을 포함한 수익

나. 제 2조 제 1항 (라)호 및 (마)호에 정의된 무체재산권에서 도출되는 사용료

다. 부자에 직접 참여할 목적의 대부금 상황에 있어서의 할부금

라. 타방 계약당사국 영역내의 부자관리들 위하여 지불되는 금액

마. 일방 계약당사국 영역내의 투자유지들 위하여 필요한 추가자금

바. 부분적 또는 전적으로 양도된 투자가치와 또는 제 5조에 언급된  
사건의 결과로서 발생한 청산을 포함한 청산된 투자가치

타방 계약당사국에 의한 투자로 인하여 타방 계약당사국 영역내에서  
일하는 자는 세금 지불 및 동 영역내에서 지출된 생계비의 공제후  
그 봉급의 모든 잔여 부분을 자국으로 송금하도록 허용된다.

#### 제 7 조

일방 계약당사국이 타방 계약당사국 영역내에서 일방 계약당사국의  
투자가에 의한 투자에 관하여 비상업적 위험에 대하여 보장을 부여하고  
그 보장하에 동 투자가에게 지불을 행한 경우 타방 계약당사국은 동  
투자가의 권리가 일방 계약당사국으로 이전됨을 인정하여야 하며, 일방  
계약당사국의 대위는 동 투자가의 본래의 권리들 초월하여서는 아니된다.

동 대위에 의하여 계약당사국에게 행하여질 지불의 이전에  
관하여는 제 4조, 제 5조 및 제 6조가 각각 적용된다.

#### 제 8 조

제 4조, 제 5조, 제 6조 및 제 7조에 규정된 송금은 재정부담  
이행후 국제금융관행에 따라 부당한 지연없이 행하여져야 한다. 동 송금은  
송금이 행하여지는 일자의 공식환율에 따라 태환성 통화로 행하여져야 한다.

## 제 9 조

일방 계약당사국이 자국의 법령 또는 여타 특정규정 또는 계약에 따라 타방 계약당사국의 투자자에게 부여하는 대우가 이 협정에 의하여 부여되는 것보다 유리할 경우, 보다 유리한 대우가 부여된다.

## 제 10 조

1. 수용, 국유화 또는 유사한 조치에 대한 보상액에 관한 분쟁을 포함하여, 일방 계약당사국 영역내에서의 타방 계약당사국 투자자의 투자에 관한 동 일방 계약당사국과 동 투자자간의 모든 종류의 분쟁 또는 견해 차이는 교섭을 통하여 우호적으로 해결된다.

2. 동 분쟁 또는 견해차이가 해결 요청일자로부터 6월 이내에 본조 제 1항의 규정에 따라 해결될 수 없는 경우, 관계 투자자는 동 분쟁을 아래에 부락할 수 있다.

가. 판결을 위하여 계약당사국의 권한있는 법원 또는

나. 조정과 중재들 위하여, 1965년 3월 18일 워싱턴에서 체결된 국가와 타방국가 국민간의 투자분쟁의 해결에 관한 협약하의 투자분쟁의 해결을 위한 국제본부

3. 상기 절차가 종결되고 일방 계약당사국이 투자분쟁의 해결을 위한 국제본부가 내린 판정을 준수하지 않거나 또는 순응하지 않을 때까지는 양 계약당사국은 중재에 관련된 어떠한 문제도 외교경로를 통하여 해결하려 하여서는 아니된다.

## 제 11 조

1. 이 협정의 해석과 적용에 관한 계약당사국간의 분쟁은 가능한 한 외교경로를 통한 양 당사국간의 우호적인 협의를 통해 해결되어야 한다.

2. 일방계약당사국이 서면으로 타방 계약당사국에 통보한 일자로부터 6월 이내에 상기 분쟁이 해결되지 않을 경우 동 분쟁의 해결은 일방 계약당사국의 요청에 의거, 특별국제중재재판소에 회부된다.

3. 상기에 언급된 특별국제중재재판소는 아래와 같이 구성된다. 중재재판소는 3인의 재판관으로 구성된다. 각 계약국은 1인의 재판관을 임명하고, 동 2인의 재판관은 상호합의에 의거 양 계약당사국과 외교관계를 가지고 있는 제 3국의 국민을 제 3의 재판관으로 추천하며, 동 제 3의 재판관은 양 계약당사국에 의하여 재판장으로 임명된다.

4. 중재재판소 재판관이 중재요청일자로부터 6월 이내에 임명되지 아니할 경우에 일방 계약당사국은 별도의 약정이 없는 한 국제사법재판소 소장에게 필요한 임명을 하도록 요청할 수 있다. 만약 중재재판소 소장이 일방 계약당사국의 국민이거나 다른 사유로 인해 동 임명을 할 수 없는 경우에, 동 임부는 동 재판소의 부소장에게 부여되거나 또는 양 계약당사국의 국민이 아닌 동 재판소의 차상급 재판관에게 부여된다.

5. 중재재판소는 그 자체의 절차를 결정한다. 중재재판소는 다수결에 의해 판정을 내린다. 동 판정은 최종적이며 양 계약당사국을 구속한다.

6. 각 계약당사국은 자국 중재재판관의 비용과 재판절차상의 자국 법률 고문의 비용을 부담한다. 재판소장의 비용과 잔여비용은 양 계약당사국이 균등하게 부담한다.



## 제 12 조

이 협정의 규정은 양 계약당사국간의 외교관계 또는 영사관계의 존재 여부에 관계없이 적용된다.

## 제 13 조

각 계약당사국의 법령에 따라 이미 행하여진 그 영역내의 투자에 대해서도 이 협정의 규정은 적용된다.

## 제 14 조

1. 이 협정은 각 계약당사국의 협정의 발효를 위한 국내절차 완료의 상호 통고로부터 3월후에 발효된다. 이 협정은 10년간 유효하며, 일방 계약당사국이 협정종료 1년전까지 서면으로 폐기를 통보하지 않는 한 5년씩 연장된다.

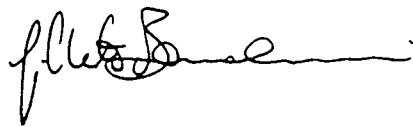
2. 이 협정이 만료되기 이전에 행하여진 투자에 대해서 이 협정규정은 협정 종료일자로부터 5년간 계속 유효하다.

1987년 1월 10일 서울에서 동등히  
정본인 한국어, 이탈리아어 및 영어로 2부씩 작성하였다. 해석상 상위가  
있는 경우, 영어본이 우선한다.

대한민국 정부를 위하여

신동원

이태리공화국 정부를 위하여



[ITALIAN TEXT — TEXTE ITALIEN]

ACCORDO FRA IL GOVERNO DELLA REPUBBLICA DI COREA ED  
IL GOVERNO DELLA REPUBBLICA ITALIANA SULLA RECIPROCA PROMOZIONE E PROTEZIONE DEGLI INVESTIMENTI

Il Governo della Repubblica di Corea ed il Governo della Repubblica Italiana (di seguito indicati come le "Parti Contraenti),

DESIDEROSI di intensificare la cooperazione economica tra i due Paesi,

INTENZIONATI a creare condizioni favorevoli per gli investimenti effettuati dagli investitori dei due Paesi, e

RICONOSCENDO che la promozione e la protezione di tali investimenti andrà a vantaggio della prosperità economica dei due Paesi;

HANNO CONVENUTO QUANTO SEGUE:

Articolo 1

Ciascuna Parte Contraente promuoverà per quanto possibile gli investimenti nel proprio territorio da parte di investitori dell'altra Parte Contraente, consentirà tali investimenti conformemente alle proprie leggi e regolamenti e accorderà a tali investimenti un trattamento equo e ragionevole.

Articolo 2

Ai fini del presente Accordo:

- 1) il termine "investimento" comprende ogni tipo di impiego patrimoniale consentito in conformità con le rispettive leggi e

regolamenti di ciascuna Parte Contraente e più in particolare, sebbene non esclusivamente:

- a) la proprietà di beni mobili ed immobili nonché ogni altro diritto in rem, quale l'ipoteca, il privilegio e il pegno, l'usufrutto e diritti simili;
- b) azioni, titoli ed obbligazioni di società o interessi nella proprietà di tali società;
- c) diritti sul denaro utilizzato per costituire un valore economico o su ogni prestazione avente valore economico;
- d) diritti d'autore, diritti di proprietà industriale, processi tecnici, know-how, marchi di fabbrica e denominazioni commerciali;
- e) concessioni commerciali conferite per legge o per contratto, ivi comprese le concessioni di ricerca, estrazione o sfruttamento di risorse naturali.

Ogni modifica consentita della forma nella quale i beni sono investiti non avrà influenza sulla loro classificazione come investimento.

- 2) Il termine "proventi" indica gli importi derivanti da un investimento in un determinato periodo di tempo a titolo di profitti, interessi, utili di capitale, dividendi, royalties, emolumenti ed altri proventi legittimi.
- 3) Il termine "investitore" indica ogni persona fisica o giuridica, ovvero ogni altro ente, ivi comprese le associazioni di affari, considerati residenti dalla legislazione e dai regolamenti in vigore, che effettuino investimenti nel territorio dell'altra Parte Contraente.

- 4) Il termine "territorio" indica il territorio su cui le Parti Contraenti esercitano la sovranità o giurisdizione, secondo con il diritto internazionale e le proprie leggi e regolamenti.

#### Articolo 3

1. Ciascuna Parte Contraente accorderà nel proprio territorio agli investimenti o ai proventi degli investitori dell'altra Parte Contraente un trattamento non meno favorevole di quello concesso agli investimenti o proventi dei suoi stessi investitori e agli investimenti o proventi di investitori di un qualsiasi Paese Terzo, a seconda di quello più favorevole.
2. Ciascuna Parte Contraente accorderà nel proprio territorio agli investitori dell'altra Parte Contraente, per quanto concerne l'amministrazione, la conservazione, l'utilizzo, il godimento o la destinazione del proprio investimento, un trattamento non meno favorevole di quello che accorda ai suoi stessi investitori o agli investitori di un qualsiasi Paese Terzo, a seconda di quello più favorevole.
3. Il suddetto trattamento non si estenderà ai vantaggi accordati agli investitori di un Paese Terzo da ciascuna Parte Contraente in base all'appartenenza di detta Parte Contraente ad una Unione Doganale, Mercato Comune, Zona di libero Scambio, Convenzione Economica Internazionale Multilaterale o basati su un Accordo concluso fra quella Parte Contraente ed un Paese Terzo per evitare la doppia imposizione ovvero per facilitare gli scambi di frontiera.

#### Articolo 4

1. Gli investimenti o i proventi degli investitori di ciascuna Parte Contraente non saranno nazionalizzati, espropriati o soggetti a

- misure aventi effetti equivalenti alla nazionalizzazione o all'esproprio (qui di seguito indicate come "espropriazione") nel territorio dell'altra Parte Contraente se non per pubblico interesse, e contro un pronto, adeguato ed effettivo indennizzo, a condizione che tali misure non siano discriminatorie e siano adottate in conformità con la legge.
2. Tale indennizzo corrisponderà al valore di mercato dell'investimento o dei proventi espropriati calcolato nel momento immediatamente precedente a quello in cui la misura di esproprio presa o da prendere diventi di dominio pubblico, sarà corrisposto senza indebito ritardo e dovrà essere di effettivo realizzo e liberamente trasferibile.
  3. Tale indennizzo comprenderà gli interessi a partire dalla data dell'esproprio fino alla data del rimborso.

#### Articolo 5

Gli investitori di ciascuna Parte Contraente i cui investimenti subiscano nel territorio dell'altra Parte Contraente perdite dovute a guerre, altri conflitti armati, o eventi considerati simili dal diritto internazionale, riceveranno dall'altra Parte Contraente un trattamento non meno favorevole di quello che questa Parte concede ai propri investitori o a un investitore di un qualsiasi Paese Terzo a titolo di rimborso, indennizzo o risarcimento.

I pagamenti che ne derivano saranno liberamente trasferibili.

#### Articolo 6

Ciascuna parte Contraente, nel rispetto delle proprie leggi e regolamenti, consentirà il libero trasferimento della proprietà

derivante da un investimento effettuato nel proprio territorio dagli investitori dell'altra Parte Contraente ed in particolare:

- (a) i proventi, inclusi i proventi reinvestiti;
- (b) le royalties derivanti da diritti immateriali come indicati nel paragrafo 1, Articolo 2, lettera (d) e (e);
- (c) i ratei di rimborso di prestiti destinati ad una partecipazione diretta nell'investimento;
- (d) le spese per la gestione dell'investimento nel territorio di ciascuna Parte Contraente;
- (e) i fondi aggiuntivi necessari a mantenere l'investimento nel territorio dell'altra Parte Contraente;
- (f) il ricavato di tutto o parte della cessione e/o della liquidazione dell'investimento, inclusa la liquidazione a seguito di uno qualunque degli eventi di cui all'Articolo 5.

Coloro che lavorano nel territorio dell'altra Parte Contraente in ragione di un investimento fatto dall'altra Parte Contraente saranno autorizzati a trasferire nel proprio paese la quota restante del proprio salario una volta pagate le imposte e dedotte le spese di mantenimento effettuate in loco.

#### Articolo 7

Nel caso in cui una Parte Contraente abbia concesso una qualsiasi garanzia contro i rischi non commerciali per un investimento effettuato da suoi investitori nel territorio dell'altra Parte Contraente ed abbia effettuato pagamenti a tali investitori in base alla garanzia, l'altra Parte Contraente riconoscerà il trasferimento

dei diritti di tali investitori alla prima Parte Contraente e la surroga della Prima Parte non andrà oltre i diritti originali dell'investitore. Per quanto riguarda il trasferimento delle somme da effettuare alla Parte Contraente in virtù di tale surroga verranno rispettivamente applicati gli Articoli 4, 5 e 6.

#### Articolo 8

I trasferimenti di cui agli articoli 4, 5, 6 e 7 verranno effettuati senza indebito ritardo, in base alle consuetudini finanziarie internazionali dopo l'assolvimento degli obblighi fiscali. Tali trasferimenti saranno effettuati in valuta convertibile ai tassi di cambio in vigore alla data in cui il trasferimento viene effettuato.

#### Articolo 9

Nel caso in cui il trattamento accordato da una Parte Contraente agli investitori dell'altra Parte Contraente in base alle proprie leggi e regolamenti o altri specifici provvedimenti o intese contrattuali sia più favorevole di quello concesso in base al presente Accordo, sarà concesso il trattamento più favorevole.

#### Articolo 10

1. Tutti i tipi di controversie o divergenze, comprese quelle sull'ammontare del risarcimento per esproprio, nazionalizzazione o misure analoghe, insorte tra una Parte Contraente ed un investitore dell'altra Parte Contraente relativamente ad un investimento di

tale investitore nel territorio saranno composte amichevolmente mediante negoziato.

2. Qualora tali controversie o divergenze non possano essere composte in conformità con le disposizioni di cui al paragrafo (1) del presente Articolo entro sei mesi dalla data di richiesta della composizione, l'investitore interessato potrà sottoporre la controversia:

(a) al Tribunale della Parte Contraente competente, per la decisione; ovvero

(b) a Conciliazione o Arbitrato per mezzo del Centro Internazionale per la Composizione delle Controversie sugli Investimenti istituito con la Convenzione sulla Composizione delle Controversie sugli Investimenti fra Stati e Cittadini di altri Stati conclusa a Washington il 18 marzo 1965.

3. Nessuna delle due Parti Contraenti potrà trattare attraverso i canali diplomatici alcuna questione rinviata all'arbitrato sino a quando le procedure non siano state portate a termine e una delle Parti Contraenti abbia omesso di attenersi o di ottemperare al lodo pronunciato dal Centro Internazionale per la Composizione delle Controversie sugli Investimenti.

#### Articolo 11

1. Le controversie tra le Parti Contraenti sull'interpretazione e sull'applicazione del presente Accordo saranno, per quanto possibile, composte tramite consultazioni amichevoli delle due Parti Contraenti, attraverso i canali diplomatici.



2. Nel caso in cui tali controversie non possano essere composte nei sei mesi successivi alla data in cui una delle Parti Contraenti ne abbia dato notifica per iscritto all'altra Parte Contraente, esse saranno, a richiesta di una delle Parti Contraenti, sottoposte per la composizione ad un Tribunale Arbitrale Internazionale ad hoc.

3. Il Tribunale Arbitrale Internazionale ad hoc di cui sopra verrà costituito nel modo seguente: il Tribunale Arbitrale è composto da tre arbitri. Ognuna delle Parti Contraenti nominerà un arbitro; i due arbitri proporranno di comune accordo il terzo arbitro che sarà un cittadino di un Paese Terzo che ha relazioni diplomatiche con le due Parti Contraenti ed il terzo arbitro sarà nominato Presidente del Tribunale dalle due Parti Contraenti.

4. Se la nomina dei membri del tribunale arbitrale non viene effettuata entro sei mesi dalla data di richiesta dell'arbitrato, ciascuna Parte Contraente può, in mancanza di altri accordi, invitare il Presidente della Corte Internazionale di Giustizia ad effettuare le nomine necessarie. Nel caso in cui il Presidente sia cittadino di una delle Parti Contraenti o che non gli sia comunque possibile espletare tale funzione per altre ragioni, tale compito verrà affidato al Vice Presidente della Corte o al membro della Corte Internazionale di Giustizia che segue per ordine di anzianità e che non sia cittadino di una delle Parti Contraenti.

5. Il Tribunale Arbitrale determinerà le proprie procedure. Il Tribunale Arbitrale assumerà la sua decisione a maggioranza di voti. Tale lodo sarà inappellabile e vincolante per le Parti Contraenti.

6. Ciascuna delle Parti Contraenti sosterrà le spese per il proprio arbitro e quelle per il proprio rappresentante nel procedimento arbitrale. Le spese per il Presidente e i rimanenti oneri saranno a carico delle due Parti Contraenti in parti eguali.

## Articolo 12

Le disposizioni di cui al presente Accordo si applicheranno indipendentemente dall'esistenza di relazioni diplomatiche o consolari tra le due Parti Contraenti.

## Articolo 13

Il presente Accordo si applicherà anche agli investimenti effettuati nel territorio di ciascuna Parte Contraente, in conformità con le leggi e regolamenti, prima dell'entrata in vigore del presente Accordo.

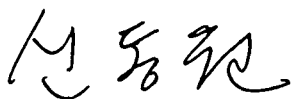
## Articolo 14

1. Il presente Accordo entrerà in vigore tre mesi dopo la notifica fra le Parti Contraenti del completamento delle rispettive procedure interne necessarie per l'entrata in vigore dell'Accordo. Esso resterà in vigore per un periodo di dieci anni e continuerà ad esserlo per un ulteriore periodo di cinque anni e così di seguito salvo denuncia scritta da parte di una delle Parti Contraenti un anno prima della sua scadenza.

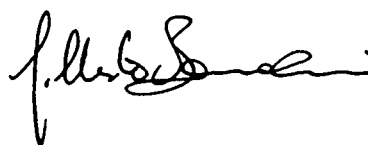
2. In relazione agli investimenti effettuati prima della data di scadenza del presente Accordo, le disposizioni dello stesso continueranno ad avere effetto per un ulteriore periodo di cinque anni dalla data di scadenza del presente Accordo.

Fatto in duplice copia a ... *Seoul* ..... il  
*10. I. 1989* ... nelle lingue coreana, inglese e italiana; tutti i  
testi sono ugualmente autentici. In caso di divergenza  
nell'interpretazione, prevarrà il testo inglese.

Per il Governo  
della Repubblica di Corea:



Per il Governo  
della Repubblica Italiana:



AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE REPUBLIC  
OF KOREA AND THE GOVERNMENT OF THE REPUBLIC OF  
ITALY CONCERNING THE ENCOURAGEMENT AND THE RE-  
CIPROCAL PROTECTION OF INVESTMENTS

---

The Government of the Republic of Korea and the  
Government of the Republic of Italy (hereinafter referred  
to as "the Contracting Parties"),

Desiring to intensify economic cooperation between both  
countries,

Intending to create favourable conditions for investments  
by investors of either country, and

Recognizing that encouragement and protection of such  
investments will benefit the economic prosperity of both  
countries,

Have agreed as follows:

Article 1

Either Contracting Party shall promote as far as possible  
the investments in its territory by investors of the other  
Contracting Party, admit such investments according to its  
laws and regulations and accord such investments equitable  
and reasonable treatment.

---

<sup>1</sup> Came into force on 26 June 1992, i.e., three months after the Contracting Parties had notified each other of the completion of their respective internal procedures, in accordance with article 14 (1).

## Article 2

For the purpose of this Agreement:

- (1) The term "investment" means every kind of asset accepted in accordance with the respective laws and regulations of either Contracting Party, and more particularly, though not exclusively:
  - (a) movable and immovable property as well as any other rights in rem, such as mortgages, liens, pledges, usufructs and similar rights;
  - (b) shares, stocks and debentures of companies or interests in the property of such companies;
  - (c) claims to money utilized for the purpose of creating an economic value or to any performance having an economic value;
  - (d) copyrights, industrial property rights, technical process, know-how, trademarks and trade names;
  - (e) business concessions conferred by law or under contract, including concessions to search for, extract or exploit natural resources.

Any admitted alternation of the form in which assets are invested shall not affect their classification as an investment.

- (2) The term "returns" means the amounts yielded by an investment for a definite period of time as profits, interests, capital gains, dividends, royalties, fees and other legitimate returns.
- (3) The term "investor" means every physical or legal person as well as any other corporation including interest associations, which is recognised as a resident by the legislations and regulations in force, making investment in the territory of the other Contracting Party.
- (4) The term "territory" means the territory over which the Contracting Party has sovereignty of jurisdiction according to international law and its laws and regulations.

### Article 3

1. Each Contracting Party shall in its territory accord investments or returns of investors of the other Contracting Party treatment not less favourable than that which it accords to investments or returns of its own investors or to investments or returns of investors of any third State, whichever is more favourable.

2. Each Contracting Party shall in its territory accord investors of the other Contracting Party, as regards their management, maintenance, use, enjoyment or disposal of their

investments treatment not less favourable than that which it accords to its own investors or to investors of any third State, whichever is more favourable.

3. The treatment mentioned above shall not apply to any advantage accorded to investors of a third State by either Contracting Party based on the membership of that Contracting Party in a customs union, common market, free trade zone, economic multilateral international agreement or based on an agreement concluded between that Contracting Party and a third State on avoidance of double taxation, or for facilitation of frontier trade.

#### Article 4

1. Investments or returns of investors of either Contracting Party shall not be nationalised, expropriated or subjected to measures having effect equivalent to nationalisation or expropriation (hereinafter referred to as "expropriation") in the territory of the other Contracting Party except for the public interest, and against prompt, adequate and effective compensation, provided that such measures are taken on a non-discriminatory basis and in accordance with law.

2. Such compensation shall amount to the market value of the investment or returns expropriated immediately before the expropriation or impending expropriation become public

knowledge, shall be made without undue delay, be effectively realizable and be freely transferable.

3. Such compensation shall include interest from the date of expropriation until the date of payment.

#### Article 5

Investors of either Contracting Party whose investments suffer losses in the territory of the other Contracting Party owing to war, other armed conflicts, or to other incidents considered as such by international law, shall be accorded by the latter Contracting Party treatment no less favourable than that which this Party accords to its own investors or to investors of any third State as regards restitution, indemnification or compensation. Resulting payments shall be freely transferable.

#### Article 6

Each Contracting Party shall, within the scope of its laws and regulations, ensure the free transfer of the property made as an investment in its territory by investors of the other Contracting Party, which is as follows:

- (a) returns including reinvested returns;
- (b) royalties deriving from incorporeal rights as defined in letter (d) and (e) of paragraph (1),

Article 2:



- (c) instalments in repayment of loans aiming at direct participation in the investments;
- (d) amounts spent for the management of the investments in the territory of the other Contracting Party;
- (e) additional funds necessary for the maintenance of the investment in the territory of either Contracting Party;
- (f) the value of partial or total assignment and/or liquidation of the investment, including liquidation effected as a result of any event mentioned in Article 5.

People working in the territory of the other Contracting Party because of an investment made by the other Contracting Party will be permitted to transfer to their own country all the remaining part of their salary after payment of taxes and deduction of their living expenses spent therein.

#### Article 7

In case one Contracting Party has granted any guarantee against non-commercial risks in respect of an investment by its investor in the territory of the other Contracting Party and has made payment to such investor under the guarantee, the other Contracting Party shall recognize the transfer of the rights of such investor to the one Contracting Party and

the subrogation of the one Contracting Party shall not exceed the original rights of such investor. As regards the transfer of payments to be made to the Contracting Party by virtue of such subrogation, Article 4, 5 and 6 shall apply respectively.

#### Article 8

Transfers as stipulated in Article 4, 5, 6 and 7 shall be made without undue delay, according to international financial custom, after the performance of the fiscal burdens. Such transfers shall be made in convertible currency at the official rate of exchange existing on the date the transfer is made.

#### Article 9

If the treatment to be accorded by one Contracting Party to investors of the other Contracting Party in accordance with its laws and regulations or other specific provisions or contracts is more favourable than that accorded by this Agreement, the more favourable treatment shall be accorded.

#### Article 10

1. All kinds of disputes or differences, including disputes over the amount of compensation for expropriation, nationalisation or similar measures, between one Contracting Party

and an investor of the other Contracting Party concerning an investment of that investor in the territory of the one Contracting Party shall be settled amicably through negotiations.

2. If such disputes or differences cannot be settled according to the provisions of paragraph 1 of this Article within six months from the date of request for settlement, the investor concerned may submit the dispute to:

(a) the competent court of the Contracting Party for decision; or

(b) the International Center for Settlement of Investment Disputes under the Convention on the Settlement of Investment Disputes between States and Nationals of Other States, of March 18, 1965<sup>1</sup> done in Washington D.C. for conciliation or arbitration.

3. Neither Contracting Party shall pursue through diplomatic channels any matter referred to arbitration until the proceedings have terminated and a Contracting Party has failed to abide by or comply with the award rendered by the International Center for Settlement of Investment Disputes.

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 575, p. 159.

## Article 11

1. Disputes between the Contracting Parties concerning the interpretation and application of this Agreement shall be settled as far as possible, through friendly consultation by both Parties through diplomatic channels.

2. If such disputes cannot be settled within six months from the date on which either Contracting Party informs in writing the other Contracting Party, they shall, at the request of either Contracting Party, be submitted for settlement to an ad hoc international arbitral tribunal.

3. The ad hoc international arbitral tribunal mentioned above shall be established as follows:

The arbitral tribunal is composed of three arbitrators. Each Contracting Party shall appoint one arbitrator; the two arbitrators propose by mutual agreement the third arbitrator who is a national of a third State which has diplomatic relations with both Contracting Parties, and the third arbitrator will be appointed as the chairman of the tribunal by both Contracting Parties.

4. If the appointments of the members of the arbitral tribunal are not made within a period of six months from the date of request for arbitration, either Contracting Party may, in the absence of any other arrangement, invite the President of the International Court of Justice to make the necessary appointments. Should the President be a national

of one Contracting Party, or should he not be able to perform this designation because of other reasons, this task shall be entrusted to the Vice-President of the Court, or to the next senior judge of the Court who is not a national of either Contracting Party.

5. The arbitral tribunal shall determine its own procedure. The arbitral tribunal shall decide its award by a majority of votes. Such award is final and binding upon the two Contracting Parties.

6. Each Contracting Party shall bear the cost of its own member and of its counsel in the arbitral proceedings. The cost of the chairman and the remaining costs shall be borne in equal parts by both Contracting Parties.

#### Article 12

The provisions of the present Agreement shall apply irrespective of the existence of diplomatic or consular relations between the two Contracting Parties.

#### Article 13

The provisions of this Agreement shall also apply to the investments previously made in the territory of each Contracting Party according to its laws and regulations.

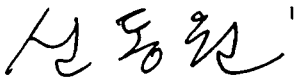
## Article 14

1. The present Agreement shall enter into force three months after the notification between the Contracting Parties of the accomplishment of their respective internal procedures for the entry into force of the Agreement. It shall remain in force for a period of ten years and shall continue in force thereafter for another period of five years and so forth unless denounced in writing by either Contracting Party one year before its expiration.

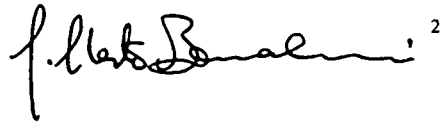
2. In respect of investments made prior to the date of termination of the present Agreement, its provisions shall continue to be effective for a further period of five years from the date of termination of the present Agreement.

DONE in duplicate at *Seoul* on *10th January*  
*1989* in the Korean, Italian and English languages, all texts being equally authentic.  
In case of any divergency of interpretation, the English text shall prevail.

For the Government  
of the Republic of Korea:



For the Government  
of the Republic of Italy:



---

<sup>1</sup> Shin Dong-won.

<sup>2</sup> Gilberto Bonalumi.

[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE  
CORÉE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ITA-  
LIENNE RELATIF À L'ENCOURAGEMENT ET À LA PROTEC-  
TION RÉCIPROQUE DES INVESTISSEMENTS

Le Gouvernement de la République de Corée et le Gouvernement de la République italienne (ci-après dénommés « les Parties contractantes »),

Désireux d'intensifier la coopération économique entre leurs deux pays,

Entendant créer des conditions favorables aux investissements effectués par les investisseurs de chaque pays, et

Reconnaissant que l'encouragement et la protection de tels investissements contribueront à la prospérité économique des deux pays,

Sont convenus de ce qui suit :

*Article premier*

Chacune des Parties contractantes encouragera dans la mesure du possible les investissements effectués sur son territoire par des investisseurs de l'autre Partie contractante, autorisera ces investissements conformément à sa législation et les traitera de manière équitable et raisonnable.

*Article 2*

Aux fins du présent Accord :

1) Le terme « investissement » désigne toutes les catégories d'avoirs admis conformément à la législation respective de chaque Partie contractante, plus particulièrement mais non exclusivement;

a) Les biens meubles et immeubles, ainsi que tous autres droits réels tels que les hypothèques, nantissements, droits de gage, droits de jouissance et droits analogues;

b) Les actions, obligations et autres types de participation dans des sociétés;

c) Les droits sur des sommes d'argent utilisées en vue de créer une valeur économique ou les droits sur toutes prestations ayant une valeur économique;

d) Les droits d'auteur, les droits de propriété industrielle, les procédés techniques, le savoir-faire, les marques commerciales et les noms commerciaux;

e) Les concessions commerciales et industrielles conférées par voie législative ou en vertu de contrats, y compris les concessions relatives à la prospection, à l'extraction ou à l'exploitation de ressources naturelles.

Toute modification autorisée de la forme sous laquelle les avoirs sont investis ne porte pas atteinte à leur qualité d'investissement.

<sup>1</sup> Entré en vigueur le 26 juin 1992, soit trois mois après que les Parties contractantes s'étaient notifié l'accomplissement de leurs procédures internes respectives, conformément au paragraphe 1 de l'article 14.

2) Le terme « revenus » désigne les montants produits par un investissement durant une certaine période de temps à titre de bénéfices, d'intérêts, de plus-values du capital, de dividendes, de redevances, de droits et autres rémunérations légitimes.

3) Le terme « investisseur » désigne toute personne physique ou morale ainsi que toute autre société, y compris les associations d'intérêts, considérée comme résidente par la législation en vigueur, qui effectue un investissement sur le territoire de l'autre Partie contractante.

4) Le terme « territoire » désigne le territoire sur lequel la Partie contractante exerce sa souveraineté ou sa juridiction conformément au droit international et à sa législation.

### *Article 3*

1. Chaque Partie contractante accordera sur son territoire aux investissements ou aux revenus des investisseurs de l'autre Partie contractante un traitement non moins favorable que celui qu'elle accorde aux investissements ou aux revenus de ses propres investisseurs ou que celui qu'elle accorde aux investissements ou aux revenus des investisseurs d'Etats tiers, si ce dernier traitement est plus favorable.

2. Chaque Partie contractante accordera sur son territoire aux investisseurs de l'autre Partie contractante, en ce qui concerne la gestion, l'exploitation, l'utilisation, la jouissance ou la cession de leurs investissements, un traitement non moins favorable que celui qu'elle accorde à ses propres investisseurs ou que celui qu'elle accorde aux investisseurs d'Etats tiers, si ce dernier traitement est plus favorable.

3. Le traitement susmentionné ne s'applique pas aux avantages accordés à des investisseurs d'un Etat tiers par l'une des Parties contractantes du fait que celle-ci est membre d'une union douanière, d'un marché commun, d'une zone de libre-échange ou d'un accord économique international multilatéral ou a conclu un accord avec un Etat tiers pour éviter la double imposition ou pour faciliter le commerce frontalier.

### *Article 4*

1. Les investissements ou les revenus des investisseurs de chaque Partie contractante ne peuvent pas être nationalisés, expropriés ou soumis à des mesures équivalant à une nationalisation ou une expropriation (ci-après dénommées « expropriation ») sur le territoire de l'autre Partie contractante, sauf pour cause d'utilité publique et moyennant le versement dans les meilleurs délais d'une indemnisation suffisante et réelle, étant entendu que de telles mesures sont prises sans discrimination et conformément à la législation.

2. L'indemnisation doit correspondre à la valeur que l'investissement ou que le revenu de l'investissement faisant l'objet de l'expropriation avait immédiatement avant le moment où l'expropriation effective ou la menace d'expropriation a été officiellement connue, doit être versée sans délai injustifié, être effectivement réalisable et librement transférable.

3. L'indemnisation doit être assortie d'un intérêt à partir de la date de l'expropriation jusqu'à la date du paiement.

### *Article 5*

Les investisseurs de l'une des Parties contractantes qui, du fait d'une guerre ou d'un autre conflit armé ou d'autres événements considérés comme similaires par le



droit international, subissent des pertes sur les investissements qu'ils ont effectués sur le territoire de l'autre Partie contractante bénéficiant de la part de cette dernière d'un traitement non moins favorable que celui qu'elle accorde à ses propres investisseurs ou aux investisseurs d'Etats tiers en matière de restitution, d'indemnisation ou de réparation. Les sommes versées à ce titre sont librement transférables.

#### *Article 6*

Chacune des Parties contractantes autorise, dans le cadre de sa législation, le libre transfert des biens investis sur son territoire par des investisseurs de l'autre Partie contractante, à savoir :

- a) Les revenus, y compris les revenus réinvestis;
- b) Les revenus des actifs incorporels visés aux alinéas *d* et *e* du paragraphe 1 de l'article 2;
- c) Les versements au titre du remboursement d'emprunts destinés à assurer une participation directe dans un investissement;
- d) Les sommes versées pour la gestion de l'investissement sur le territoire de l'autre Partie contractante;
- e) Les fonds complémentaires nécessaires au maintien de l'investissement sur le territoire de l'autre Partie contractante;
- f) Le produit de la cession et/ou de la liquidation partielles ou totales de l'investissement, y compris d'une liquidation résultant d'un des événements mentionnés à l'article 5.

Les personnes travaillant sur le territoire de l'autre Partie contractante du fait d'un investissement effectué par l'autre Partie contractante seront autorisées à transférer dans leur pays la partie de leur salaire qui leur restera une fois payés leurs impôts et déduits leurs frais de subsistance.

#### *Article 7*

Si une Partie contractante a donné une garantie contre des risques non commerciaux pour un investissement réalisé par son investisseur sur le territoire de l'autre Partie contractante et a effectué des versements à cet investisseur en vertu de cette garantie, l'autre Partie contractante reconnaîtra la cession à la première Partie contractante des droits de cet investisseur et les droits de subrogation de la première Partie contractante ne devront pas excéder les droits originaux de l'investisseur.

En ce qui concerne le transfert des paiements à effectuer à la Partie contractante en vertu de la subrogation, les articles 4, 5 et 6 s'appliquent respectivement.

#### *Article 8*

Les transferts visés aux articles 4, 5, 6 et 7 sont effectués sans retard injustifié, conformément aux pratiques financières internationales, après acquittement des obligations fiscales. Ces transferts sont effectués en monnaie convertible au taux de change officiel en vigueur à la date du transfert.

#### *Article 9*

Si, en vertu de la législation de l'une des Parties contractantes ou d'autres dispositions ou contrats spécifiques, le traitement à accorder par cette Partie aux

investisseurs de l'autre Partie contractante est plus favorable que ne le prévoit le présent Accord, le traitement le plus favorable sera accordé.

#### Article 10

1. Tout litige ou différend entre une Partie contractante et un investisseur de l'autre Partie contractante au sujet d'un investissement de cet investisseur sur le territoire de la Partie contractante, y compris en ce qui concerne le montant de l'indemnisation à verser en cas d'expropriation, de nationalisation ou de mesures similaires, sera réglé à l'amiable par voie de négociations.

2. Si un tel litige ou différend ne peut être réglé de la manière prévue au paragraphe 1 du présent article dans un délai de six mois à compter de la date de la demande de règlement, l'investisseur concerné peut le soumettre :

a) Au tribunal compétent de la Partie contractante, pour décision; ou

b) Au Centre international pour le règlement des différends relatifs aux investissements établi conformément à la Convention pour le règlement des différends relatifs aux investissements entre Etats et ressortissants d'autres Etats, faite à Washington le 18 mars 1965<sup>1</sup>, pour conciliation ou arbitrage.

3. Aucune des Parties contractantes ne traitera par la voie diplomatique de questions soumises à l'arbitrage tant que la procédure ne sera pas terminée et qu'une Partie contractante n'aura pas respecté ou observé la décision rendue par le Centre international pour le règlement des différends relatifs aux investissements.

#### Article 11

1. Les différends entre les Parties contractantes relatifs à l'interprétation ou à l'application du présent Accord seront, dans la mesure du possible, réglés par des négociations à l'amiable entre les deux parties, par la voie diplomatique.

2. Si un différend ne peut être réglé dans les six mois suivant la notification écrite du différend par l'une des Parties contractantes à l'autre Partie, il sera soumis, à la demande de l'une des Parties contractantes, à un tribunal arbitral international *ad hoc*.

3. Le tribunal arbitral international *ad hoc* susmentionné sera composé de la manière suivante : Le tribunal arbitral se compose de trois arbitres. Chaque Partie contractante nomme un arbitre; les deux arbitres proposent, d'un commun accord, un troisième arbitre, qui doit être un ressortissant d'un Etat tiers entretenant des relations diplomatiques avec les deux Parties contractantes, et le troisième arbitre est nommé président du tribunal par les deux Parties contractantes.

4. Si les membres du tribunal arbitral ne sont pas nommés dans un délai de six mois à compter de la date de la demande d'arbitrage, chacune des Parties contractantes peut, faute d'un autre arrangement, inviter le Président de la Cour internationale de Justice à procéder aux nominations nécessaires. Si le Président est un ressortissant de l'une des Parties contractantes ou s'il est empêché pour une autre raison de s'acquitter de ladite fonction, il appartient au Vice-Président ou au membre le plus ancien de la Cour qui n'est pas un ressortissant de l'une des Parties contractantes de procéder aux nominations nécessaires.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 575, p. 159.

5. Le tribunal arbitral fixe lui-même sa procédure. Il statue à la majorité des voix. Ses décisions sont définitives et obligatoires pour les Parties contractantes.

6. Chaque Partie contractante prend à sa charge les frais de son arbitre ainsi que les frais de sa défense dans la procédure arbitrale. Les frais du président et les autres frais sont répartis à égalité entre les deux Parties contractantes.

#### *Article 12*

Les dispositions du présent Accord s'appliquent indépendamment de l'existence de relations diplomatiques ou consulaires entre les deux Parties contractantes.

#### *Article 13*

Le présent Accord s'applique également aux investissements effectués sur le territoire de chacune des Parties contractantes, conformément à leur législation, avant son entrée en vigueur.

#### *Article 14*

1. Le présent Accord entrera en vigueur trois mois après que les Parties contractantes se seront informées de l'accomplissement de leurs procédures internes respectives nécessaires à son entrée en vigueur. Il restera en vigueur pendant dix ans et le demeurera pour une période ultérieure de cinq ans et ainsi de suite tant que l'une des Parties contractantes ne l'aura pas dénoncé par écrit un an avant son expiration.

2. En ce qui concerne les investissements effectués avant la date d'expiration du présent Accord, ses dispositions continueront de s'appliquer pendant une période de cinq ans à compter de cette date.

FAIT en double exemplaire, à Séoul, le 10 janvier 1989, en langues coréenne, italienne et anglaise, tous les textes faisant également foi. En cas de divergence d'interprétation, le texte de référence est le texte anglais.

Pour le Gouvernement  
de la République de Corée :  
SHIN DONG-WON

Pour le Gouvernement  
de la République italienne :  
GILBERTO BONALUMI



No. 30327

---

**REPUBLIC OF KOREA**  
**and**  
**UNION OF SOVIET SOCIALIST REPUBLICS**

**Agreement on scientific and technological cooperation.**  
**Signed at Moscow on 14 December 1990**

*Authentic texts: Korean, Russian and English.*

*Registered by the Republic of Korea on 6 October 1993.*

---

**RÉPUBLIQUE DE CORÉE**  
**et**  
**UNION DES RÉPUBLIQUES**  
**SOCIALISTES SOVIÉTIQUES**

**Accord de coopération scientifique et technologique. Signé à**  
**Moscou le 14 décembre 1990**

*Textes authentiques : coréen, russe et anglais.*

*Enregistré par la République de Corée le 6 octobre 1993.*

## [KOREAN TEXT — TEXTE CORÉEN]

대한민국 정부와 소비에트 사회주의 공화국 연방 정부간의  
과학 및 기술협력에 관한 협정

대한민국 정부와 소비에트 사회주의 공화국 연방 정부(이하 "계약당사국 정부라 한다)는,

과학 및 기술협력의 증진에 있어서 상호 이익을 고려하고,

그러한 협력이 양국간 우호관계 강화를 촉진할 것임을 고려하며,

과학 및 기술협력으로부터 양국이 얻게될 혜택을 인식하여,

다음과 같이 합의하였다.

## 제 1 조

계약당사국 정부는 양국의 법령에 따라 평등과 호혜의 기초위에서 양국간 과학 및 기술분야에서의 협력을 장려하고 증진하며, 상호 합의에 의하여 협력의 분야와 주제를 결정한다.

## 제 2 조

이 협정에서 상정되는 협력은 다음의 형태를 포함한다.

- 가. 과학자, 연구원, 기술자 및 전문가의 교류
- 나. 과학기술적 성격의 연구결과, 간행물 및 정보의 교환
- 다. 과학기술분야에서의 공동세미나, 심포지움, 기타 회의 및 훈련의 개최
- 라. 상호 관심있는 주제에 대한 공동연구 프로젝트의 수행
- 마. 상호 합의하는 여타 형태의 과학 및 기술협력

## 제 3 조

과학 및 기술협력을 촉진하기 위하여 계약당사국 정부는 필요시 정부기관, 연구소, 대학 및 기업체간 특별 협력 프로그램의 조건, 절차, 재정적 합의를 및 기타 적절한 사항을 규정하는 시행약정의 체결을 장려한다. 이러한 시행약정은 양국의 법령에 따라 체결된다.

## 제 4 조

양 계약당사국 정부는 이 협정의 협력활동은 조정하고 촉진하기 위하여 양국 정부가 지명한 대표로 구성되는 공동위원회를 설치한다.

동 위원회는 이 협정과 관련된 기타 문제의 협의뿐 아니라 이 협정의 협력활동의 진전상황을 검토하고 신규협력분야 및 프로그램은 결정하기 위하여 달리 합의하지 아니하는 한 매년 1회 양국중 인국에서 교대로 개최된다.

## 제 5 조

1. 협력활동으로부터 얻어지는 비재산적 성격의 과학 및 기술정보와 (또는) 상업 및 산업적 이유로 공개되지 않는 정보이외의 과학 및 기술 정보는 달리 합의되지 아니하는 한, 관례적 경로를 통하여 그리고 참가기관들의 정상적 절차에 따라 세계 과학기술계에 제공될 수 있어야 한다.

2. 이 협정의 협력활동으로부터 발생하는 지적재산권의 처리는 시행약정에서 규정된다.

## 제 6 조

이 협정은 어느 일방 계약당사국 정부가 체결한 여타 국제조약이나 협정에 의하여 발생하는 여하한 의무의 유효성이나 이행에 영향을 미치지 아니한다.

## 제 7 조

1. 이 협정은 양 체약당사국 정부가 이 협정의 발효를 위한 모든 법적 필요절차를 완료하였음을 상호 통고하는 일자에 발효된다.

2. 이 협정은 5년간 유효하며, 그 이후로도 일방 체약당사국이 6월전에 이 협정의 종료의사를 서면으로 통고하지 아니하는 한 그 이후로도 계속 유효하다.

3. 이 협정은 상호 동의에 의하여 개정될 수 있다. 이 협정의 개정이나 종료는 등 개정이나 종료의 유효일자 이전에 이 협정하에서 발생한 권리나 의무에 영향을 미치지 않고 효력을 발생한다.

이상의 증거로, 하기 서명자는 그들 각자의 정부로부터 정당히 권한을 위임받아 이 협정에 서명하였다.

1990년 12월 14일 모스크바에서 동등히 정본인 한국어, 러시아어 및 영어로 각 2부 작성하였다. 해석상 상위가 있을 경우에는 영어본이 우선한다.

대한민국 정부를 위하여

소비에트 사회주의 공화국 연방  
정부를 위하여

김종필

Григорьев



[RUSSIAN TEXT — TEXTE RUSSE]

## СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ РЕСПУБЛИКИ КОРЕЯ И ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК О НАУЧНО-ТЕХНИЧЕСКОМ СОТРУДНИЧЕСТВЕ

Правительство Республики Корея и Правительство Союза Советских Социалистических Республик (в дальнейшем именуются Договаривающиеся Стороны) с учетом обоюдной заинтересованности в развитии научно-технического сотрудничества,

принимая во внимание, что такое сотрудничество будет способствовать укреплению дружественных отношений между двумя странами,

осознавая взаимную выгоду, которую представляет для обеих стран сотрудничество в области науки и техники,

согласились о нижеследующем:

### СТАТЬЯ I

Договаривающиеся Стороны в соответствии с законами и правилами обеих стран будут способствовать развитию сотрудничества в области науки и техники на основе равенства и взаимной выгоды и по обоюдному согласию определять области и темы такого сотрудничества.

### СТАТЬЯ 2

Сотрудничество, предусмотренное настоящим Соглашением, может включать следующие формы:

- а) обмен учеными, исследователями, экспертами и техническим персоналом;
- б) обмен результатами исследований, публикациями и информацией научно-технического характера;
- в) организация совместных семинаров, симпозиумов, других встреч, а также обучения в областях науки и техники;
- г) осуществление совместных исследовательских проектов по темам, представляющим взаимный интерес;

д) другие формы научно-технического сотрудничества, которые будут определяться Договаривающимися Сторонами.

### СТАТЬЯ 3

В целях осуществления научно-технического сотрудничества Договаривающиеся Стороны будут способствовать, там, где это необходимо, заключению рабочих соглашений между государственными организациями, научно-исследовательскими институтами, университетами и предприятиями, которые будут определять сроки и условия реализации конкретных программ и проектов сотрудничества, пути их осуществления, финансовые условия и другие соответствующие вопросы. Такие рабочие соглашения будут заключаться в соответствии с законами и правилами обеих стран.

### СТАТЬЯ 4

Договаривающиеся Стороны учреждают Совместный комитет по координации и реализации сотрудничества в рамках настоящего Соглашения, который будет состоять из представителей, назначаемых Правительствами обеих стран.

Комитет будет собираться ежегодно, если не будет оговорено иначе, попеременно в обеих странах, в целях рассмотрения хода осуществления сотрудничества в рамках настоящего Соглашения и определения новых областей и программ сотрудничества, а также для обсуждения других вопросов, связанных с настоящим Соглашением.

### СТАТЬЯ 5

1. Научно-техническая информация, полученная в ходе сотрудничества, не относящаяся к промышленной собственности, и/или другая информация, кроме информации, не подлежащей разглашению по коммерческим или промышленным причинам, будет являться доступной, если не оговорено иначе, для мирового научного сообщества путем использования общепринятых способов ее передачи и в соответствии с существующими правилами организаций-участников.

2. Решение вопросов интеллектуальной собственности в ходе сотрудничества в рамках настоящего Соглашения будет осуществляться по рабочим соглашениям.

## СТАТЬЯ 6

Настоящее Соглашение не будет оказывать влияния на действительность или выполнение любых обязательств, проистекающих из других международных договоров или соглашений, заключенных любой из Договаривающихся Сторон.

## СТАТЬЯ 7

1. Настоящее Соглашение вступает в силу после взаимного уведомления Договаривающимися Сторонами друг друга о выполнении всех юридических требований, необходимых для его вступления в силу.

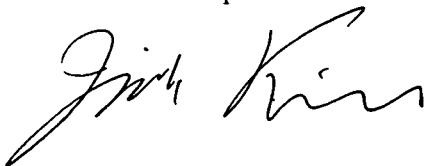
2. Настоящее Соглашение будет действовать в течение пяти лет и оставаться в силе до тех пор, пока любая из Договаривающихся Сторон не сообщит о своем намерении прекратить его действие предварительным письменным уведомлением за шесть месяцев до срока прекращения действия.

3. Настоящее Соглашение может быть изменено по взаимному согласию Договаривающихся Сторон. Любое изменение или прекращение действия настоящего Соглашения будет осуществляться без ущерба любым правам и обязанностям, приобретенным или возникшим в рамках настоящего Соглашения до вступления в силу такого изменения или прекращения действия.

В удостоверение чего нижеподписавшиеся, должным образом уполномоченные на то своими соответствующими Правительствами, подписали настоящее Соглашение.

Совершено в Москве "14" декабря 1990 г., в двух подлинных экземплярах, каждый на корейском, русском и английском языках, причем все тексты имеют одинаковую силу. В случае различного толкования преимущественную силу имеет текст на английском языке.

За Правительство Республики  
Корея:



За Правительство Союза Советских  
Социалистических Республик:



AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE REPUBLIC  
OF KOREA AND THE GOVERNMENT OF THE UNION OF SO-  
VIET SOCIALIST REPUBLICS ON SCIENTIFIC AND TECHNO-  
LOGICAL COOPERATION

---

The Government of the Republic of Korea and the Government of the Union of Soviet Socialist Republics (hereinafter referred to as the Contracting Parties),

Considering their mutual interest in promoting scientific and technological cooperation,

Taking into consideration that such cooperation shall promote the strengthening of friendly relations between the two countries,

Conscious of the benefits to be derived by both countries from cooperation in science and technology;

Have agreed as follows:

Article 1

The Contracting Parties shall encourage and promote, in accordance with the respective laws and regulations of the two countries, cooperation between the two countries in the field of science and technology on the basis of equality and mutual benefit and shall determine, by mutual agreement, the areas and subjects of such cooperation

Article 2

The cooperation contemplated in the present Agreement may include the following forms:

a) exchange of scientists, researchers, technical personnel and experts;

---

<sup>1</sup> Came into force on 18 December 1991, the date on which the Contracting Parties notified each other of the completion of the legal requirements, in accordance with article 7 (1).

- b) exchange of research results, publications and information of scientific and technological nature;
- c) organisation of the joint seminars, symposia, other meetings and training in scientific and technological fields;
- d) implementation of joint research projects on subjects of mutual interests;
- e) any other forms of scientific and technological cooperation as may be mutually agreed upon.

#### Article 3

With a view to facilitating scientific and technological cooperation, the Contracting Parties shall encourage, where appropriate, the conclusion of implementing arrangements between the government agencies, research institutes, universities and enterprises specifying the terms and conditions of particular cooperative programmes and projects, the procedures to be followed, financial agreements and other appropriate matters. Such implementing arrangements will be concluded in accordance with the laws and regulations of the two countries.

#### Article 4

The Contracting Parties establish a Joint Committee for coordinating and facilitating cooperative activities under the present Agreement, composed of representatives designated by the two Governments.

The Committee shall meet once a year, unless otherwise agreed, alternately in one of the two countries, in order to conduct a review of progress in cooperative activities under the present Agreement and to define new areas and programmes of cooperation as well as to discuss other matters related to the present Agreement.

## Article 5

1. Scientific and technological information of a non-proprietary nature and/or that other than information not disclosed for commercial industrial reasons, derived from the cooperative activities, shall be made available, unless otherwise agreed, to the world scientific community through customary channels and in accordance with the normal procedures of the participating agencies.

2. The treatment of industrial property arising from the cooperative activities under the present Agreement shall be provided for in the implementing arrangements.

## Article 6

The present Agreement shall not affect the validity or execution of any obligation arising from other international treaties or agreements concluded by either of the Contracting Parties.

## Article 7

1. The present Agreement shall enter into force on the date when the Contracting Parties notify each other that all legal requirements for its entry into force have been fulfilled.

2. The present Agreement shall remain in force for a period of five years and continue in force thereafter unless either Contracting Party notifies in writing six months in advance of its intention to terminate the present Agreement.

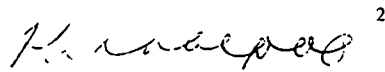
3. The present Agreement may be revised by mutual consent. Any revision or termination of the present Agreement shall be effected without prejudice to any right or obligation accruing or incurred under the present Agreement prior to the effective date of such revision or termination.

IN WITNESS WHEREOF, the undersigned, duly authorised by their respective Governments, have signed the present Agreement.

Done in Moscow on December 14 1990 in duplicate in the Korean, Russian and English languages, all texts being equally authentic. In case of any divergence of interpretation, the English text shall prevail.

For the Government  
of the Republic of Korea:

For the Government  
of the Union of Soviet  
Socialist Republics:

Handwritten signature of Kim Jin-hyun, representing the Government of the Republic of Korea.Handwritten signature of Nikolai Pavlovich Laverov, representing the Government of the Union of Soviet Socialist Republics.

---

<sup>1</sup> Kim Jin-hyun.

<sup>2</sup> Nikolai Pavlovich Laverov.

[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> DE COOPÉRATION SCIENTIFIQUE ET TECHNOLOGIQUE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE CORÉE ET LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

Le Gouvernement de la République de Corée et le Gouvernement de l'Union des Républiques socialistes soviétiques (ci-après dénommés « les Parties contractantes »),

Considérant leur intérêt mutuel à encourager la coopération scientifique et technologique,

Compte tenu du fait que cette coopération favorisera et renforcera les liens d'amitié qui existent entre les deux pays,

Conscients des avantages que peuvent retirer les deux pays d'une coopération dans le domaine de la science et de la technologie,

Sont convenus de ce qui suit :

*Article premier*

Les Parties contractantes encouragent et favorisent, conformément à leurs lois et règlements respectifs, la coopération entre les deux pays dans le domaine de la science et de la technologie, sur la base de l'égalité et de l'avantage mutuel, et déterminent, d'un commun accord, les domaines et questions faisant l'objet de cette coopération.

*Article 2*

La coopération envisagée dans le présent Accord peut revêtir les formes suivantes :

a) L'échange de scientifiques, de chercheurs, de personnel technique et d'experts;

b) L'échange des résultats de la recherche, de publications et d'informations sur les questions scientifiques et technologiques;

c) L'organisation de séminaires, colloques et autres réunions conjointes et d'une formation dans les domaines scientifiques et technologiques;

d) L'exécution de projets de recherche conjoints sur les questions d'intérêt mutuel;

e) Toutes autres formes de coopération scientifique et technologique dont les Parties pourraient convenir.

<sup>1</sup> Entré en vigueur le 18 décembre 1991, date à laquelle les Parties contractantes se sont notifié l'accomplissement des formalités légales, conformément au paragraphe 1 de l'article 7.



### *Article 3*

En vue de faciliter la coopération scientifique et technologique, les Parties contractantes encourageront, lorsque faire se peut, la conclusion d'accords d'application entre les organismes publics, les instituts de recherche, les universités et les entreprises, en précisant les conditions des programmes et projets de coopération considérés, les procédures à suivre, les accords financiers et autres questions appropriées. Ces accords d'application seront conclus en conformité des lois et règlements des deux pays.

### *Article 4*

Les Parties contractantes établiront une commission mixte composée de représentants désignés par les deux gouvernements pour coordonner et faciliter les activités de coopération au titre du présent Accord.

Sauf si les Parties en conviennent autrement, cette commission se réunira une fois par an, à tour de rôle dans chacun des pays, pour examiner les progrès des activités de coopération au titre du présent Accord et pour définir de nouvelles zones et programmes de coopération ainsi que pour discuter de toutes autres questions ayant trait au présent Accord.

### *Article 5*

1. Les informations scientifiques et technologiques qui n'ont pas un caractère commercial et/ou qui ne constituent pas des informations qui ne puissent être divulguées pour des raisons commerciales et industrielles, découlant des activités de coopération seront, sauf arrangement contraire, mises à la disposition de la communauté scientifique mondiale par les voies habituelles et conformément aux procédures normales des organismes participants.

2. Les conditions et les modes d'utilisation de la propriété industrielle découlant des activités de coopération au titre du présent Accord seront définies dans les accords d'application.

### *Article 6*

Le présent Accord ne porte pas atteinte à la validité ou à l'exécution de toute obligation découlant d'autres traités ou accords internationaux conclus par l'une des deux Parties contractantes.

### *Article 7*

1. Le présent Accord entrera en vigueur à la date à laquelle les Parties contractantes s'informeront l'une et l'autre que toutes les formalités légales requises pour son entrée en vigueur ont été remplies.

2. Le présent Accord restera en vigueur pendant une période de cinq ans et continuera à produire ses effets ensuite, à moins que l'une ou l'autre des Parties contractantes ne notifie, moyennant un préavis écrit de six mois, son intention de le dénoncer.

3. Le présent Accord peut être révisé par consentement mutuel. Toute révision ou dénonciation du présent Accord sera effectuée sans préjuger de tout droit ou obligation acquis ou souscrit en vertu du présent Accord avant la date d'entrée en vigueur de cette révision ou de cette dénonciation.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet par leurs gouvernements respectifs, ont signé le présent Accord.

Fait à Moscou, le 14 décembre 1990, en double, en langues coréenne, russe et anglaise, tous les textes faisant également foi. En cas de divergence d'interprétation, le texte anglais l'emporte.

Pour le Gouvernement  
de la République de Corée :

KIM JIN-HYUN

Pour le Gouvernement  
de l'Union des Républiques  
socialistes soviétiques :

NIKOLAI PAVLOVICH LAVEROV

---

**No. 30328**

---

**REPUBLIC OF KOREA  
and  
UNION OF SOVIET SOCIALIST REPUBLICS**

**Agreement on cooperation in the field of fisheries. Signed at  
Moscow on 16 September 1991**

*Authentic texts: Korean and Russian.*

*Registered by the Republic of Korea on 6 October 1993.*

---

**RÉPUBLIQUE DE CORÉE  
et  
UNION DES RÉPUBLIQUES  
SOCIALISTES SOVIÉTIQUES**

**Accord relatif à la coopération dans le domaine de la pêche.  
Signé à Moscou le 16 septembre 1991**

*Textes authentiques : coréen et russe.*

*Enregistré par la République de Corée le 6 octobre 1993.*

[KOREAN TEXT — TEXTE CORÉEN]

## 대한민국 정부와 소비에트 사회주의 공화국 연방 정부간의 어업협력에 관한 협정

대한민국 정부와 소비에트 사회주의 공화국 연방 정부(이하 "당사국"이라 한다)는,

태평양 북서지역의 자국 연안수역에 있는 해양생물자원의 보존, 합리적 관리 및 최적이용을 위한 공동관심에 유의하고,

국제법에 따라 그 외측 한계가 규정되는 대한민국의 연안수역(이하 "수역"이라 한다)에 있어서의 해양생물자원의 보존 및 이용을 위한 대한민국의 주권적 권리와 1984년 2월 28일 소비에트 사회주의 공화국 연방의 경제수역에 관한 소비에트 사회주의 공화국 연방 최고회의 간부회의령에 기초하여 소비에트 사회주의 공화국 연방 경제수역(이하 "수역"이라 한다)내 해양생물자원의 조사, 개발, 보존 및 관리를 목적으로 한 소비에트 사회주의 공화국 연방의 주권적 권리를 인정하고,

1982년 유연해양법협약을 고려하며,

해양생물자원의 보존과 합리적 관리를 위한 과학적 조사의 중요성에 특히 주목하고,

태평양 북서지역의 양국 수역뿐만 아니라 동 수역 이원에서도 수산분야에서의 상호관계에 관한 질서 및 조건을 규정할 것과 해양생물자원의 보존 및 관리를 위하여 상호활동을 조성할 것을 희망하며,

수산분야에서의 대한민국과 소비에트 사회주의 공화국 연방간의 경제 및 과학·기술협력관계를 수립하여, 양국간 우호관계를 촉진하려는 의사를 확인하여,

다음과 같이 합의하였다.

### 제 1 조

당사국은 수산분야에서의 호혜적이고 평등한 관계를 수립하기 위하여 상호 협력하고 적절한 조치를 취한다.

### 제 2 조

1. 당사국은 수산분야에서 다음과 같은 기본방향으로 호혜적인 협력을 실시한다.

- 상호 관심문제에 대한 수산연구실시
- 태평양북서수역의 해양생물자원의 보존 및 최적이용
- 어선에 대한 보급 및 조업지역내 수산물 운반에서의 상호 편의제공
- 어선수리 및 건조에서의 상호지원
- 내수면 및 해면양식의 개발
- 양국기업 및 회사에 대한 합작기업 설립 지원
- 어선기술 및 어업장비, 새로운 어구 및 어법, 연안수산시설 장비의 조사 및 개발
- 해양생물자원의 상태에 영향을 미치는 해양환경의 오염방지
- 양국 전문가, 과학자 및 관련기관간의 과학정보교환과 양국 어민을 위한 과학정보의 이용 허용

2. 당사국은 본조 제1항에 열거된 양국간 협력방향이 어떠한 의미에 있어서도 한정적인 것은 아니며, 양측이 합의하는 경우 언제든지 상호 이익이 되는 여타 협력방향을 추가할 수 있음에 합의한다.

### 제 3 조

1. 각 당사국은 호혜의 원칙을 고려하고 자국 법령에 의하여 타방국의 국민과 어선에게 태평양 북서지역 자국 수역에서의 조업을 허용할 수 있다.

2. 각 당사국은 본조 제1항에 규정된 자국 법령 및 동 법령에 대한 모든 변경사항을 타방당사국에 통보한다.

### 제 4 조

1. 각 당사국은 자국의 국민과 어선이 타방국의 수역에서 조업하는 동안 타방당사국의 생물자원 보존에 관한 조치와 동 국의 국내법령에서 정하고 있는 여타 규정과 조건을 준수하도록 필요한 조치를 취한다.

2. 일방국의 국민 및 어선이 타방국의 수역에서 제1항에 규정된 조치, 여타 규정 및 조건을 위반하여 억류 또는 체포된 경우, 동 타방당사국의 관계기관은 취하여진 조치와 이에 따라 부과된 벌칙에 대하여 동 일방 당사국에 외교경로를 통하여 즉시 통보한다. 억류된 어선과 그 승무원은 합리적인 보석금 또는 다른 보증이 제공되는 즉시 석방된다.

3. 각 당사국은 타방당사국에 적기에 적절한 방법으로 해양생물자원 보존을 위한 조치 및 자국 법령에 정하여지는 여타 규정 및 조건을 통보한다.

## 제 5 조

1. 각 당사국은 이 협정 제3조에 규정된 법령 준수를 확인하기 위하여 정당하게 권한을 위임받은 타방당사국의 관리가 자국 선박에 승선하여 검사하는 것에 동의하고, 자국법이 허용하는 범위내에서 협조한다. 만약 정당하게 권한을 위임받은 일방당사국의 관리가 선박에 승선하고 검사하여 그 법령이 위반되고 있음을 발견하는 경우, 각 당사국은 타방국의 법령에 의하여 그 어선 및 선원의 억류 및 체포를 포함한 규제조치를 취하는 데 반대하지 아니할 것에 동의한다.

2. 각 당사국은 타방당사국의 요청이 있는 경우 동 당사국의 조사원이 이 협정에 의하여 타방국의 수역에서 조업중인 자국 어선에 승선할 수 있도록 하고 상호주의에 입각하여 자국 법령에 따라 동 조사원의 승선으로 인하여 발생한 비용을 타방당사국에 상환하는 데 필요한 조치들 취한다.

## 제 6 조

1. 당사국은 소하성어족의 모천국들이 이들 어족에 대한 일차적인 이익과 책임을 가지고 있음을 인정하고 소하성어족에 대한 조업이 국가 관할권 이원수역에서 행하여져서는 안된다는 것에 동의한다. 당사국은 모든 관련요소를 고려하여, 이러한 입장을 반영하는 다자간 협정을 체결하는 데 공동 노력을 계속한다.

2. 본조 제1항에 의하여 각 당사국은 다른 합의가 이루어지기 이전에 자국 어선이 타방국의 하천에서 성장된 소하성어족의 어획을 방지하는 조치를 취한다.

3. 당사국은 모천국이 국제법을 고려한 자국법에 따라 자국 하천에서 생성된 소하성어족에 관한 규제를 자국 수역 이원수역에서 시행하도록 보장한다는 것을 인정한다.

## 제 7 조

1. 대한민국 정부는 오호츠크해내 소비에트 사회주의 공화국 연방의 경제수역에 인접한 수역에서의 어업자원 보존에 있어서 소비에트 사회주의 공화국 연방 정부와 협력한다. 대한민국 정부는 대한민국 국민과 어선이 오호츠크해내 소비에트 사회주의 공화국 연방의 경제수역에 대하여 취하여진 어업자원 보존 조치를 존중하도록 소비에트 사회주의 공화국 연방 정부와 협력한다. 소비에트 사회주의 공화국 연방 정부는 이러한 조치를 사전에 대한민국 정부에 통보한다.

2. 대한민국 정부는, 오호츠크해의 해양생물자원의 합리적 이용을 위하여, 오호츠크해내 소비에트 사회주의 공화국 연방의 경제수역에 인접한 수역에서의 대한민국 어선의 어업활동을 포함한 양국의 단체 및 기업간의 협력이 소.한 합작사업의 형태 및 다른 협력형태에 의하여 실시되도록 권고하는데 있어서 소비에트 사회주의 공화국 연방 정부와 협력한다.

## 제 8 조

1. 당사국은, 최상의 과학적 자료에 근거하여, 양자간 및 다자간 기초위에서 소비에트 사회주의 공화국 연방과 미합중국의 200해리 수역에 인접한 베링해 중부수역내 어업자원의 보존을 위한 조치를 취함에 있어서 협력한다.

2. 각 당사국은 자국의 국민과 어선이 베링해 중부수역내에서 조업하는 경우 그들의 어선내에 소하성어족과 청어를 소지하지 아니하도록 보장하기 위하여 필요한 조치를 취한다.



## 제 9 조

1. 당사국은 자국 수역내 어업자원의 보존 및 최적이용을 위하여 필요한 과학조사실시에 협력한다. 이러한 협력은 양국 및 제3국 수역이원의 수역에서 상호 관심있는 어업자원에 관한 조사를 포함할 수 있다.

2. 당사국은 합의된 절차에 따라 어획통제 및 어획노력통제를 포함한 생물통제학적 정보 및 수산자료의 수집 및 제공에 있어서 협력한다.

## 제 10 조

당사국은 자국법에 따라 양국 기업들간의 접촉을 장려하고 특히 평등과 호혜의 기초위에서 조업, 재생산, 수산물가공 및 판매분야에서의 합작기업 설립등 양국 기업들간 협력을 지원한다. 또한 당사국은 새로운 과학적 연구결과 및 생산기술의 이러한 기업들에 대한 도입을 장려한다.

## 제 11 조

당사국은 양국 및 제3국 수역 이원의 수역에서 해양생물자원의 적절한 보존 및 관리를 확보하기 위하여 직접 관련국제기구를 통하여 협의하고 협력한다. 당사국은 이러한 기구에서 검토될 수 있는 상호 관심사에 대하여 협의할 수 있다.

## 제 12 조

1. 각 당사국은 이 협정에 따라 자국 수역내에서 조업이 허용된 타방국의 어선에게 하역, 급수, 연료, 운활유 및 식품의 공급, 수리,

선원의 휴식과 교체를 목적으로 지정된 항구에 입항할 수 있는 권리를 부여하는데 필요한 조치를 취한다.

2. 본조 제1항에 의하여 입항권이 부여된 항구는 필요에 따라 각 당사국에 의하여 변경될 수 있다.

### 제 13 조

1. 이 협정의 목적을 달성하기 위하여 당사국은 한.소 어업위원회 (이하 "위원회"라 한다)를 설치한다.

2. 위원회는 당사국 정부가 임명하는 대표와 부대표들로 구성된다.

3. 위원회는 최소한 년 1회 양국에서 교대로 개최된다.

4. 위원회는 이 협정의 이행에 관한 모든 문제를 검토한다.

5. 위원회의 결정과 권고는 회의의사록에 기록된다.

### 제 14 조

이 협정의 어떠한 규정도 일방당사국에 의하여 체결된 양자 및 다자간 협정에 영향을 미치지 아니하며, 국제해양법에 관한 당사국의 입장이나 견해를 저해하지 아니하는 것으로 간주된다.

### 제 15 조

1. 이 협정은 발효를 위하여 필요한 국내절차 완료됨을 확인하는 최종 통고일부터 발효한다.

2. 이 협정은 5년간 유효하며, 그 이후로는 일방당사국이 이 협정의 종료의사를 타방당사국에 종료 6월전 서면 통고하지 아니하면 매 1년씩 연장된다.

이상의 증거로서, 하기 서명자는 각자의 정부로부터 정당하게 권한을 위임받아 이 협정에 서명하였다.

1991년 9월 16일 모스크바에서 동등히 정본인 한국어와 러시아어로 각 2부씩 작성하였으며, 한국어본과 러시아어본은 동일한 효력을 가진다.

대한민국 정부를  
위하여

소비에트 사회주의 공화국  
연방 정부를 위하여

윤 목명

B. Zyuzin

[RUSSIAN TEXT — TEXTE RUSSE]

СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ РЕСПУБЛИКИ  
КОРЕЯ И ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИА-  
ЛИСТИЧЕСКИХ РЕСПУБЛИК О СОТРУДНИЧЕСТВЕ В ОБЛА-  
СТИ РЫБНОГО ХОЗЯЙСТВА

Правительство Республики Корея и Правительство Союза Советских  
Социалистических Республик, имеуемые в дальнейшем Сторонами,

принимая во внимание общую заинтересованность в сохранении,  
рациональном управлении и оптимальном использовании морских  
живых ресурсов в северо-западной части Тихого океана у побережий  
обеих стран,

признавая суверенные права Республики Корея в отношении морских  
живых ресурсов в морской зоне, прилегающей к ее побережью, внешние  
границы которой определяются в соответствии с международным правом  
и суверенные права СССР в целях разведки, разработки, сохранения  
морских живых ресурсов и управления ими в экономической зоне СССР  
на основе Указа Президиума Верховного Совета СССР от 28 февраля  
1984 г. "Об экономической зоне СССР" (именуемых в дальнейшем зонами),

принимая во внимание Конвенцию ООН по морскому праву  
1982 года,

обращая особое внимание на значение научных исследований для  
сохранения и рационального управления морскими живыми ресурсами,

руководствуясь желанием определять порядок (положения) и  
условия, касающиеся взаимных отношений в области рыболовства как  
у побережий обеих стран в северо-западной части Тихого океана, так  
и за пределами зон, и желая координировать свою деятельность в  
целях сохранения и управления морскими живыми ресурсами,

подтверждая свои намерения установить экономическое и  
научно-техническое сотрудничество между Республикой Корея и Союзом  
Советских Социалистических Республик в области рыбного хозяйства

и таким образом содействовать дружественным отношениям между двумя странами, согласились о нижеследующем:

#### Статья 1

Стороны сотрудничают между собой и принимают соответствующие меры в целях установления взаимовыгодных и равноправных отношений в области рыбного хозяйства.

#### Статья II

1. Стороны будут осуществлять взаимовыгодное сотрудничество в области рыбного хозяйства по следующим основным направлениям:

проведение рыбохозяйственных исследований по вопросам, представляющим взаимный интерес;

сохранение и оптимальное использование морских живых ресурсов северо-западной части Тихого океана;

оказание в районах промысла взаимных услуг в снабжении рыболовных судов и транспортировке рыбной продукции;

взаимное содействие в организации ремонта и в строительстве рыболовных судов;

развитие аквакультуры и марнкультуры;

содействие предприятиям и фирмам обеих стран в создании совместных предприятий;

разработка и создание судового технологического и промышленного оборудования, новых орудий и методов лова, а также оборудования для береговых предприятий;

предотвращение загрязнения морской среды, влияющего на состояние морских живых ресурсов;

обмен научной информацией между экспертами и учеными, а также между соответствующими учреждениями и обеспечение доступности такой информации для рыбаков обеих стран.

2. Стороны соглашаются с тем, что перечень направлений сотрудничества, предусмотренный в пункте 1 настоящей статьи, никоим образом не является ограниченным и может быть в любое время дополнен по договоренности Сторон другими направлениями сотрудничества, представляющими взаимный интерес.

### Статья III

1. Каждая Сторона, исходя из принципа взаимной выгоды, может разрешать согласно своему законодательству гражданам и рыболовным судам другой Стороны осуществлять рыбный промысел в прилегающей к своему побережью зоне в северо-западной части Тихого океана.

2. Каждая Сторона уведомляет другую Сторону о своих законах и правилах, предусмотренных в пункте 1 настоящей статьи, а также о любых изменениях в них.

### Статья IV

1. Каждая Сторона принимает необходимые меры для обеспечения того, чтобы граждане и рыболовные суда при ведении рыбного промысла в зоне другой Стороны соблюдали меры по сохранению живых ресурсов и другие положения и условия, установленные в законах и правилах этой Стороны.

2. В случае нарушения гражданами и рыболовными судами одной Стороны упомянутых в пункте 1 настоящей статьи мер и других положений и условий в зоне другой Стороны и задержания или ареста рыболовных судов, компетентные органы этой Стороны незамедлительно уведомляют другую Сторону по дипломатическим каналам о принятых мерах и последовавшем наказании.

Задержанное рыболовное судно и члены его экипажа освобождаются незамедлительно после предоставления разумного залога или другого обеспечения.

3. Каждая Сторона своевременно и должным образом уведомляет другую Сторону о мерах по сохранению морских живых ресурсов и других положениях и условиях, устанавливаемых в своих законах и правилах.

#### Статья У

1. Каждая Сторона дает согласие на принятие на борт и инспекцию своих судов должностными лицами другой Стороны, надлежащим образом уполномоченными, и в пределах, допускаемых своим законодательством, способствует этому в целях проверки соблюдения законов и правил, предусмотренных в статье III настоящего Соглашения. Если после принятия на борт и проведения инспекции судна должностное лицо Стороны, надлежащим образом уполномоченное, обнаружило нарушение таких законов и правил, каждая Сторона соглашается, что она не будет возражать против надлежащих действий по обеспечению мер регулирования в соответствии с законодательством другой Стороны, включая задержание и арест судна и его экипажа.

2. Каждая Сторона предпринимает надлежащие меры по обеспечению допуска наблюдателей другой Стороны по ее просьбе на борт рыболовных судов, работающих в зоне этой Стороны в соответствии с настоящим Соглашением, и возмещению другой Стороне согласно ее законам и правилам расходов, связанных с пребыванием ее наблюдателей на основе взаимности.

#### Статья У1

1. Стороны признают, что государства, в реках которых образуются запасы анадромных видов рыб, в первую очередь заинтересованы в таких запасах и несут за них первоочередную ответственность, а также соглашаются с тем, что промысел анадромных видов рыб не должен осуществляться в районах за пределами действия национальной юрисдикции в области рыболовства.

Стороны будут продолжать совместную работу по заключению многосторонних договоренностей, отражающих эту позицию, принимая во внимание все соответствующие факторы.

2. В соответствии с пунктом 1 настоящей статьи каждая Сторона до достижения договоренности об ином принимает меры, предотвращающие вылов ее судами запасов анадромных видов рыб, образующихся в реках другой Стороны.

3. Стороны признают, что государство происхождения обеспечивает выполнение правил, касающихся запасов анадромных видов рыб, образующихся в его реках, за пределами зон на основании своего законодательства с учетом международного права.

#### Статья УП

1. Корейская Сторона сотрудничает с Советской Стороной по сохранению рыбных ресурсов в районе, прилегающем к экономической зоне СССР в Охотском море.

Корейская Сторона сотрудничает с Советской Стороной с целью соблюдения корейскими гражданами и рыболовными судами мер по сохранению рыбных ресурсов, принимаемых для экономической зоны СССР в Охотском море.

Советская Сторона заблаговременно информирует Корейскую Сторону об этих мерах.

2. Корейская Сторона сотрудничает с Советской Стороной в целях рационального использования морских живых ресурсов Охотского моря, включая сотрудничество между их предприятиями, организациями и фирмами, в том числе с участием рыболовных судов Республики Корея в промысле в морском районе, прилегающем к экономической зоне СССР в Охотском море, которое рекомендуется осуществлять в рамках совместных советско-корейских предприятий и на основе кооперационных форм.



## Статья УШ

1. Стороны сотрудничают на основе наиболее достоверных научных данных в принятии мер по сохранению рыбных запасов района центральной части Берингова моря, прилегающего к 200-мильным зонам СССР и США как на двусторонней, так и на многосторонней основе.

2. Каждая Сторона принимает необходимые меры, чтобы их граждане и рыболовные суда в случае осуществления рыбного промысла в районе центральной части Берингова моря не сохраняли анадромных видов рыб или сельди на их судах.

## Статья IX

1. Стороны сотрудничают в проведении научных исследований, необходимых для сохранения и оптимального использования рыбных ресурсов в своих зонах. Такое сотрудничество может включать исследования рыбных ресурсов, представляющих взаимный интерес, в районах за пределами зон Сторон, а также за пределами зон третьих государств.

2. Стороны сотрудничают в осуществлении сбора и представлении биостатистической информации и данных о промысле, включая статистику уловов и промыслового усилия, в соответствии с согласованными процедурами.

## Статья X

Стороны в соответствии со своим законодательством поощряют контакты и содействуют сотрудничеству на равноправной и взаимовыгодной основе между предприятиями обеих стран, в частности, в создании совместных предприятий по промыслу, воспроизводству, обработке рыбных ресурсов и маркетингу в этой области. Кроме того, Стороны поощряют внедрение на этих предприятиях новых научных разработок и производственных технологий.

## Статья XI

Стороны проводят консультации и сотрудничают непосредственно через соответствующие международные организации в целях обеспечения надлежащего сохранения и управления морскими живыми ресурсами в районах за пределами зон Сторон и зон третьих государств. Стороны могут проводить консультации по вопросам, представляющим взаимный интерес, которые могут рассматриваться такими организациями.

## Статья XII

1. Каждая Сторона принимает надлежащие меры по предоставлению рыболовным судам другой Стороны, которым разрешено вести промысел в ее зоне в соответствии с настоящим Соглашением, права захода в установленные порты в целях проведения погрузочно-разгрузочных работ, снабжения водой, топливом, смазочными материалами, продовольствием, выполнения ремонта, а также для отдыха и подмены экипажей.

2. Перечень портов, право захода в которые предоставляется в соответствии с пунктом 1 настоящей статьи, может изменяться каждой из Сторон по мере необходимости.

## Статья XIII

1. Для достижения целей настоящего Соглашения Стороны создают Корейско-Советскую комиссию по рыбному хозяйству, в дальнейшем именуемую Комиссией.

2. Комиссия состоит из назначенных каждой Стороной представителя и его заместителей.

3. Комиссия собирается на свои заседания не реже одного раза в год поочередно на территории каждой из Сторон.

4. Комиссия рассматривает все вопросы, относящиеся к осуществлению настоящего Соглашения.

5. Решения и рекомендации Комиссии излагаются в протоколах ее заседаний.

Статья XIV

Ничто в настоящем Соглашении не должно рассматриваться как наносящее ущерб двусторонним и многосторонним соглашениям, заключенным каждой из Сторон, а также точкам зрения Сторон по вопросам международного морского права.

Статья XV

1. Настоящее Соглашение вступает в силу со дня последнего уведомления, подтверждающего, что выполнены надлежащие внутригосударственные процедуры, необходимые для его вступления в силу.

2. Настоящее Соглашение действует в течение пятилетнего периода и будет оставаться в силе на очередные годовые периоды, если ни одна из Сторон письменно не сообщит другой Стороне о своем намерении прекратить его действие за 6 месяцев до истечения соответствующего периода.

В удостоверение чего нижеподписавшиеся, должным образом уполномоченные своими Правительствами, подписали настоящее Соглашение.

Совершено в г.Москве 16 сентября 1991 года в двух экземплярах, каждый на корейском и русском языках, причем оба текста имеют одинаковую силу.

За Правительство Республики  
Корея:

문옥명

За Правительство Союза Советских  
Социалистических Республик:

B. Lysenko

[TRANSLATION — TRADUCTION]

AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE REPUBLIC OF KOREA AND THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS ON COOPERATION IN THE FIELD OF FISHERIES

The Government of the Republic of Korea and the Government of the Union of Soviet Socialist Republics, hereinafter referred to as the Parties,

Having regard to their common concern for the conservation, rational management and optimal utilization of the living marine resources of the north-western part of the Pacific Ocean and the areas off the coast of both countries,

Recognizing the sovereign rights of the Republic of Korea in regard to the living marine resources in the maritime zone adjacent to its coast, the external boundaries of which shall be determined in accordance with international law, and the sovereign rights of the USSR for the purposes of the exploration, development, and conservation of living marine resources and their management in the USSR economic zone on the basis of the Decree of the Presidium of the Supreme Soviet of the USSR of 28 February 1984 entitled "The Economic Zone of the USSR" (hereinafter referred to as the zones),

Taking into account the 1982 United Nations Convention on the Law of the Sea,<sup>2</sup>

Directing particular attention to the importance of scientific research in the conservation and rational management of living marine resources,

Guided by the desire to establish a procedure (regulations) and conditions concerning mutual relations with respect to fishing operations off the coast of both countries in the north-western part of the Pacific Ocean and beyond the boundaries of the zones, and wishing to coordinate their activities with a view to conserving and managing living marine resources,

Confirming their intention to establish economic, scientific and technical co-operation between the Republic of Korea and the Union of Soviet Socialist Republics in the field of fisheries and thus promote friendly relations between the two countries,

Have agreed as follows:

*Article 1*

The Parties shall cooperate with each other and take appropriate measures to establish mutually advantageous and equal relations in the field of fisheries.

<sup>1</sup> Came into force on 22 October 1991, the date of the last of the notifications by which the Parties informed each other of the completion of the necessary domestic procedures, in accordance with article XV (1).

<sup>2</sup> *Official Records of the Third United Nations Conference on the Law of the Sea*, vol. XVII (United Nations publication, Sales No. E.84.V.3), document A/CONF.62/122.

### *Article 2*

1. The Parties shall cooperate to mutual advantage in the field of fisheries in the following areas:

- Conduct of fisheries research on questions of mutual interest;
- Conservation and optimal use of the living marine resources of the north-western part of the Pacific Ocean;
- Provision of mutual services in fishing grounds in regard to the supply of fishing vessels and the transportation of fish catches;
- Mutual assistance in organizing repair and construction of fishing vessels;
- Development of aquaculture and mariculture;
- Assistance to enterprises and forms of both countries in establishing joint ventures;
- Elaboration and development of ships' technical and fisheries equipment, new fishing gear and methods, and equipment for shore-based enterprises;
- Prevention of pollution of the marine environment affecting the condition of living marine resources;
- Exchange of scientific information among experts, scientists and the relevant institutions, and the granting of access to such information to fishermen of both countries.

2. The Parties agree that the list of areas of cooperation contained in paragraph 1 of this article is in no way restrictive and may at any time be expanded by agreement between the Parties to include additional areas of cooperation which are of mutual interest.

### *Article 3*

1. Each Party, proceeding from the principle of mutual advantage, may allow, in accordance with its legislation, the nationals and fishing vessels of the other Party to engage in fishing in the zone adjacent to its coast in the north-western part of the Pacific Ocean.

2. Each Party shall inform the other Party of its laws and regulations that are relevant to paragraph 1 of this article, and also of any amendments thereto.

### *Article 4*

1. Each Party shall take the necessary measures to ensure that its nationals and fishing vessels engaged in fishing in the zone of the other Party comply with the provisions designed to conserve living resources and with other procedures and conditions laid down in its laws and regulations.

2. In the event of a violation by nationals of fishing vessels of one of the Parties of the measures and other procedures and conditions referred to in paragraph 1 of this article in the other Party's zone and the seizure or detention of fishing vessels, the competent authorities of that Party shall immediately notify the other Party through the diplomatic channel of the measures taken and the subsequent penalty. The detained fishing vessel and its crew members shall be released immediately upon payment of a reasonable deposit or other guarantee.

3. Each Party shall duly inform the other Party in good time of measures taken to conserve the living marine resources and of other procedures and conditions laid down in its laws and regulations.

#### *Article 5*

1. Each Party shall permit duly authorized officials of the other Party to board and inspect its vessels, and to the extent permissible under its legislation, shall facilitate such inspection in order to monitor compliance with the laws and regulations referred to in article III of this Agreement. If, after being admitted aboard and inspecting the vessel, the duly authorized official of the Party discovers a violation of such laws and regulations, each Party agrees that it shall not oppose the necessary actions required to implement regulatory measures in accordance with the legislation of the other Party, including seizure and detention of the vessel and its crew.

2. Each Party shall take appropriate measures to ensure the admittance of observers from the other Party, upon the request of that Party, to fishing vessels operating in its zone in accordance with this Agreement, and to compensate the other Party in accordance with its laws and regulations for the expenses associated with the stay of its observers on a reciprocal basis.

#### *Article 6*

1. The Parties recognize that States in whose rivers stocks of anadromous species of fish are constituted shall have a primary interest in such stocks and shall be primarily responsible for them; they also agree that the fishing of anadromous species of fish shall not take place beyond the limits of national jurisdiction with respect to fisheries. The Parties shall pursue joint efforts to conclude multilateral agreements reflecting this position, taking all relevant factors into account.

2. In accordance with paragraph 1 of this article, until otherwise agreed, each Party shall take measures to prevent the fishing by its vessels of stocks of anadromous species of fish constituted in the other Party's rivers.

3. The Parties recognize that the State of origin shall ensure compliance outside the zones with the regulations regarding stocks of anadromous species of fish constituted in its rivers on the basis of its legislation and taking account of international law.

#### *Article 7*

1. The Korean side shall cooperate with the Soviet side to conserve fish resources in the area adjacent to the USSR economic zone in the Sea of Okhotsk. The Korean side shall cooperate with the Soviet side to ensure that Korean citizens and fishing vessels comply with measures for conserving fishery resources in respect of the USSR economic zone in the Sea of Okhotsk. The Soviet side shall notify the Korean side of these measures in advance.

2. The Korean side shall cooperate with the Soviet side to ensure rational utilization of the living marine resources of the Sea of Okhotsk, including cooperation between their enterprises, organizations and forms, with the participation of fishing vessels of the Republic of Korea in fishing operations in the maritime area adjacent to the USSR economic zone in the Sea of Okhotsk, which it would be advisable to carry out through the operation of joint Soviet-Korean ventures on a cooperative basis.

### Article 8

1. The Parties shall cooperate on the basis of the most reliable scientific data when taking measures to conserve fish stocks in the central area of the Bering Sea adjacent to the 200-mile zones of the USSR and the United States of America on both a bilateral and a multilateral basis.

2. Each Party shall take the necessary measures to ensure that their nationals and fishing vessels do not keep on board anadromous species of fish or herrings that may be caught in the course of fishing operations in the central area of the Bering Sea.

### Article 9

1. The Parties shall cooperate in conducting scientific research necessary to conserve and make optimal use of fishery resources in their zones. Such cooperation may include research into fishery resources of mutual interest in areas outside the Parties' zones and outside the zones of third States.

2. The Parties shall cooperate in the collection and provision of biostatistical information and data on fisheries, including statistics relating to catches and fishing activity, in accordance with agreed procedures.

### Article 10

In accordance with their legislation, the Parties shall promote contacts and encourage cooperation on an equal and mutually advantageous basis between enterprises of both countries, with regard, *inter alia*, to the establishment of joint ventures engaged in fishing, and the replenishment, processing and marketing of fishery resources. In addition, the Parties shall promote the introduction of new scientific developments and production technologies at these enterprises.

### Article 11

The Parties shall hold consultations and cooperate directly through the appropriate international organizations in order to ensure proper conservation and management of living marine resources in areas outside their zones and the zones of third States. The Parties may hold consultations on questions of mutual interest which may be considered by such organizations.

### Article 12

1. Each Party shall take appropriate measures to grant fishing vessels of the other Party which are allowed to fish in its zone under this Agreement the right to enter specified ports for the purpose of loading and unloading, taking on water, fuel, lubricants and food, carrying out repairs and allowing crew members to rest and be replaced.

2. The list of ports to which right of entry is granted under paragraph 1 of this article may be amended by each Party if necessary.

### Article 13

1. To achieve the purposes of this Agreement, the Parties shall establish a Korean-Soviet Fisheries Commission, hereinafter referred to as the Commission.

2. The Commission shall be composed of one representative and alternates appointed by each Party.

3. The Commission shall meet at least once a year, alternately in the territory of each Party.

4. The Commission shall consider all matters concerning the implementation of this Agreement.

5. The decisions and recommendations of the Committee shall be recorded in the minutes of its meetings.

*Article 14*

Nothing in this Agreement shall be deemed to impair the bilateral and multilateral agreements concluded by each Party or the views of the Parties with regard to questions relating to international maritime law.

*Article 15*

1. This Agreement shall enter into force on the date of the last notification confirming that the relevant domestic procedures necessary for its entry into force have been completed.

2. This Agreement shall be valid for a period of five years and shall remain in force for successive periods of one year, provided that neither Party gives written notice to the other Party not later than six months before the expiry of the period of its intention to terminate the Agreement.

IN WITNESS WHEREOF the undersigned, duly authorized by their Governments, have signed this Agreement.

DONE at Moscow on 16 September 1991, in duplicate, each in the Korean and Russian languages, both texts being equally authentic.

For the Government  
of the Republic of Korea:

YOON OK-YOUNG

For the Government  
of the Union of Soviet  
Socialist Republics:

V. M. RUSHNIKOV

---



[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE  
CORÉE ET LE GOUVERNEMENT DE L'UNION DES RÉPUBLI-  
QUES SOCIALISTES SOVIÉTIQUES RELATIF À LA COOPÉ-  
RATION DANS LE DOMAINE DE LA PÊCHE

Le Gouvernement de la République de Corée et le Gouvernement de l'Union des Républiques socialistes soviétiques, ci-après dénommés les Parties,

Considérant l'intérêt qu'ils portent l'un et l'autre à la conservation, la gestion rationnelle et l'exploitation optimale des ressources biologiques marines du secteur nord-ouest de l'océan Pacifique, au large des côtes des deux pays,

Reconnaissant les droits souverains de la République de Corée en matière de ressources biologiques marines dans la zone maritime adjacente à sa côte, dont les limites extérieures sont fixées par le droit international, et les droits souverains de l'URSS aux fins de l'exploration, de l'exploitation et de la conservation des ressources biologiques marines et de leur gestion dans la zone économique de l'URSS définie par le Décret du Présidium du Soviet suprême de l'URSS en date du 28 février 1984 (ci-après dénommées les zones),

Considérant la Convention des Nations Unies sur le droit de la mer de 1982<sup>2</sup>,

Spécialement conscients de l'importance de la recherche scientifique pour la conservation et la gestion rationnelle des ressources biologiques marines,

Désireux de définir les procédures (dispositions) et conditions régissant les relations des deux pays en matière de pêche au large de leurs côtes dans le secteur nord-ouest de l'océan Pacifique ainsi que leurs activités au large des zones, et également désireux de coordonner leurs activités dans le domaine de la conservation et de la gestion des ressources biologiques marines,

Affirmant leur intention d'instaurer une coopération économique entre la République de Corée et l'Union des Républiques socialistes soviétiques dans le domaine de la pêche et de contribuer ainsi aux relations amicales entre les deux pays,

Sont convenus de ce qui suit :

*Article premier*

Les Parties coopèrent entre elles et prennent des mesures appropriées pour établir des relations mutuellement avantageuses fondées sur l'égalité des droits dans le domaine de la pêche.

*Article 2*

1. Les Parties s'assureront le bénéfice d'une coopération mutuellement avantageuse dans le domaine de la pêche avec les priorités ci-après :

<sup>1</sup> Entré en vigueur le 22 octobre 1991, date de la dernière des notifications par lesquelles les Parties se sont informées de l'accomplissement des formalités internes, conformément au paragraphe 1 de l'article XV.

<sup>2</sup> *Documents officiels de la troisième Conférence des Nations Unies sur le droit de la mer*, vol. XVII (publication des Nations Unies, numéro de vente : F.84.V.3), document A/CONF.62/122.

- Exécution de recherches halieutiques sur des questions présentant un intérêt commun;
- Conservation et exploitation optimale des ressources biologiques marines du secteur nord-ouest de l'océan Pacifique;
- Fourniture, sur les zones de pêche, de services réciproques pour l'avitaillement des bateaux de pêche et l'acheminement de la production des pêcheries;
- Assistance mutuelle dans le domaine de l'organisation des réparations et de la construction des navires de pêche;
- Développement de l'aquiculture, y compris en milieu marin;
- Assistance aux entreprises et firmes des deux pays en ce qui concerne la création de coentreprises;
- Etude et mise au point de matériels technologiques et industriels pour navires, de nouveaux engins et procédés de pêche et d'installations pour les entreprises à terre;
- Prévention de la pollution du milieu marin compromettant l'équilibre des ressources biologiques marines;
- Echange de données scientifiques entre experts et scientifiques ainsi qu'entre instituts spécialisés et possibilité pour les pêcheurs d'avoir accès à ces données.

2. Les Parties conviennent que la liste des priorités de coopération visées au paragraphe 1 du présent article n'est en aucune façon limitative et qu'à tout moment elle peut être modifiée, avec l'accord des Parties, par l'adjonction de nouvelles priorités de coopération présentant un intérêt commun.

#### *Article 3*

1. Chacune des Parties, guidée par le principe de l'avantage mutuel, peut autoriser suivant sa législation les ressortissants et les navires de pêche de l'autre Partie à pêcher dans la zone adjacente à sa côte dans le secteur nord-ouest de l'océan Pacifique.

2. Chacune des Parties porte à la connaissance de l'autre Partie les lois et règlements visés au paragraphe 1 du présent article ainsi que de toutes modifications y relatives.

#### *Article 4*

1. Chacune des Parties prend les dispositions nécessaires pour veiller à ce que ses ressortissants et ses navires de pêche respectent, lorsqu'ils pêchent dans la zone de l'autre Partie, les mesures relatives à la conservation des ressources biologiques ainsi que les autres dispositions et conditions spécifiées dans les lois et règlements de ladite Partie.

2. En cas de violation par des ressortissants et des navires de pêche de l'une des Parties dans la zone de l'autre Partie des dispositions et autres lois et règlements visés au paragraphe 1 du présent article, et d'arraisonnement ou de saisie de navires de pêche, les organes compétents de cette Partie notifient immédiatement à l'autre Partie par la voie diplomatique les mesures qu'ils ont prises et la peine imposée. Le navire de pêche arraisonné et les membres de son équipage sont libérés dès le versement d'une caution d'un montant raisonnable ou de toute autre sûreté.

3. Chacune des Parties notifie dûment et sans délai à l'autre Partie les mesures qu'elle a prises pour préserver les ressources biologiques marines ainsi que les autres dispositions et conditions prévues par ses lois et règlements.

#### *Article 5*

1. Chacune des Parties accepte que des fonctionnaires dûment habilités de l'autre Partie se rendent à bord de ses navires de pêche et inspectent lesdits navires et, dans la mesure où sa législation le permet, elle prête son concours à ces opérations aux fins de vérification de l'application des lois et règlements visés à l'article III du présent Accord. Si après s'être rendu à bord d'un navire et l'avoir inspecté, le fonctionnaire dûment habilité d'une Partie constate une violation des lois et règlements, chacune des Parties s'engage à s'abstenir de contester la validité des dispositions prises pour assurer l'application des mesures correctives, y compris l'arraisonnement et la saisie du navire ainsi que l'interpellation et l'arrestation des membres de son équipage, conformément à la législation de l'autre Partie.

2. Chacune des Parties prend les mesures nécessaires pour permettre aux inspecteurs de l'autre Partie, sur la demande de celle-ci, de se rendre à bord des navires de pêche opérant dans la zone de ladite Partie conformément au présent Accord et pour défrayer l'autre Partie conformément à ses lois et règlements des dépenses encourues en raison de la visite de ses inspecteurs, sur la base du principe de réciprocité.

#### *Article 6*

1. Les Parties reconnaissent que les Etats dans les cours d'eau desquels se reproduisent des stocks de poissons anadromes sont les premiers intéressés par ceux-ci et en sont responsables au premier chef et conviennent donc que les poissons anadromes ne doivent pas être pêchés dans les secteurs situés au-delà des limites de la zone sur laquelle s'exerce la juridiction nationale en matière de pêche. Les Parties joindront leurs efforts aux fins de la conclusion d'accords multilatéraux, fondé sur les considérations ci-dessus, en tenant compte de tous les facteurs pertinents.

2. Conformément au paragraphe 1 du présent article, chacune des Parties prendra des mesures, jusqu'à la conclusion d'un autre accord en la matière, pour empêcher les navires de pêche de l'autre Partie de pêcher les stocks de poissons anadromes originaires des cours d'eau de l'autre.

3. Les Parties reconnaissent que l'Etat d'origine assure l'application de la réglementation concernant les stocks de poissons anadromes originaires des cours d'eau de l'autre Partie dans les secteurs situés au-delà des zones, conformément à sa propre législation et dans le respect du droit international.

#### *Article 7*

1. La Partie coréenne coopère avec la Partie soviétique aux fins de la conservation des ressources halieutiques dans le secteur adjacent à la zone économique de l'URSS dans la mer d'Okhotsk. La Partie coréenne coopère avec la Partie soviétique aux fins de faire respecter par les ressortissants et navires de pêche coréens les mesures de conservation des ressources halieutiques prises pour la zone économique de l'URSS dans la mer d'Okhotsk. La Partie soviétique porte au préalable ces mesures à la connaissance de la Partie coréenne.

2. La Partie coréenne coopère avec la Partie soviétique en vue de l'exploitation rationnelle des ressources biologiques marines de la mer d'Okhotsk, ce qui peut prendre la forme d'une coopération entre leurs entreprises, organisations et firmes, et encourage notamment les navires de pêche de la République de Corée à participer aux campagnes de pêche dans le secteur maritime adjacent à la zone économique de l'URSS dans la mer d'Okhotsk — participation qu'il est recommandé de réaliser dans le cadre de coentreprises soviéto-coréennes organisées sous forme de coopératives.

#### *Article 8*

1. Les Parties coopèrent, sur la base des données scientifiques les plus fiables, à la prise des mesures concernant la conservation des stocks de poissons du secteur de la partie centrale de la mer de Béring adjacent aux zones des 200 milles de l'URSS et des Etats-Unis tant sur la plan bilatéral que sur le plan multilatéral.

2. Chaque Partie prend toute mesure utile pour que leurs ressortissants et leurs navires de pêche participant à des campagnes de pêche dans le secteur de la partie centrale de la mer de Béring ne conservent pas à bord de poissons anadromes ni de harengs.

#### *Article 9*

1. Les Parties coopèrent à la conduite des recherches scientifiques visant à la conservation et à l'exploitation optimale des ressources halieutiques de leurs zones. Cette coopération peut porter également sur l'exploitation des ressources halieutiques, présentant un intérêt commun, des secteurs situés au-delà des limites des zones des Parties aussi bien que des Etats tiers.

2. Les Parties coopèrent en vue du rassemblement et de l'établissement de renseignements et de données biostatistiques sur la pêche, y compris de statistiques des captures et des moyens mis en œuvre, conformément aux procédures convenues.

#### *Article 10*

Conformément à leur législation, les Parties encouragent les contacts et favorisent la coopération sur la base de l'avantage mutuel et de l'égalité des droits entre les entreprises des deux pays, en particulier en ce qui concerne la création de coentreprises de pêche, de pisciculture, de conditionnement des produits de la pêche et de la commercialisation dans ces domaines. En outre, les Parties encouragent l'introduction, dans ces entreprises, des découvertes scientifiques et des innovations technologiques.

#### *Article 11*

Les Parties se consultent et coopèrent immédiatement par l'intermédiaire des organisations internationales compétentes aux fins de la conservation et de la gestion rationnelles des ressources biologiques marines dans les secteurs situés au-delà des limites des zones des Parties et de celles des Etats tiers. Les Parties ont la possibilité de se consulter sur les questions présentant un intérêt commun dont lesdites organisations peuvent être saisies.

### Article 12

1. Chacune des Parties prend toute mesure utile pour permettre aux navires de pêche de l'autre Partie autorisés à pêcher dans sa zone conformément au présent Traité le droit de faire escale dans des ports déterminés pour y procéder à des opérations d'embarquement et de débarquement, pour s'y approvisionner en eau, carburants, lubrifiants et denrées alimentaires, pour y effectuer des réparations ainsi que pour assurer le repos et la relève des équipages.

2. La liste des ports où le droit d'escale est accordé conformément au paragraphe 1 du présent article peut, en cas de besoin, être modifiée par chacune des Parties.

### Article 13

1. Aux fins du présent Accord, les Parties créent une Commission coréo-soviétique pour les questions de pêche, ci-après dénommée la Commission.

2. La Commission se compose des représentants désignés par chacune des Parties et de leurs suppléants.

3. La Commission se réunit au moins une fois par an alternativement sur le territoire de chacune des Parties.

4. La Commission examine toutes les questions liées à l'application du présent Accord.

5. Les décisions et les recommandations de la Commission sont consignées dans les procès-verbaux de ses séances.

### Article 14

Aucune disposition du présent Accord ne doit être considérée comme portant atteinte aux accords bilatéraux et multilatéraux conclus par chacune des Parties, ni comme modifiant les vues des Parties sur les questions relatives au droit international de la mer.

### Article 15

1. Le présent Accord entre en vigueur à la date de la dernière notification confirmant que les formalités internes requises pour son entrée en vigueur ont été accomplies.

2. Le présent Accord est applicable pendant une période de cinq ans et sera prorogé pour des périodes annuelles, à moins que l'une des Parties ne notifie par écrit à l'autre Partie son intention d'y mettre fin, six mois au moins avant la date d'expiration de la période correspondante.

EN FOI DE QUOI les soussignés, à ce dûment habilités par leurs Gouvernements, ont signé le présent Accord.

FAIT à Moscou le 16 septembre 1991 en deux exemplaires, l'un en langue coréenne et l'autre en langue russe, les deux textes faisant également foi.

Pour le Gouvernement  
de la République de Corée :

YOON OK-YOUNG

Pour le Gouvernement  
de l'Union des Républiques  
socialistes soviétiques :

V. M. RUSHNIKOV



**No. 30329**

---

**REPUBLIC OF KOREA  
and  
RUSSIAN FEDERATION**

**Memorandum of Understanding on the issuance of visas.  
Signed at Seoul on 18 March 1992**

*Authentic texts: Korean, Russian and English.*

*Registered by the Republic of Korea on 6 October 1993.*

---

**RÉPUBLIQUE DE CORÉE  
et  
FÉDÉRATION DE RUSSIE**

**Mémorandum d'accord sur la délivrance de visas. Signé à  
Séoul le 18 mars 1992**

*Textes authentiques : coréen, russe et anglais.*

*Enregistré par la République de Corée le 6 octobre 1993.*

[KOREAN TEXT — TEXTE CORÉEN]

대한민국 정부와 러시아연방 정부간의  
사증발급에 관한 양해각서

대한민국 정부와 러시아연방 정부(이하 “당사자”라 한다)는,  
두 나라간의 우호관계를 증진하기를 희망하고,  
두 나라 국민에게 유효한 사증발급 절차를 규정할 것을 바라며,  
다음과 같이 양해하였다.

제 1 조  
단기방문 사증발급

1. 당사자는 그들의 국민이 대한민국과 러시아연방의 영역을 각각 방문하는 경우, 그 체류기간이 90일을 초과하지 아니하는 방문을 단기라고 본다.
2. 당사자는 관광목적에 포함, 그러한 방문신청에 대하여 신청접수일부터 근무일 기준 14일 이내에 사증발급여부를 통보한다.
3. 아래 특별범주의 신청인의 경우, 당사자는 권한을 부여받아 가능한 범위안에서 근무일기준 3일을 초과하지 아니하는 기간안에 사증을 발급하거나 혹은 발급여부를 통보한다.

가. 한국측

- (1) 대한민국 대통령
- (2) 국무위원 및 차관



- (3) 국회의원
- (4) 대법원 판사
- (5) 기타 장관 및 차관급 직위에 해당되는 정부공무원

나. 러시아측

- (1) 러시아연방 대통령
- (2) 러시아연방 부통령
- (3) 러시아연방 최고회의의장, 부의장, 최고회의 간부회 위원 및 최고회의 대의원
- (4) 러시아연방 수상, 부수상, 연방 정부의 장관 및 차관
- (5) 기타 장관 및 차관급 직위에 해당되는 정부공무원

다. 상기 가·나에 명시된 인사의 동반 배우자 및 직계비속

라. 상기 가·나에 명시된 인사를 수행하는 자로서 외교관 혹은 관용여권을 소지한 자

4. 아래 범주의 신청인의 경우, 당사자는 권한을 부여받아 가능한 범위 안에서 신청일부터 근무일 기준 5일을 초과하지 아니하는 기간안에 사증을 발급하거나 혹은 발급여부를 통보한다.

가. 양국간 교섭 및 협의, 대한민국 혹은 러시아연방에서 개최되는 다자간 회의에 참가하는 공식대표단원

나. 공무수행의 외교관 혹은 관용여권을 소지한 정부공무원

다. 대한민국과 러시아연간 과학·기술·교육 및 문화분야에서의 협력사업계획에 따라 사증발급을 신청하는 자. 다만, 접수기관의 사전동의를 얻어야 한다.

## 제 2 조 장기방문 사증발급

1. 당사자는 그들 국민이 대한민국과 러시아연방의 영역을 각각 90일을 초과하는 기간동안 체류하는 방문을 장기라고 본다.

2. 당사자는 그러한 방문을 위한 사증발급에 통상적으로 접수일로부터 1월이내에 사증발급여부를 통보한다.

### 제 3 조 복수사증발급

1. 당사자는 복수사증발급 신청의 경우 통상적으로 접수일로부터 1월이내에 사증발급 여부를 통보한다.

2. 사증을 발급하기로 결정한 경우, 당사자는 외교관 혹은 관용여권을 지닌 아래 범주의 자에게 4년기간 유효한 복수사증을 발급한다.

가. 모스크바주재 대한민국 대사관과 서울주재 러시아연방대사관의 외교관 및 행정·기술요원

나. 러시아연방안에 소재하는 대한민국 영사기관과 대한민국안에 소재하는 러시아연방 영사기관의 영사관원 및 사무직원

다. 상기 가·나에 규정된 자의 배우자 및 직계비속

3. 사증을 발급하기로 결정한 경우, 당사자는 아래 범주의 자에게 2년기간 유효하고, 2년기간 재류가능한 복수사증을 발급한다.

가. 러시아연방 및 대한민국에 각각 등록된 고정특파원, 그 배우자 및 직계비속

나. 항공협정에 따라 두 나라에 의하여 지정된 항공사의 지사직원, 그 배우자 및 직계비속

다. 일방당사자 정부로부터 지사설치를 허가받아 영업활동을 하는 상사주재원, 그 배우자 및 직계비속

4. 각 당사자는 상용목적으로 잦은 여행을 하고 그 필요성을 입증하는 실업인의 경우, 2년간 유효한 복수사증발급 신청을 우호적으로 고려한다.

제 4 조  
긴급·인도적 사유의 여행

긴급하고 인도적인 사유에 해당되는 경우, 근무일 기준 3일 이내에 사증발급 여부를 결정·통보한다. 그러한 경우에는 다음 사항을 포함한다.

- 가. 와병중인 가족에 대한 방문
- 나. 긴급한 치료 또는 위독한 환자의 치료를 목적으로 한 여행
- 다. 가족의 장례식 참석을 위한 여행

제 5 조  
통과 사증

당사자는 아래 범주의 신청인의 경우 3일을 초과하지 아니하는 기간동안 체류가능한 통과사증의 신청에 대하여 근무일 기준 통상 4일 이내에 사증발급 여부를 통보한다.

- 가. 목적지국 입국증명서류 및 확인된 다음 행선지 비행기표를 소지한 항공기 통과여객
- 나. 선내에 유숙하는 유람선 혹은 여객선의 여객

제 6 조  
정보교환

1. 각 당사자를 사증발급에 관련한 정보를 교환한다.
2. 당사자는 필요시 이 양해각서의 시행 및 기타 관련사항을 협의하기 위하여 서울과 모스크바에서 교대로 협의회를 개최한다.

제 7 조  
발효 및 종료

이 양해각서는 서명후 30일째 날에 발효한다. 이 양해각서는 일방 당사자가 서면으로 사전 3월전에 타방당사자에게 종료의사를 통보하지 아니하는 한 유효하다.

1992년 3월 18 일 서울에서 동등하게 정본인 한국어·러시아어 및 영어로 각 2부씩 작성하였다. 해석상의 상위가 있을 경우에는 영어본이 우선한다.

대한민국 정부를 위하여

러시아연방 정부를 위하여

이삼욱

A. Vorobiev

[RUSSIAN TEXT — TEXTE RUSSE]

## МЕМОРАНДУМ О ВЗАИМОПОНИМАНИИ МЕЖДУ ПРАВИТЕЛЬСТВОМ РЕСПУБЛИКИ КОРЕЯ И ПРАВИТЕЛЬСТВОМ РОССИЙСКОЙ ФЕДЕРАЦИИ ПО ВОПРОСАМ ВЫДАЧИ ВИЗ

Правительство Республики Корея и Правительство Российской Федерации (далее именуемые как "Стороны"), руководствуясь желанием дальнейшего укрепления дружественных отношений между двумя странами и в целях обеспечения эффективного порядка выдачи виз гражданам обоих государств, достигли договоренности о нижеследующем:

### Статья I

#### ВЫДАЧА ВИЗ ДЛЯ КРАТКОСРОЧНЫХ ПОЕЗДК

1. Стороны будут рассматривать поездки, совершаемые их гражданами по территории соответственно Республики Корея и Российской Федерации, как краткосрочные, если их предполагаемая продолжительность не превышает 90 дней.

2. Стороны будут, как правило, давать ответ на запросы о выдаче виз для таких поездок, включая поездки в целях туризма, в течение 14 рабочих дней со времени подачи запроса.

3. Стороны будут выдавать визы, когда это разрешено, или готовы предоставить ответ, по возможности в срок, не превышающий 3 рабочих дней со дня подачи запроса, для нижеследующих особых категорий лиц:

- а) с корейской стороны:
  - Президент Республики Корея;
  - Члены Государственного совета и заместители министров;
  - Члены Национальной Ассамблеи;
  - Судьи Верховного Суда;
  - Другие должностные лица, имеющие ранг министра или заместителя министра;
- б) с российской стороны:
  - Президент Российской Федерации;
  - Вице-президент Российской Федерации;
  - Председатель, Заместители Председателя Верховного Совета

Российской Федерации, члены Президиума Верховного Совета Российской Федерации, депутаты Верховного Совета Российской Федерации;

- Председатель, Заместители Председателя, члены Правительства Российской Федерации, а также их заместители;

- другие должностные лица Российской Федерации, имеющие ранг министра или заместителя министра;

в) супруги и находящиеся на иждивении дети, сопровождающие лиц, перечисленных в пунктах а) и б);

г) лица, сопровождающие перечисленных в пунктах а) и б) лиц, имеющие дипломатические или служебные паспорта.

4. Стороны будут выдавать визы, когда это разрешено, или готовы предоставить ответ, по возможности в срок, не превышающий 5 рабочих дней со времени подачи запроса, для нижеследующих категорий лиц:

а) члены официальных делегаций, направляющиеся в Республику Корея или Российскую Федерацию для участия в переговорах и консультациях между обоими государствами или в многосторонних совещаниях;

б) должностные лица, выезжающие по служебным делам и имеющие дипломатические или служебные паспорта;

в) лица, выезжающие в соответствии с программами сотрудничества в области науки, техники, образования и культуры между Республикой Корея и Российской Федерацией после получения согласия на приезд со стороны принимающей организации.

## Статья 2

### ВЫДАЧА ВИЗ ДЛЯ ДОЛГОСРОЧНЫХ ПОЕЗДОВ

1. Стороны будут рассматривать в качестве долгосрочных поездки, которые совершаются их гражданами по территории Республики Корея и Российской Федерации, соответственно, сроком, превышающим 90 дней.

2. Стороны будут, как правило, предоставлять ответ на заявления о выдаче виз для таких поездок в течение одного календарного месяца со времени получения запроса.

Статья 3  
ВЫДАЧА МНОГОКРАТНЫХ ВИЗ

1. Стороны будут, как правило, предоставлять ответ на запросы о выдаче многократных виз в течение одного календарного месяца со времени их получения.

2. В случае положительного решения Стороны будут выдавать многократные визы, действительные на срок пребывания в течение 4 лет, нижеследующим категориям лиц, имеющим дипломатические или служебные паспорта:

а) членам дипломатического и административно-технического персонала Посольства Республики Корея в Москве и Посольства Российской Федерации в Сеуле;

б) консульским должностным лицам и сотрудникам консульских учреждений Республики Корея в Российской Федерации и консульских учреждений Российской Федерации в Республике Корея;

в) супругам и находящимся на иждивении детям лиц, упомянутых в пунктах а) и б).

3. В случае положительного решения Стороны будут выдавать многократные визы, действительные в течение 2 лет, нижеперечисленным категориям лиц:

а) журналистам, постоянно аккредитованным соответственно в Республике Корея и в Российской Федерации, а также их супругам и находящимся на их иждивении детям;

б) представителям и сотрудникам постоянных представительств авиакомпаний, назначенных обоими государствами в соответствии с Соглашением о воздушном сообщении, а также их супругам и находящимся на их иждивении детям;

в) торговым представителям и сотрудникам постоянных коммерческих представительств, открытие которых было разрешено соответственно в Республике Корея и Российской Федерации, а также их супругам и находящимся на их иждивении детям.

4. Стороны будут благоприятно рассматривать запросы о выдаче многократных виз, действительных на 2 года представителям деловых кругов, обосновавшим необходимость совершать частые поездки для коммерческих и экономических целей в Республику Корея и Российскую Федерацию.

Статья 4  
ПОЕЗДКИ ПО ЧАСТНЫМ ДЕЛАМ СРОЧНОГО  
ГУМАНИТАРНОГО ХАРАКТЕРА

В безотлагательных случаях гуманитарного характера решения по визовым запросам будут приниматься и выполняться в течение 3 рабочих дней. Такие случаи включают среди прочих:

- а) поездки с целью посещения серьезно больного члена семьи;
- б) поездки лиц, нуждающихся, как подтверждается документами, в срочной медицинской помощи или лиц с тяжелыми заболеваниями, удостоверенными соответствующим образом;
- в) поездки для участия в похоронах члена семьи.

Статья 5  
ТРАНЗИТНЫЕ ВИЗЫ

Стороны будут, как правило, предоставлять ответ на запросы о выдаче транзитных виз с остановкой до 3 дней в течение 4 рабочих дней с момента обращения нижеследующим категориям лиц:

- а) авиапассажирам транзитных рейсов при условии, что у них имеются документы, дающие право въезда в страну назначения, а также подтвержденные авиабилеты на следующий рейс;
- б) пассажирам круизных или морских пассажирских судов, при условии, что они проживают на борту этих судов.

Статья 6  
ОБМЕН ИНФОРМАЦИЕЙ

1. Стороны будут обмениваться информацией относительно выдачи виз.

2. Стороны будут проводить по мере необходимости консультации поочередно в Сеуле и Москве для анализа хода практического выполнения настоящего Меморандума и обсуждения других, связанных с этим вопросов.



## Статья 7

## ВСТУПЛЕНИЕ В СИЛУ И ПРЕКРАЩЕНИЕ ДЕЙСТВИЯ

Настоящий Меморандум о взаимопонимании вступает в силу на 30-й день с момента его подписания.

Настоящий Меморандум о взаимопонимании будет действовать до истечения трех месяцев с того дня, когда одна из подписавших Сторон направит другой Стороне письменное уведомление о своем намерении прекратить действие Меморандума.

Совершено в Сеуле "18" марта 1992 года в двух экземплярах, каждый на корейском, русском и английском языках, причем все тексты имеют одинаковую силу. В случае возникновения каких-либо расхождений в толковании предпочтение отдается тексту на английском языке.

За Правительство Республики  
Корея:



За Правительство Российской  
Федерации:



MEMORANDUM OF UNDERSTANDING<sup>1</sup> ON THE ISSUANCE OF  
VISAS BETWEEN THE GOVERNMENT OF THE REPUBLIC  
OF KOREA AND THE GOVERNMENT OF THE RUSSIAN FED-  
ERATION

---

The Government of the Republic of Korea and the Government of  
the Russian Federation (hereinafter referred to as "Parties"),

Desiring to further strengthen friendly relations between the  
two countries,

Wishing to provide for the effective procedures for the issuance  
of visas to the nationals of two countries,

Have reached the following understanding:

Article 1  
THE ISSUE OF VISAS FOR SHORT-TERM VISITS

1. The Parties will regard visits made by their nationals on the  
territory of the Republic of Korea and the Russian Federation  
respectively as short-term, if their intended duration does not  
exceed 90 days.
2. The Parties will normally reply to visa applications for such  
visits including tourism purpose within 14 working days from receipt  
of an application.
3. For the following special categories of applicants, the Parties  
will whenever possible issue visas, where authorized, or be  
ready to give a response within a period not exceeding three working  
days from the date of application:

---

<sup>1</sup> Came into force on 16 April 1992, i.e., the thirtieth day following the date of signature, in accordance with article 7.  
Vol. 1737, I-30329

- (a) on the Korean side:
  - i) President of the Republic of Korea:
  - ii) Members of State Council and Vice Ministers:
  - iii) Members of the National Assembly:
  - iv) Judges of the Supreme Court:
  - v) Other government officials of ministerial or vice ministerial rank.
- (b) on the Russian side:
  - i) President of the Russian Federation:
  - ii) Vice President of the Russian Federation:
  - iii) Chairman, Vice Chairmen of the Supreme Soviet of the Russian Federation, Members of the Presidium of the Supreme Soviet of the Russian Federation, and Deputies of the Supreme Soviet of the Russian Federation:
  - iv) Prime Minister, Vice Prime Ministers, Members of the Government of the Russian Federation and their deputies:
  - v) Other Government Officials of the Russian Federation of ministerial or vice ministerial rank.
- (c) spouses and dependent children accompanying those listed in (a) and (b) above.
- (d) persons accompanying those listed in (a) and (b) above, in possession of a diplomatic or official (service) passport.

4. For the following categories of applicants, the Parties will whenever possible issue visas, where authorized, or be ready to give a response within a period not exceeding five working days from the date of application:

- (a) members of the official delegations to participate in negotiations and consultations between the two countries or in multilateral

conferences to be held in the Republic of Korea or in the Russian Federation.

- (b) government officials holding a diplomatic or official (service) passport for the purpose of official duties.
- (c) all persons in respect of whom visa applications are submitted in accordance with the programmes of cooperation in the scientific and technological, educational and cultural fields between the Republic of Korea and the Russian Federation, after receiving the consent of the receiving organization to their arrival.

Article 2  
THE ISSUE OF VISAS FOR LONG-TERM VISITS

1. The Parties will regard as long-term those visits which are carried out by their nationals on the territory of the Republic of Korea and of the Russian Federation respectively for a period exceeding 90 days.
2. The Parties will normally reply to visa applications for such visits within one calendar month from receipt of an application.

Article 3  
THE ISSUE OF MULTIPLE VISAS

1. The Parties will normally reply to visa applications which envisage the issue of multiple visas within one calendar month from receipt of an application.
2. In the event of a positive decision, the Parties will issue multiple visas valid for a period of four years to the following categories of persons holding a diplomatic or official (service) passport:
  - (a) diplomatic agents and members of the administrative and technical staff of the Embassy of the Republic of Korea in Moscow and the Embassy of the Russian Federation in Seoul:

- (b) consular officers and consular employees of the consular posts of the Republic of Korea in the Russian Federation and of the consular posts of the Russian Federation in the Republic of Korea;
- (c) spouses and dependent children of those mentioned in (a) and (b).

3. In the event of a positive decision, the Parties will issue multiple visas valid for a period of two years and for sojourn of two years to the categories of persons listed below:

- (a) journalists permanently accredited in the Russian Federation and the Republic of Korea respectively and their spouses and dependent children;
- (b) representatives and staff members of the permanent offices of the airlines designated by the two countries in accordance with the Air Services Agreement and their spouses and dependent children;
- (c) commercial representatives and staff members of the resident offices for business activities, the establishment of which has been authorized respectively in the Russian Federation and the Republic of Korea and their spouses and dependent children.

4. Each Party will consider favourably applications for the issue of multiple visas valid for a period of two years to businessmen who demonstrate their need to make frequent visits to the Russian Federation and the Republic of Korea respectively for commercial and economic purposes.

Article 4  
TRAVEL FOR URGENT, COMPASSIONATE REASONS

In urgent compassionate cases, decisions upon an application will be taken and carried out within three working days. Such cases include inter alia:

- (a) travel to visit a seriously ill family member;
- (b) travel by those with a proven need of urgent medical treatment or who can be shown to be critically ill;
- (c) travel to attend funeral of a family member.

Article 5  
TRANSIT VISAS

The Parties will normally reply to applications for transit visas for a period of intended stay not exceeding three days within four working days for the following categories of applicants:

- (a) airline passengers on transit flights, provided that they possess documents entitling them to enter the country of destination and also confirmed air ticket for next flight;
- (b) passengers on cruises or maritime passenger vessels, provided that they are accommodated on board the ship.

Article 6  
EXCHANGE OF INFORMATION

1. Each Party will exchange information relating to the issuance of visas.
2. The Parties will hold if necessary consultations in Seoul and Moscow alternately to review the implementation of this Memorandum of Understanding and other relating matters.

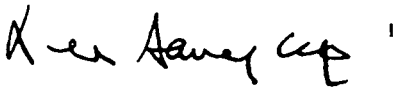
Article 7  
ENTRY INTO FORCE AND TERMINATION

This Memorandum of Understanding shall enter into force at the thirtieth day after the date of signature.

This Memorandum of Understanding shall remain in force unless either Party notifies the other Party in writing three months in advance of its intention to terminate this Memorandum.

DONE at Seoul on this 18<sup>th</sup> day of March, 1992 in duplicate in the Korean, Russian and English languages, all texts being equally authentic. In case of any divergence of interpretation the English text shall prevail.

For the Government  
of the Republic of Korea:



For the Government  
of the Russian Federation:



---

<sup>1</sup> Lee Sang-ock.

<sup>2</sup> A. Kozyrev.

[TRADUCTION — TRANSLATION]

MÉMORANDUM D'ACCORD<sup>1</sup> SUR LA DÉLIVRANCE DE VISAS  
ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE  
CORÉE ET LE GOUVERNEMENT DE LA FÉDÉRATION DE  
RUSSIE

Le Gouvernement de la République de Corée et le Gouvernement de la Fédération de Russie (ci-après dénommés « les Parties »),

Désireux de renforcer encore davantage les relations d'amitié entre les deux pays,

Souhaitant instituer des procédures adéquates pour la délivrance de visas aux ressortissants des deux pays,

Sont convenus des arrangements suivants :

*Article premier.* DÉLIVRANCE DE VISAS POUR DES SÉJOURS  
DE COURTE DURÉE

1. Les Parties considéreront comme séjours de courte durée les séjours de leurs ressortissants sur le territoire de la République de Corée ou de la Fédération de Russie, selon le cas, dont la durée prévue ne dépasse pas 90 jours.

2. Les Parties répondront normalement aux demandes de visa soumises pour de tels séjours dans un délai de 14 jours ouvrables à compter de la réception de la demande.

3. Pour les catégories ci-après de demandeurs de visa, les Parties devront, chaque fois que possible, délivrer le visa, s'il est octroyé, ou être prêtes à faire connaître leur réponse, dans un délai maximum de trois jours ouvrables à compter de la date de la demande :

a) Du côté coréen :

- 1) Le Président de la République de Corée;
- 2) Les membres du Conseil d'Etat et les Vice-Ministres;
- 3) Les membres de l'Assemblée nationale;
- 4) Les juges à la Cour suprême; et
- 5) Les autres personnalités ayant rang de ministre ou de vice-ministre.

b) Du côté russe :

- 1) Le Président de la Fédération de Russie;
- 2) Le Vice-Président de la Fédération de Russie;
- 3) Le Président et les Vice-Présidents du Soviet suprême de la Fédération de Russie, les membres du Présidium du Soviet suprême de la Fédération de Russie et les députés au Soviet suprême de la Fédération de Russie;

<sup>1</sup> Entré en vigueur le 16 avril 1992, soit le trentième jour ayant suivi la date de la signature, conformément à l'article 7.



- 4) Le Premier Ministre, les Vice-Premiers Ministres, les membres du Gouvernement de la Fédération de Russie et leurs adjoints;
- 5) Les autres personnalités de la Fédération de Russie ayant rang de ministre ou de vice-ministre.
  - c) Les conjoints et enfants à charge accompagnant les personnalités visées aux alinéas *a* et *b* ci-dessus.
  - d) Les personnes accompagnant les personnalités visées aux alinéas *a* et *b* ci-dessus en possession d'un passeport diplomatique ou officiel (de service).

4. Pour les catégories ci-après de demandeurs de visa, les Parties devront, chaque fois que possible, délivrer le visa, s'il est octroyé, ou être prêtes à faire connaître leur réponse, dans un délai maximum de cinq jours ouvrables à compter de la date de la demande :

- a) Les membres des délégations officielles appelées à participer à des négociations ou à des consultations entre les deux pays ou à des conférences multilatérales devant se tenir dans la République de Corée ou dans la Fédération de Russie;
- b) Les personnalités munies d'un passeport diplomatique ou officiel (de service) aux fins de fonctions officielles;
- c) Toutes les personnes pour lesquelles des demandes de visas sont présentées conformément aux programmes de coopération République de Corée/Fédération de Russie sur la science et la technique, l'éducation et la culture, une fois reçu l'agrément de l'organisation de réception à leur venue.

#### *Article 2. DÉLIVRANCE DE VISAS POUR DES SÉJOURS DE LONGUE DURÉE*

1. Les Parties considéreront comme séjours de longue durée les séjours de leurs ressortissants sur le territoire de la République de Corée ou de la Fédération de Russie, selon le cas, dont la durée dépasse 90 jours.

2. Les Parties répondront normalement aux demandes de visas pour de tels séjours dans un délai d'un mois civil à compter de la réception de la demande.

#### *Article 3. DÉLIVRANCE DE VISAS MULTIPLES*

1. Les Parties répondront normalement aux demandes de visas prévoyant la délivrance de visas multiples dans un délai d'un mois civil à compter de la réception de la demande.

2. En cas de décision positive, les Parties délivreront des visas multiples valables pour une période de quatre ans aux catégories ci-après de personnes titulaires d'un passeport diplomatique ou officiel (de service) :

- a) Les agents diplomatiques et membres du personnel administratif et technique de l'Ambassade de la République de Corée à Moscou et de l'Ambassade de la Fédération de Russie à Séoul;
- b) Les agents consulaires et le personnel consulaire des postes consulaires de la République de Corée dans la Fédération de Russie et de la Fédération de Russie dans la République de Corée;
- c) Les conjoints et enfants à charge des personnes visées aux alinéas *a* et *b*.

3. En cas de décision positive, les Parties délivreront des visas multiples valables pour une période de deux ans et pour un séjour de deux ans aux catégories de personnes visées ci-dessous :

a) Les journalistes accrédités à titre permanent auprès de la Fédération de Russie ou de la République de Corée, selon le cas, ainsi que leurs conjoint et enfants à charge;

b) Les représentants et agents des bureaux permanents des compagnies aériennes désignées par les deux pays conformément à l'Accord relatif aux services aériens, ainsi que leurs conjoint et enfants à charge;

c) Les représentants commerciaux et les agents des bureaux commerciaux résidents, dont la création a été autorisée dans la Fédération de Russie et dans la République de Corée, respectivement, ainsi que leurs conjoint et enfants à charge.

4. Chaque Partie examinera avec bienveillance les demandes tendant à la délivrance de visas multiples valables pour une période de deux ans aux hommes d'affaires en mesure d'établir qu'ils ont besoin de se rendre fréquemment dans la Fédération de Russie ou dans la République de Corée, selon le cas, à des fins commerciales et économiques.

#### *Article 4. DÉPLACEMENTS MOTIVÉS PAR UNE URGENCE HUMANITAIRE*

En cas d'urgence humanitaire, les décisions sur une demande de visa seront prises et exécutées dans un délai de trois jours ouvrables. Sont notamment couvertes par la présente disposition les demandes de visas présentées par :

a) Les personnes se rendant au chevet d'un parent malade;

b) Les personnes pouvant prouver qu'elles ont besoin d'un traitement médical d'urgence ou qu'elles sont atteintes d'une maladie grave;

c) Les personnes devant se rendre aux obsèques d'un parent.

#### *Article 5. VISAS DE TRANSIT*

Les Parties répondront normalement aux demandes de visas de transit pour un séjour dont la durée prévue ne dépasse pas trois jours dans un délai de quatre jours ouvrables dans le cas :

a) Des passagers aériens en transit, à condition qu'ils soient munis de documents leur donnant le droit de pénétrer sur le territoire de leur pays de destination, ainsi que d'une réservation confirmée pour le prochain vol;

b) Des passagers maritimes (croisières ou lignes régulières), à condition qu'ils soient hébergés à bord du navire.

#### *Article 6. ÉCHANGE DE RENSEIGNEMENTS*

1. Les Parties procèdent à des échanges de renseignements en ce qui concerne la délivrance de visas.

2. Les Parties tiendront, s'il y a lieu, des consultations, à Séoul et à Moscou alternativement, pour suivre la mise en œuvre du présent Mémoire d'accord et examiner d'autres questions connexes.

*Article 7.* ENTRÉE EN VIGUEUR ET TERMINAISON

Le présent Mémoire d'accord entrera en vigueur le trentième jour suivant sa signature.

Le présent Mémoire d'accord restera en vigueur jusqu'à ce que l'une des Parties avise l'autre par écrit, trois mois à l'avance, de son intention d'y mettre fin.

FAIT à Séoul le 18 mars 1992, en double exemplaire, en langues coréenne, russe et anglaise, tous les textes faisant également foi. En cas de divergence d'interprétation, le texte anglais primera.

Pour le Gouvernement  
de la République de Corée :  
LEE SANG-OCK

Pour le Gouvernement  
de la Fédération de Russie :  
A. KOZYREV

---



**No. 30330**

---

**REPUBLIC OF KOREA  
and  
RUSSIAN FEDERATION**

**Consular Convention. Signed at Seoul on 18 March 1992**

*Authentic texts: Korean, Russian and English.*

*Registered by the Republic of Korea on 6 October 1993.*

---

**RÉPUBLIQUE DE CORÉE  
et  
FÉDÉRATION DE RUSSIE**

**Convention consulaire. Signée à Séoul le 18 mars 1992**

*Textes authentiques : coréen, russe et anglais.*

*Enregistrée par la République de Corée le 6 octobre 1993.*

## [KOREAN TEXT — TEXTE CORÉEN]

대한민국과 러시아연방간의  
영사협약

대한민국과 러시아연방은 양국간 우호관계의 증진과 아울러 자국민의 권리와 이익의 보호를 용이하게 하는데 이바지하기를 바라며,

1963년 4월 24일 비엔나에서 채택된 영사판계에 관한 비엔나협약을 보완하기 위하여 영사판계 수행을 위한 추가규정을 제정할 것을 희망하여,

다음과 같이 합의하였다.

제 1 조  
정의

이 협약의 목적상

- 가. “영사기관”이라 함은 총영사관·영사관·부영사관 또는 영사대리사무소를 말한다.
- 나. “영사관할 구역”이라 함은 영사기능의 수행을 위하여 영사기관에 지정된 지역을 말한다.
- 다. “영사기관장”이라 함은 그러한 자격으로 행동하는 임무를 맡은 자를 말한다.
- 라. “영사판원”이라 함은 영사기관장을 포함하여 그러한 자격으로 영사적무의 수행을 위임받은 자를 말한다.
- 마. “사무직원”이라 함은 영사기관의 행정 또는 기술업무에 종사하는 자를 말한다.
- 바. “업무직원”이라 함은 영사기관의 판내업무에 종사하는 자를 말한다.
- 사. “영사기관원”이라 함은 영사판원·사무직원 및 업무직원을 말한다.

- 아. “영사직원”이라 함은 영사기관장의 영사판원·사무직원 및 업무직원을 말한다.
- 자. “개인 사용자”이라 함은 영사기관원의 사적 업무에만 종사하는 자를 말한다.
- 차. “영사판사”라 함은 소유권에 관계없이 영사기관의 목적에만 사용되는 건물 또는 그 일부와 그에 부속된 토지를 말한다.
- 카. “영사문서”라 함은 영사기관의 모든 문건서류·서한·서적·필름·녹음테이프·디스켓·등록대장·전신암호와 기호·색인카드 및 이들을 보존하거나 또는 보관하기 위한 용기를 포함한다.
- 타. “파견국 선박”이라 함은 파견국에 등록되고 파견국 국기를 게양할 수 있는, 군함을 제외한 모든 선박을 말한다.
- 파. “파견국 항공기”라 함은 파견국에 등록되고 파견국의 문장을 사용할 수 있는, 군용항공기를 제외한 모든 항공기를 말한다.

## 제 2 조 영사기관의 설치

1. 접수국 영역안에서의 파견국에 의한 영사기관의 설치는 접수국의 동의에 따른다.
2. 영사기관의 소재지·등급·영사판할구역 및 영사직원의 수는 파견국에 의하여 결정되며, 접수국의 승인에 따른다.
3. 영사기관의 소재지·등급·영사판할구역 또는 영사직원의 수의 추후변경은 접수국의 동의를 받는 경우에 한하여 파견국에 의하여 행하여 질 수 있다.
4. 총영사관 또는 영사관이, 그 총영사관 또는 영사관이 설치되어 있는 지방의 다른 지방에, 부영사관 또는 영사대리사무소의 개설을 원하는 경우에는 접수국의 동의가 필요하다.

5. 영사기관의 소재지외의 다른 장소에 기존 영사기관의 일부를 이루는 사무소를 개설하기 위하여도 접수국의 명시적 사전 동의가 필요하다.

### 제 3 조 영사기관장의 임명

1. 파견국에 의한 영사기관장의 임명에 앞서, 외교경로 또는 그밖의 다른 적절한 경로를 통하여 추천된 자에 대한 접수국의 동의가 있어야 한다.

2. 접수국이 특정인의 영사기관장으로의 임명에 대한 동의를 거부하는 경우 접수국은 그 거부 이유를 파견국에 제시할 의무를 지지 아니한다.

3. 파견국은 외교경로를 통하여 영사위임장 또는 영사기관장의 임명을 위한 유사한 증서를 접수국의 외무장관에게 전달한다. 이 증서는 영사기관장의 이름·계급·영사관할구역 및 영사기관의 소재지를 지정한다.

4. 영사위임장 또는 영사기관장의 임명을 위한 유사한 증서의 접수후 즉시, 접수국은 양식에 관계없이 영사인가장이라 불리는 인가증서를 그 또는 그녀에게 발행한다. 영사인가장의 부여를 거부하는 접수국은 그 거부 이유를 파견국에 제시할 의무를 지지아니한다.

5. 이 조 제6항 및 제4조에 규정된 경우를 제외하고는, 영사기관장은 그러한 영사인가장의 발행후에만 그 직무수행을 시작할 수 있다.

6. 접수국은 인가장이 발행될 때까지 잠정적으로 영사기관장에게 그 직무를 수행하도록 허가할 수 있다. 그 경우에는 이 협약의 규정이 적용된다.

7. 영사기관장이 잠정적으로 그 직무수행을 허가받는 경우에도, 접수국은 즉시 권한있는 당국에 대하여 영사관할구역을 통고하여야 한다. 접수국은 영사기관장이 그 임무를 수행할 수 있게 하며, 또한 이 협약의 제규정상의 이익을 향유할 수 있도록, 필요한 조치가 취하여지도록 보장하여야 한다.



제 4 조  
영사기관장의 직무의 일시적 수행

1. 영사기관장이 그 직무를 수행할 수 없거나 또는 영사기관장의 직이 공석인 경우에는 기관장대리가 잠정적으로 영사기관장으로서 행동할 수 있다.

2. 기관장대리의 명단은 파견국의 외교공관에 의하여, 또는 접수국안에 외교공관을 두지 아니한 경우에는 영사기관장에 의하여, 영사기관장이 통고할 수 없는 경우에는 파견국의 권한있는 당국에 의하여 접수국의 외무부 또는 외무부가 지정하는 당국에 통고된다. 이 통고는 일반적으로 사전에 행하여져야 한다.

3. 접수국의 권한있는 당국은 기관장대리에 대하여 협조와 보호를 부여하여야 한다. 기관장대리가 영사기관의 책임을 맡고 있는 동안, 이 협약의 제규정은 관계 영사기관장에게 적용되는 것과 동일한 기초위에서 동대리에게 적용된다.

4. 제1항에 규정된 사정하에서, 접수국안에 있는 파견국의 외교공관의 외교직원이 파견국에 의하여 기관장대리로 지정된 경우에, 동 외교직원은 접수국이 반대하지 아니하는 한 외교특권 및 면제를 계속 향유한다.

제 5 조  
영사직원의 임명

1. 제3조·제6조 및 제7조의 제규정에 따를 것으로 하여 파견국은 영사직원을 자유로이 임명할 수 있다.

2. 영사기관장을 제외한 모든 영사직원의 명단, 카테고리 및 제급은 제7조 제3항에 따른 접수국의 권리를 행사할 수 있는 충분한 시간적 여유를 두고, 파견국에 의하여 접수국에 통고되어야 한다.

3. 접수국은 모든 영사직원 및 그 가족들에게 영사직원과 그 가족으로서의 지위를 인정하는 신분증을 발행한다.

제 6 조  
영사관원의 국적

영사관원은 파견국의 국적을 가져야 한다.

제 7 조  
불만으로 선언된 인물

1. 접수국은 영사관원이 불만스러운 인물이거나 또는 그밖의 다른 영사직원이 수락할 수 없는 자임을 언제든지 외교경로를 통하여 파견국에 통보할 수 있다. 그러한 통고가 있는 경우에, 파견국은 사정에 따라 관제자료를 소환하거나, 또는 영사기관에서의 그 직무를 종료시켜야 한다.

2. 파견국이 이 조 제1항에 따른 의무의 이행을 거부하거나 적당한 기간내에 이행하지 아니하는 경우, 접수국은 사정에 따라 관제자로부터 영사인가장 또는 그밖의 다른 인가증서를 철회하거나 또는 그 또는 그녀를 영사직원으로 보지 아니할 수 있다.

3. 영사기관원으로 임명된 자는 접수국의 영역에 도착하기 전에 또는 이미 접수국안에 있을 경우에는 영사기관에서 그 또는 그녀의 임무를 개시하기 전에 수락할 수 없는 인물로 선언될 수 있다. 그러한 경우에 파견국은 그 또는 그녀의 임명을 철회하여야 한다.

4. 제1항 및 제3항에 규정된 경우에 있어서 접수국은 파견국에 대하여 그 결정의 이유를 제시할 의무를 지지 아니한다.

제 8 조  
접수국에 대한 임명, 도착 및 퇴거통고

1. 접수국의 의무부 또는 의무부가 지정하는 당국은 다음 사항에 관하여 통고를 받는다.

- 가. 영사기관원의 임명, 영사기관에 임명된 후 그의 도착, 최종 퇴거, 또는 그 직무의 종료 및 그 지위에 영향을 미치는 영사기관에서의 근무중에 발생할 수 있는 그밖의 다른 변동
- 나. 영사기관원의 가족으로서 그 또는 그녀의 세대의 일부를 이루는 자의 도착 및 최종 퇴거와 적절한 경우에 특정인이 그 가족 구성원이 되거나 또는 되지 아니하는 사실
- 다. 개인 사용인의 도착 및 최종 퇴거와 적절한 경우에 동 개인 사용인으로서의 직무종료
- 라. 영사기관원, 또는 특권 및 면제가 부여된 개인 사용인으로서 접수국 안에서 거주자하는 자의 고용 및 해고

2. 가능한 경우 도착 및 최종 퇴거의 사전통고가 행하여져야 한다.

#### 제 9 조 영사관사 및 주거시설의 취득

1. 파견국은 파견국 스스로가 또는 파견국에 의하여 위임된 자연인 또는 법인을 통하여, 접수국의 법령에 따라, 접수국의 동의하에 소유·리스·임차 또는 그밖의 다른 형태의 보유에 의하여 다음의 것들을 획득할 수 있다.

- 가. 영사관사·영사기관장 관저·모든 영사관원의 사택 및 접수국의 국민 또는 영구거주자가 아닌 모든 사무직원의 사택
- 나. 상기 관사 및 주거시설을 짓기위한 토지

2. 제1항에 규정된 조건에 따라 파견국은 또한 그러한 관사·주거시설 또는 토지를 개량할 수 있다.

3. 접수국은, 필요한 경우, 제1항 및 제2항에 명시된 제권리를 수행하는데 파견국에 적절한 원조를 하여야 한다.

4. 이 조의 어떠한 내용도 건물의 위치 및 디자인과 관련된 접수국법령과 도시계획 및 구획과 관련된 법령의 준수를 파견국에 면제하는 것으로 해석되지 아니한다.

제 10 조  
명예영사관원

양 체결당사국이 명예영사관원의 임명에 동의하는 경우, 양 체결당사국은 이 협약의 제규정 및 관습적인 국제법의 원칙에 기초하여, 명예 영사관원에 적용되는 체제를 규정하는 약정의 체결에 대하여 상호 협의한다.

제 11 조  
영사기관 및 영사기관원에 대한 보호 및 편의

1. 접수국은 영사기관의 직무수행을 위하여 충분한 편의를 제공하여야 한다.

2. 접수국은 영사관원을 충분한 정의로 대우하여야 하며, 영사관원, 접수국의 국민이나 영구거주자가 아닌 영사기관원 및 전기자의 세대와 일부를 이루는 가족구성원에 대하여 그리고, 이들의 자유 또는 위엄에 대하여 어떠한 공격도 방지하기 위한 모든 적절한 조치를 취하여야 한다.

제 12 조  
국기와 문장

1. 파견국은 이 조의 제규정에 의하여 접수국안에서 자국의 국기와 문장의 사용권을 가진다.

2. 파견국의 국기와 그 문장은 영사기관이 점유하는 건물과 그 현판 및 영사기관장의 관저와 공용시에 그 교통수단에 계양될 수 있고 또한 부착될 수 있다.

3. 이 조에 의하여 부여되는 권리를 행사함에 있어 파견국은 접수국의 법령과 관례를 준수하여야 한다.

제 13 조  
영사판사의 불가침

1. 영사판사는 이 조의 제규정에 의하여 불가침이다.

2. 접수국 당국은 영사기관장 · 파견국 외교공판장 또는 두 사람중 한 사람에 의하여 지정된 사람의 동의를 있는 경우를 제외하고는 배타적으로 영사기관의 활동을 위하여 사용되는 영사판사의 부분에 들어가서는 아니된다. 다만 화재 또는 신속한 보호조치를 요구하는 그밖의 다른 재난의 경우에, 이 항에서 규정된 사람에 의하여 명시적으로 부인되지 아니한 경우, 접수국의 당국은 영사판사에 들어갈 수 있다. 그러나 어떠한 경우에도 접수국의 당국이 영사판사의 문서의 불가침 원칙을 위반하는 것, 특히 그러한 문서들을 검토했거나 압류하는 것은 허용되지 아니한다.

3. 제2항의 규정에 따를 것으로 하여, 접수국은 침입 또는 손괴로부터 영사판사를 보호하고, 또한 영사기관의 평온에 대한 교란이나 그 위엄의 손상을 방지하기 위하여 모든 적절한 조치를 취하여야 하는 특별한 의무를 진다.

4. 영사판사 · 비품 · 영사기관의 재산 및 그 교통수단은 국방상 또는 공익상의 목적을 위한 어떠한 형태의 정발로부터 면제된다.

제 14 조  
영사문서의 불가침

영사문서는 언제, 어디서나 불가침이다.

제 15 조  
영사판사에 대한 과세면제

1. 파견국 또는 파견국을 대표하여 행동하는 자가 소유자이거나 또는 임차인으로 되어 있는 영사판사 및 영사 기관장의 판저는 제공된 특별한 의무에 대한 급부로서의 성질을 가지는 것을 제외한 그밖의 다른 모든형태의 국가 · 지역 또는 지방의 부과금과 조세로부터 면제된다.

2. 제1항에 규정된 과세의 면세는 파견국 또는 파견국을 대표하여 행동하는 자와 제약을 체결한 자가 접수국의 법령에 따라 동 부과금과 조세를 납부해야 하는 경우에는 동 부과금과 조세에 적용되지 아니한다.

#### 제 16 조 이전의 자유

국가 안보상의 이유에서 그 출입이 금지되거나 또는 규제되고 있는 지역에 관한 접수국의 법령에 따를 것으로 하여, 접수국은 모든 영사기관원에 대하여 접수국 영역안에서 이전 및 여행의 자유를 보장한다.

#### 제 17 조 통신의 자유

1. 접수국은 영사기관에 대하여 모든 공용목적에 위한 통신의 자유를 허용하며, 또한 보호하여야 한다. 영사기관은 파견국정부 및 그 소재지에 관제없이 파견국의 외교공관 및 다른 영사기관과 통신함에 있어서, 외교 또는 영사신서사, 외교 또는 영사행낭 및 기호 또는 전신암호에 의한 통신물을 포함한 모든 적절한 수단을 사용할 수 있다. 다만, 영사기관은 접수국의 동의가 있는 경우에 한하여 무선송신기를 설치하여 사용할 수 있다.

2. 영사기관의 공용서한은 불가침이다. 공용서한이라 함은 영사기관 및 그 기능에 관한 모든 서한을 말한다.

3. 영사행낭을 구성하는 포장용기에는 그 성질을 나타내는 명백한 외부의 표지를 부착하여야 하며, 또한 공용서한과 서류 또는 전적으로 공용을 위한 물품만이 포함될 수 있다.

4. 영사행낭은 개방되거나 또는 억류되지 아니한다. 다만, 영사행낭 속에 제3항에 규정된 서한·서류 또는 물품을 제외한 그밖의 다른것이 포함되어 있다고 믿을 만한 중대한 이유를 접수국의 권한 있는 당국이 가지고 있는 경우에,

동 당국은 그 입회하에 파견국이 인정한 대표가 동 행낭을 개방하도록 요청할 수 있다. 동 요청을 파견국의 당국이 거부하는 경우에 동 행낭은 발송지로 반송된다.

5. 영사신서사는 그 또는 그녀의 신분 및 영사행낭을 구성하는 포장용기의 수를 표시하는 공문서를 지참하여야 한다. 영사신서사는 접수국의 동의가 있는 경우를 제외하고 접수국의 국민이어서는 아니 되고, 또한 그 또는 그녀가 파견국의 국민이 아닌 경우에는 접수국의 영구 거주자이어서는 아니 된다. 영사신서사는 그 직무를 수행함에 있어서 접수국에 의하여 보호를 받는다. 영사신서사는 신체의 불가침을 함유하여, 또한 어떠한 형태로도 체포 또는 구속되지 아니한다.

6. 파견국과 그 외교공관 및 영사기관은 임시 영사신서사를 임명할 수 있다. 그러한 경우에는 동 임시 신서사가 맡은 영사행낭을 수취인에게 전달 하였을 때에 제5항에 규정된 면제가 적용되지 아니하는 것을 제외하고, 동 조항의 제규정이 또한 적용된다.

7. 영사행낭은 공인 입국항에 기착하는 선박 또는 민간항공기의 기장에게 위탁될 수 있다. 동 기장은 행낭을 구성하는 포장용기의 수를 표시하는 공문서를 지참하여야 하나, 영사신서사로 보지 아니한다. 영사기관은 관계 지방당국과의 약정에 의하여 선박 또는 항공기의 기장으로부터 직접 자유로이 행낭을 수령하기 위하여 또는 그러한 행낭을 전달하기 위하여 그 직원을 파견할 수 있다.

#### 제 18 조 영사관원의 신체의 불가침

1. 영사관원은 중대한 범죄의 경우에 권한 있는 사법당국에 의한 결정에 따르는 것을 제외하고, 재판에 회부되기 전에 체포되거나 또는 구속되지 아니한다.

2. 제1항에 명시된 경우를 제외하고 영사관원은 구금되지 아니하며, 또한 그의 신체의 자유에 대한 그밖의 다른 어떠한 형태의 제한도 받지 아니한다. 다만, 확정적 효력을 가진 사법상의 결정을 집행하는 경우는 제외된다.

3. 영사관원에 대하여 형사소송절차가 시작된 경우에 그는 권한있는 당국에 출석하여야 한다. 그러나 그 소송절차는 그의 공적 직책상의 이유에서 그가 받아야 할 경의를 표하면서, 또한 제1항에 명시된 경우를 제외하고는 영사직무의 수행에 가능한 최소한의 지장을 주는 방법으로 진행되어야 한다. 제1항에 규정된 사정하에서 영사관원을 구속하는 것이 필요하게 되었을 경우에 그에 대한 소송절차는 지체를 최소한으로 하여 시작되어야 한다.

4. 재판에 회부되기 전에 영사직원을 체포하거나 또는 구속하는 경우, 또는 동 영사직원에 대하여 형사소송절차가 시작되는 경우에 접수국은 즉시 영사기관장에게 통고하여야 한다. 영사기관장 그 자신이 그러한 조치의 대상이 되는 경우에 접수국은 외교경로를 통하여 파견국에 통고하여야 한다.

#### 제 19 조 판할권으로부터의 면제

1. 영사관원과 사무직원은 영사직무의 수행중에 행한 행위에 대하여 접수국의 사법 또는 행정당국의 판할권에 복종할 의무를 지지 아니한다.

2. 다만, 제1항의 규정은 다음과 같은 민사소송에 관하여 적용되지 아니한다.

가. 영사관원 또는 사무직원이 체결한 계약으로서 그 또는 그녀가 파견국의 대리인으로서 명시적으로 또는 묵시적으로 체결하지 아니한 계약으로부터 제기되는 민사소송

나. 접수국안의 차량·선박 또는 항공기에 의한 사고로부터 발생하는 손해에 대하여 제3자가 제기하는 민사소송



제 20 조  
증인의 의무

1. 영사기관원은 사법 또는 행정소송절차의 과정에서 증인출석의 요청을 받을 수 있다. 사무직원 또는 업무직원은 제3항에 규정된 경우를 제외하고 증언을 거부하여서는 아니된다. 영사기관원이 증언을 거부하는 경우에 그 또는 그녀에 대하여 강제적 조치 또는 형벌이 적용되어서는 아니된다.

2. 영사기관의 증언을 요구하는 당국은 그 직무의 수행에 대한 간섭을 회피하여야 한다. 동 당국은 가능한 경우에 영사기관의 주거 또는 영사기관 안에서 증거를 수집하거나 또는 서면으로 영사기관의 진술을 받을 수 있다.

3. 영사기관원은 그 직무의 수행에 관련되는 사항에 관하여 증언을 행하거나, 또는 그에 관련되는 공문서한과 서류를 제출할 의무를 지지 아니한다. 영사기관원은 파견국의 법령에 관하여 감정인으로서 증언하는 것을 거부하는 권리를 또한 가진다.

제 21 조  
특권 및 면제의 포기

1. 파견국은 영사기관원 또는 그 가족의 구성원과 관련하여 제18조·제19조 및 제20조에 규정된 특권 및 면제를 포기할 수 있다.

2. 동 포기는 제3항에 규정된 경우를 제외하고 모든 경우에 명시적이어야 하며, 또한 서면으로 접수국에 전달되어야 한다.

3. 영사기관원 또는 사무직원이 제19조에 따라 관할권으로부터의 면제를 함유할 수 있는 사항에 관하여, 그 자신이 소송절차를 시작하는 경우에는 본소에 직접적으로 관련되는 반소에 대하여 관할권으로부터의 면제를 원용하지 못한다.

4. 민사 또는 행정소송절차의 목적상 판결권으로부터의 면제의 포기는 사법적 결정에서 나오는 집행조치로부터의 면제의 포기를 의미하는 것으로 보지 아니한다. 그러한 조치에 관하여는 별도의 포기가 필요하다.

**제 22 조**  
외국인등록과 거주허가로부터의 면제

1. 영사관원과 사무직원 및 등 세대의 가족은 외국인 등록 및 거주허가에 관하여 접수국의 법령에 따른 모든 의무로부터 면제된다.
2. 다만, 제1항의 규정은 파견국의 상시 고용원이 아닌 사무직원 또는 그 가족구성원에 대하여 적용되지 아니한다.

**제 23 조**  
취업허가로부터의 면제

1. 영사기관원은 파견국을 위하여 제공하는 역무에 관하여, 외국노동의 고용에 관한 접수국의 법령에 의하여 부과되는 취업허가에 관한 의무로부터 면제된다.
2. 영사관원 및 사무직원의 개인사용인은 접수국안에서 다른 영리적 직업에 종사하지 아니하는 경우에 제1항에 규정된 의무로부터 면제된다.

**제 24 조**  
사회보장상의 면제

1. 제3항의 규정에 따를 것으로 하여, 파견국을 위하여 영사기관원이 제공하는 역무에 관하여, 영사기관원 및 그 세대의 일부를 이루는 가족구성원은 접수국안에서 시행되는 사회보장상의 제규정으로부터 면제된다.
2. 제1항에 규정된 면제는 다음의 조건하에서 영사기관원에게 전적으로 고용되어 있는 개인 사용인에게도 또한 적용된다.

가. 그 사용인이 접수국의 국민이 아니거나 또는 접수국안에 영구적으로 거주하지 아니하는 것

나. 그 사용인이 과전국 또는 제3국에서 시행되는 사회보장규정의 적용을 받을 것

3. 제2항에 규정된 면제의 적용을 받지 아니하는 자를 고용하는 영사기관원은 고용주에게 부과하는 의무를 준수하여야 한다.

4. 제1항 및 제2항에 규정된 면제는 접수국의 사회보장제도에의 참여가 동 접수국에 의하여 허용될 것을 조건으로 동 제도에의 자발적 참여를 배제하는 것이 아니다.

#### 제 25 조 과세로부터의 면제

1. 영사관원과 사무직원 및 그 세대의 일부를 어루는 가족구성원은 다음의 것을 제외하고 인적 또는 물적, 국가·지역 또는 지방의 부과금 및 조세로부터 면제된다.

가. 상품 또는 용역의 가격 속에 정상적으로 포함되어 있는 성질의 간접세

나. 제15조의 규정에 따를 것으로 하여 접수국의 영역안에 소재하는 개인의 부동산에 대한 부과금 또는 조세

다. 제27조 나호의 규정에 따를 것으로 하여 접수국에 의하여 부과되는 재산세, 상속 또는 유산세 및 권리이전에 대한 조세

라. 자본이득을 포함하여 접수국안에 원천을 둔 개인소득에 대한 부과금 및 조세와 접수국안의 상업적 또는 금융사업에의 투자에 대한 자본세

마. 제공된 특정역무에 대한 과정금

바. 제15조의 규정에 따를 것으로 하여 등록수수료, 재판 또는 기록수수료, 담보세 및 인지세

2. 업무직원은 그 직무에 대하여 받는 임금에 대한 부과금과 조세로부터 면제된다.

3. 임금 또는 급여에 대하여 접수국에서 소득세의 면제를 받지 아니하는 자를 고용하는 영사기관원은 동 소득세의 과세에 관하여 접수국의 법령이 고용주에게 부과하는 의무를 준수하여야 한다.

제 26 조  
관세 및 검사로부터의 면제

1. 접수국은 자국이 채택하는 법령에 의하여 다음의 물품에 대하여 그 반입을 허가하며, 또한 그에 대한 모든 관세 및 조세와 보관·운반 및 유사한 직무에 대한 것을 제외한 기타의 과징금을 면제하여야 한다.

가. 영사기관의 공용물품

나. 영사관원의 주거용 물품을 포함하여 영사관원 또는 그 세대의 일부를 이루는 가족구성원의 사용 물품. 소비용 물품은 당해인의 직접 사용에 필요한 양을 초과하여서는 아니된다.

2. 사무직원은 최초의 부임시에 수입하는 물품에 관하여 제1항에 명시된 특권 및 면제를 향유한다.

3. 영사관원 및 그 세대의 일부를 이루는 가족구성원이 휴대하는 수하물은 검사로부터 면제된다. 그 수하물이 제1항 나호에 규정된 것을 제외한 그밖의 다른 물품, 또는 그 수출입이 접수국의 법령에 의하여 금지되거나 또는 그 검역에 관한 법령에 따라야 하는 물품이 포함되어 있다고 믿을 만한 중대한 이유가 있는 경우에 한하여 검사될 수 있다. 그러한 경우의 검사는 그 영사관원 또는 당해 가족구성원의 입회하에 행하여야 한다.

**제 27 조**  
영사기관원이나 그 또는 그녀 가족구성원의 유산

영사기관원이나 그 또는 그녀 세대의 일부를 이루는 가족구성원의 사망의 경우 접수국은 다음의 의무를 진다.

- 가. 사망자가 접수국 안에서 취득한 재산으로서, 그의 사망시에 반출이 금지된 것을 제외하고는 그의 동산의 반출을 허가한다.
- 나. 사망자가 영사기관원으로서 또는 영사기관원의 가족구성원으로서 접수국안에 있게 될 이유만으로 동 접수국안에 소재하는 그의 동산에 대하여 국가·지역 또는 지방의 재산세 및 상속 또는 유산세와 권리 이전에 대한 조세를 부과하지 아니한다.

**제 28 조**  
인적 의무 및 부담금으로부터의 면제

접수국은 영사기관원과 그 세대의 일부를 이루는 가족구성원에 대하여 모든 인적 의무 및 여하한 종류의 모든 공공역무와 징발, 군사적 부담금 및 속사지정에 관련되는 것 등의 군사적 의무를 면제한다.

**제 29 조**  
영사특권 및 면제의 개시와 종료

1. 영사기관원은 부임하기 위하여 접수국의 영역에 입국하는 때부터 또는 이미 접수국의 영역안에 있을 경우에는 영사기관에서 그 또는 그녀의 직무를 시작하는 때부터, 이 협약에 규정된 특권과 면제를 향유한다.
2. 영사기관원의 세대의 일부를 이루는 그 가족구성원과 그 개인 사용자인은 그 영사기관원이 제1항에 의하여 특권 및 면제를 향유하는 날부터, 또는 그들이 접수국의 영역에 입국하는 날부터, 또는 그 가족 구성원 또는 사용자인이 되는 날중 어느 것이든 가장 나중의 날로부터 이 협약에 규정된 특권 및 면제를 받는다.

3. 영사기관원의 직무가 종료한 경우, 그 또는 그녀의 특권 및 면제와 그 세대의 일부를 이루는 가족구성원 또는 그 개인사용인의 특권 및 면제는 당해인들이 접수국을 떠나는 때, 또는 접수국을 떠나는데 필요한 상당한 기간이 만료한 때 중에서 어느 것이든 더 이른 시기에 정상적으로 종료하나, 무력충돌의 경우에도 그 때까지는 존속한다. 제2항에 규정된 자의 경우에, 그들의 특권 및 면제는 그들이 영사기관원의 세대에 속하지 아니하는 때, 또는 영사기관원의 역무에 종사하지 아니하는 때에 종료한다. 다만, 당해인들이 그 후 상당한 기간 내에 접수국을 떠나고자 하는 경우에 그들의 특권 및 면제는 그들의 퇴거시까지 존속할 것을 조건으로 한다.

4. 그러나 영사관원 또는 사무직원인 그 직무를 수행함에 있어서 행한 행위에 관하여는 관할권으로부터의 면제가 기한의 제한없이 계속 존속한다.

5. 영사기관원이 사망한 경우 그 세대의 일부를 이루는 가족 구성원은 그들이 접수국을 떠날 때까지, 또는 그들이 접수국을 떠날 수 있도록 상당한 기간이 만료할 때까지 어느 것이든 더 이른 시기까지 그들에게 부여된 특권 및 면제를 계속 향유한다.

#### 제 30 조 접수국의 법령에 대한 존중

1. 특권 및 면제를 향유하는 모든 자는 그들의 특권 및 면제를 침해함이 없이 접수국의 법령을 존중할 의무를 진다. 그들은 또한 접수국의 국내 문제에 관여하여서는 아니되는 의무를 진다.

2. 영사관사는 영사기능의 수행과 양립하지 아니하는 방법으로 사용되어서는 아니된다.

3. 제2항의 규정은 영사관사가 수용되어 있는 건물의 일부에 다른 기구 또는 기관의 사무소가 설치될 수 있는 가능성을 배제하지 아니한다. 다만, 다른 기관에 배정된 사무실은 영사기관이 사용하는 사무실과 구분될 것을

조건으로 한다. 그러한 경우에 상기 사무소는 이 협약의 목적상 영사판사의 일부를 이루는 것으로 보지 아니한다.

제 31 조  
제3자의 위협에 대한 보험

영사기관원은 차량·선박 또는 항공기의 사용으로 일어나는 제3자의 위협에 대한 보험에 관하여 접수국의 법령이 부과하는 요건에 따라야 한다.

제 32 조  
영리적인 사적 직업에 관한 특별규정

1. 영사기관원은 접수국안에서 개인적 이득을 목적으로 전문직업적 또는 상업적 활동에 종사하여서는 아니된다.

2. 이 협약에 규정된 특권 및 면제는 다음 사람들에게는 부여되지 아니한다.

- 가. 접수국안에서 영리적인 사적 직업에 종사하는 사무직원 또는 업무직원
- 나. 가호에 규정된 자의 가족구성원 또는 그 개인사용인
- 다. 영사기관원의 가족구성원으로 접수국안에서 영리적인 사적 직업에 종사하는 자

제 33 조  
접수국 국민 또는 영구거주자

영사기관원의 가족구성원과 접수국의 국민 또는 영구거주자인 영사기관원을 제외한 그밖의 다른 영사기관원 및 그들의 가족구성원은 접수국이 부여하는 경우에 한하여 권의·특권 및 면제를 향유한다. 그러나 접수국은 영사기관의 기능수행을 부당하게 방해하지 아니하는 방법으로, 그러한 사람들에게 접수국의 관할권을 행사하여야 한다.

제 34 조  
영사기능의 수행

영사기능은 영사기관에 의하여 수행된다. 영사기능은 또한 이 협약의 제규정에 따라 외교공관에 의하여도 수행된다.

제 35 조  
외교공관에 의한 영사기능의 수행

1. 이 협약의 제규정은, 정황이 허용하는 한, 외교공관에 의한 영사기능의 수행에도 적용된다.
2. 외교공관원으로서 동 공관의 영사기능의 수행을 맡은 자의 명단은 접수국의 외무부 또는 접수국의 외무부가 지정하는 당국에 통고되어야 한다.
3. 외교공관은 영사기능을 수행함에 있어서 접수국의 법령 및 관례에 의하여 허용되는 범위 안에서 접수국의 지방 및 중앙당국과 통신을 가질 수 있다.
4. 제2항에 규정된 외교공관원의 특권 및 면제는 외교관계에 관한 국제법의 규칙에 의하여 계속 규율된다.

제 36 조  
영사관할 구역내·외, 제3국에서의 영사기능의 수행  
또는 제3국을 대표하는 영사기능의 수행

1. 영사관원은 그 또는 그녀의 영사관할 구역안에서 이 협약에 규정된 영사기능을 수행할 수 있다.
2. 영사관원은 접수국의 동의가 있는 경우, 그 또는 그녀의 영사관할 구역밖에서 영사기능을 수행할 수 있다.



3. 파견국은, 접수국이 명백히 거부하지 아니하는 경우, 관련 국가에 통보한 후 접수국에 설치된 영사기관에 대하여 제3국에서 영사기능을 수행하도록 위임할 수 있다.

4. 접수국에 적절히 통보한 후, 파견국의 영사기관은, 접수국이 거부하지 아니하는 경우, 접수국안에서 제3국을 대표하여 영사기능을 수행할 수 있다.

#### 제 37 조 일반적인 영사기능

이 협약의 다른 관련 조항에 따를 것으로 하여, 영사기능은 다음과 같다.

- 가. 국제법이 인정하는 범위내에서 접수국안에서 파견국의 이익과 개인 및 법인을 포함한 그 국민의 이익을 보호하는 것
- 나. 파견국과 접수국간의 통상·경제·문화 및 과학관계의 발전을 증진하는 것, 또한 그밖의 다른 방법으로 이 협약의 제규정에 따라 그들간의 우호관계를 촉진하는 것
- 다. 모든 합법적 수단에 의하여 접수국의 통상·경제·문화 및 과학적 생활의 제조건 및 발전정도를 조사하는 것, 이에 관하여 파견국 정부에 보고하는 것 또한 이해관계자에게 정보를 제공하는 것
- 라. 파견국 국민에 대하여 여권과 그밖의 다른 여행증서의 발급·철회·수정·회수 및 보류하는 것, 그리고 파견국에 여행하고자 하는 사람에 대하여 사증 또는 적당한 증서를 발급·연장 또는 철회하는 것
- 마. 개인과 법인을 포함한 파견국 국민을 원조하는 것
- 바. 그들의 복지 또는 그밖의 다른 인도적 고려에 관계될 경우 파견국 국민의 소재확인에 접수국의 권한있는 당국의 원조를 요청하는 것

- 사. 다음에 따를 것을 조건으로 하여 접수국으로부터 신속하게 출국할 수 있는 파견국 국민의 권리를 보장하는 것
- (1) 특별한 상황이 적용되는 경우, 출국하고자 하는 자가 관련된 행정적 또는 사법적 소송절차의 완료
  - (2) 출국하고자 하는 자에 의한 정상적인 출국 관행의 완료, 그러나 이러한 문제들의 완료를 위한 요구는 차별없이 적용되어야 하며, 신속한 출국을 방해하기 위하여 사용되어서는 아니된다.
- 아. 접수국의 법령에 위배되지 아니할 것을 조건으로 공중인 및 민사업무 서기로서 또한 유사한 종류의 자격으로 행동하며, 또한 행정적 성질의 일정한 기능을 수행하는 것
- 자. 접수국의 영역안에서의 사망에 의한 상속의 경우에 접수국의 법령에 의하여 개인과 법인을 포함한 파견국 국민의 이익을 보호하는 것
- 차. 파견국의 국민으로서 미성년자 및 완전한 능력을 결하고 있는 그밖의 다른 자들, 특히 후견 또는 재산관리가 필요한 경우에 접수국의 법령에 정해진 범위 안에서 그들의 이익을 보호하는 것
- 카. 접수국안의 관행과 절차에 따를 것을 조건으로 하여 파견국의 국민이 부재 또는 그밖의 다른 사유로 적절한 시기에 그 권리와 이익의 방어를 맡을 수 없는 경우에, 접수국의 법령에 따라 그러한 국민의 권리와 이익의 보전을 위한 가치분을 받을 목적으로 접수국의 재판소 및 그밖의 다른 당국에서 파견국의 국민을 위하여 적당한 대리행위를 행하거나 또는 동 대리 행위를 주선하는 것
- 타. 유효한 국제협정에 의하여 또는 그러한 국제협정이 없는 경우에는 접수국의 법령과 양립하는 그밖의 다른 방법으로, 파견국의 법원을 위하여 소송서류 또는 소송의의 서류를 송달하거나 또는 증거조사 의뢰서 또는 증거조사 위임장을 집행하는 것

- 파. 파견국의 국적을 가진 선박과 파견국에 등록된 항공기 및 그 승무원에 대하여 파견국의 법령에 규정된 감독 및 검사권을 행사하는 것
- 하. 파호에 규정된 선박과 항공기 및 그 승무원에게 원조를 제공하는 것, 선박의 항행에 관하여 진술을 받는 것, 선박의 서류를 검사하고 이에 날인하는 것, 접수국 당국의 권한을 침해함이 없이 항해중에 발생한 사고에 대하여 조사하는 것, 또한 파견국의 법령에 의하여 인정되는 경우에 선장·직원 및 선원간의 여하한 종류의 분쟁을 해결하는 것
- 거. 파견국이 영사기관에 위임한 그밖의 다른 기능으로서 접수국의 법령에 의하여 금지되지 아니하거나, 또는 접수국이 이의를 제기하지 아니하거나, 또는 접수국과 파견국간의 유효한 국제협정에 규정된 기능을 수행하는 것

#### 제 38 조 영사접근

1. 영사판원은 파견국의 국민과 자유로이 통신할 수 있으며 또한 접촉할 있다. 파견국 국민은 파견국의 영사판원과의 통신 및 접근에 대하여 동일한 자유를 가진다.

2. 영사판원은 파견국의 실종된 국민을 찾는 데 있어 접수국의 권한있는 당국으로부터 도움을 요청할 수 있다.

#### 제 39 조 구속 및 재판에 대한 기능

1. 파견국 국민이 영사판할 구역안에서 구속된 경우, 접수국의 권한있는 당국은 지체없이 파견국의 영사기관에 통보한다.

2. 파견국의 구속된 국민의 영사기관과의 어떠한 통신도 지체없이 접수국당국에 의하여 영사기관에 개진되어야 한다.

3. 영사관원은 구속된 파견국 국민과 면담 및 교신을 위하여, 그 또는 그녀로부터 우편 및 소포를 전달하거나 받기 위하여, 또는 그 또는 그녀의 법적 대리를 주선하기 위하여 구속된 국민을 방문할 수 있다. 이러한 최초의 방문은 가능한 한 빨리 허용되어야 한다. 연속되는 방문은 정기적으로, 그러나 2월 이상을 넘지 아니하는 간격으로 허용된다.

4. 영사관원은 관계국민이 영사관원앞에서 명백히 그러한 행동을 거부하는 경우, 파견국의 구속된 국민을 대리하여 행동을 취하는 것을 삼가한다.

5. 접수국은 구속중이거나, 재판 또는 그밖의 다른 절차에 회부되어 있는 파견국 국민에게 이 조의 제규정을 알려야 한다.

6. 이 조에서 구속된 자에 대한 규정은, 접수국안에서 복역중이거나 재판에 회부되어 구금된 자를 포함하여 구속·체포 또는 그밖의 다른 형태의 개인적 자유가 제한된 자에 대한 것을 포함한다.

7. 이 조에 포함된 권리는 접수국의 법령에 따라, 그러한 법령이 이러한 권리가 부여되는 목적에 최대한의 효력이 주어질 수 있도록 하는 경우에 한하여, 실행되어야 한다.

#### 제 40 조 유산에 관한 기능

1. 접수국의 권한있는 당국은, 권한있는 당국에 의하여 파견국의 국민으로 알려진 자의 영사관할 구역안에서의 사망을 가능한 한 빨리 영사관원에게 통고하여야 한다. 그리고 재산, 유언의 존재 및 접수국에 존재하거나 또는 대리한 자가 그러한 재산을 관리하도록 임명되었는지의 여부를 영사관원에게 알려야 한다.

2. 접수국의 권한있는 당국은, 계승자 또는 수령자가 파견국이거나 또는 권한있는 당국에 의하여 파견국 국민으로 알려진 경우에, 접수국안에 남겨진 재산에 대하여 영사관원에게 가능한 한 빨리 알려야 한다.

3. 영사판원이 접수국안에서의 파견국 국민의 사망, 또는 파견국의 사망국민에 의하여 남겨진 접수국에 있는 재산의 존재에 대하여 최초로 알게 되는 경우에는, 그 또는 그녀는 접수국의 권한있는 당국에 알려야 한다.

4. 영사판원은 제1항 내지 제3항에 명시된 재산문제와 관련하여 그리고 접수국의 법령에 따라 허용된 범위안에서 다음과 같은 권한이 있다.

- 가. 접수국에 그 재산의 보장·보존 및 관리를 위한 조치를 취하도록 요청하거나 개인적으로 동 조치를 취하는 것
- 나. 가호에 규정된 조치를 취하는 동안에 참석하거나, 또는 그러한 조치를 취하는 것에 참여하는 것
- 다. 그 재산에 법적 이익을 가지면서, 접수국에 존재하거나 대리되지 아니하는 파견국의 국민에 대한 대리를 주선하는 것

5. 제4항 다호에 따라 대리인이 주선되는 경우에, 이러한 대리는 그와 같이 대리되는 자들이 그들 자신의 대리를 임명하거나, 그들의 권리 또는 이익의 방어를 담당할 때까지 유효하다.

6. 파견국 국민이, 접수국에 거주하지 아니하면서 접수국에 일시적 체류 중에 사망하는 경우, 영사판원은 파견국의 법률에 따를 것으로 하여, 접수국 안에서 사망자의 서류·금전 또는 개인적 재산에 대하여 권리를 주장할 수 있는 자가 없는 경우 그러한 서류·금전 및 그밖의 다른 개인적 재산을 점유, 처분할 수 있다. 감정적 보관은 접수국의 법령에 따라 정당하게 임명된 관리자 또는 그밖의 다른 권한이 부여된 자에게 양도된다.

7. 파견국 및 접수국은 유산의 이전을 다음에 의하여 용이하게 한다.

- 가. 재산의 일부를 이루는 물품의 수·출입에 대하여, 그 승인이 요구되는 국가의 법령에 의하여 명시적으로 금지되지 아니하는 경우, 그러한 수·출입을 승인하는 것
- 나. 가호의 규정에 따라 수출되지 아니하는 재산의 여하한 부분의 현금화할 허용하는 것

다. 거주국 안에서 수수료·조세 및 부과금의 차감후 그러한 현금화의  
순이익이 파견국의 통화 또는 여하한 자유태환성 통화로 수혜자  
에게 이전되는 것을 허용하는 것

8. 영사판원은 어떠한 사람의 사망의 결과로서 파견국의 관련 국민에  
권리가 부여되는 재산, 사고보상법에 따라 이루어진 지불 및 생명보험부보의  
파실을 포함한 금전, 또는 기타 재산을 그러한 파견국의 국민이 접수국에  
없는 경우, 파견국의 국민을 대리하여 법원·당국 또는 개인으로부터 받을 수  
있다.

#### 제 41 조 국적문제에 관한 기능

영사판원은 다음과 같은 권한이 있다.

가. 파견국 국민의 등록

나. 파견국의 법령에 따라 국적문제에 대한 서류의 신청·접수·발행  
또는 송달

#### 제 42 조 민사상의 지위 문제에 관한 기능

1. 영사판원은 다음과 같은 권한이 있다.

가. 파견국 국민의 출생 및 사망에 대한 등록유지 및 관련통보 및  
서류의 접수 또는 취득

나. 파견국 국민의 민사상의 지위에 대한 청원 또는 선언의 접수

2. 제1항의 규정은 관련자로 하여금 접수국의 법령에 따르는 여하한  
의무로부터도 면제하는 것은 아니다.

제 43 조  
후견 기능

1. 접수국의 권한 있는 당국이 관련정보를 입수하는 경우, 파견국의 국민으로서 미성년자 또는 충분한 능력을 결하고 있는 그밖의 다른 자의 이익을 위하여, 후견인 또는 재산관리인을 지정하는 것이 필요하다고 생각되는 경우에는 권한있는 당국은 권한있는 영사기관에 지체없이 통보하여야 한다.

2. 영사관원은 접수국의 권한있는 당국에 후견인 또는 재산관리인으로서 적당한 자의 명단을 선임할 수 있다.

제 44 조  
선박에 대한 지원제공

1. 영사관원은 접수국의 항구 또는 그밖의 다른 접수국의 정박지에 있거나 내수 또는 영해에 있는 파견국의 선박에 적절한 지원을 제공할 수 있다.

2. 영사관원은 접수국의 법령에 따라, 선상에서 및 그밖의 다른 장소에서 선장·승무원과 접촉하고 통신할 수 있다.

3. 영사관원은, 파견국의 선박과 관련된 모든 문제와 선장·승무원 및 화물에 대하여 그 기능을 수행함에 있어 접수국의 권한있는 당국에 통보하고 그들의 도움을 요청할 수 있다.

제 45 조  
선장 및 승무원에 대한 지원제공

1. 다음과 같은 행동이 접수국의 법령에 위배되지 아니하는 범위안에서, 영사관원은 다음과 같은 권한이 있다.

- 가. 파견국 선상에서 발생하는 모든 사고를 조사하는 것, 이러한 사건과 관련하여 선장 및 승무원에게 질문하는 것, 선박의 서류를 조사하는 것, 선박의 항해 및 목적지와 관련하여 정보를 접수하는 것,

그리고 선박의 입·출항 및 항구에서의 정박과 관련하여 지원을 제공하는 것

- 나. 임금 및 고용계약과 관련된 분쟁을 포함하여 선장과 승무원간의 분쟁을 해결하는 것
- 다. 선장 또는 승무원과의 계약 및 해고와 관련된 정식절차를 수행하는 것
- 라. 선장·승무원 또는 선박의 승객을 위한 의료진찰 주선 및 그들의 파견국으로의 송환을 주선하는 것
- 마. 파견국의 선박 또는 그 화물에 대하여 파견국의 법령에 의하여 제공되는 선언 또는 그밖의 다른 서류를 접수·기안·인증 또는 연장하는 것
- 바. 상선과 관련된 파견국의 법령 적용을 위하여 그밖의 다른 절차를 취하는 것

2. 영사판원은 접수국의 법령에 따라 선장 또는 승무원과 함께, 그들에게 지원을 제공하기 위하여 접수국의 법원 또는 그밖의 다른 당국앞에 출석할 수 있다.

#### 제 46 조 선상수사의 경우 이익의 보호

1. 접수국의 법원 또는 그밖의 다른 권한있는 당국이 접수국의 내수 또는 영해안에 있는 파견국 선박에 대하여 강제적 조치를 취하거나, 선박에 대한 선상 검사를 하고자 하는 경우, 영사판원이 그러한 조치가 취하여질 때 임석할 수 있도록 접수국의 권한있는 당국에 의하여 사전에 영사판원에게 통보되어야 한다. 그러한 조치가 취하여질 때 영사판원이 임석하지 아니한 경우, 접수국의 권한있는 당국은, 요청과 동시에 그 또는 그녀에게 그것에 대하여 서면으로 알려야 한다. 취하여져야 할 조치의 긴급성으로 인하여 영사판원에게 사전통고가 가능하지 아니한 경우에는 접수국의 권한있는 당국은 영사판원이



그와 같이 요청하지 아니한 경우에도, 서면으로 영사판원에게 사건의 발생사실과, 취하여진 조치를 알려야 한다.

2. 제1항의 규정은 접수국의 권한있는 당국이 파견국 선박의 선장 또는 승무원을 소환하여 육지에서의 선박에 영향을 미치는 문제에 대하여 답변하게 하는 경우에도 또한 적용된다.

3. 영사판원 또는 파견국 선박의 선장의 요청 또는 허용의 경우를 제외하고는 접수국의 사법당국 또는 그밖의 다른 권한있는 당국은 승무원간의 관계, 노동관계, 선상규율 및 선박에 관련된 내부성격의 그밖의 다른 활동들의 문제 등에 관한 선박의 내부분쟁에 대하여, 접수국의 평화 및 안전과 관련된 법령에 위배되지 아니하는 경우에는, 파견국 선박의 선상에서 간섭하지 아니한다.

4. 그러나, 이 조의 재규정은 선장의 요청 또는 동의를 있는 경우 접수국의 권한있는 당국에 의하여 행하여지는 통상의 재판·이민·여권 및 위생검사 또는 그밖의 다른 조치에 대하여 적용되지 아니한다. 이 조는 당사국간에 발효중인 다자조약에 의한 당사국의 권리와 의무에 영향을 주지 아니한다.

#### 제 47 조 선박에 대한 손괴의 경우의 지원

1. 파견국의 선박이 접수국의 내수 또는 영해안에서 난파·좌초 또는 그밖의 다른 손괴를 입은 경우, 접수국의 권한있는 당국은 영사판원에게 가능한한 빨리 알려야 하며, 또한 승객 및 승무원 구조와 선박 및 그 화물 구난을 위하여 취하여진 조치에 대하여 그 또는 그녀에게 알려야 한다.

2. 영사판원은 파견국 선박, 그 승무원 및 파견국의 국민인 그 선박의 승객을 돕거나 또는 접수국에 그러한 지원을 제공하도록 요청할 수 있다.

3. 파견국 선박의 소유주·선장 또는 그밖의 다른 권한있는 자가 선박 또는 그 화물의 보호·구난 또는 처분을 위하여 필요한 조치를 취할 상황이 아닌 경우, 파견국의 영사판원은 선주를 대리하여 선박 또는 화물의 소유주가

그러한 경우에 취할 조치를 취하거나, 또는 접수국에게 그러한 조치를 취하도록 요청할 수 있다.

4. 제1항 내지 제3항의 규정은 또한 파견국 국민의 소유이면서 파견국 또는 제3국의 선박에 적재되어 있거나, 접수국의 해안 또는 수역에서 발견되거나, 또는 접수국의 항구로 운반되었던 대상물에도 적용된다.

5. 접수국의 권한 있는 당국은, 파견국의 선박구난에 관련된 조치를 취함에 있어, 영사판원에게 필요한 모든 지원을 제공하여야 한다.

6. 손괴를 입고 있는 파견국의 선박·그 화물 및 설비는, 그것이 접수국에 억류되어 있지 아니하는 경우에는, 접수국안에서 관세·부담금 및 수수료로부터 면제된다.

#### 제 48 조 항공기에 관한 기능

제44조 내지 제47조는 양국이 당사자인 민간항공에 대한 여하한 국제협정에 위배되지 아니하는 범위안에서 민간항공기에도 또한 적용된다.

#### 제 49 조 접수국 당국과의 통신

영사판원은 그 직무를 수행함에 있어 다음의 당국과 통신할 수 있다.

1. 그 영사판할구역안의 권한있는 지방당국
2. 접수국의 법령 및 관례 또는 관련 국제협정에 의하여 허용되는 범위안에서 접수국의 권한 있는 중앙당국

제 50 조  
영사수수료 및 요금

1. 영사기관은 접수국의 영역안에서 영사활동에 관한 파견국의 법령이 규정하는 수수료 및 요금을 부과할 수 있다.

2. 제1항에 규정된 수수료 및 요금의 형식으로 징수한 총액과 그러한 수수료 및 요금의 수령액은 접수국의 모든 부과금과 조세로부터 면제된다.

3. 접수국은 영사기관으로 하여금 수수료와 요금의 형식으로 징수한 총액을 영사기관의 공식 은행구좌에 예금할 수 있도록 허용한다.

제 51 조  
영사기관원의 직무의 종료

영사기관원의 직무는 특히 다음의 경우에 종료한다.

1. 그 또는 그녀의 직무가 종료하였음을 파견국이 접수국에 통고한 때
2. 영사인가장 또는 제3조에 따라 접수국에 의하여 부여된 그밖의 다른 종서의 철회
3. 접수국이 그 또는 그녀를 영사직원으로 보지 아니함을 파견국에 통고한 때

제 52 조  
접수국의 영역으로부터의 퇴거

접수국은 무력충돌의 경우에도 접수국의 국민이 아닌 영사기관원과 개인 사용자 및 국적에 관계없이 그 세대의 일부를 이루는 그 가족구성원에 대하여, 그들이 퇴거를 준비하고 또한 관계 직원의 직무가 종료한 후 가능한 한 조속한 시일내에 퇴거할 수 있도록 필요한 시간과 편의를 제공하여야 한다. 특히 접수국은 필요한 경우 그들 및 그 재산으로서 접수국안에서 취득하여 퇴거시에

그 반환이 금지되는 것을 제외한 재산에 대한 필요한 수송수단을 그들이 이용할 수 있도록 하여야 한다.

제 53 조  
파견국의 영사관사와 문서 및 이익에 대한  
비상시의 보호

1. 양국간의 영사관계가 단절되는 경우에 다음의 규정이 적용된다.
  - 가. 접수국은 무력충돌의 경우에도 영사관사와 영사기관의 재산 및 영사문서를 존중하며 또한 보호하여야 한다.
  - 나. 파견국은 접수국이 수락하는 제3국에 대하여 영사관사와 그 재산 및 영사문서의 보판을 위탁할 수 있다.
  - 다. 파견국은 접수국이 수락하는 제3국에 대하여 그 이익과 그 국민의 이익에 대한 보호를 위탁할 수 있다.
  
2. 영사기관이 일시적으로 또는 영구적으로 폐쇄되는 경우에는 제1항 가호의 규정이 적용되며, 추가적으로 다음의 규정이 적용된다.
  - 가. 접수국에서 외교공관에 의하여 대표되지 아니하더라도 파견국이 동 접수국의 영역안에 다른 영사기관을 두고 있는 경우에, 동 영사기관은 폐쇄된 영사기관의 관사와 그 재산 및 영사문서의 보판을 위탁받을 수 있으며, 또한 접수국의 동의를 받아 그 영사기관의 관할구역안에서의 영사기능의 수행을 위탁받을 수 있다.
  - 나. 파견국이 접수국안에 외교공관을 두지 아니하며, 또한 기타의 영사기관을 두지 아니하는 경우에는 제1항의 나호 및 다호의 규정이 적용된다.

제 54 조  
발효 및 유효기간

1. 이 협약은 제약당사국의 헌법적 절차에 따라 비준되며, 비준서의 교환일부터 30일후에 발효한다.

2. 이 협약은 제약당사국의 일방이 타방 제약당사국에게 외교경로를 통하여 서면으로 이 협약의 종료 의사를 통고하는 날부터 6월까지 유효하다.

1992년 3월 18일 서울에서 동등하게 정본인 한국어, 러시아어 및 영어로 각 2부씩 작성하였다. 해석상 상위가 있는 경우에는 영어본이 우선한다.

대한민국을 위하여

러시아연방을 위하여

이상옥

A. Kozhukov

[RUSSIAN TEXT — TEXTE RUSSE]

## КОНСУЛЬСКАЯ КОНВЕНЦИЯ МЕЖДУ РЕСПУБЛИКОЙ КОРЕЯ И РОССИЙСКОЙ ФЕДЕРАЦИЕЙ

Республика Корея и Российская Федерация,  
стремясь способствовать развитию дружественных отношений между  
двумя странами, а также содействовать защите прав и интересов их  
граждан;

желая обеспечить более благоприятные условия для ведения консульских  
отношений в дополнение к Венской конвенции о консульских сношениях,  
подписанной в Вене 24 апреля 1963 года;

договорились о нижеследующем:

### Статья I Определения

В настоящей Конвенции:

- а) "консульское учреждение" означает любое генеральное консульство, консульство, вице-консульство или консульское агентство;
- б) "консульский округ" означает район, отведенный консульскому учреждению для выполнения консульских функций;
- в) "глава консульского учреждения" означает лицо, которому поручено действовать в этом качестве;
- д) "консульское должностное лицо" означает любое лицо, включая главу консульского учреждения, которому поручено в этом качестве выполнение консульских функций;
- е) "консульский служащий" означает любое лицо, выполняющее административные или технические обязанности в консульском учреждении;
- ф) "работник обслуживающего персонала" означает любое лицо, выполняющее обязанности по обслуживанию консульского учреждения;
- г) "работники консульского учреждения" означает консульские должностные лица, консульские служащие и работники обслуживающего персонала;
- н) "работники консульского персонала" означает консульские должностные лица (за исключением главы консульского учреждения), а также консульские служащие и работники обслуживающего персонала;
- и) "частный домашний работник" означает лицо, состоящее исключительно на частной службе у работника консульского учреждения;
- ж) "консульские помещения" означает используемые исключительно для целей консульского учреждения здания или части зданий и обслуживающий

данное здание или части зданий земельный участок, кому бы ни принадлежало право собственности на них;

к) "консульские архивы" включают все бумаги, документы, корреспонденцию, книги, фильмы, ленты звукозаписи, дискеты и реестры консульского учреждения вместе с шифрами и кодами, картотеками и любыми предметами обстановки, предназначенными для обеспечения их сохранности или хранения;

л) "судно представляемого государства" означает любое судно, за исключением военных судов, имеющее право идти под флагом представляемого государства и зарегистрированное в этом государстве;

м) "воздушное судно представляемого государства" означает любой летательный аппарат, за исключением военных летательных аппаратов, зарегистрированный в представляемом государстве и имеющий право нести опознавательные знаки этого государства.

## Статья 2

### Открытие консульских учреждений

1. Консульское учреждение представляемого государства может быть открыто на территории государства пребывания с согласия государства пребывания.

2. Местонахождение консульского учреждения, его класс, консульский округ и численность консульских должностных лиц определяются представляемым государством и подлежат одобрению государства пребывания.

3. Дальнейшие изменения местонахождения консульского учреждения, его класса, консульского округа или численности консульских должностных лиц могут осуществляться представляемым государством только с согласия государства пребывания.

4. Согласие государства пребывания также требуется, если какое-либо генеральное консульство или консульство желает открыть вице-консульство или консульское агентство не в том населенном пункте, где оно само находится.

5. Предварительное определенно выраженное согласие государства пребывания необходимо также для открытия канцелярии, составляющей часть существующего консульского учреждения, вне местонахождения последнего.

## Статья 3

### Назначение главы консульского учреждения

1. До назначения главы консульского учреждения представляемым государством по дипломатическим или по иным соответствующим каналам, должно быть получено согласие государства пребывания в отношении предлагаемого лица.

2. Если государство пребывания не дает согласия на назначение какого-либо лица в качестве главы консульского учреждения, оно не обязано сообщать представляемому государству мотивы такого отказа.

3. Представляемое государство направляет по дипломатическим каналам министру иностранных дел государства пребывания консульский патент или другой аналогичный документ для назначения главы консульского учреждения. В этом документе указывается имя и фамилия главы консульского учреждения, его класс, консульский округ и местонахождение консульского учреждения.

4. По получении консульского патента или иного аналогичного документа для назначения главы консульского учреждения государство пребывания выдает ему разрешение, называемое экзекатурой, какую бы форму такое разрешение ни имело. Государство пребывания, отказывающееся выдать экзектуру или иное разрешение, не обязано сообщать представляемому государству мотивы такого отказа.

5. За исключением случаев, предусмотренных в пункте 6 настоящей статьи и в статье 4, глава консульского учреждения может приступить к выполнению своих функций только после выдачи такой экзектуры или иного разрешения.

6. Государство пребывания может допустить главу консульского учреждения к выполнению его функций на временной основе до выдачи экзектуры или иного разрешения. В этом случае применяются положения настоящей Конвенции.

7. Как только глава консульского учреждения допущен, даже временно, к выполнению своих функций, государство пребывания немедленно уведомляет об этом компетентные власти консульского округа. Кроме того, оно обеспечивает принятие мер, необходимых для того, чтобы глава консульского учреждения мог исполнять обязанности по своей должности и пользоваться преимуществами, вытекающими из настоящей Конвенции.

#### Статья 4

##### Временное выполнение функций главы консульского учреждения

1. Если глава консульского учреждения не может выполнять свои функции или если должность главы консульского учреждения вакантна, функции главы консульского учреждения могут временно выполняться исполняющим обязанности главы консульского учреждения.

2. Полное имя и фамилия исполняющего обязанности главы консульского учреждения сообщаются министерству иностранных дел государства пребывания или указанному этим министерством органу дипломатическим представительством представляемого государства или, если это государство не имеет такого представительства в государстве пребывания, - главой консульского учреждения, или, если он не в состоянии



этого сделать, - любым компетентным органом представляемого государства. Как общее правило, это сообщение делается заблаговременно.

3. Компетентные органы государства пребывания оказывают исполняющему обязанности главы консульского учреждения помощь и защиту. Пока он возглавляет учреждение, на него распространяются положения настоящей Конвенции на том же основании, как и на главу соответствующего консульского учреждения.

4. Если член дипломатического персонала дипломатического представительства представляемого государства в государстве пребывания назначается представляемым государством в соответствии с положениями пункта I настоящей статьи временно исполняющим обязанности главы консульского учреждения, он продолжает пользоваться дипломатическими привилегиями и иммунитетами, при условии, что государство пребывания против этого не возражает.

#### Статья 5

##### Назначение работников консульского персонала

I. С исключениями, предусмотренными в положениях статей 3, 6 и 7, представляемое государство может свободно назначать работников консульского персонала.

2. Представляемое государство заблаговременно сообщает государству пребывания полное имя и фамилию, категорию и класс всех консульских должностных лиц, помимо главы консульского учреждения, с тем чтобы государство пребывания могло, если оно это пожелает, осуществить свои права, предусмотренные в пункте 3 статьи 7.

3. Государство пребывания выдает всем работникам консульского учреждения и членам их семей удостоверение личности, признающее их статус в качестве работников консульского учреждения и членов их семей.

#### Статья 6

##### Гражданство консульских должностных лиц

Консульское должностное лицо должно быть гражданином представляемого государства.

#### Статья 7

##### Лица, объявленные "persona non grata"

I. Государство пребывания может в любое время уведомить представляемое государство по дипломатическим каналам о том, что то или иное консульское должностное лицо является "persona non grata" или что любой работник консульского персонала является неприемлемым. В таком случае представляемое государство должно, соответственно, отозвать это лицо или прекратить его функции в консульском учреждении.

2. Если представляемое государство откажется выполнить или же не выполнит в течение разумного срока свои обязательства, предусмотренные в пункте I настоящей статьи, государство пребывания может, соответственно, аннулировать экзекватуру или иное разрешение данного лица или перестать считать его работником консульского персонала.

3. Лицо, назначенное в качестве работника консульского учреждения, может быть объявлено неприемлемым до прибытия на территорию государства пребывания или, если оно уже находится в государстве пребывания, до того, как оно приступит к исполнению своих обязанностей в консульском учреждении. В любом таком случае представляемое государство аннулирует его назначение.

4. В случаях, упомянутых в пунктах I и 3 настоящей статьи, государство пребывания не обязано сообщать мотивы своего решения представляемому государству.

#### Статья 8

##### Уведомление государства пребывания о назначениях, прибытии и отбытии

1. Министерство иностранных дел государства пребывания или указанный этим министерством орган уведомляется:

а) о назначении работников консульского учреждения, их прибытии после назначения в консульское учреждение, об их окончательном отбытии или о прекращении их функций и обо всех других изменениях, влияющих на их статус, которые могут произойти во время их работы в консульском учреждении;

б) о прибытии или окончательном отбытии лица, являющегося членом семьи работника консульского учреждения и постоянно вместе с ним проживающего, а также, в надлежащих случаях, о том, что то или иное лицо становится или перестает быть таким членом семьи;

в) о прибытии и окончательном отбытии частных домашних работников и, в надлежащих случаях, о прекращении их службы в качестве таковых;

г) о найме и увольнении лиц, проживающих в государстве пребывания в качестве работников консульского учреждения или частных домашних работников, имеющих право на привилегии и иммунитет.

2. Уведомление о прибытии или окончательном отбытии должно делаться по возможности заблаговременно.

#### Статья 9

##### Приобретение консульских и жилых помещений

1. Представляемое государство имеет право от своего имени или через любое уполномоченное им физическое или юридическое лицо в соответствии с законами и правилами государства пребывания и с согласия

этого государства приобретать в собственность, получать в пользование, арендовать или вступать во владение в любой другой форме:

а) консульские помещения, резиденцию главы консульского учреждения, а также жилое помещение для любого консульского должностного лица и любого консульского служащего, который не является гражданином государства пребывания или не имеет постоянного местожительства в этом государстве;

б) землю, предназначенную для строительства любых таких консульских и жилых помещений.

2. В соответствии с условиями, упомянутыми в пункте 1 настоящей статьи, представляемое государство может также улучшать такие консульские и жилые помещения или землю.

3. Государство пребывания в случае необходимости оказывает соответствующую помощь и поддержку представляемому государству при осуществлении прав, указанных в пунктах 1 и 2 настоящей статьи.

4. Ничто в настоящей статье не следует толковать как освобождающее представляемое государство от ответственности за соблюдение законов и правил государства пребывания, регулирующих расположение и конструкцию зданий, а также законов и правил, регулирующих городское планирование и районирование.

#### Статья 10

##### Почетные консульские должностные лица

Если обе Договаривающиеся Стороны согласятся на назначение почетного консульского должностного лица, они консультируются друг с другом по вопросу заключения соответствующих соглашений на основе положений настоящей Конвенции и норм обычного международного права в целях определения режима, который будет применяться к почетным консульским должностным лицам.

#### Статья 11

##### Защита консульских учреждений и работников консульских учреждений и предоставляемые им возможности

1. Государство пребывания обеспечивает все возможности для выполнения функций консульского учреждения.

2. Государство пребывания относится к консульским должностным лицам с должным уважением и принимает все надлежащие меры для предупреждения каких-либо посягательств на личность, свободу или достоинство консульских должностных лиц или иных работников консульского учреждения, не являющихся гражданами государства пребывания и не имеющих в государстве пребывания статуса иностранца, которому на законном основании разрешено постоянное местожительство, а также членов семей, постоянно проживающих с любым из вышеупомянутых лиц.

## Статья 12

Государственный флаг и герб

1. Представляемое государство имеет право пользоваться своим государственным флагом и гербом в государстве пребывания в соответствии с положениями настоящей статьи.

2. Государственный флаг представляемого государства может быть вывешен и его государственный герб укреплен на здании, занимаемом консульским учреждением, на его входных дверях, а также на резиденции главы консульского учреждения и, когда это связано с исполнением служебных обязанностей, на его средствах передвижения.

3. При осуществлении прав, предусмотренных в настоящей статье, представляемое государство соблюдает законы, правила и обычаи государства пребывания.

## Статья 13

Неприкосновенность консульских помещений

1. Консульские помещения неприкосновенны в соответствии с положениями настоящей статьи.

2. Власти государства пребывания не могут вступать в ту часть консульских помещений, которая используется исключительно для работы консульского учреждения, иначе как с согласия главы консульского учреждения, главы дипломатического представительства представляемого государства или назначенного одним из них лица. Если не будет прямого отказа со стороны лиц, упомянутых в настоящем пункте, то в случае пожара или другого стихийного бедствия, требующего неотлагательных мер защиты, власти государства пребывания могут вступать в консульские помещения. Однако властям не разрешается ни в коем случае нарушать принципы неприкосновенности архива консульских помещений и, в особенности, изучать или конфисковывать его.

3. При условии соблюдения положений пункта 2 настоящей статьи на государстве пребывания лежит специальная обязанность принимать все надлежащие меры для защиты консульских помещений от всяких вторжений или нанесения ущерба и для предотвращения всякого нарушения спокойствия консульского учреждения или оскорбления его достоинства.

4. Консульские помещения, предметы их обстановки, имущество консульского учреждения, а также его средства передвижения пользуются иммунитетом от любых видов реквизиции в целях государственной обороны или для общественных нужд.

## Статья 14

Неприкосновенность консульского архива и документов

Консульские архивы и консульские документы неприкосновенны в любое время и независимо от их местонахождения.

## Статья 15

Освобождение консульских помещений от налогов

1. Консульские помещения и резиденция главы консульского учреждения, владельцем или нанимателем которых является представляемое государство или любое лицо, действующее от его имени, освобождаются от всех государственных, районных или муниципальных налогов, сборов и пошлин, за исключением тех, которые представляют собой плату за конкретные виды обслуживания.

2. Налоговые изъятия, указанные в пункте 1 настоящей статьи, не распространяются на те сборы, пошлины и налоги, которыми по законам и правилам государства пребывания облагаются лица, заключившие договор с представляемым государством или с лицом, действующим от его имени.

## Статья 16

Свобода передвижения

Поскольку это не противоречит законам и правилам о зонах, въезд в которые запрещается или регулируется по соображениям государственной безопасности, государство пребывания обеспечивает всем работникам консульского учреждения свободу передвижения и поездок по его территории.

## Статья 17

Свобода сношений

1. Государство пребывания должно разрешать и охранять свободу сношений консульского учреждения для всех официальных целей. При сношениях с правительством, дипломатическими представительствами и другими консульскими учреждениями представляемого государства, где бы они ни находились, консульское учреждение может пользоваться всеми подходящими средствами, включая дипломатических и консульских курьеров, дипломатические или консульские вализы и закодированные или шифрованные депеши. Однако установить радиопередатчик и пользоваться им консульское учреждение может лишь с согласия государства пребывания.

2. Официальная корреспонденция консульского учреждения неприкосновенна. Под официальной корреспонденцией понимается вся корреспонденция, относящаяся к консульскому учреждению и его функциям.

3. Все места, составляющие консульскую вализу, должны иметь видимые внешние знаки, указывающие на их характер, и могут содержать

только официальную корреспонденцию и документы или предметы, предназначенные исключительно для официального пользования.

4. Консульская вализа не подлежит ни вскрытию, ни задержанию. Однако в тех случаях, когда компетентные власти государства пребывания имеют серьезные основания полагать, что в вализе содержится что-то другое, кроме корреспонденции, документов или предметов, перечисленных в пункте 3 настоящей статьи, они могут потребовать, чтобы вализа была вскрыта в их присутствии уполномоченными представителями представляемого государства. В том случае, если власти представляемого государства откажутся выполнить это требование, вализа возвращается в место отправления.

5. Консульский курьер снабжается официальным документом, в котором указываются его статус и число мест, составляющих консульскую вализу. За исключением случаев, когда имеется согласие государства пребывания, он не может быть ни гражданином государства пребывания, ни, если он не является гражданином представляемого государства, лицом, постоянно проживающим в государстве пребывания. При выполнении своих функций он находится под защитой государства пребывания, пользуется личной неприкосновенностью и не подлежит ни аресту, ни задержанию в какой бы то ни было форме.

6. Представляемое государство, его дипломатические представительства и консульские учреждения могут назначать специальных консульских курьеров *ad hoc*. В таких случаях также применяются положения пункта 4 настоящей статьи за тем исключением, что упомянутые в нем иммунитеты прекращаются в момент доставки таким курьером вверенной ему консульской вализы по назначению.

7. Консульская вализа может быть вверена командиру судна или гражданского самолета, направляющегося в порт или аэропорт, прибытие в который разрешено. Он снабжается официальным документом с указанием числа мест, составляющих вализу, но он не считается консульским курьером. По согласованию с компетентными местными властями консульское учреждение может направить одного из своих работников принять вализу непосредственно и беспрепятственно от командира судна или самолета, а также передать ему такую вализу.

## Статья 18

### Личная неприкосновенность консульских должностных лиц

I. Консульские должностные лица не подлежат ни аресту, ни предварительному заключению, иначе как на основании постановлений компетентных судебных властей в случае совершения тяжких преступлений.

2. За исключением случаев, указанных в пункте I настоящей статьи, консульские должностные лица не могут быть заключены в тюрьму и не подлежат никаким другим формам ограничений личной свободы, иначе как во исполнение судебных постановлений, вступивших в законную силу.

3. Если против консульского должностного лица возбуждается уголовное дело, это лицо должно явиться в компетентные органы. Тем не менее при производстве дела ему должно оказываться уважение ввиду его официального положения и, кроме случаев, предусмотренных в пункте I настоящей статьи, должно ставиться как можно меньше препятствий выполнению им консульских функций. Когда возникает необходимость задержания консульского должностного лица, в соответствии с пунктом I настоящей статьи, судебное преследование должно быть начато против него в возможно короткий срок.

4. В случае ареста или предварительного заключения какого-либо работника консульского персонала или возбуждения против него уголовного дела государство пребывания незамедлительно уведомляет об этом главу консульского учреждения. Если последний сам подвергается таким мерам, государство пребывания уведомляет об этом представляемое государство через дипломатические каналы.

## Статья 19

### Иммунитет от юрисдикции

I. Консульские должностные лица и консульские служащие не подлежат юрисдикции судебных или административных органов государства пребывания в отношении действий, совершаемых ими при выполнении консульских функций.

2. Однако положения пункта I настоящей статьи не применяются в отношении гражданского иска:

а) вытекающего из договора, заключенного консульским должностным лицом или консульским служащим, по которому они прямо или косвенно не приняли на себя обязательств в качестве агента представляемого государства; либо

б) третьей стороны за ущерб, причиненный несчастным случаем в государстве пребывания, вызванным дорожным транспортным средством, судном или самолетом.

## Статья 20

### Обязанность давать свидетельские показания

I. Работники консульского учреждения могут вызываться в качестве свидетелей при производстве судебных или административных дел. Консульский служащий или работник обслуживающего персонала,

за исключением случаев, упомянутых в пункте 3 настоящей статьи, не может отказываться давать показания. Если консульское должностное лицо отказывается давать показания, к нему не могут применяться никакие меры принуждения или наказания.

2. Орган, которому требуется показание консульского должностного лица, должен избегать причинения помех выполнению этим лицом своих функций. Он может, когда это возможно, заслушивать такие показания на дому у этого лица или в консульском учреждении или же принимать от него письменные показания.

3. Работники консульского учреждения не обязаны давать показания по вопросам, связанным с выполнением ими своих функций, или представлять относящуюся к их функциям официальную корреспонденцию и документы. Они также не обязаны давать показания, разъясняющие законодательство представляемого государства.

## Статья 21

### Отказ от привилегий и иммунитетов

1. Представляемое государство может отказаться от любых привилегий и иммунитетов работников консульского учреждения или членов их семей, предусмотренных в статьях 18, 19 и 20.

2. За исключением случая, предусмотренного в пункте 3 настоящей статьи, такой отказ всегда должен быть определенно выраженным, и о нем должно быть сообщено государству пребывания в письменной форме.

3. Возбуждение консульским должностным лицом или консульским служащим дела в том случае, когда он мог бы воспользоваться иммунитетом от юрисдикции согласно статье 19, лишает его права ссылаться на иммунитет от юрисдикции в отношении какого бы то ни было встречного иска, непосредственно связанного с основным иском.

4. Отказ от иммунитета от юрисдикции в отношении гражданского или административного дела не означает отказа от иммунитета от исполнительных действий, являющихся результатом судебного решения; в отношении таких действий необходим отдельный отказ.

## Статья 22

### Освобождение от регистрации иностранцев и от получения разрешения на жительство

1. Консульские должностные лица, консульские служащие и члены их семей, проживающие вместе с ними, освобождаются от всех обязанностей, предусмотренных законами и правилами государства пребывания в отношении регистрации иностранцев, и от получения разрешения на жительство.



2. Положения пункта I настоящей статьи не применяются, однако, к любому консульскому служащему, который не является постоянным служащим представляемого государства, а также к любому члену семьи такого служащего.

#### Статья 23

##### Освобождение от получения разрешения на работу

1. Работники консульского учреждения, в том что касается выполнения работы для представляемого государства, освобождаются от любых обязанностей, связанных с получением разрешения на работу, установленных законами и правилами государства пребывания о найме на работу иностранцев.

2. Частные домашние работники консульских должностных лиц и консульских служащих, если они не занимаются в государстве пребывания никакой другой деятельностью с целью получения доходов, освобождаются от обязанностей, о которых говорится в пункте I настоящей статьи.

#### Статья 24

##### Изъятие, относящееся к социальному обеспечению

1. За исключением случаев, предусмотренных в пункте 3 настоящей статьи, постановления о социальном обеспечении, действующие в государстве пребывания, не распространяются на работников консульского учреждения и на членов их семей, проживающих вместе с ними, в том что касается работы, выполняемой ими для представляемого государства.

2. Изъятие, предусмотренное в пункте I настоящей статьи, распространяется также на частных домашних работников, которые находятся исключительно на службе у работников консульского учреждения, при условии:

а) что они не являются гражданами государства пребывания и не проживают в нем постоянно; и

б) что на них распространяются положения о социальном обеспечении, действующие в представляемом государстве или в третьем государстве.

3. Работники консульского учреждения, нанимающие лиц, на которых не распространяются изъятия, предусмотренные в пункте 2 настоящей статьи, должны выполнять обязательства, налагаемые на нанимателей.

4. Изъятия, предусмотренные в пунктах I и 2 настоящей статьи, не препятствуют добровольному участию в системе социального обеспечения в государстве пребывания, при условии, что такое участие разрешается этим государством.

## Статья 25

Налоговые изъятия

1. Консульские должностные лица и консульские служащие, а также члены их семей, проживающие вместе с ними, освобождаются от всех налогов, сборов и пошлин, личных и имущественных, государственных, районных и муниципальных, за исключением:

- a) косвенных налогов, которые обычно включаются в стоимость товаров или обслуживания;
- b) сборов и налогов на частное недвижимое имущество, находящееся на территории государства пребывания, с изъятиями, предусмотренными в положениях статьи 15;
- c) налогов на наследственное имущество или пошлин на наследование или налогов на переход имущества, взимаемых государством пребывания, с изъятиями, предусмотренными в положениях пункта "b" статьи 27;
- d) налогов и сборов на частный доход, включая доходы с капитала, источник которого находится в государстве пребывания, и налогов на капиталовложения в коммерческие или финансовые предприятия в государстве пребывания;
- e) сборов, взимаемых за конкретные виды обслуживания;
- f) регистрационных, судебных и реестровых пошлин, ипотечных сборов, гербовых сборов, с изъятиями, предусмотренными в положениях статьи 15.

2. Работники обслуживающего персонала освобождаются от налогов, сборов и пошлин на заработную плату, получаемую ими за свою работу.

3. Работники консульского учреждения, нанимающие лиц, заработная плата которых не освобождена от подоходного налога в государстве пребывания, выполняют обязательства, налагаемые законами и правилами этого государства на нанимателей в том, что касается взимания подоходного налога.

## Статья 26

Освобождение от таможенных пошлин и досмотра

1. Государство пребывания в соответствии с принятыми в нем законами и правилами разрешает ввоз и освобождает от всех таможенных пошлин, налогов и связанных с этим сборов, за исключением сборов за хранение, перевозку и подобного рода услуги:

- a) предметы, предназначенные для официального пользования консульским учреждением;
- b) предметы, предназначенные для личного пользования консульским должностным лицом или членами его семьи, проживающими вместе

с ним, включая предметы, предназначенные для их обустройства. Количество потребительских товаров не должно превышать количества, необходимого для непосредственного потребления соответствующими лицами.

2. Консульские служащие пользуются привилегиями и освобождениями, предусмотренными в пункте 1 настоящей статьи, в отношении предметов, ввезенных во время их первоначального обустройства.

3. Личный багаж консульских должностных лиц и членов их семей, проживающих вместе с ними, который следует вместе с этими лицами, освобождается от досмотра. Он может быть досмотрен лишь в случае, если есть серьезные основания предполагать, что в нем содержатся предметы иные, чем это указано в подпункте "b" пункта 1 настоящей статьи, или же предметы, ввоз и вывоз которых запрещен законами и правилами государства пребывания или которые подпадают по его карантинные законы и правила. Такой досмотр должен производиться в присутствии соответствующего консульского должностного лица или члена его семьи.

#### Статья 27

##### Наследственное имущество работников консульского учреждения и членов их семей

В случае смерти работника консульского учреждения или члена его семьи, проживавшего вместе с ним, государство пребывания:

a/ разрешает вывоз движимого имущества умершего, за исключением имущества, которое было приобретено в государстве пребывания и вывоз которого был запрещен в момент его смерти;

b/ не взимает никаких государственных, районных или муниципальных налогов на наследство или пошлин на наследование с движимого имущества, которое находится в государстве пребывания исключительно в связи с пребыванием в этом государстве умершего лица в качестве работника консульского учреждения или члена его семьи.

#### Статья 28

##### Освобождение от личных повинностей и обложений

Государство пребывания обязано освобождать работников консульского учреждения и членов их семей, проживающих вместе с ними, от всех трудовых и государственных повинностей, независимо от их характера, а также от воинских повинностей, таких, как реквизиция, контрибуция и военный постой.

## Статья 29

Начало и конец консульских привилегий и иммунитетов

1. Каждый работник консульского учреждения пользуется привилегиями и иммунитетами, предусмотренными в настоящей Конвенции, с момента его вступления на территорию государства пребывания при следовании к месту своего назначения или, если он уже находится на этой территории, с момента, когда он приступил к выполнению своих обязанностей в консульском учреждении.

2. Члены семьи работника консульского учреждения, проживающие вместе с ним, и его частные домашние работники пользуются привилегиями и иммунитетами, предусмотренными в настоящей Конвенции, с момента предоставления ему привилегий и иммунитетов в соответствии с пунктом 1 настоящей статьи или с момента вступления их на территорию государства пребывания, или же с того момента, когда они стали членами его семьи или его частными домашними работниками, в зависимости от того, что имело место позднее.

3. Когда функции работника консульского учреждения прекращаются, его привилегии и иммунитеты, а также привилегии и иммунитеты члена его семьи, проживающего вместе с ним, или его частного домашнего работника обычно прекращаются в момент, когда данное лицо оставляет государство пребывания, или по истечении разумного срока, чтобы это сделать, в зависимости от того, какой из этих моментов наступит раньше, но до этого времени они продолжают существовать, даже в случае вооруженного конфликта. Что касается лиц, упомянутых в пункте 2 настоящей статьи, их привилегии и иммунитеты прекращаются, когда они перестают быть членами семьи работника консульского учреждения или оставляют свою службу у него, однако с оговоркой, что, если такие лица намереваются покинуть государство пребывания в течение разумного срока, то их привилегии и иммунитеты сохраняются до момента их отъезда.

4. Однако в отношении действий, совершаемых консульским должностным лицом или консульским служащим при выполнении своих функций, иммунитет от юрисдикции продолжает существовать без ограничения сроком.

5. В случае смерти работника консульского учреждения члены его семьи, проживавшие вместе с ним, продолжают пользоваться предоставленными им привилегиями и иммунитетами до момента оставления ими государства пребывания или до истечения разумного срока на оставление государства пребывания, в зависимости от того, какой из этих моментов наступит раньше.

## Статья 30

Уважение законов и правил государства пребывания

1. Все лица, пользующиеся привилегиями и иммунитетами, обязаны, без ущерба для их привилегий и иммунитетов, уважать законы и правила государства пребывания. Они также обязаны не вмешиваться во внутренние дела этого государства.

2. Консульские помещения не должны использоваться в целях, не совместимых с выполнением консульских функций.

3. Положения пункта 2 настоящей статьи не исключают возможности размещения канцелярий и других органов или учреждений в части здания, где находятся консульские помещения, при условии, что помещения, отведенные таким канцеляриям, будут отделены от помещений, которыми пользуется консульское учреждение. В этом случае указанные канцелярии не являются частью консульских помещений согласно настоящей Конвенции.

## Статья 31

Страхование от вреда, причиненного третьим лицам

Работники консульского учреждения должны соблюдать любые требования, предусматриваемые законами и правилами государства пребывания в отношении страхования от вреда, который может быть причинен третьим лицам в связи с использованием любого дорожного транспортного средства, судна или самолета.

## Статья 32

Специальные положения относительно частной деятельности с целью получения доходов

1. Консульские должностные лица не должны заниматься в государстве пребывания какой-либо профессиональной или коммерческой деятельностью с целью получения личных доходов.

2. Привилегии и иммунитеты, предусмотренные в настоящей Конвенции, не предоставляются:

а) консульским служащим или работникам обслуживающего персонала, которые в государстве пребывания занимаются частной деятельностью с целью получения доходов;

б) членам семьи лица, о котором идет речь в подпункте а) настоящего пункта, или его частным домашним работникам;

в) членам семьи работника консульского учреждения, которые сами занимаются в государстве пребывания частной деятельностью с целью получения доходов.

**Статья 33****Граждане государства пребывания и лица, постоянно проживающие в нем**

Работники консульского учреждения, помимо консульских должностных лиц, являющиеся гражданами государства пребывания или постоянно проживающие в нем, и члены их семей, а также члены семей работников консульского учреждения пользуются преимуществами, привилегиями и иммунитетами лишь в той степени, в какой они предоставлены им государством пребывания. Государство пребывания, однако, должно осуществлять свою юрисдикцию над этими лицами таким образом, чтобы не создавать ненужных препятствий выполнению функций консульского учреждения.

**Статья 34****Выполнение консульских функций**

Консульские функции выполняются консульскими учреждениями. Они выполняются также дипломатическими представительствами в соответствии с положениями настоящей Конвенции.

**Статья 35****Выполнение консульских функций дипломатическим представительством**

1. Положения настоящей Конвенции также применяются в той степени, в какой это вытекает из контекста, в случаях выполнения консульских функций дипломатическим представительством.

2. Фамилии сотрудников дипломатического представительства, которым поручено выполнение консульских функций представительства, сообщаются министерству иностранных дел государства пребывания или органу, указанному этим министерством.

3. При выполнении консульских функций дипломатическое представительство может обращаться как к местным, так и к центральным властям государства пребывания в той мере, в какой это разрешают законы, правила и обычаи государства пребывания.

4. Привилегии и иммунитеты сотрудников дипломатического представительства, о которых говорится в пункте 2 настоящей статьи, продолжают регулироваться нормами международного права, касающимися дипломатических отношений.

## Статья 36

Выполнение консульских функций в пределах и за пределами консульского округа, в третьем государстве или от имени третьего государства

1. Консульское должностное лицо имеет право выполнять в пределах своего консульского округа консульские функции, указанные в настоящей Конвенции.

2. Консульское должностное лицо может, с согласия государства пребывания, выполнять консульские функции за пределами своего консульского округа.

3. Представляемое государство может, после уведомления соответствующих государств, поручить консульскому учреждению, открытому в государстве пребывания, выполнение консульских функций в третьем государстве, если не имеется определенно выраженного возражения со стороны государства пребывания.

4. После соответствующего уведомления государства пребывания консульское учреждение представляемого государства может, если государство пребывания не возражает, выполнять консульские функции в государстве пребывания от имени третьего государства.

## Статья 37

Консульские функции в целом

С учетом положений другой связанной с этим статьи настоящей Конвенции консульскими функциями являются:

а) защита в государстве пребывания интересов представляемого государства и его граждан (физических и юридических лиц) в пределах, допускаемых международным правом;

б) содействие развитию торговых, экономических, культурных и научных связей между представляемым государством и государством пребывания, а также содействие развитию дружественных отношений между ними иными путями в соответствии с положениями настоящей Конвенции;

с) выяснение всеми законными путями условий и событий в торговой, экономической, культурной и научной жизни государства пребывания, сообщение о них правительству представляемого государства и представление сведений заинтересованным лицам;

д) выдача, аннулирование, исправление, изъятие или задержание паспортов и других проездных документов граждан представляемого государства и выдача, продление или аннулирование виз или соответствующих документов лиц, желающих поехать в представляемое государство;

е) оказание помощи и содействия гражданам (физическим и юридическим лицам) представляемого государства;

f) получение помощи от компетентных органов государства пребывания для определения местонахождения граждан представляемого государства, когда речь идет об их благосостоянии или о других гуманитарных соображениях;

g) защита права граждан представляемого государства на срочный отъезд из государства пребывания при условии:

i) выполнения при возникновении особых обстоятельств административных или судебных процедур, касающихся лица, намеренного уехать; и

ii) выполнения лицом, намеренным уехать, обычных формальностей, связанных с отъездом, но необходимость выполнения этих требований не носит дискриминационного характера и не используется для того, чтобы воспрепятствовать срочному отъезду;

h) исполнение обязанностей нотариуса, регистратора актов гражданского состояния и других подобных обязанностей, а также выполнение некоторых функций административного характера, при условии, что в этом случае ничто не противоречит законам и правилам государства пребывания;

i) охрана интересов граждан (физических и юридических лиц) представляемого государства в случае преемства "mortis causa" на территории государства пребывания в соответствии с законами и правилами государства пребывания;

j) охрана в рамках, установленных законами и правилами государства пребывания, интересов несовершеннолетних и иных лиц, не обладающих полной дееспособностью, которые являются гражданами представляемого государства, в особенности когда требуется установление над такими лицами какой-либо опеки или попечительства.

к) с соблюдением практики и порядка, принятых в государстве пребывания, представительство или обеспечение надлежащего представительства граждан представляемого государства в судебных и иных учреждениях государства пребывания с целью получения, в соответствии с законами и правилами государства пребывания, распоряжений о предварительных мерах, ограждающих права и интересы этих граждан, если, в связи с отсутствием или по другим причинам, такие граждане не могут своевременно осуществить защиту своих прав и интересов;

л) передача судебных и несудебных документов или исполнение судебных поручений или же поручений по снятию показаний для судов представляемого государства в соответствии с действующими международными соглашениями или, при отсутствии таких соглашений, в любом ином порядке, не противоречащем законам и правилам государства пребывания;



м) осуществление предусматриваемых законами и правилами представляемого государства прав надзора и инспекции в отношении судов, имеющих национальность представляемого государства, и самолетов, зарегистрированных в этом государстве, а также в отношении их экипажа;

н) оказание помощи судам и самолетам, упомянутым в пункте м) настоящей статьи, и их экипажу, принятие заявлений относительно плавания судов, осмотр и оформление судовых документов и, без ущерба для прав властей государства пребывания, расследование любых происшествий, имевших место в пути, и разрешение всякого рода споров между капитаном, командным составом и матросами, поскольку это предусматривается законами и правилами представляемого государства;

о) выполнение любых других функций, возложенных на консульское учреждение представляемым государством, которые не запрещаются законами и правилами государства пребывания или против выполнения которых государство пребывания не имеет возражений или же которые предусмотрены международными договорами, действующими между представляемым государством и государством пребывания.

#### Статья 38

##### Консульский доступ

1. Консульские должностные лица могут свободно сноситься с гражданами представляемого государства и иметь доступ к ним. Граждане представляемого государства имеют такую же свободу в том, что касается сношений с консульскими должностными лицами представляемого государства и доступа к ним.

2. Консульские должностные лица могут обращаться к компетентным властям государства пребывания за содействием в розыске пропавших без вести граждан представляемого государства.

#### Статья 39

##### Функции в отношении ареста и судебного разбирательства

1. Если какой-либо гражданин представляемого государства арестован на территории консульского округа, компетентные органы государства пребывания безотлагательно уведомляют об этом консульское учреждение представляемого государства;

2. Любое сообщение, адресуемое этому консульскому учреждению гражданином представляемого государства, находящимся под арестом, безотлагательно передается органами государства пребывания этому консульскому учреждению.

3. Консульское должностное лицо имеет право посещать находящегося под арестом гражданина представляемого государства для

беседы с ним, а также с целью передачи или получения от него корреспонденций и посылок, и принятия мер к обеспечению для него юридического представительства. Разрешение на первое из этих посещений дается в кратчайший возможный срок. Разрешения на посещения даются через определенные периоды времени, но не реже чем раз в 2 месяца.

4. Консульские должностные лица воздерживаются от принятия любых мер от имени находящегося под арестом гражданина представляемого государства, если данный гражданин в присутствии консульского должностного лица прямо возражает против таких действий.

5. Государство пребывания информирует граждан представляемого государства, находящихся под стражей или подлежащих суду или иному разбирательству, о положениях настоящей статьи.

6. В настоящей статье ссылка на лицо, находящееся под арестом, включает ссылку на лицо, находящееся под стражей, арестованное или подвергнутое какой-либо иной форме ограничения свободы личности, включая лицо, находящееся в предварительном заключении в ожидании судебного разбирательства или отбывающее в тюрьме наказание на территории государства пребывания.

7. Права, изложенные в настоящей статье, осуществляются в соответствии с законами и правилами государства пребывания при условии, что эти законы и правила способствуют полному достижению целей, для которых предназначены эти права.

#### Статья 40

##### Функции в отношении наследства

1. Компетентные органы государства пребывания в кратчайший возможный срок уведомляют консульское должностное лицо о смерти на территории его консульского округа лица, которое этим органам известно как гражданин представляемого государства, а также информируют консульское должностное лицо о наличии наследственного имущества, завещания, а также о том, что какое-либо лицо, находящееся или представленное на территории государства пребывания, назначено распорядителем этого имущества.

2. Компетентные органы государства пребывания в кратчайший возможный срок информируют консульское должностное лицо о наследственном имуществе, оставленном на территории государства пребывания, в том случае, когда наследником или отказополучателем является представляемое государство или какое-либо лицо, которое известно этим компетентным органам, как гражданин представляемого государства.

3. Если консульское должностное лицо первым узнает о смерти на территории государства пребывания гражданина представляемого государства или о наличии на территории государства пребывания наследственного имущества, оставленного покойным гражданином представляемого государства, оно информирует об этом компетентные органы государства пребывания.

4. Консульское должностное лицо в отношении вопросов наследственного имущества, упомянутых в пунктах 1, 2 и 3 настоящей статьи, а также в той степени, в какой это допустимо в соответствии с законами и правилами государства пребывания, имеет право:

а) просить государство пребывания принять меры или же лично предпринять шаги по обеспечению защиты, сохранности и распоряжению этим наследственным имуществом;

б) присутствовать или каким-либо иным образом участвовать в принятии мер, о которых говорится в подпункте а) настоящего пункта;

с) обеспечивать представительство гражданина представляемого государства, имеющего законный интерес в этом имуществе, который не присутствует в государстве пребывания и не имеет в нем представителя.

5. В том случае, когда в соответствии с пунктом 4 с) настоящей статьи принимаются меры по обеспечению представительства, это представительство действует до тех пор, пока представленные таким образом лица не назначат своих собственных представителей или не возьмут на себя ответственность за защиту своих прав или интересов.

6. Если какой-либо гражданин представляемого государства умирает в период своего временного нахождения на территории государства пребывания и при этом не имеет в этом государстве постоянного местожительства, консульское должностное лицо с учетом закона представляемого государства может вступить во владение и распорядиться документами, деньгами и другим личным имуществом умершего при том условии, что на территории государства пребывания нет лица, имеющего право претендовать на такие документы, деньги или личное имущество. Права временного владения передаются в соответствии с законами и правилами государства пребывания должным образом назначенному распорядителю или иному уполномоченному лицу.

7. Представляемое государство и государство пребывания содействуют передаче наследства:

а) путем выдачи разрешения на вывоз и ввоз предметов, являющихся частью наследственного имущества, в тех случаях, когда вывоз и ввоз этих предметов прямо не запрещен законами и прави-

лами государств, от которых требуется выдача разрешения на ввоз или вывоз; и

б) путем выдачи разрешения на реализацию любой части наследственного имущества, которая не вывозится в соответствии с положением подпункта а) настоящего пункта; и

с) путем выдачи разрешения на перевод чистой выручки от такой реализации, за вычетом вознаграждений, налогов и пошлин, отказополучателю в государство его местожительства в валюте представляемого государства или любой свободно конвертируемой валюте.

8. Консульское должностное лицо может от имени гражданина представляемого государства, если такой гражданин не находится на территории государства пребывания, получать от суда, властей или отдельных лиц деньги или иную собственность, на которую данный гражданин имеет право в связи со смертью любого лица, включая наследственное имущество, платежи, сделанные в соответствии с законами о выплате компенсаций в связи с несчастными случаями, а также платежи по страховым полисам в связи со страхованием жизни.

#### Статья 41

##### Функции в отношении вопросов гражданства

Консульское должностное лицо имеет право:

- а) регистрировать граждан представляемого государства;
- б) принимать заявления и получать, выдавать или вручать документы, касающиеся вопросов гражданства, с учетом законов и постановлений представляемого государства.

#### Статья 42

##### Функции в отношении вопросов гражданского состояния

1. Консульское должностное лицо имеет право:

- а) вести книги записей рождения и смерти граждан представляемого государства и принимать и получать соответствующие сообщения документы;
- б) принимать любые ходатайства или заявления, касающиеся гражданского состояния граждан представляемого государства.

2. Положения пункта 1 настоящей статьи не освобождают соответствующих лиц от каких-либо обязательств, вытекающих из законов и постановлений государства пребывания.

#### Статья 43

##### Функции в отношении опеки

1. В случае наличия у компетентных органов государства пребывания соответствующей информации, они обязаны безотлагательно

уведомить компетентное консульское учреждение о любом случае, когда назначение опекуна или попечителя отвечает интересам несовершеннолетнего или другого лица, не обладающего полной дееспособностью и являющегося гражданином представляемого государства.

2. Консульское должностное лицо имеет право предлагать компетентным органам государства пребывания фамилии подходящих лиц для назначения их опекунами или попечителями.

#### Статья 44

##### Оказание помощи судам

1. Консульское должностное лицо имеет право оказывать надлежащую помощь и поддержку судну представляемого государства, находящемуся в порту или на иной якорной стоянке в государстве пребывания или же во внутренних и территориальных водах государства пребывания.

2. Консульское должностное лицо имеет право встречаться и сноситься с капитаном и членами экипажа на судне и в любом другом месте в соответствии с законами и правилами государства пребывания.

3. Консульское должностное лицо может обращаться к компетентным органам государства пребывания и просить их поддержки в осуществлении его функций в отношении всех вопросов, касающихся судна представляемого государства, а также в отношении капитана, членов экипажа и груза.

#### Статья 45

##### Оказание помощи капитану и экипажу

1. В той мере, в какой нижеследующие действия не противоречат законам и правилам государства пребывания, консульское должностное лицо имеет право:

а) расследовать любые инциденты, имеющие место на борту судна представляемого государства, опрашивать капитана и любого члена экипажа в связи с такими инцидентами, доосматривать судовые документы, получать информацию относительно рейса и пункта назначения судна, а также оказывать помощь в связи с прибытием и отбытием судна и его нахождением в порту;

б) разрешать споры между капитаном и членом экипажа, включая споры в отношении заработной платы и трудовых договоров;

с) выполнять формальности, связанные с наймом и увольнением капитана или членов экипажа;

д) обеспечивать медицинское лечение капитана, членов экипажа или пассажиров судна и принимать меры к их возвращению в представляемое государство;

е) получать, составлять, заверять или продлевать срок действия любого заявления или иного документа, предусматриваемого законами и правилами представляемого государства, в отношении судна представляемого государства или его груза;

г) принимать другие меры для применения законов и правил представляемого государства в отношении торгового судоходства.

2. Консульское должностное лицо имеет право в соответствии с законами и правилами государства пребывания сопровождать капитана или любого члена экипажа в суде или других органах государства пребывания для оказания им помощи.

#### Статья 46

##### Защита интересов в случае проведения расследований на борту судна

1. Если суды или другие компетентные органы государства пребывания намереваются принять принудительные меры или провести расследование на борту судна представляемого государства, находящегося во внутренних или территориальных водах государства пребывания, консульское должностное лицо должно заранее уведомляться об этом компетентными властями государства пребывания, с тем чтобы оно имело возможность присутствовать при принятии таких мер. Если консульское должностное лицо не присутствует при принятии таких мер, компетентные органы государства пребывания по просьбе информируют его об этом в письменной форме. Если срочный характер мер, которые необходимо принять, не позволяет направить заблаговременное уведомление консульскому должностному лицу, компетентные органы государства пребывания информируют консульское должностное лицо в письменной форме об этом факте и принятых мерах даже при отсутствии соответствующей просьбы консульского должностного лица.

2. Положения пункта 1 настоящей статьи также применяются в том случае, когда компетентные органы государства пребывания вызывают капитана судна или какого-либо члена экипажа представляемого государства для дачи показаний на берегу по вопросам, касающимся судна.

3. За исключением тех случаев, когда это осуществляется по просьбе или с разрешения консульского должностного лица или капитана судна представляемого государства, судебные или другие компетентные органы государства пребывания не вмешиваются на борту судна представляемого государства во внутренние дела судна по вопросам, касающимся взаимоотношений между членами экипажа,

трудовых отношений, дисциплины на борту судна и других мероприятий внутреннего характера, имеющих отношений к судну, при условии, что при этом не нарушаются законы и правила, касающиеся обеспечения спокойствия и безопасности государств пребывания.

4. Положения настоящей статьи не применяются, однако, к обычным мерам, связанным с таможенным досмотром, иммиграционным, паспортным и санитарным контролем, или к другим мерам, принимаемым компетентными органами государства пребывания по просьбе или с согласия капитана судна. Настоящая статья не затрагивает права и обязанности Сторон, вытекающие из многосторонних договоров, действующих между ними.

#### Статья 47

##### Помощь в случае повреждения судов

1. Если судно представляемого государства потерпело крушение, село на мель или иным образом пострадало во внутренних или территориальных водах государства пребывания, компетентные органы государства пребывания в возможно кратчайший срок информируют об этом консульское должностное лицо и сообщают ему о мерах, принятых для спасения пассажиров и экипажа и спасения судна и его груза.

2. Консульское должностное лицо может либо оказать помощь судну представляемого государства, членам его экипажа и тем пассажирам судна, которые являются гражданами представляемого государства, либо просить государство пребывания оказать такую помощь.

3. Если владелец судна представляемого государства, капитан или другое уполномоченное лицо не в состоянии принять необходимые меры для обеспечения охраны и спасения судна или его груза или для того, чтобы распорядиться ими, консульское должностное лицо представляемого государства от имени владельца либо принимает такие меры, которые принял бы владелец судна или груза в таком случае, либо обращается к государству пребывания с просьбой принять такие меры.

4. Положения пунктов 1, 2 и 3 настоящей статьи применяются также в отношении предметов, принадлежащих гражданину представляемого государства, которые находились на борту судна, будь то представляемого государства или третьего государства, и которые были найдены на берегу или в водах государства пребывания или были доставлены в порт государства пребывания.

5. Компетентные органы государства пребывания оказывают всю необходимую помощь консульскому должностному лицу при принятии мер, связанных со спасением судна представляемого государства.

6. Судно представляемого государства, которое было повреждено, а также его груз и провиант, освобождаются от таможенных налогов, сборов и пошлин в государстве пребывания, за исключением тех случаев, когда судно и его груз не оставлены в этом государстве в ожидании уплаты пошлины.

#### Статья 48

##### Функции в отношении воздушных судов

Статьи 44-47 настоящей Конвенции применяются также в отношении гражданских воздушных судов в той мере, в какой они не противостоят любому международному соглашению по гражданской авиации, сторонами которого являются оба государства.

#### Статья 49

##### Сношения с органами государства пребывания

При выполнении своих функций консульские должностные лица могут обращаться:

- а) в компетентные местные органы своего консульского округа;
- б) в компетентные центральные органы государства пребывания в той степени, в какой это допускается законами, правилами и обычаями государства пребывания или соответствующими международными договорами.

#### Статья 50

##### Консульские сборы

1. Консульское учреждение может взимать за совершение консульских актов на территории государства пребывания сборы и пошлины, предусматриваемые законами и правилами представляемого государства.

2. Суммы, собираемые в форме сборов и пошлин, о которых упоминается в пункте I настоящей статьи, и квитанции в получении таких сборов и пошлин освобождаются в государстве пребывания от всех налогов, сборов и пошлин.

3. Государство пребывания разрешает консульскому учреждению вкладывать собранные таким образом суммы на его официальный банковский счет.

#### Статья 51

##### Прекращение функций работников консульского учреждения

Функции работника консульского учреждения прекращаются, в частности:

- а) по уведомлении государства пребывания представляемым государством о том, что его функции прекращаются;



б) по аннулированию экзекватуры или иного разрешения, выданного государством пребывания согласно статье 3;

с) по уведомлении государством пребывания представляемого государства о том, что государство пребывания перестало считать его работником консульского персонала.

#### Статья 52

##### Отбытие из государства пребывания

Государство пребывания должно даже в случае вооруженного конфликта предоставлять работникам консульского учреждения и частным домашним работникам, не являющимся гражданами государства пребывания, а также членам их семей, проживающим вместе с ними, независимо от их гражданства, время и условия, необходимые для того, чтобы они могли подготовиться к отъезду и выехать как можно скорее после прекращения функций соответствующих работников. В частности, оно должно предоставить, в случае необходимости, в их распоряжение транспортные средства, которые требуются для них самих или для их имущества, за исключением имущества, приобретенного в государстве пребывания, вывоз которого во время отбытия запрещен.

#### Статья 53

##### Охрана консульских помещений и архива, а также интересов представляемого государства при исключительных обстоятельствах

1. В случае разрыва консульских отношений между двумя государствами:

а) государство пребывания должно, даже в случае вооруженного конфликта, уважать и охранять консульские помещения, а также имущество консульского учреждения и консульский архив;

б) представляемое государство можетверить охрану консульских помещений, а также имущества, которое в них находится, и консульского архива третьему государству, приемлемому для государства пребывания;

с) представляемое государство можетверить защиту своих интересов и интересов своих граждан третьему государству, приемлемому для государства пребывания.

2. В случае временного или окончательного закрытия консульского учреждения применяются положения подпункта а) пункта 1 настоящей статьи. Кроме того:

а) если представляемое государство не имеет в государстве пребывания дипломатического представительства, но имеет на территории этого государства другое консульское учреждение, этому консульскому учреждению может быть вверена охрана помещений

закрытого консульского учреждения вместе с находящимся в них имуществом и консульским архивом и, с согласия государства пребывания, выполнение консульских функций в округе этого консульского учреждения; или

б) если представляемое государство не имеет в государстве пребывания ни дипломатического представительства, ни другого консульского учреждения, применяются положения подпунктов б) и с) пункта I настоящей статьи.

#### Статья 54

##### Вступление в силу и срок действия

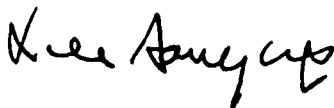
1. Настоящая Конвенция подлежит ратификации в соответствии с конституционными положениями Договаривающихся Сторон и вступает в силу через 30 дней после даты обмена ратификационными грамотами.

2. Настоящая Конвенция остается в силе до истечения шести месяцев с даты, когда одна из Договаривающихся Сторон по дипломатическим каналам представляет другой Договаривающейся Стороне письменное уведомление о своем намерении прекратить действие настоящей Конвенции.

Совершено в двух экземплярах в Сеуле "18" марта 1992 года на корейском, русском и английском языках, причем все тексты являются равно аутентичными. В случае различия в толковании преимущественную силу имеет текст на английском языке.

За Корейскую Республику:

За Российскую Федерацию:



## CONSULAR CONVENTION<sup>1</sup> BETWEEN THE REPUBLIC OF KOREA AND THE RUSSIAN FEDERATION

---

The Republic of Korea and the Russian Federation,

Desiring to contribute to the development of friendly relations between the two countries as well as to the facilitation of the protection of the rights and interests of their nationals:

Wishing to make further provision for the conduct of consular relations to supplement the Vienna Convention on Consular Relations, done at Vienna on 24 April 1963;<sup>2</sup>

Have agreed as follows:

### Article 1 Definitions

For the purposes of this Convention:

- (a) "consular post" means any consulate-general, consulate, vice-consulate or consular agency;
- (b) "consular district" means the area assigned to a consular post for the exercise of consular functions;
- (c) "head of consular post" means the person charged with the duty of acting in that capacity;
- (d) "consular officer" means any person, including the head of a consular post, entrusted in that capacity with the exercise of consular functions;

---

<sup>1</sup> Came into force on 29 July 1992, i.e., 30 days after the date of the exchange of the instruments of ratification, which took place at Moscow on 29 June 1992, in accordance with article 54 (1).

<sup>2</sup> United Nations, *Treaty Series*, vol. 596, p. 261.

- (e) "consular employee" means any person employed in the administrative or technical service of a consular post;
- (f) "member of the service staff" means any person employed in the domestic service of a consular post;
- (g) "members of the consular post" means consular officers, consular employees and members of the service staff;
- (h) "members of the consular staff" means consular officers, other than the head of a consular post, consular employees and members of the service staff;
- (i) "member of the private staff" means a person who is employed exclusively in the private service of a member of the consular post;
- (j) "consular premises" means the buildings or parts of buildings and the land ancillary thereto, irrespective of ownership, used exclusively for the purposes of the consular post;
- (k) "consular archives" includes all the papers, documents, correspondence, books, films, tapes, diskettes and registers of the consular post, together with the ciphers and codes, and card-indexes and any article of furniture intended for their protection or safekeeping;
- (l) "vessel of the sending state" means any vessel with the exception of military vessels entitled to fly the flag of the sending State and registered in that State;
- (m) "aircraft of the sending State" means any aircraft with the exception of military aircraft registered in the sending State and entitled to use the national emblem of that State.

Article 2  
Establishment of Consular Posts

1. The establishment of a consular post by the sending State in the territory of the receiving State shall be subject to the consent of the receiving State.
2. The seat of the consular post, its classification, the consular district and the number of members of the consular staff shall be established by the sending State and shall be subject to the approval of the receiving State.
3. Subsequent changes in the seat of the consular post, its classification, the consular district or the number of members or the consular staff may be made by the sending State only with the consent of the receiving State.
4. The consent of the receiving State shall also be required if a consulate-general or a consulate desires to open a vice-consulate or a consular agency in a locality other than that in which it is itself established.
5. The prior express consent of the receiving State shall also be required for the opening of an office forming part of an existing consular post elsewhere than at the seat thereof.

Article 3  
Appointment of the head of a consular post

1. Prior to the appointment of the head of a consular post by the sending State, the consent of the receiving State concerning the

proposed person shall be obtained through the diplomatic or other appropriate channel.

2. If the receiving State refuses its consent to the appointment of a person as the head of a consular post it is not obliged to give the sending State reasons for such refusal.

3. The sending State shall transmit to the Minister of Foreign Affairs of the receiving State through the diplomatic channel the consular commission or similar instrument for the appointment of the head of the consular post. This document shall designate the name of the head of the consular post, his or her class, the consular district and the seat of the consular post.

4. Upon receipt of the consular commission or similar instrument for the appointment of the head of the consular post, the receiving State shall issue to him or to her an authorisation termed an exequatur, in any form whatsoever. The receiving State which refuses to grant an exequatur shall not be obliged to give the sending State reasons for such refusal.

5. Except as provided in paragraph 6 of this Article and Article 4, the head of a consular post may enter upon the performance of his or her functions only after the issue of such an exequatur.

6. The receiving State may admit the head of a consular post to exercise his or her functions on a provisional basis until such time as an exequatur has been issued. In that case the provisions of this Convention shall apply.

7. As soon as the head of a consular post is admitted even provisionally to the exercise of his or her functions, the receiving State

shall immediately notify the competent authorities of the consular district. It shall also ensure that the necessary measures are taken to enable the head of a consular post to carry out the duties of his or her office and to have the benefit of the provisions of this Convention.

Article 4  
Temporary exercise of the functions of  
the head of a consular post

1. If the head of a consular post is unable to carry out his or her functions or the position of head of the consular post is vacant, an acting head of post may act provisionally as head of the consular post.
2. The full name of the acting head of post shall be notified either by the diplomatic mission of the sending State or, if that State has no such mission in the receiving State, by the head of the consular post, or, if he or she is unable to do so, by any competent authority of the sending State, to the Ministry of Foreign Affairs of the receiving State or to the authority designated by that Ministry. As a general rule this notification shall be given in advance.
3. The competent authorities of the receiving State shall afford assistance and protection to the acting head of post. While he or she is in charge of the post, the provisions of this Convention shall apply to him or to her on the same basis as to the head of the consular post concerned.
4. When, in the circumstances referred to in paragraph 1 of this Article, a member of the diplomatic staff of the diplomatic mission of the sending State in the receiving State is designated by the sending State as an acting

head of post, he or she shall, if the receiving State does not object thereto, continue to enjoy diplomatic privileges and immunities.

#### Article 5

##### Appointment of members of the consular staff

1. Subject to the provisions of Articles 3, 6 and 7 the sending State may freely appoint the members of the consular staff.
2. The full name, category and class of each consular officer, other than the head of a consular post, shall be notified by the sending State to the receiving State in sufficient time for the receiving State, if it so wishes, to exercise its rights under paragraph 3 of Article 7.
3. The receiving State shall issue to all members of consular post and their family an identity card recognising their status as members of consular post and their family.

#### Article 6

##### Nationality of consular officers

A consular officer should have the nationality of the sending State.

#### Article 7

##### Persons declared non grata

1. The receiving State may at any time notify the sending State through diplomatic channels that a consular officer is *persona non grata* or that any other member of the consular staff is not acceptable. In that event, the sending State shall, as the case may be, either



recall the person concerned or terminate his or her functions with the consular post.

2. If the sending State refuses or fails within a reasonable time to carry out its obligations under paragraph 1 of this Article, the receiving State may, as the case may be, either withdraw the exequatur or other authorisation from the person concerned or cease to consider him or her a member of the consular staff.

3. A person appointed as a member of a consular post may be declared unacceptable before arriving in the territory of the receiving State or, if already in the receiving State, before entering on his or her duties with the consular post. In any such case, the sending State shall withdraw his or her appointment.

4. In the cases mentioned in paragraphs 1 and 3 of this Article, the receiving State is not obliged to give to the sending State reasons for its decisions.

Article 8  
Notification to the receiving State of appointments,  
arrivals and departures

1. The Ministry of Foreign Affairs of the receiving State or the authority designated by that Ministry shall be notified of:

- (a) the appointment of members of a consular post, their arrival after appointment to the consular post, their final departure or the termination of their functions and any other changes affecting their status that may occur in the course of their service with the consular post;

- (b) the arrival and final departure of a person belonging to the family of a member of a consular post forming part of his or her household and, where appropriate, the fact that a person becomes or ceases to be such a member of the family;
- (c) the arrival and final departure of members of the private staff and, where appropriate, the termination of their service as such;
- (d) the engagement and discharge of persons resident in the receiving State as members of a consular post or as members of the private staff entitled to privileges and immunities.

2. When possible, prior notifications of arrival and final departure shall also be given.

Article 9  
Acquisition of consular premises and residences

1. The sending State shall be entitled, on its own or through any natural or juridical person authorised by it, in accordance with the laws and regulations of the receiving State and with the permission of that State, to acquire by ownership, lease, rent or any other form of tenure:

- (a) consular premises, a residence for the head of the consular post, and a residence for each consular officer and each consular employee who is not a national of or a permanent resident of the receiving State;
- (b) land to construct thereon any such premises and residences.

2. Under the conditions referred to in paragraph 1 of this Article, the sending State may, also, improve such premises, residences, or land.

3. The receiving State shall, where necessary, render appropriate assistance and support to the sending State in carrying out the rights specified in paragraphs 1 and 2 of this Article.

4. Nothing in this Article shall be construed as exempting the sending State from compliance with the laws and regulations of the receiving State relating to siting and design of buildings, and the laws and regulations relating to town planning and zoning.

Article 10  
Honorary consular officers

Should both Contracting Parties consent to the appointment of an honorary consular officer, they shall consult each other on the establishment of arrangements, based upon the provisions of this Convention and the rules of customary international law, to define the regime to apply to honorary consular officers.

Article 11  
Protection of, and facilities for, consular posts  
and members of consular posts

1. The receiving State shall provide full facilities for the performance of the functions of the consular post.

2. The receiving State shall treat consular officers with due respect and shall take all appropriate steps to prevent any attack upon the person, freedom or dignity of consular officers or other members of the consular post who are neither nationals nor permanent residents of the receiving State, and of members of the family forming part of the household of any of the foregoing.

Article 12  
The national flag and coat of arms

1. The sending State shall have the right to the use of its national flag and coat of arms in the receiving State in accordance with the provisions of this Article.
2. The national flag of the sending State may be flown and its coat of arms displayed on the building occupied by the consular post and at the entrance door thereof, on the residence of the head of the consular post and on his means of transport when used in official business.
3. In exercising the rights provided by this Article, the sending State shall observe the laws, regulations and usages of the receiving State.

Article 13  
Inviolability of the consular premises

1. Consular premises shall be inviolable in accordance with the provisions of this Article.
2. The authorities of the receiving State shall not enter that part of the consular premises which is used exclusively for the purpose of the work of the consular post except with the consent of the head of the consular post or of the head of the diplomatic mission of the sending State or of a person designated by one of these. Unless expressly denied by the persons mentioned in this paragraph in case of fire or other disaster requiring prompt protective action the authorities of the receiving State may enter consular premises. However, in no case are the authorities permitted to violate the principles of inviolability of the archives of consular premises, and especially to examine or seize them.

3. Subject to the provisions of paragraph 2 of this Article, the receiving State is under a special duty to take all appropriate steps to protect the consular premises against any intrusion or damage and to prevent any disturbance of the peace of the consular post or impairment of its dignity.

4. The consular premises, their furnishings, the property of the consular post and its means of transport shall be immune from any form of requisition for purposes of national defence or public utility.

Article 14  
Inviolability of the consular archives

The consular archives shall be inviolable at all times and wherever they may be.

Article 15  
Exemption from taxation of consular premises

1. Consular premises and the residence of the head of consular post of which the sending State or any person acting on its behalf is the owner or lessee shall be exempt from all national, regional or municipal dues and taxes whatsoever, other than such as represent payment for specific services rendered.

2. The exemption from taxation referred to in paragraph 1 of this Article shall not apply to such dues and taxes if, under the laws and regulations of the receiving State, they are payable by the person who contracted with the sending State or with the person acting on its behalf.

Article 16  
Freedom of movement

Subject to its laws and regulations concerning zones entry into which is prohibited or regulated for reasons of national security, the receiving State shall ensure freedom of movement and travel in its territory to all members of the consular post.

Article 17  
Freedom of Communication

1. The receiving State shall permit and protect freedom of communication on the part of the consular post for all official purposes. In communicating with the Government, the diplomatic missions and other consular posts, wherever situated, of the sending State, the consular post may employ all appropriate means, including diplomatic or consular couriers, diplomatic or consular bags and messages in code or cipher. However, the consular post may install and use a wireless transmitter only with the consent of the receiving State.
2. The official correspondence of the consular post shall be inviolable. Official correspondence means all correspondence relating to the consular post and its functions.
3. The packages constituting the consular bag shall bear visible external marks of their character and may contain only official correspondence and documents or articles intended exclusively for official use.
4. The consular bag shall be neither opened nor detained. Nevertheless, if the competent authorities of the receiving State have serious reason to believe that the bag contains something other than the correspondence, documents or articles referred to in paragraph 3 of this Article, they

may request that the bag be opened in their presence by an authorized representative of the sending State. If this request is refused by the authorities of the sending State, the bag shall be returned to its place of origin.

5. The consular courier shall be provided with an official document indicating his or her status and the number of packages constituting the consular bag. Except with the consent of the receiving State he or she shall be neither a national of the receiving State, nor, unless he or she is a national of the sending State, a permanent resident of the receiving State. In the performance of his or her functions he or she shall be protected by the receiving State, shall enjoy personal inviolability and shall not be liable to any form of arrest or detention.

6. The sending State, its diplomatic missions and its consular posts may designate consular couriers ad hoc. In such cases the provisions of paragraph 5 of this Article shall also apply except that the immunities therein mentioned shall cease to apply when such a courier has delivered to the consignee the consular bag in his or her charge.

7. A consular bag may be entrusted to the captain of a ship or of a commercial aircraft scheduled to land at an authorized port of entry. He or she shall be provided with an official document indicating the number of packages constituting the bag, but he or she shall not be considered to be a consular courier. By arrangement with the appropriate local authorities, the consular post may send one of its members to take possession of the bag directly and freely from the captain of the ship or aircraft as well as to transmit such bag to him or her.

Article 18  
Personal inviolability of consular officers

1. Consular officers shall not be liable to arrest or detention pending trial, except in the case of a grave crime and pursuant to a decision by the competent judicial authority.
2. Except in the case specified in paragraph 1 of this Article, consular officers shall not be committed to prison or liable to any other form of restriction on their personal freedom save in execution of a judicial decision of final effect.
3. If criminal proceedings are instituted against a consular officer, he must appear before the competent authorities. Nevertheless, the proceedings shall be conducted with the respect due to him by reason of his official position and, except in the case specified in paragraph 1 of this Article, in a manner which will hamper the exercise of consular functions as little as possible. When, in the circumstances mentioned in paragraph 1 of this Article, it has become necessary to detain a consular officer, the proceedings against him shall be instituted with the minimum of delay.
4. In the event of the arrest or detention, pending trial, of a member of the consular staff, or of criminal proceedings being instituted against him or her, the receiving State shall promptly notify the head of the consular post. Should the latter be himself or herself the object of any such measure, the receiving State shall notify the sending State through the diplomatic channel.



Article 19  
Immunity from jurisdiction

1. Consular officers and consular employees shall not be amenable to the jurisdiction of the judicial or administrative authorities of the receiving State in respect of acts performed in the exercise of consular functions.
2. The provisions of paragraph 1 of this Article shall not, however, apply in respect of a civil action either:
  - (a) arising out of a contract concluded by a consular officer or a consular employee in which he or she did not contract expressly or impliedly as an agent of the sending State: or
  - (b) by a third party for damage arising from an accident in the receiving State caused by vehicle, vessel or aircraft.

Article 20  
Liability to give evidence

1. Members of a consular post may be called upon to attend as witnesses in the course of judicial or administrative proceedings. A consular employee or a member of the service staff shall not, except in the cases mentioned in paragraph 3 of this Article, decline to give evidence. If a consular officer should decline to do so, no coercive measure or penalty may be applied to him or her.
2. The authority requiring the evidence of a consular officer shall avoid interference with the performance of his or her functions. It may, when possible, take such evidence at his or her residence or at the consular post or accept a statement from the consular officer in writing.

3. Members of a consular post are under no obligation to give evidence concerning matters connected with the exercise of their functions or to produce official correspondence and documents relating thereto. They are also entitled to decline to give evidence as expert witnesses with regard to the laws and regulations of the sending State.

Article 21  
Waiver of privileges and immunities

1. The sending State may waive, with regard to a member of the consular post or of their family, any of the privileges and immunities provided for in Articles 18, 19 and 20.

2. The waiver shall in all cases be express, except as provided in paragraph 3 of this Article, and shall be communicated to the receiving State in writing.

3. The initiation of proceedings by a consular officer or a consular employee in a matter where he or she might enjoy immunity from the jurisdiction under Article 19 shall preclude him or her from invoking immunity from jurisdiction in respect of any counter-claim directly connected with the principal claim.

4. The waiver of immunity from jurisdiction for the purposes of civil or administrative proceedings shall not be deemed to imply the waiver of immunity from the measures of execution resulting from the judicial decision: in respect of such measures, a separate waiver shall be necessary.

Article 22  
Exemption from registration of aliens and  
residence permits

1. Consular officers and consular employees and members of their households shall be exempt from all obligations under the laws and regulations of the receiving State in regard to the registration of aliens and residence permits.

2. The provisions of paragraph 1 of this Article shall not, however, apply to any consular employee who is not a permanent employee of the sending State or to any member of the family of any such employee.

Article 23  
Exemption from work permits

1. Members of the consular post shall, with respect to services rendered for the sending State, be exempt from any obligations in regard to work permits imposed by the laws and regulations of the receiving State concerning the employment of foreign labour.

2. Members of the private staff of consular officers and of consular employees shall, if they do not carry on any other gainful occupation in the receiving State, be exempt from the obligations referred to in paragraph 1 of this Article.

Article 24  
Social security exemption

1. Subject to the provisions of paragraph 3 of this Article, members of the consular post with respect to services rendered by them for the sending State, and members of their families forming part of their house-

holds, shall be exempt from social security provisions which may be in force in the receiving State.

2. The exemption provided for in paragraph 1 of this Article shall apply also to members of the private staff who are in the sole employ of members of the consular post, on condition:

- (a) that they are not nationals of or permanently resident in the receiving State; and
- (b) that they are covered by the social security provisions which are in force in the sending State or a third State.

3. Members of the consular post who employ persons to whom the exemption provided for in paragraph 2 of this Article does not apply shall observe the obligations which impose upon employers.

4. The exemption provided for in paragraphs 1 and 2 of this Article shall not preclude voluntary participation in the social security system of the receiving State, provided that such participation is permitted by that State.

#### Article 25 Exemption from taxation

1. Consular officers and consular employees and members of their families forming part of their households shall be exempt from all dues and taxes, personal or real, national, regional or municipal, except:

- (a) indirect taxes of a kind which are normally incorporated in the price of goods or services;
- (b) dues or taxes on private immovable property situated in the territory of the receiving State, subject to the provisions of Article 15:

- (c) estate, succession or inheritance duties, and duties on transfers, levied by the receiving State, subject to the provisions of sub-paragraph (b) of Article 27;
- (d) dues and taxes on private income, including capital gains, having its source in the receiving State and capital taxes relating to investments made in commercial or financial undertakings in the receiving State;
- (e) charge levied for specific services rendered;
- (f) registration, court or record fees, mortgage dues and stamp duties, subject to the provisions of Article 15.

2. Members of the service staff shall be exempt from dues and taxes on the wages which they receive for their services.

3. Members of the consular post who employ persons whose wages or salaries are not exempt from income tax in the receiving State shall observe the obligations which the laws and regulations of that State impose upon employers concerning the levying of income tax.

Article 26  
Exemption from customs duties and inspection

1. The receiving State shall, in accordance with such laws and regulations as it may adopt, permit entry of and grant exemption from all customs duties, taxes, and related charges other than charges for storage, cartage and similar services, on:

- (a) articles for the official use of the consular post;
- (b) articles for the personal use of a consular officer or members of his or her family forming part of his or her household, including articles intended for his or her establishment.

The articles intended for consumption shall not exceed the quantities necessary for direct utilisation by the persons concerned.

2. Consular employees shall enjoy the privileges and exemptions specified in paragraph 1 of this Article in respect of articles imported at the time of first installation.

3. Personal baggage accompanying consular officers and members of their families forming part of their households shall be exempt from inspection. It may be inspected only if there is serious reason to believe that it contains articles other than those referred to in sub-paragraph (b) of paragraph 1 of this Article, or articles the import or export of which is prohibited by the laws and regulations of the receiving State or which are subject to its quarantine laws and regulations. Such inspection shall be carried out in the presence of the consular officer or the member of his or her family concerned.

#### Article 27

##### Estate of a member of the consular post or of a member of his or her family

In the event of the death of a member of the consular post or of a member of his or her family forming part of his or her household, the receiving State:

- (a) shall permit the export of the movable property of the deceased, with the exception of any such property acquired in the receiving State the export of which was prohibited at the time of death;
- (b) shall not levy national, regional or municipal estate, succession or inheritance duties, and duties on transfers, on movable property the presence of which in the receiving

State was due solely to the presence in that State of the deceased as a member of the consular post or as a member of the family of a member of the consular post.

Article 28  
Exemption from personal services and contributions

The receiving State shall exempt members of the consular post and members of their families forming part of their households from all personal services, from all public service of any kind whatsoever, and from military obligations such as those connected with requisitioning, military contributions and billeting.

Article 29  
Beginning and end of consular privileges  
and immunities

1. Every member of the consular post shall enjoy the privileges and immunities provided in this Convention from the moment he or she enters the territory of the receiving State on proceeding to take up his or her post or, if already in its territory, from the moment when he or she enters on his or her duties with the consular post.
2. Members of the family of a member of the consular post forming part of his or her household and members of his or her private staff shall receive the privileges and immunities provided in this convention from the date from which he or she enjoys privileges and immunities in accordance with paragraph 1 of this Article or from the date of their entry into the territory of the receiving State or from the date of their becoming a member of such family or private staff, whichever is the latest.

3. When the functions of member of the consular post have come to an end, his or her privileges and immunities and those of a member of his or her family forming part of his or her household or a member of his or her private staff shall normally cease at the moment when the person concerned leaves the receiving State or on the expiry of a reasonable period in which to do so, whichever is the sooner, but shall subsist until that time, even in case of armed conflict. In the case of persons referred to in paragraph 2 of this Article, their privileges and immunities shall come to an end when they cease to belong to the household or to be in the service of a member of the consular post provided, however, that if such persons intend leaving the receiving State within a reasonable period thereafter, their privileges and immunities shall subsist until the time of their departure.

4. However, with respect to acts performed by a consular officer or a consular employee in the exercise of his or her functions, immunity from jurisdiction shall continue to subsist without limitation of time.

5. In the event of the death of a member of the consular post, the members of his or her family forming part of his or her household shall continue to enjoy the privileges and immunities accorded to them until they leave the receiving State or until the expiry of a reasonable period enabling them to do so, whichever is the sooner.

Article 30  
Respect for the laws and regulations  
of the receiving State

1. Without prejudice to their privileges and immunities, it is the duty of all persons enjoying such privileges and immunities to respect



the laws and regulations of the receiving State. They also have a duty not to interfere in the internal affairs of that State.

2. The consular premises shall not be used in any manner incompatible with the exercise of consular functions.

3. The provisions of paragraph 2 of this Article shall not exclude the possibility of offices of other institutions or agencies being installed in part of the building in which the consular premises are situated, provided that the premises assigned to them are separate from those used by the consular post. In that event, the said offices shall not, for the purposes of this Convention, be considered to form part of the consular premises.

Article 31  
Insurance against third party risks

Members of the consular post shall comply with any requirement imposed by the laws and regulations of the receiving State in respect of insurance against third party risks arising from the use of any vehicle, vessel or aircraft.

Article 32  
Special provisions concerning private  
gainful occupation

1. Consular officers shall not carry on for personal profit any professional or commercial activity in the receiving State.

2. Privileges and immunities provided in this Convention shall not be accorded:

- (a) to consular employees or to members of the service staff who carry on any private gainful occupation in the receiving State;
- (b) to members of the family of a person referred to in subparagraph (a) of this paragraph or to members of his or her private staff;
- (c) to members of the family of a member of a consular post who themselves carry on any private gainful occupation in the receiving State.

Article 33  
Nationals or permanent residents of  
the receiving State

Members of the consular post other than consular officers who are nationals of or permanently resident in the receiving State and members of their families, as well as members of the families of members of the consular post shall enjoy facilities, privileges and immunities only in so far as these are granted to them by the receiving State. The receiving State shall, however, exercise its jurisdiction over those persons in such a way as not to hinder unduly the performance of the functions of the consular post.

Article 34  
Exercise of consular functions

Consular functions are exercised by consular posts. They are also exercised by diplomatic missions in accordance with the provisions of this Convention.

Article 35  
Performance of consular functions by a  
diplomatic mission

1. The provisions of this Convention apply also, so far as the context permits, to the exercise of consular functions by a diplomatic mission.

2. The names of the members of a diplomatic mission charged with the exercise of consular functions of the mission shall be notified to the Ministry of Foreign Affairs of the receiving State or to the authority designated by that Ministry.

3. In the exercise of consular functions a diplomatic mission may address both the local and central authorities of the receiving State to the extent that this is allowed by the laws, regulations and usages of the receiving State.

4. The privileges and immunities of the members of a diplomatic mission referred to in paragraph 2 of this Article shall continue to be governed by the rules of international law concerning diplomatic relations.

Article 36  
Exercise of consular functions within and outside  
the consular district, in a third State, or  
on behalf of a third State

1. A consular officer is entitled to exercise within his or her consular district the consular functions mentioned in this Convention.

2. A consular officer may, with the consent of the receiving State, exercise consular functions outside his or her consular district.

3. The sending State may, after notifying the States concerned, entrust a consular post established in the receiving State with the exercise of consular functions in a third State, unless the receiving State expressly objects.

4. Upon appropriate notification to the receiving State, a consular post of the sending State may, unless the receiving State objects, exercise consular functions in the receiving State on behalf of a third State.

Article 37  
Consular functions in general

Subject to other related Articles in this Convention, consular functions consist in:

- (a) protecting in the receiving State the interests of the sending State and of its nationals, both individuals and bodies corporate, within the limits permitted by international law;
- (b) furthering the development of commercial, economic, cultural and scientific relations between the sending State and the receiving State and otherwise promoting friendly relations between them in accordance with the provisions of this Convention;
- (c) ascertaining by all lawful means conditions and developments in the commercial, economic, cultural and scientific life of the receiving State, reporting thereon to the Government of the sending State and giving information to persons interested;
- (d) issuing, revoking, amending, withdrawing or withholding passports and other travel documents to nationals of the sending

- State, and, for persons wishing to travel to the sending State, issuing, extending or revoking visas or appropriate documents:
- (e) helping and assisting nationals, both individuals and bodies corporate, of the sending State;
  - (f) enlisting the assistance of the competent authorities of the receiving State to locate nationals of the sending State where there is concern for their welfare or for other humanitarian considerations;
  - (g) safeguarding the right of nationals of the sending State to depart promptly from the receiving State subject to:
    - (i) completion, where special circumstances apply, of administrative or judicial proceedings involving the person seeking to depart; and
    - (ii) completion by the person seeking to depart of normal departure formalities, but the need for completion of these matters shall be applied without discrimination and shall not be used to frustrate prompt departure;
  - (h) acting as notary and civil registrar and in capacities of a similar kind, and performing certain functions of an administrative nature, provided that there is nothing contrary thereto in the laws and regulations of the receiving State;
  - (i) safeguarding the interests of nationals, both individuals and bodies corporate, of the sending State in cases of succession *mortis causa* in the territory of the receiving State, in accordance with the laws and regulations of the receiving State;
  - (j) safeguarding, within the limits imposed by the laws and regulations of the receiving State, the interests of minors and other persons lacking full capacity who are nationals of

the sending State, particularly where any guardianship or trusteeship is required with respect to such persons:

- (k) subject to the practices and procedures obtaining in the receiving State, representing or arranging appropriate representation for nationals of the sending State before the tribunals and other authorities of the receiving State, for the purpose of obtaining, in accordance with the laws and regulations of the receiving State, provisional measures for the preservation of the rights and interests of these nationals, where, because of absence or any other reason, such nationals are unable at the proper time to assume the defence of their rights and interests;
- (l) transmitting judicial and extra-judicial documents or executing letters rogatory or commissions to take evidence for the courts of the sending State in accordance with international agreements in force or, in the absence of such international agreements, in any other manner compatible with the laws and regulations of the receiving State;
- (m) exercising rights of supervision and inspection provided for in the laws and regulations of the sending State in respect of vessels having the nationality of the sending State, and of aircraft registered in that State, and in respect of their crews;
- (n) extending assistance to vessels and aircraft mentioned in subparagraph (m) of this Article and to their crews, taking statements regarding the voyage of a vessel, examining and stamping the ship's papers, and, without prejudice to the powers of the authorities of the receiving State, conducting investigations into any incidents which occurred during the voyage, and settling disputes of any

kind between the master, the officers and the seamen in so far as this may be authorised by the laws and regulations of the sending State:

- (o) performing any other functions entrusted to a consular post by the sending State which are not prohibited by the laws and regulations of the receiving State or to which no objection is taken by the receiving State or which are referred to in international agreements in force between the sending State and the receiving State.

Article 38  
Consular access

1. Consular officers shall be free to communicate with nationals of the sending State and to have access to them. Nationals of the sending State shall have the same freedom with respect to communication with and access to consular officers of the sending State.

2. Consular officers may request assistance from the competent authorities of the receiving State in search of missing nationals of the sending State.

Article 39  
Functions in respect of detention and trial

1. If a national of the sending State is detained within the consular district, the competent authorities of the receiving State shall, without delay, inform the consular post of the sending State.

2. Any communication addressed to the consular post by the detained national of the sending State shall be forwarded by the authorities of the receiving State without delay to the consular post.

3. A consular officer shall be entitled to visit a detained national of the sending State, to converse and to correspond with him or her, to deliver to and receive from him or her mail and parcels and to arrange for his or her legal representation. The first of these visits shall be permitted as soon as possible. Subsequent visits shall be permitted periodically, but at intervals of not more than two months.

4. Consular officers shall refrain from taking action on behalf of a detained national of the sending State if the national concerned expressly opposes such action in the presence of the consular officer.

5. The receiving State shall inform nationals of the sending State detained or subject to trial or other proceedings of the provisions of this Article.

6. In this Article a reference to a person who has been detained shall include a reference to a person who has been detained, arrested or subjected to any other form of limitation of his or her personal freedom, including such a person who is in custody pending trial or who is serving a prison sentence in the receiving State.

7. The rights contained in this Article shall be exercised in accordance with the laws and regulations of the receiving State so long as these laws and regulations enable full effect to be given to the purposes for which these rights are accorded.

#### Article 40 Functions in respect of inheritance

1. The competent authorities of the receiving State shall as soon as possible notify a consular officer of the death within his or her consular



district of a person known by those authorities to be a national of the sending State and shall inform the consular officer of the existence of an estate, of a will and whether a person present or represented in the receiving State has been appointed to administer that estate.

2. The competent authorities of the receiving State shall as soon as possible inform a consular officer of an estate left in the receiving State when the successor or a beneficiary is the sending State or a person known by those competent authorities to be a national of the sending State.

3. If a consular officer is the first to learn of the death in the receiving State of a national of the sending State or of the existence of an estate located in the receiving State left by a deceased national of the sending State, he or she shall inform the competent authorities of the receiving State.

4. A consular officer shall be entitled, in relation to estate matters specified in paragraphs 1, 2 and 3 of this Article and, to the extent permitted under the laws and regulations of the receiving State:

- (a) to request the receiving State to take measures or to take steps personally for the safeguardings, preservation and administration of the estate;
- (b) to be present during, or otherwise to participate in, the taking of the measures referred to in sub-paragraph (a) of this paragraph; and
- (c) to arrange for the representation of a national of the sending State, having a legitimate interest in the estate, who is neither present nor represented in the receiving State.

5. Where a representative is arranged under paragraph 4 (c) of this Article, this representation remains operative until the persons so represented appoint their own representatives or assume defence of their right or interest.

6. If a national of the sending State dies during his temporary stay in the receiving State, not being domiciled in that state, the consular officer may subject to the law of the sending State take possession of and dispose of the documents, money and other personal property of the deceased provided there is no person in the receiving State who is entitled to claim such documents, money or personal property. Provisional custody shall be relinquished in accordance with the laws and regulations of the receiving State to a duly appointed administrator or other authorised person.

7. The sending and receiving State shall facilitate the transfer of inheritances:

- (a) by approving the export and import of articles forming part of the estate where the export and import of such articles is not expressly prohibited by the laws and regulations of States whose approval of the import or export is required; and
- (b) by allowing the realization of any part of the estate which is not exported under the provisions of sub-paragraph (a) of this paragraph; and
- (c) by allowing the net proceeds of such realization after the deduction of fees, taxes and duties to be transferred to the beneficiary, in his or her State of residence, in the currency of the sending State or in any freely convertible currency.

8. A consular officer may on behalf of a national of the sending state, if such national is not present in the receiving state, receive from a court, authorities or an individual, money or other property to which the national concerned is entitled as a consequence of the death of any person, including the estate, payments made in pursuance of accident compensation laws and the proceeds of life insurance policies.

Article 41  
Functions regarding nationality matters

A consular officer shall be entitled:

- (a) to register nationals of the sending State;
- (b) to accept applications and receive, issue, or deliver documents on matters of nationality, subject to the laws and regulations of the sending State.

Article 42  
Functions regarding civil status matters

1. A consular officer shall be entitled:

- (a) to maintain registers of births and deaths of nationals of the sending State and to receive or obtain relevant communications and documents;
- (b) to accept any application or declaration relating to the civil status of nationals of the sending State.

2. The provisions of paragraph 1 of this Article do not exempt the persons concerned from any obligations under the laws and regulations of the receiving State.

Article 43  
Guardianship functions

1. If therelevant information is available to the competent authorities of the receiving State, they shall have the duty to inform the competent consular post without delay of any case where the appointment of a guardian or trustee appears to be in the interests of a minor or other person lacking full capacity who is a national of the sending State.

2. The consular officer shall be entitled to propose to the competent authorities of the receiving State the names of appropriate persons to act as guardians or trustees.

Article 44  
Rendering assistance to vessels

1. A consular officer shall be entitled to provide appropriate assistance and support to a vessel of the sending State which is in a port or other anchorage of the receiving State or is in the internal waters or territorial sea of the receiving State.

2. A consular officer shall be entitled to meet and communicate with the master and members of the crew on the vessel and elsewhere in accordance with the laws and regulations of the receiving State.

3. A consular officer may address the competent authorities of the receiving State and request their support in carrying out his or her functions with regard to all matters relating to a vessel of the sending State and with regard to the master, members of the crew and the cargo.

Article 45  
Rendering assistance to master and crew

1. To the extent that the following actions are not contrary to the laws and regulations of the receiving State, a consular officer shall be entitled:

- (a) to investigate any incident which occurs aboard a vessel of the sending State, to question the master and any member of the crew with reference to these incidents, to inspect the vessel's papers, to receive information in connection with the voyage and destination of the vessel and also to render assistance in connection with the entry and departure of a vessel and its stay in the port;
- (b) to settle disputes between the master and a crew member, including disputes concerning wages and employment contracts;
- (c) to undertake formalities connected with the signing on and discharging of the master or of a crew member;
- (d) to arrange medical treatment for the master, a member of the crew or a passenger of the vessel and to arrange for their repatriation to the sending State;
- (e) to receive, draw up, certify or prolong any declaration or other document provided for by the laws and regulations of the sending State in regard to a vessel of the sending State or its cargo;
- (f) to undertake other steps to apply the laws and regulations of the sending State concerning merchant shipping.

2. The consular officer shall be entitled, in accordance with the laws and regulations of the receiving State to appear together with the master or a crew member before the courts or other authorities of the receiving State in order to render them assistance.

Article 46  
Protection of interests in case of investigations  
on board a vessel

1. If the courts or other competent authorities of the receiving State intend to take coercive measures or to conduct an investigation on board a vessel of the sending State which is in the internal waters or territorial sea of the receiving State, the consular officer shall be notified in advance by the competent authorities of the receiving State so that he or she can be present when such actions are being taken. If the consular officer is not present when such actions are taken, the competent authorities of the receiving State shall, on request, inform him or her thereof in writing. If the urgency of the measures to be taken does not allow prior notification to the consular officer, the competent authorities of the receiving State shall inform the consular officer in writing of the occurrence and the action taken, even though the consular officer has not so requested.
2. The provisions of paragraph 1 of this Article shall also apply if the competent authorities of the receiving State summon the master or member of the crew of a vessel of the sending State to answer questions on shore on matters affecting the vessel.
3. Except at the request or with the permission of the consular officer or of the master of the vessel of the sending State, the judicial or other competent authorities of the receiving State shall not interfere on board a vessel of the sending State in the internal affairs of the vessel on questions of relations between the members of the crew, labour relations, discipline on board and other activities of an internal character relating to the vessel provided that the laws and regulations relating to the peace and safety of the receiving State are not violated.

4. The provisions of this Article shall not be applied, however, to ordinary customs, immigration, passport and sanitary controls or to other measures undertaken by the competent authorities of the receiving State at the request of, or with the consent of, the master of the vessel. This Article shall not affect the rights and obligations of the Parties under multilateral treaties in force between them.

Article 47  
Assistance in the case of damage to vessels

1. If a vessel of the sending State is wrecked, grounded or suffers any other damage in internal or territorial waters of the receiving State, the competent authorities of the receiving State shall inform a consular officer as soon as possible and inform him or her of the measures taken for saving the passengers and crew and salvaging the vessel and its cargo.

2. The consular officer may either assist a vessel of the sending State, the members of the crew thereof and such of the passengers thereof who are nationals of the sending State or he or she may request the receiving State to provide such assistance.

3. If the owner of a vessel of the sending State, the master or other authorised person is not in a position to undertake the necessary measures for safeguarding, salvaging or disposing of the vessel or its cargo, the consular officer of the sending State, on behalf of the owner, shall either undertake those measures which the owner of the vessel or the cargo would undertake in such a case or request the receiving State to undertake those measures.

4. The provisions of paragraphs 1, 2, and 3 of this Article shall also apply to objects belonging to a national of the sending State and which were on board a vessel, whether of the sending State or of a third state, which were found on the shore or in the waters of the receiving State, or which have been brought to a port of the receiving State.

5. The competent authorities of the receiving State shall extend all necessary assistance to a consular officer in taking the measures relating to the salvage of a vessel of the sending State.

6. A vessel of the sending State which has suffered damage as well as its cargo and provisions, shall be exempt from customs duties, charges and fees in the receiving State, unless the vessel and its cargo are held in bond in that State.

Article 48  
Functions with regard to aircraft

Articles 44 to 47 of this Convention shall also apply to civil aircraft to the extent that they are not contrary to any international agreements on civil aviation to which both States are parties.

Article 49  
Communication with the authorities of  
the receiving State

In the exercise of their functions, consular officers may address:

- (a) the local competent authorities of their consular district;
- (b) the central competent authorities of the receiving State to the extent this is allowed by the laws, regulations and usages of the receiving State or by the relevant international agreements.



Article 50  
Consular fees and charges

1. The consular post may levy in the territory of the receiving State the fees and charges provided by the laws and regulations of the sending State for consular acts.
2. The sums collected in the form of the fees and charges referred to in paragraph 1 of this Article, and the receipts for such fees and charges, shall be exempt from all dues and taxes in the receiving State.
3. The receiving State shall allow the consular post to deposit the sums so collected to its official banking account.

Article 51  
Termination of the functions of a member  
of a consular post

The functions of a member of a consular post shall come to an end inter alia:

- (a) on notification by the sending State to the receiving State that his or her functions have come to an end;
- (b) on withdrawal of the exequatur or other authorisation granted by the receiving State under Article 3;
- (c) on notification by the receiving State to the sending State that the receiving State has ceased to consider him or her as a member of the consular staff.

Article 52  
Departure from the territory of the receiving State

The receiving State shall, even in case of armed conflict, grant to members of the consular post and members of the private staff, other than nationals of the receiving State, and to members of their families forming part of their households irrespective of nationality, the necessary time and facilities to enable them to prepare their departure and to leave at the earliest possible moment after the termination of the functions of the members concerned. In particular, it shall, in case of need, place at their disposal the necessary means of transport for themselves and their property other than property acquired in the receiving State the export of which is prohibited at the time of departure.

Article 53  
Protection of consular premises and archives  
and of the interests of the sending State  
in exceptional circumstances

1. In the event of the severance of consular relations between the two States:

- (a) the receiving State shall, even in the case of armed conflict, respect and protect the consular premises, together with the property of the consular post and the consular archives;
- (b) the sending State may entrust the custody of the consular premises, together with the property contained therein and the consular archives, to a third State acceptable to the receiving State;
- (c) the sending State may entrust the protection of its interests and those of its nationals to a third State acceptable to the receiving State.

2. In the event of the temporary or permanent closure of a consular post, the provisions of sub-paragraph (a) of paragraph 1 of this Article shall apply. In addition:

- (a) if the sending State, although not represented in the receiving State by a diplomatic mission, has another consular post in the territory of that State, that consular post may be entrusted with the custody of the premises of the consular post which has been closed, together with the property contained therein and the consular archives, and with the consent of the receiving State, with the exercise of consular functions in the district of that consular post; or
- (b) if the sending State has no diplomatic mission and no other consular post in the receiving State, the provisions of sub-paragraphs (b) and (c) of paragraph 1 of this Article shall apply.

Article 54  
Entry into force and duration

1. This Convention shall be ratified in accordance with the constitutional requirements of the Contracting Parties and shall enter into force thirty days after the date of the exchange of the instruments of ratification.

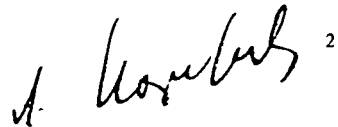
2. This Convention shall remain in force until the expiration of six months from the date on which one of the Contracting Parties gives to the other Contracting Party written notification through the diplomatic channel of its intention to terminate this Convention.

DONE in duplicate at Seoul on this 18<sup>th</sup> day of March, 1992  
in the Korean, Russian and English languages, all texts being equally  
authentic. In case of divergence of interpretation, the English text  
shall prevail.

For the Republic of Korea:



For the Russian Federation:



---

<sup>1</sup> Lee Sang-ock.

<sup>2</sup> A. Kozyrev.

[TRADUCTION — TRANSLATION]

## CONVENTION<sup>1</sup> CONSULAIRE ENTRE LA RÉPUBLIQUE DE CORÉE ET LA FÉDÉRATION DE RUSSIE

La République de Corée et la Fédération de Russie,

Désireuses de contribuer au développement de relations amicales entre les deux pays et de faciliter la protection des droits et des intérêts de leurs ressortissants;

Souhaitant assurer des conditions plus favorables à la conduite de relations consulaires, en complément de la Convention de Vienne sur les relations consulaires signée à Vienne le 24 avril 1963<sup>2</sup>;

Sont convenues de ce qui suit :

### *Article premier*

#### DÉFINITIONS

Aux fins de la présente Convention :

*a)* L'expression « poste consulaire » s'entend de tout consulat général, consulat, vice-consulat ou agence consulaire;

*b)* L'expression « circonscription consulaire » s'entend du territoire attribué à un poste consulaire pour l'exercice de fonctions consulaires;

*c)* L'expression « chef de poste consulaire » s'entend de la personne chargée d'agir en cette qualité;

*d)* L'expression « fonctionnaire consulaire » s'entend de toute personne, y compris le chef de poste consulaire, chargée en cette qualité de l'exercice de fonctions consulaires;

*e)* L'expression « employé consulaire » s'entend de toute personne employée dans les services administratifs ou techniques d'un poste consulaire;

*f)* L'expression « membre du personnel de service » s'entend de toute personne affectée au service domestique d'un poste consulaire;

*g)* L'expression « membres du poste consulaire » s'entend des fonctionnaires consulaires, employés consulaires et membres du personnel de service;

*h)* L'expression « membres du personnel consulaire » s'entend des fonctionnaires consulaires autres que le chef de poste consulaire, des employés consulaires et des membres du personnel de service;

*i)* L'expression « membres du personnel privé » s'entend d'une personne employée exclusivement au service privé d'un membre du poste consulaire;

<sup>1</sup> Entrée en vigueur le 29 juillet 1992, soit 30 jours après la date de l'échange des instruments de ratification, qui a eu lieu à Moscou le 29 juin 1992, conformément au paragraphe 1 de l'article 54.

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 596, p. 261.

j) L'expression « locaux consulaires » s'entend des bâtiments ou des parties de bâtiments et du terrain attenant qui, quel qu'en soit le propriétaire, sont utilisés exclusivement aux fins du poste consulaire;

k) L'expression « archives consulaires » comprend tous les papiers, documents, correspondance, livres, films, rubans magnétiques et registres du poste consulaire, ainsi que le matériel du chiffre, les fichiers et les meubles destinés à les protéger et à les conserver;

l) L'expression « navire de l'Etat d'envoi » s'entend de tout navire, à l'exception des vaisseaux de guerre, admis à battre pavillon de l'Etat d'envoi et immatriculé dans cet Etat;

m) L'expression « aéronef de l'Etat d'envoi » s'entend de tout aéronef, à l'exception des avions militaires, immatriculé dans l'Etat d'envoi et admis à porter les insignes de cet Etat.

### Article 2

#### ETABLISSEMENT DE POSTES CONSULAIRES

1. Un poste consulaire peut être établi par l'Etat d'envoi sur le territoire de l'Etat de résidence avec le consentement de cet Etat.

2. Le siège du poste consulaire, sa classe, la circonscription consulaire et le nombre de fonctionnaires consulaires sont fixés par l'Etat d'envoi et soumis à l'approbation de l'Etat de résidence.

3. Des modifications ultérieures ne peuvent être apportées par l'Etat d'envoi au siège du poste consulaire, à sa classe, à la circonscription consulaire ou au nombre de fonctionnaires consulaires qu'avec le consentement de l'Etat de résidence.

4. Le consentement de l'Etat de résidence est également requis si un consulat général ou un consulat veut ouvrir un vice-consulat ou une agence consulaire dans une localité autre que celle où il est lui-même établi.

5. Le consentement exprès et préalable de l'Etat de résidence est également requis pour l'ouverture d'un bureau faisant partie d'un consulat existant, en dehors du siège de celui-ci.

### Article 3

#### NOMINATION DU CHEF DE POSTE CONSULAIRE

1. Avant de nommer le chef de poste consulaire, l'Etat d'envoi doit obtenir, par la voie diplomatique ou d'autres voies appropriées, le consentement de l'Etat de résidence au sujet de la personne proposée.

2. Si l'Etat de résidence refuse de donner son consentement à la nomination d'une personne comme chef de poste consulaire, il n'est pas tenu de communiquer à l'Etat d'envoi les raisons de son refus.

3. L'Etat d'envoi transmet par la voie diplomatique au ministre des affaires étrangères de l'Etat de résidence la lettre de provision ou un autre document analogue relatif à la nomination du chef de poste consulaire. Ce document indique les nom et prénoms du chef de poste consulaire, la classe de son poste, sa circonscription consulaire et le siège du poste consulaire.

4. Après la remise de la lettre de provision ou d'un autre document analogue relatif à la nomination du chef de poste consulaire, l'Etat de résidence délivre au chef de poste consulaire une autorisation, appelée exequatur, de quelque forme que ce soit. L'Etat de résidence qui refuse de délivrer l'exequatur n'est pas tenu de communiquer à l'Etat d'envoi les raisons de son refus.

5. A l'exception des cas prévus au paragraphe 6 du présent article et à l'article 4, le chef de poste consulaire n'est admis à l'exercice de ses fonctions qu'après la délivrance de cet exequatur.

6. L'Etat de résidence peut admettre à titre provisoire le chef de poste consulaire à l'exercice de ses fonctions en attendant la délivrance de l'exequatur. Dans ce cas, les dispositions de la présente Convention sont applicables.

7. Dès que le chef de poste consulaire est admis, même à titre provisoire, à l'exercice de ses fonctions, l'Etat de résidence informe immédiatement les autorités compétentes de la circonscription consulaire. Il prend en outre les mesures nécessaires afin que le chef de poste consulaire puisse s'acquitter de ses devoirs et bénéficier des dispositions de la présente Convention.

#### *Article 4*

##### EXERCICE À TITRE TEMPORAIRE DES FONCTIONS DE CHEF DE POSTE CONSULAIRE

1. Si le chef de poste consulaire est empêché d'exercer ses fonctions ou si son poste est vacant, un gérant intérimaire peut agir à titre provisoire comme un chef de poste consulaire.

2. Les nom et prénoms du gérant intérimaire sont notifiés, soit par la mission diplomatique de l'Etat d'envoi, soit, à défaut d'une mission diplomatique de cet Etat dans l'Etat de résidence, par le chef du poste consulaire, soit, au cas où celui-ci est empêché de le faire, par toute autorité compétente de l'Etat d'envoi, au ministère des affaires étrangères de l'Etat de résidence ou à l'autorité désignée par ce ministère. En règle générale, cette notification doit être faite à l'avance.

3. Les autorités compétentes de l'Etat de résidence doivent prêter assistance et protection au gérant intérimaire. Pendant sa gestion, les dispositions de la présente Convention lui sont applicables au même titre qu'au chef de poste consulaire dont il s'agit.

4. Lorsqu'un membre du personnel diplomatique de la représentation diplomatique de l'Etat d'envoi dans l'Etat de résidence est nommé gérant intérimaire par l'Etat d'envoi dans les conditions prévues au paragraphe 1 du présent article, il continue à jouir des privilèges et immunités diplomatiques si l'Etat de résidence ne s'y oppose pas.

#### *Article 5*

##### NOMINATION DES MEMBRES DU PERSONNEL CONSULAIRE

1. Sous réserve des dispositions des articles 3, 6 et 7, l'Etat d'envoi nomme à son gré les membres du personnel consulaire.

2. L'Etat d'envoi notifie à l'Etat de résidence les nom et prénoms, la catégorie et la classe de tous les fonctionnaires consulaires autres que le chef de poste consulaire assez à l'avance pour que l'Etat de résidence puisse, s'il le désire, exercer les droits que lui confère le paragraphe 3 de l'article 7.

3. L'Etat de résidence délivre à tous les membres du poste consulaire et aux membres de leur famille une carte d'identité reconnaissant leur statut de membres du poste consulaire ou de membres de leur famille.

#### Article 6

##### NATIONALITÉ DES FONCTIONNAIRES CONSULAIRES

Les fonctionnaires consulaires auront la nationalité de l'Etat d'envoi.

#### Article 7

##### PERSONNE DÉCLARÉE « NON GRATA »

1. L'Etat de résidence peut à tout moment informer l'Etat d'envoi par la voie diplomatique qu'un fonctionnaire consulaire est *persona non grata* ou que tout autre membre du personnel consulaire n'est pas acceptable. L'Etat d'envoi rappellera alors la personne en cause ou mettra fin à ses fonctions dans ce poste consulaire, selon le cas.

2. Si l'Etat d'envoi refuse d'exécuter ou n'exécute pas dans un délai raisonnable les obligations qui lui incombent aux termes du paragraphe 1 du présent article, l'Etat de résidence peut, selon le cas, retirer l'exequatur à la personne en cause ou cesser de la considérer comme membre du personnel consulaire.

3. Une personne nommée membre d'un poste consulaire peut être déclarée non acceptable avant d'arriver sur le territoire de l'Etat de résidence ou, si elle s'y trouve déjà, avant d'entrer en fonctions au poste consulaire. L'Etat d'envoi doit, dans un tel cas, retirer la nomination.

4. Dans les cas mentionnés aux paragraphes 1 et 3 du présent article, l'Etat de résidence n'est pas tenu de communiquer à l'Etat d'envoi les raisons de sa décision.

#### Article 8

##### NOTIFICATION À L'ÉTAT DE RÉSIDENCE DES NOMINATIONS, ARRIVÉES ET DÉPARTS

1. Sont notifiés au ministère des affaires étrangères de l'Etat de résidence ou à l'autorité désignée par ce ministère :

a) La nomination des membres d'un poste consulaire, leur arrivée après leur nomination au poste consulaire, leur départ définitif ou la cessation de leurs fonctions, ainsi que tous autres changements intéressant leur statut qui peuvent se produire au cours de leur service au poste consulaire;

b) L'arrivée et le départ définitif d'une personne de la famille d'un membre d'un poste consulaire vivant à son foyer et, s'il y a lieu, le fait qu'une personne devient ou cesse d'être membre de la famille;



c) L'arrivée et le départ définitif de membres du personnel privé et, s'il y a lieu, la fin de leur service en cette qualité;

d) L'engagement et le licenciement de personnes résidant dans l'Etat de résidence en tant que membres du poste consulaire ou en tant que membres du personnel privé ayant droit aux privilèges et immunités.

2. Chaque fois qu'il est possible, l'arrivée et le départ définitif doivent également faire l'objet d'une notification préalable.

#### *Article 9*

##### ACQUISITION DE LOCAUX CONSULAIRES ET DE RÉSIDENCES

1. L'Etat d'envoi a le droit, en son nom ou par l'intermédiaire de toute personne physique ou morale autorisée par lui, conformément aux lois et règlements de l'Etat de résidence et avec le consentement de cet Etat, d'acquérir en propre, d'obtenir la concession, de louer ou d'occuper de toute autre manière :

a) Des locaux consulaires, une résidence pour le chef du poste consulaire, et une résidence pour chacun des fonctionnaires consulaires et des employés consulaires qui n'est pas ressortissant ni résident permanent de l'Etat de résidence;

b) Le terrain destiné à la construction de chacun de ces locaux consulaires et résidences.

2. Conformément aux conditions mentionnées au paragraphe 1 du présent article, l'Etat d'envoi peut également améliorer ces locaux, résidences ou terrains.

3. L'Etat de résidence accorde en cas de besoin à l'Etat d'envoi l'assistance et l'appui nécessaires pour la réalisation des droits mentionnés aux paragraphes 1 et 2 du présent article.

4. Aucune disposition du présent article ne doit être interprétée comme dispensant l'Etat d'envoi de respecter les lois et règlements de l'Etat de résidence relatifs à l'implantation et à la construction des bâtiments ainsi que les lois et règlements relatifs à l'aménagement et au zonage urbains.

#### *Article 10*

##### FONCTIONNAIRES CONSULAIRES HONORAIRES

Si les deux Parties contractantes décident de la nomination d'un fonctionnaire consulaire honoraire, elles se concerteront en vue d'établir des arrangements, sur la base des dispositions de la présente Convention et des règles du droit international coutumier, aux fins de définir le régime applicable aux fonctionnaires consulaires honoraires.

#### *Article 11*

##### PROTECTION DES POSTES CONSULAIRES ET DES MEMBRES DES POSTES CONSULAIRES ET FACILITÉS ACCORDÉES

1. L'Etat de résidence accorde toutes facilités pour l'accomplissement des fonctions du poste consulaire.

2. L'Etat de résidence traite les fonctionnaires consulaires avec le respect qui leur est dû et prend toutes mesures appropriées pour empêcher toute atteinte à la personne, la liberté ou la dignité des fonctionnaires consulaires ou des autres membres du poste consulaire qui ne sont ni ressortissants ni résidents permanents de l'Etat de résidence, ainsi que des membres de la famille vivant au foyer de chacune des personnes susmentionnées.

#### *Article 12*

##### PAVILLON ET ÉCUSSON NATIONAUX

1. L'Etat d'envoi a le droit d'utiliser son pavillon national et son écusson aux armes de l'Etat dans l'Etat de résidence conformément aux dispositions du présent article.

2. Le pavillon national de l'Etat d'envoi peut être arboré et l'écusson aux armes de l'Etat placé sur le bâtiment occupé par le poste consulaire et sur sa porte d'entrée, ainsi que sur la résidence du chef de poste consulaire et sur ses moyens de transport lorsque ceux-ci sont utilisés pour les besoins du service.

3. Dans l'exercice des droits accordés par le présent article, l'Etat d'envoi observe les lois, règlements et usages de l'Etat de résidence.

#### *Article 13*

##### INVOLABILITÉ DES LOCAUX CONSULAIRES

1. Les locaux consulaires sont inviolables conformément aux dispositions du présent article.

2. Les autorités de l'Etat de résidence ne peuvent pénétrer dans la partie des locaux consulaires que le poste consulaire utilise exclusivement pour les besoins de son travail, sauf avec le consentement du chef de poste consulaire, du chef de la mission diplomatique de l'Etat d'envoi ou de la personne désignée par l'un ou l'autre. A moins que les personnes mentionnées dans le présent paragraphe ne s'y opposent expressément, en cas d'incendie ou autre sinistre exigeant des mesures de protection immédiates, les autorités de l'Etat de résidence peuvent pénétrer dans les locaux consulaires. Cependant, les autorités ne sont en aucun cas autorisées à enfreindre les principes d'inviolabilité des archives des locaux consulaires et, en particulier, à les examiner ou à les saisir.

3. Sous réserve des dispositions du paragraphe 2 du présent article, l'Etat de résidence a l'obligation spéciale de prendre toutes les mesures appropriées pour empêcher que les locaux consulaires ne soient envahis ou endommagés et pour empêcher que la paix du poste consulaire ne soit troublée ou sa dignité amoindrie.

4. Les locaux consulaires, leur ameublement et les biens du poste consulaire, ainsi que ses moyens de transport, ne peuvent faire l'objet d'aucune forme de réquisition à des fins de défense nationale ou d'utilité publique.

*Article 14*

## INVIOLABILITÉ DES ARCHIVES ET DOCUMENTS CONSULAIRES

Les archives et documents consulaires sont inviolables à tout moment et en quelque lieu qu'ils se trouvent.

*Article 15*

## EXEMPTION FISCALE DES LOCAUX CONSULAIRES

1. Les locaux consulaires et la résidence du chef de poste consulaire dont l'Etat d'envoi ou toute personne agissant pour le compte de cet Etat est propriétaire ou locataire sont exempts de tous impôts et taxes de toute nature, nationaux, régionaux ou communaux, pourvu qu'il ne s'agisse pas de taxes perçues en rémunération de services particuliers rendus.

2. L'exemption fiscale prévue au paragraphe 1 du présent article ne s'applique pas à ces impôts et taxes lorsque, d'après les lois et règlements de l'Etat de résidence, ils sont à la charge de la personne qui a contracté avec l'Etat d'envoi ou avec la personne agissant pour le compte de cet Etat.

*Article 16*

## LIBERTÉ DE MOUVEMENT

Sous réserve de ses lois et règlements relatifs aux zones dont l'accès est interdit ou réglementé pour des raisons de sécurité nationale, l'Etat de résidence assure la liberté de déplacement et de circulation sur son territoire à tous les membres du poste consulaire.

*Article 17*

## LIBERTÉ DE COMMUNICATION

1. L'Etat de résidence permet et protège la liberté de communication du poste consulaire pour toutes fins officielles. En communiquant avec le gouvernement, les missions diplomatiques et les autres postes consulaires de l'Etat d'envoi, où qu'ils se trouvent, le poste consulaire peut employer tous les moyens de communication appropriés, y compris les courriers diplomatiques ou consulaires, la valise diplomatique ou consulaire et les messages en code ou en chiffre. Toutefois, le poste consulaire ne peut installer et utiliser un poste émetteur de radio qu'avec l'assentiment de l'Etat de résidence.

2. La correspondance officielle du poste consulaire est inviolable. L'expression « correspondance officielle » s'entend de toute la correspondance relative au poste consulaire et à ses fonctions.

3. Les colis constituant la valise consulaire doivent porter des marques extérieures visibles de leur caractère et ne peuvent contenir que la correspondance officielle, ainsi que des documents ou objets destinés exclusivement à un usage officiel.

4. La valise consulaire ne doit être ni ouverte ni retenue. Toutefois, si les autorités compétentes de l'Etat de résidence ont de sérieux motifs de croire que la

valise contient d'autres objets que la correspondance, les documents et les objets visés au paragraphe 3 du présent article, elles peuvent demander que la valise soit ouverte en leur présence par un représentant autorisé de l'Etat d'envoi. Si les autorités dudit Etat opposent un refus à la demande, la valise est renvoyée à son lieu d'origine.

5. Le courrier consulaire doit être porteur d'un document officiel attestant sa qualité et précisant le nombre de colis constituant la valise consulaire. A moins que l'Etat de résidence n'y consente, il ne doit être ni un ressortissant de l'Etat de résidence, ni, sauf s'il est ressortissant de l'Etat d'envoi, un résident permanent de l'Etat de résidence. Dans l'exercice de ses fonctions, ce courrier est protégé par l'Etat de résidence, jouit de l'inviolabilité de sa personne et ne peut être soumis à aucune forme d'arrestation ou de détention.

6. L'Etat d'envoi, ses missions diplomatiques et ses postes consulaires peuvent désigner des courriers consulaires *ad hoc*. Dans ce cas, les dispositions du paragraphe 4 du présent article sont également applicables, sous réserve que les immunités qui y sont mentionnées cesseront de s'appliquer dès que le courrier aura remis au destinataire la valise consulaire dont il a la charge.

7. La valise consulaire peut être confiée au commandant d'un navire ou d'un aéronef commercial qui doit arriver à un point d'entrée autorisé. Ce commandant doit être porteur d'un document officiel indiquant le nombre de colis constituant la valise, mais il n'est pas considéré comme un courrier consulaire. A la suite d'un arrangement avec les autorités locales compétentes, le poste consulaire peut envoyer un de ses membres prendre, directement et librement, possession de la valise des mains du commandant du navire ou de l'aéronef, ainsi que lui transmettre la valise.

### Article 18

#### INVOLABILITÉ PERSONNELLE DES FONCTIONNAIRES CONSULAIRES

1. Les fonctionnaires consulaires ne peuvent être mis en état d'arrestation ou de détention préventive qu'en cas de crime grave et à la suite d'une décision de l'autorité judiciaire compétente.

2. A l'exception du cas prévu au paragraphe 1 du présent article, les fonctionnaires consulaires ne peuvent pas être incarcérés ni soumis à aucune autre forme de limitation de leur liberté personnelle, sauf en exécution d'une décision judiciaire définitive.

3. Lorsqu'une procédure pénale est engagée contre un fonctionnaire consulaire, celui-ci est tenu de se présenter devant les autorités compétentes. Toutefois, la procédure doit être conduite avec les égards qui sont dus au fonctionnaire consulaire en raison de sa position officielle et, à l'exception du cas prévu au paragraphe 1 du présent article, de manière à gêner le moins possible l'exercice des fonctions consulaires. Lorsque, dans les circonstances mentionnées au paragraphe 1 du présent article, il est devenu nécessaire de mettre un fonctionnaire consulaire en état de détention préventive, la procédure dirigée contre lui doit être ouverte dans le délai le plus bref.

4. En cas d'arrestation, de détention préventive d'un membre du personnel consulaire ou de poursuite pénale engagée contre lui, l'Etat de résidence est tenu

d'en prévenir au plus tôt le chef de poste consulaire. Si ce dernier est lui-même visé par l'une de ces mesures, l'Etat de résidence doit en informer l'Etat d'envoi par la voie diplomatique.

### *Article 19*

#### IMMUNITÉ DE JURIDICTION

1. Les fonctionnaires consulaires et les employés consulaires ne sont pas justiciables des autorités judiciaires et administratives de l'Etat de résidence pour les actes accomplis dans l'exercice des fonctions consulaires.

2. Toutefois, les dispositions du paragraphe 1 du présent article ne s'appliquent pas en cas d'action civile :

a) Résultant de la conclusion d'un contrat passé par un fonctionnaire consulaire ou un employé consulaire qu'il n'a pas conclu expressément ou implicitement en tant que mandataire de l'Etat d'envoi; ou

b) Intenté par un tiers pour un dommage résultant d'un accident causé dans l'Etat de résidence par un véhicule, un navire ou un aéronef.

### *Article 20*

#### OBLIGATION DE RÉPONDRE COMME TÉMOIN

1. Les membres d'un poste consulaire peuvent être appelés à répondre comme témoins au cours de procédures judiciaires et administratives. Les employés consulaires et les membres du personnel de service ne doivent pas refuser de répondre comme témoins, si ce n'est dans les cas mentionnés au paragraphe 3 du présent article. Si un fonctionnaire consulaire refuse de témoigner, aucune mesure coercitive ou autre sanction ne peut lui être appliquée.

2. L'autorité qui requiert le témoignage doit éviter de gêner un fonctionnaire consulaire dans l'accomplissement de ses fonctions. Elle peut recueillir son témoignage à sa résidence ou au poste consulaire, ou accepter une déclaration écrite de sa part, toutes les fois que cela est possible.

3. Les membres d'un poste consulaire ne sont pas tenus de déposer sur des faits ayant trait à l'exercice de leurs fonctions et de produire la correspondance et les documents officiels y relatifs. Ils ont également le droit de refuser de témoigner en tant qu'experts sur le droit national de l'Etat d'envoi.

### *Article 21*

#### RENONCIATION AUX PRIVILÈGES ET IMMUNITÉS

1. L'Etat d'envoi peut renoncer à l'égard des membres du poste consulaire ou des personnes de leur famille aux privilèges et immunités prévus aux articles 18, 19 et 20.

2. La renonciation doit toujours être expresse, sous réserve des dispositions du paragraphe 3 du présent article, et doit être communiquée par écrit à l'Etat de résidence.

3. Si un fonctionnaire consulaire ou un employé consulaire, dans une manière où il bénéficierait de l'immunité de juridiction en vertu de l'article 19, engage une procédure, il n'est pas recevable à invoquer l'immunité de juridiction à l'égard de toute demande reconventionnelle directement liée à la demande principale.

4. La renonciation à l'immunité de juridiction pour une action civile ou administrative n'est pas censée impliquer la renonciation à l'immunité quant aux mesures d'exécution du jugement, pour lesquelles une renonciation distincte est nécessaire.

#### *Article 22*

##### EXEMPTION D'IMMATRICULATION DES ÉTRANGERS ET DE PERMIS DE SÉJOUR

1. Les fonctionnaires consulaires et les employés consulaires, ainsi que les membres de leur famille vivant à leur foyer, sont exempts de toutes les obligations prévues par les lois et règlements de l'Etat de résidence en matière d'immatriculation des étrangers et de permis de séjour.

2. Toutefois, les dispositions du paragraphe 1 du présent article ne s'appliquent ni à l'employé consulaire qui n'est pas un employé permanent de l'Etat d'envoi, ni à un membre de sa famille.

#### *Article 23*

##### EXEMPTION DE PERMIS DE TRAVAIL

1. Les membres du poste consulaire sont, en ce qui concerne les services rendus à l'Etat d'envoi, exempts des obligations que les lois et règlements de l'Etat de résidence relatifs à l'emploi de la main-d'œuvre étrangère imposent en matière de permis de travail.

2. Les membres du personnel privé des fonctionnaires consulaires et employés consulaires, s'ils n'exercent aucune autre occupation privée de caractère lucratif dans l'Etat de résidence, sont exempts des obligations visées au paragraphe 1 du présent article.

#### *Article 24*

##### EXEMPTION DU RÉGIME DE SÉCURITÉ SOCIALE

1. Sous réserve des dispositions du paragraphe 3 du présent article, les membres du poste consulaire, pour ce qui est des services qu'ils rendent à l'Etat d'envoi, et les membres de leur famille vivant à leur foyer, sont exemptés des dispositions de sécurité sociale qui peuvent être en vigueur dans l'Etat de résidence.

2. L'exemption prévue au paragraphe 1 du présent article s'applique également aux membres du personnel privé qui sont au service exclusif des membres du poste consulaire, à condition :

a) Qu'ils ne soient pas ressortissants de l'Etat de résidence ou n'y aient pas leur résidence permanente; et

b) Qu'ils soient soumis aux dispositions de sécurité sociale qui sont en vigueur dans l'Etat d'envoi ou dans un Etat tiers.

3. Les membres du poste consulaire qui ont à leur service des personnes auxquelles l'exemption prévue au paragraphe 2 du présent article ne s'applique pas doivent observer les obligations imposées à l'employeur.

4. L'exemption prévue aux paragraphes 1 et 2 du présent article n'exclut pas la participation volontaire au régime de sécurité sociale de l'Etat de résidence, pour autant qu'elle est admise par cet Etat.

#### *Article 25*

##### EXEMPTION FISCALE

1. Les fonctionnaires consulaires et les employés consulaires ainsi que les membres de leur famille vivant à leur foyer sont exempts de tous impôts et taxes, personnels ou réels, nationaux, régionaux et communaux, à l'exception :

a) Des impôts indirects d'une nature telle qu'ils sont normalement incorporés dans le prix des marchandises ou des services;

b) Des impôts et taxes sur les biens immeubles privés situés sur le territoire de l'Etat de résidence, sous réserve des dispositions de l'article 15;

c) Des droits de succession et de mutation perçus par l'Etat de résidence, sous réserve des dispositions du paragraphe b de l'article 27;

d) Des impôts et taxes sur les revenus privés, y compris les gains en capital, qui ont leur source dans l'Etat de résidence, et des impôts sur le capital prélevés sur les investissements effectués dans des entreprises commerciales ou financières situées dans l'Etat de résidence;

e) Des impôts et taxes perçus en rémunération de services particuliers rendus;

f) Des droits d'enregistrement, de greffe, d'hypothèque et de timbre, sous réserve des dispositions de l'article 15.

2. Les membres du personnel de service sont exempts des impôts et taxes sur les salaires qu'ils reçoivent du fait de leurs services.

3. Les membres du poste consulaire qui emploient des personnes dont les traitements ou salaires ne sont pas exemptés de l'impôt sur le revenu dans l'Etat de résidence doivent respecter les obligations que les lois et règlements dudit Etat imposent aux employeurs en matière de perception de l'impôt sur le revenu.

#### *Article 26*

##### EXEMPTION DES DROITS DE DOUANE ET DE LA VISITE DOUANIÈRE

1. Suivant les dispositions législatives et réglementaires qu'il peut adopter, l'Etat de résidence autorise l'entrée et accorde l'exemption de tous droits de douane, taxes et autres redevances connexes autres que frais d'entrepôt, de transport et frais afférents à des services analogues, pour :

a) Les objets destinés à l'usage officiel du poste consulaire;

b) Les objets destinés à l'usage personnel du fonctionnaire consulaire et des membres de sa famille vivant à son foyer, y compris les effets destinés à son établissement. Les articles de consommation ne doivent pas dépasser les quantités nécessaires pour leur utilisation directe par les intéressés.

2. Les employés consulaires bénéficient des privilèges et exemptions prévus au paragraphe 1 du présent article pour ce qui est des objets importés lors de leur première installation.

3. Les bagages personnels accompagnés des fonctionnaires consulaires et des membres de leur famille vivant à leur foyer sont exemptés de la visite douanière. Ils ne peuvent être soumis à la visite que s'il y a de sérieuses raisons de supposer qu'ils contiennent des objets autres que ceux mentionnés à l'alinéa *b* du paragraphe 1 du présent article ou des objets dont l'importation ou l'exportation est interdite par les lois et règlements de l'Etat de résidence ou soumise à ses lois et règlements de quarantaine. Cette visite ne peut avoir lieu qu'en présence du fonctionnaire consulaire ou du membre de sa famille intéressé.

### *Article 27*

#### SUCCESSION D'UN MEMBRE DU POSTE CONSULAIRE OU D'UN MEMBRE DE SA FAMILLE

En cas de décès d'un membre du poste consulaire ou d'un membre de sa famille qui vivait à son foyer, l'Etat de résidence est tenu :

*a)* De permettre l'exportation des biens meubles du défunt, à l'exception de ceux qui ont été acquis dans l'Etat de résidence et qui font l'objet d'une prohibition d'exportation au moment du décès;

*b)* De ne pas prélever de droits nationaux, régionaux ou communaux de succession ni de mutation sur les biens meubles dont la présence dans l'Etat de résidence était due uniquement à la présence dans cet Etat du défunt en tant que membre du poste consulaire ou membre de la famille d'un membre du poste consulaire.

### *Article 28*

#### EXEMPTION DES PRESTATIONS PERSONNELLES

L'Etat de résidence doit exempter les membres du poste consulaire et les membres de leur famille vivant à leur foyer de toute prestation personnelle et de tout service d'intérêt public, de quelque nature qu'il soit, et des charges militaires telles que les réquisitions, contributions et logements militaires.

### *Article 29*

#### COMMENCEMENT ET FIN DES PRIVILÈGES ET IMMUNITÉS CONSULAIRES

1. Tout membre du poste consulaire bénéficie des privilèges et immunités prévus par la présente Convention dès son entrée sur le territoire de l'Etat de résidence pour gagner son poste ou, s'il se trouve déjà sur ce territoire, dès son entrée en fonctions au poste consulaire.

2. Les membres de la famille d'un membre du poste consulaire vivant à son foyer, ainsi que les membres de son personnel privé, bénéficient des privilèges et immunités prévus dans la présente Convention à partir de la dernière des dates suivantes : celle à partir de laquelle ledit membre du poste consulaire jouit des privilèges et immunités conformément au paragraphe 1 du présent article, celle de leur



entrée sur le territoire de l'Etat de résidence ou celle à laquelle ils sont devenus membres de ladite famille ou dudit personnel privé.

3. Lorsque les fonctions d'un membre du poste consulaire prennent fin, ses privilèges et immunités, ainsi que ceux des membres de sa famille vivant à son foyer ou des membres de son personnel privé, cessent normalement à la première des dates suivantes : au moment où la personne en question quitte le territoire de l'Etat de résidence, ou à l'expiration d'un délai raisonnable qui lui aura été accordé à cette fin, mais ils subsistent jusqu'à ce moment, même en cas de conflit armé. Quant aux personnes visées au paragraphe 2 du présent article, leurs privilèges et immunités cessent dès qu'elles-mêmes cessent d'appartenir au foyer ou d'être au service d'un membre du poste consulaire, étant toutefois entendu que, si ces personnes ont l'intention de quitter le territoire de l'Etat de résidence dans un délai raisonnable, leurs privilèges et immunités subsistent jusqu'au moment de leur départ.

4. Toutefois, en ce qui concerne les actes accomplis par un fonctionnaire consulaire ou un employé consulaire dans l'exercice de ses fonctions, l'immunité de juridiction subsiste sans limitation de durée.

5. En cas de décès d'un membre du poste consulaire, les membres de sa famille vivant à son foyer continuent de jouir des privilèges et immunités dont ils bénéficient, jusqu'à la première des dates suivantes : celle où ils quittent le territoire de l'Etat de résidence, ou à l'expiration d'un délai raisonnable qui leur aura été accordé à cette fin.

### *Article 30*

#### RESPECT DES LOIS ET RÈGLEMENTS DE L'ETAT DE RÉSIDENCE

1. Sans préjudice de leurs privilèges et immunités, toutes les personnes qui bénéficient de ces privilèges et immunités ont le devoir de respecter les lois et règlements de l'Etat de résidence. Elles ont également le devoir de ne pas s'immiscer dans les affaires intérieures de cet Etat.

2. Les locaux consulaires ne seront pas utilisés d'une manière incompatible avec l'exercice des fonctions consulaires.

3. Les dispositions du paragraphe 2 du présent article n'excluent pas la possibilité d'installer, dans une partie du bâtiment où se trouvent les locaux du poste consulaire, les bureaux d'autres organismes ou agences, à condition que les locaux affectés à ces bureaux soient séparés de ceux qui sont utilisés par le poste consulaire. Dans ce cas, lesdits bureaux ne sont pas considérés, aux fins de la présente Convention, comme faisant partie des locaux consulaires.

### *Article 31*

#### ASSURANCE CONTRE LES DOMMAGES CAUSÉS AUX TIERS

Les membres du poste consulaire doivent se conformer à toutes les obligations imposées par les lois et règlements de l'Etat de résidence en matière d'assurance de responsabilité civile pour l'utilisation de tout véhicule, bateau ou aéronef.

*Article 32*DISPOSITIONS SPÉCIALES RELATIVES À L'OCCUPATION PRIVÉE  
DE CARACTÈRE LUCRATIF

1. Les fonctionnaires consulaires n'exerceront dans l'Etat de résidence aucune activité professionnelle ou commerciale pour leur profit personnel.

2. Les privilèges et immunités prévus dans la présente Convention ne sont pas accordés :

*a)* Aux employés consulaires et aux membres du personnel de service qui exercent dans l'Etat de résidence une occupation privée de caractère lucratif;

*b)* Aux membres de la famille d'une personne mentionnée à l'alinéa *a* du présent paragraphe et aux membres de son personnel privé;

*c)* Aux membres de la famille d'un membre du poste consulaire qui exercent eux-mêmes dans l'Etat de résidence une occupation privée de caractère lucratif.

*Article 33*

## RESSORTISSANTS OU RÉSIDENTS PERMANENTS DE L'ÉTAT DE RÉSIDENCE

Les membres du poste consulaire autres que les fonctionnaires consulaires qui sont ressortissants ou résidents permanents de l'Etat de résidence et les membres de leur famille, ainsi que les membres de la famille des membres du poste consulaire, ne bénéficient des facilités, privilèges et immunités que dans la mesure où cet Etat les leur reconnaît. Toutefois, l'Etat de résidence doit exercer sa juridiction sur ces personnes de façon à ne pas entraver d'une manière excessive l'exercice des fonctions du poste consulaire.

*Article 34*

## EXERCICE DES FONCTIONS CONSULAIRES

Les fonctions consulaires sont exercées par des postes consulaires. Elles sont aussi exercées par des missions diplomatiques conformément aux dispositions de la présente Convention.

*Article 35*

## EXERCICE DE FONCTIONS CONSULAIRES PAR UNE MISSION DIPLOMATIQUE

1. Les dispositions de la présente Convention s'appliquent également, dans la mesure où le contexte le permet, à l'exercice de fonctions consulaires par une mission diplomatique.

2. Les noms des membres de la mission diplomatique chargés de l'exercice des fonctions consulaires de la mission sont notifiés au ministère des affaires étrangères de l'Etat de résidence ou à l'autorité désignée par ce ministère.

3. Dans l'exercice de fonctions consulaires, la mission diplomatique peut s'adresser tant aux autorités locales qu'aux autorités centrales de l'Etat de rési-

dence, pour autant que les lois, règlements et usages de l'Etat de résidence le permettent.

4. Les privilèges et immunités des membres de la mission diplomatique, mentionnés au paragraphe 2 du présent article, demeurent déterminés par les règles du droit international concernant les relations diplomatiques.

#### *Article 36*

#### EXERCICE DE FONCTIONS CONSULAIRES À L'INTÉRIEUR ET À L'EXTÉRIEUR DE LA CIRCONSCRIPTION CONSULAIRE, DANS UN ÉTAT TIERS OU POUR LE COMPTE D'UN ÉTAT TIERS

1. Un fonctionnaire consulaire a le droit d'exercer à l'intérieur de sa circonscription consulaire les fonctions consulaires mentionnées dans la présente Convention.

2. Un fonctionnaire consulaire peut, avec le consentement de l'Etat de résidence, exercer des fonctions consulaires à l'extérieur de sa circonscription consulaire.

3. L'Etat d'envoi peut, après en avoir informé les Etats concernés, charger un poste consulaire établi dans l'Etat de résidence d'exercer des fonctions consulaires dans un Etat tiers, à moins que l'Etat de résidence ne s'y oppose expressément.

4. Après notification appropriée à l'Etat de résidence et à moins que celui-ci ne s'y oppose, un poste consulaire de l'Etat d'envoi peut exercer des fonctions consulaires dans l'Etat de résidence pour le compte d'un Etat tiers.

#### *Article 37*

#### FONCTIONS CONSULAIRES EN GÉNÉRAL

Sous réserve des dispositions des autres articles pertinents de la présente Convention, les fonctions consulaires consistent à :

a) Protéger dans l'Etat de résidence les intérêts de l'Etat d'envoi et de ses ressortissants, personnes physiques et morales, dans les limites admises par le droit international;

b) Favoriser le développement de relations commerciales, économiques, culturelles et scientifiques entre l'Etat d'envoi et l'Etat de résidence et promouvoir de toute autre manière des relations amicales entre eux dans le cadre des dispositions de la présente Convention;

c) S'informer, par tous les moyens licites, des conditions et de l'évolution de la vie commerciale, économique, culturelle et scientifique de l'Etat de résidence, faire rapport à ce sujet au gouvernement de l'Etat d'envoi et donner des renseignements aux personnes intéressées;

d) Délivrer, annuler, modifier, retirer ou retenir des passeports et autres documents de voyage aux ressortissants de l'Etat d'envoi et délivrer, proroger ou annuler des visas ou des documents appropriés aux personnes qui désirent se rendre dans l'Etat d'envoi;

e) Prêter secours et assistance aux ressortissants, personnes physiques et morales, de l'Etat d'envoi;

*f)* Obtenir l'assistance des autorités compétentes de l'Etat de résidence pour localiser des ressortissants de l'Etat d'envoi lorsqu'il s'agit de leur bien-être ou pour d'autres considérations humanitaires;

*g)* Protéger le droit des ressortissants de l'Etat d'envoi à quitter rapidement l'Etat de résidence, à condition :

- 1) Que soient exécutées, en cas de circonstances particulières, les procédures administratives ou judiciaires concernant la personne désirant partir; et
- 2) Que la personne désirant partir exécute les formalités d'usage relatives au départ, étant entendu que cette obligation ne doit pas avoir de caractère discriminatoire ni être utilisée pour empêcher un départ urgent;

*h)* Agir en qualité de notaire et d'officier d'état civil et exercer des fonctions similaires, ainsi que certaines fonctions d'ordre administratif, pour autant que les lois et règlements de l'Etat de résidence ne s'y opposent pas;

*i)* Sauvegarder les intérêts des ressortissants, personnes physiques et morales, de l'Etat d'envoi, dans les successions sur le territoire de l'Etat de résidence, conformément aux lois et règlements de l'Etat de résidence;

*j)* Sauvegarder, dans les limites fixées par les lois et règlements de l'Etat de résidence, les intérêts des mineurs et des incapables, ressortissants de l'Etat d'envoi, particulièrement lorsque l'institution d'une tutelle ou d'une curatelle à leur égard est requise;

*k)* Sous réserve des pratiques et procédures en vigueur dans l'Etat de résidence, représenter les ressortissants de l'Etat d'envoi ou prendre des dispositions afin d'assurer leur représentation appropriée devant les tribunaux ou les autres autorités de l'Etat de résidence pour demander, conformément aux lois et règlements de l'Etat de résidence, l'adoption de mesures provisoires en vue de la sauvegarde des droits et intérêts de ces ressortissants lorsque, en raison de leur absence ou pour toute autre cause, ils ne peuvent défendre en temps utile leurs droits et intérêts;

*l)* Transmettre des actes judiciaires et extra-judiciaires ou exécuter des commissions rogatoires conformément aux accords internationaux en vigueur ou, à défaut de tels accords, de toute manière compatible avec les lois et règlements de l'Etat de résidence;

*m)* Exercer les droits de contrôle et d'inspection prévus par les lois et règlements de l'Etat d'envoi sur les navires de mer et les bateaux fluviaux ayant la nationalité de l'Etat d'envoi et sur les avions immatriculés dans cet Etat, ainsi que sur leurs équipages;

*n)* Prêter assistance aux navires, bateaux et avions mentionnés à l'alinéa *m* du présent article, ainsi qu'à leurs équipages, recevoir les déclarations sur le voyage de ces navires et bateaux, examiner et viser les papiers de bord et, sans préjudice des pouvoirs des autorités de l'Etat de résidence, faire des enquêtes concernant les incidents survenus au cours de la traversée et régler, pour autant que les lois et règlements de l'Etat d'envoi l'autorisent, les contestations de toute nature entre le capitaine, les officiers et les marins;

*o)* Exercer toutes autres fonctions confiées à un poste consulaire par l'Etat d'envoi que n'interdisent pas les lois et règlements de l'Etat de résidence ou auxquelles l'Etat de résidence ne s'oppose pas ou qui sont mentionnées dans les accords internationaux en vigueur entre l'Etat d'envoi et l'Etat de résidence.

### Article 38

#### ACCÈS CONSULAIRE

1. Les fonctionnaires consulaires doivent avoir la liberté de communiquer avec les ressortissants de l'Etat d'envoi et de se rendre auprès d'eux. Les ressortissants de l'Etat d'envoi doivent avoir la même liberté de communiquer avec les fonctionnaires consulaires et de se rendre auprès d'eux.

2. Les fonctionnaires consulaires peuvent solliciter le concours des autorités compétentes de l'Etat de résidence pour la recherche de ressortissants de l'Etat d'envoi disparus.

### Article 39

#### FONCTIONS EN CAS DE DÉTENTION ET DE PROCÈS

1. Si un ressortissant de l'Etat d'envoi est arrêté sur le territoire de la circonscription consulaire, les autorités compétentes de l'Etat de résidence doivent en avvertir sans retard le poste consulaire de l'Etat d'envoi.

2. Toute communication adressée au poste consulaire par le ressortissant de l'Etat d'envoi en détention doit être transmise sans retard par les autorités de l'Etat de résidence au poste consulaire.

3. Un fonctionnaire consulaire a le droit de se rendre auprès d'un ressortissant de l'Etat d'envoi qui se trouve en détention pour s'entretenir avec lui ainsi que pour lui transmettre ou recevoir de lui de la correspondance et des colis et pour pourvoir à sa représentation en justice. La première de ces visites doit être autorisée dans le délai le plus bref. Des visites doivent être autorisées périodiquement, mais l'intervalle entre deux visites ne doit pas dépasser deux mois.

4. Les fonctionnaires consulaires doivent s'abstenir de prendre des mesures en faveur d'un ressortissant de l'Etat d'envoi qui se trouve en détention lorsque l'intéressé, en présence du fonctionnaire consulaire, s'y oppose expressément.

5. L'Etat de résidence doit informer les ressortissants de l'Etat d'envoi qui se trouvent en détention préventive ou qui font l'objet d'une mise en jugement ou d'une autre procédure des dispositions du présent article.

6. Dans le présent article, on entend par personne en détention toute personne placée en garde à vue, arrêtée ou soumise à toute autre forme de restriction de sa liberté individuelle, y compris les personnes qui se trouvent en détention préventive en attendant d'être jugées ou qui purgent une peine de prison sur le territoire de l'Etat de résidence.

7. Les droits énoncés dans le présent article doivent s'exercer dans le cadre des lois et règlements de l'Etat de résidence, étant entendu que ces lois et règlements doivent permettre la pleine réalisation des fins pour lesquelles ces droits sont accordés.

### Article 40

#### FONCTIONS CONCERNANT LA SUCCESSION

1. Les autorités compétentes de l'Etat de résidence doivent informer dans les meilleurs délais un fonctionnaire consulaire du décès, survenu sur le territoire de sa

circonscription consulaire, d'une personne connue par ces autorités comme ressortissant de l'Etat d'envoi, et indiquer au fonctionnaire consulaire s'il existe une succession et un testament et si une personne, présente ou représentée sur le territoire de l'Etat de résidence, a été désignée pour gérer cette succession.

2. Les autorités compétentes de l'Etat de résidence doivent informer dans les meilleurs délais un fonctionnaire consulaire d'une succession laissée sur le territoire de l'Etat de résidence lorsque l'ayant-cause ou un légataire est l'Etat d'envoi ou une personne connue par les autorités compétentes comme ressortissant de l'Etat d'envoi.

3. Si un fonctionnaire consulaire est le premier à apprendre le décès sur le territoire de l'Etat de résidence d'un ressortissant de l'Etat d'envoi ou l'existence sur le territoire de l'Etat de résidence d'une succession laissée par un ressortissant défunt de l'Etat d'envoi, il doit en informer les autorités compétentes de l'Etat de résidence.

4. Un fonctionnaire consulaire, pour ce qui est des questions de succession visées aux paragraphes 1, 2 et 3 du présent article, et dans la mesure autorisée par les lois et règlements de l'Etat de résidence, a le droit :

a) De demander à l'Etat de résidence de prendre des dispositions ou de prendre personnellement des mesures pour assurer la protection, la préservation et la gestion de cette succession;

b) D'assister ou de participer d'une autre manière à l'adoption des mesures visées à l'alinéa *a* du présent paragraphe;

c) De pourvoir à la représentation d'un ressortissant de l'Etat d'envoi ayant un intérêt légitime dans cette succession, qui n'est ni présent ni représenté dans l'Etat de résidence.

5. Lorsque des mesures sont prises conformément à l'alinéa *c* du paragraphe 4 du présent article pour assurer une représentation, cette représentation reste en vigueur jusqu'à ce que les personnes ainsi représentées désignent leurs propres représentants ou assument elles-mêmes la défense de leurs droits ou intérêts.

6. Si un ressortissant de l'Etat d'envoi qui n'est pas résident permanent de l'Etat de résidence décède lors d'un séjour temporaire dans cet Etat, le fonctionnaire consulaire peut, sous réserve des lois de l'Etat d'envoi, prendre possession et disposer des documents, de l'argent et des autres biens personnels du défunt à condition que personne, sur le territoire de l'Etat de résidence, ne soit fondé à revendiquer ces documents, cet argent ou ces biens personnels. Les droits de garde provisoire sont transmis conformément aux lois et règlements de l'Etat de résidence à un curateur dûment désigné ou à toute autre personne autorisée.

7. L'Etat d'envoi et l'Etat de résidence facilitent la transmission de la succession :

a) En autorisant l'exportation et l'importation des objets faisant partie de la succession lorsque l'exportation et l'importation de ces objets ne sont pas expressément interdites par les lois et règlements des Etats dont dépend l'autorisation d'exporter ou d'importer; et

b) En autorisant la vente de toute partie de la succession qui n'est pas exportée conformément aux dispositions de l'alinéa *a* du présent paragraphe; et

c) En autorisant le transfert du produit net de cette vente, après déduction des frais, taxes et droits, au légataire, dans l'Etat où celui-ci réside, dans la monnaie de l'Etat d'envoi ou dans toute monnaie librement convertible.

8. Un fonctionnaire consulaire peut, pour le compte d'un ressortissant de l'Etat d'envoi si ce ressortissant ne se trouve pas sur le territoire de l'Etat de résidence, se voir confier par un tribunal, par des autorités ou par une personne physique, de l'argent ou d'autres biens auxquels ce ressortissant peut prétendre du fait du décès d'une personne quelle qu'elle soit, y compris la succession, les indemnités versées en application des lois sur l'indemnisation en cas d'accident, ainsi que les indemnités au titre de l'assurance-vie.

#### *Article 41*

##### FONCTIONS CONCERNANT LES QUESTIONS DE NATIONALITÉ

Un fonctionnaire consulaire a le droit :

- a) D'immatriculer les ressortissants de l'Etat d'envoi;
- b) D'admettre des demandes et de recevoir, d'émettre ou de délivrer des documents concernant des questions de nationalité, compte tenu des lois et règlements de l'Etat d'envoi.

#### *Article 42*

##### FONCTIONS CONCERNANT LES QUESTIONS D'ÉTAT CIVIL

1. Un fonctionnaire consulaire a le droit :

- a) De tenir le registre des naissances et des décès des ressortissants de l'Etat d'envoi et d'admettre et de recevoir les déclarations et les documents y relatifs;
- b) D'admettre toute demande ou déclaration concernant l'état civil des ressortissants de l'Etat d'envoi.

2. Les dispositions du paragraphe 1 du présent article ne dispensent les personnes concernées d'aucune des obligations qu'imposent les lois et règlements de l'Etat de résidence.

#### *Article 43*

##### FONCTIONS CONCERNANT LA TUTELLE

1. Si les autorités compétentes de l'Etat de résidence possèdent les renseignements correspondants, elles sont tenues de notifier sans retard au poste consulaire compétent tous les cas où il y aurait lieu de pourvoir à la nomination d'un tuteur ou d'un curateur pour un ressortissant mineur ou incapable de l'Etat d'envoi.

2. Un fonctionnaire consulaire a le droit de proposer aux autorités compétentes de l'Etat de résidence les noms de personnes appropriées pour exercer la fonction de tuteur ou de curateur.

#### *Article 44*

##### ASSISTANCE AUX NAVIRES

1. Un fonctionnaire consulaire a le droit d'accorder l'assistance et l'appui voulus à un navire de l'Etat d'envoi se trouvant dans un port ou à un autre poste de

mouillage de l'Etat de résidence ou dans les eaux intérieures ou territoriales de l'Etat de résidence.

2. Un fonctionnaire consulaire a le droit de rencontrer le capitaine et les membres d'équipage et de communiquer avec eux sur le navire et dans tout autre endroit conformément aux lois et règlements de l'Etat de résidence.

3. Un fonctionnaire consulaire peut s'adresser aux autorités compétentes de l'Etat de résidence et demander leur appui pour l'accomplissement de ses fonctions concernant toutes les questions ayant trait à un navire de l'Etat d'envoi ainsi qu'au capitaine, aux membres d'équipage et à la cargaison.

#### *Article 45*

##### ASSISTANCE AU CAPITAINE ET À L'ÉQUIPAGE

1. Dans la mesure où les actions ci-après ne sont pas contraires aux lois et règlements de l'Etat de résidence, un fonctionnaire consulaire a le droit :

a) D'enquêter sur tout incident survenant à bord d'un navire de l'Etat d'envoi, d'interroger le capitaine et tous les membres d'équipage à propos de cet incident, d'inspecter les papiers de bord, d'obtenir des renseignements sur le voyage et la destination du navire, et également d'accorder une assistance en ce qui concerne l'arrivée et le départ d'un navire et son escale au port;

b) De régler les contestations entre le capitaine et un membre d'équipage, y compris les contestations portant sur les rémunérations et les contrats de travail;

c) D'accomplir les formalités relatives à l'embauche et au licenciement du capitaine ou des membres d'équipage;

d) De prendre les dispositions voulues pour assurer des soins médicaux au capitaine, aux membres d'équipage ou aux passagers d'un navire ainsi que leur rapatriement dans l'Etat d'envoi;

e) D'admettre, d'établir, de certifier ou de proroger toute déclaration ou autre document prévu par les lois et règlements de l'Etat de résidence en ce qui concerne un navire de l'Etat d'envoi ou sa cargaison;

f) De prendre d'autres mesures pour appliquer les lois et règlements de l'Etat de résidence concernant la navigation commerciale.

2. Un fonctionnaire consulaire a le droit, conformément aux lois et règlements de l'Etat de résidence, d'accompagner le capitaine ou un membre d'équipage devant un tribunal ou d'autres autorités de l'Etat de résidence pour lui prêter assistance.

#### *Article 46*

##### DÉFENSE DES INTÉRÊTS EN CAS D'ENQUÊTE À BORD D'UN NAVIRE

1. Si les tribunaux ou d'autres autorités compétentes de l'Etat de résidence comptent prendre des mesures coercitives ou mener une enquête à bord d'un navire de l'Etat d'envoi se trouvant dans les eaux intérieures ou territoriales de l'Etat de résidence, le fonctionnaire consulaire doit en être informé à l'avance par les autorités compétentes de l'Etat de résidence de sorte qu'il puisse être présent lors de l'adoption de telles mesures. Si le fonctionnaire consulaire n'est pas présent lors de l'adoption de ces mesures, les autorités compétentes de l'Etat de résidence doivent,



à sa demande, l'informer par écrit à ce sujet. Si l'urgence des mesures à prendre ne permet pas d'adresser une notification préalable au fonctionnaire consulaire, les autorités compétentes de l'Etat de résidence informent par écrit le fonctionnaire consulaire de ce fait ainsi que des mesures prises, même si celui-ci n'en a pas fait la demande.

2. Les dispositions du paragraphe 1 du présent article s'appliquent également lorsque les autorités compétentes de l'Etat de résidence convoquent à terre le capitaine ou un membre de l'équipage d'un navire de l'Etat d'envoi pour qu'il réponde à des questions concernant le navire.

3. Sauf à la demande ou avec l'autorisation du fonctionnaire consulaire ou du capitaine du navire de l'Etat d'envoi, les autorités judiciaires ou autres autorités compétentes de l'Etat de résidence ne s'immiscent pas, à bord d'un navire de l'Etat d'envoi, dans les affaires intérieures de ce navire à propos de questions concernant les relations entre les membres d'équipage, les relations de travail, la discipline à bord et d'autres activités de caractère interne ayant trait au navire, pour autant que les lois et règlements relatifs à la tranquillité et à la sécurité de l'Etat de résidence ne soient pas violés.

4. Les dispositions du présent article ne s'appliquent pas, toutefois, aux mesures usuelles relatives aux contrôles douaniers, au contrôle de l'immigration, à la vérification des passeports et à l'inspection sanitaire, ni aux autres mesures prises par les autorités compétentes de l'Etat de résidence à la demande ou avec l'autorisation du capitaine du navire. Le présent article n'a pas d'effet sur les droits et les obligations des Parties découlant des traités multilatéraux en vigueur entre elles.

#### *Article 47*

##### ASSISTANCE EN CAS DE DOMMAGE À UN NAVIRE

1. Si un navire de l'Etat d'envoi a fait naufrage, a échoué ou a subi quelque autre dommage dans les eaux intérieures ou territoriales de l'Etat de résidence, les autorités compétentes de l'Etat de résidence en avisent dans les meilleurs délais le fonctionnaire consulaire et l'informent des mesures prises pour sauver les passagers et l'équipage ainsi que le navire et sa cargaison.

2. Le fonctionnaire consulaire peut, soit prêter assistance à un navire de l'Etat d'envoi, aux membres de son équipage et aux passagers du navire qui sont des ressortissants de l'Etat d'envoi, soit solliciter une telle assistance auprès de l'Etat de résidence.

3. Si le propriétaire d'un navire de l'Etat d'envoi, le capitaine ou une autre personne autorisée ne sont pas en mesure de prendre les mesures nécessaires pour sauvegarder et sauver le navire ou sa cargaison ou pour en disposer, le fonctionnaire consulaire de l'Etat d'envoi, pour le compte du propriétaire, soit prend les mesures que prendrait le propriétaire du navire ou de la cargaison en pareil cas, soit demande à l'Etat de résidence de prendre de telles mesures.

4. Les dispositions des paragraphes 1, 2 et 3 du présent article s'appliquent également aux objets appartenant à un ressortissant de l'Etat d'envoi qui se trouvaient à bord d'un navire, que ce soit de l'Etat d'envoi ou d'un Etat tiers, et qui ont été trouvés sur le littoral ou dans les eaux de l'Etat de résidence ou apportés dans un port de l'Etat de résidence.

5. Les autorités compétentes de l'Etat de résidence accordent toute l'assistance nécessaire au fonctionnaire consulaire pour l'adoption de mesures concernant le sauvetage d'un navire de l'Etat d'envoi.

6. Un navire de l'Etat d'envoi qui a subi des dommages, de même que sa cargaison et ses provisions, sont exemptés de droits de douane et de taxes dans l'Etat de résidence, sauf si le navire et sa cargaison sont sous douane dans cet Etat.

#### *Article 48*

#### FONCTIONS CONCERNANT LES AÉRONEFS

Les articles 44 à 47 de la présente Convention s'appliquent également aux aéronefs civils dans la mesure où ils ne sont contraires à aucun accord international relatif à l'aviation civile auquel les deux Etats sont parties.

#### *Article 49*

#### COMMUNICATION AVEC LES AUTORITÉS DE L'ÉTAT DE RÉSIDENCE

Dans l'exercice de leurs fonctions, les fonctionnaires consulaires peuvent s'adresser :

- 1) Aux autorités locales compétentes de leur circonscription consulaire;
- 2) Aux autorités centrales compétentes de l'Etat de résidence dans la mesure où cela est admis par les lois, règlements et usages de l'Etat de résidence ou par les accords internationaux en la matière.

#### *Article 50*

#### DROITS ET TAXES CONSULAIRES

1. Le poste consulaire peut percevoir sur le territoire de l'Etat de résidence les droits et taxes que les lois et règlements de l'Etat d'envoi prévoient pour les actes consulaires.

2. Les sommes perçues au titre des droits et taxes prévus au paragraphe 1 du présent article et les reçus y afférents sont exempts de tous impôts et taxes dans l'Etat de résidence.

3. L'Etat de résidence autorise le poste consulaire à verser les sommes ainsi perçues sur son compte bancaire officiel.

#### *Article 51*

#### FIN DES FONCTIONS D'UN MEMBRE D'UN POSTE CONSULAIRE

Les fonctions d'un membre d'un poste consulaire prennent fin notamment par :

- 1) La notification par l'Etat d'envoi à l'Etat de résidence du fait que ses fonctions ont pris fin;
- 2) Le retrait de l'exequatur ou d'une autre autorisation délivrée par l'Etat de résidence conformément à l'article 3;
- 3) La notification par l'Etat de résidence à l'Etat d'envoi qu'il a cessé de considérer la personne en question comme membre du personnel consulaire.

*Article 52*

## DÉPART DU TERRITOIRE DE L'ÉTAT DE RÉSIDENCE

L'Etat de résidence doit, même en cas de conflit armé, accorder aux membres du poste consulaire et aux membres du personnel privé autres que les ressortissants de l'Etat de résidence, ainsi qu'aux membres de leur famille vivant à leur foyer, quelle que soit leur nationalité, le temps et les facilités nécessaires pour préparer leur départ et quitter son territoire dans les meilleurs délais après la cessation de leurs fonctions. Il doit en particulier, si besoin est, mettre à leur disposition les moyens de transport nécessaires pour eux-mêmes et pour leurs biens, à l'exception des biens acquis dans l'Etat de résidence dont l'exportation est interdite au moment du départ.

*Article 53*PROTECTION DES LOCAUX ET ARCHIVES CONSULAIRES ET DES INTÉRÊTS  
DE L'ÉTAT D'ENVOI DANS DES CIRCONSTANCES EXCEPTIONNELLES

1. En cas de rupture des relations consulaires entre les deux Etats :

*a)* L'Etat de résidence est tenu, même en cas de conflit armé, de respecter et de protéger les locaux consulaires, ainsi que les biens du poste consulaire et les archives consulaires;

*b)* L'Etat d'envoi peut confier la garde des locaux consulaires, ainsi que des biens qui s'y trouvent et des archives consulaires, à un Etat tiers acceptable pour l'Etat de résidence;

*c)* L'Etat d'envoi peut confier la protection de ses intérêts et de ceux de ses ressortissants à un Etat tiers acceptable pour l'Etat de résidence.

2. En cas de fermeture temporaire ou définitive d'un poste consulaire, les dispositions de l'alinéa *a* du paragraphe 1 du présent article sont applicables. En outre,

*a)* Lorsque l'Etat d'envoi, bien que n'étant pas représenté dans l'Etat de résidence par une mission diplomatique, a un autre poste consulaire sur le territoire de l'Etat de résidence, ce poste consulaire peut être chargé de la garde des locaux du poste consulaire qui a été fermé, des biens qui s'y trouvent et des archives consulaires, ainsi que, avec le consentement de l'Etat de résidence, de l'exercice des fonctions consulaires dans la circonscription de ce poste consulaire; ou

*b)* Lorsque l'Etat d'envoi n'a pas de mission diplomatique ni d'autre poste consulaire dans l'Etat de résidence, les dispositions des alinéas *b* et *c* du paragraphe 1 du présent article sont applicables.

*Article 54*

## ENTRÉE EN VIGUEUR ET DURÉE

1. La présente Convention sera ouverte à ratification conformément aux dispositions constitutionnelles des Parties contractantes et entrera en vigueur trente jours après la date de l'échange des instruments de ratification.

2. La présente Convention restera en vigueur jusqu'à l'expiration d'un délai de six mois à compter de la date à laquelle l'une des Parties contractantes aura, par la voie diplomatique, notifié à l'autre par écrit son intention de la dénoncer.

FAIT en double exemplaire, à Séoul, le 18 mars 1992, en langues coréenne, russe et anglaise, tous les textes faisant également foi. En cas de différence d'interprétation, le texte de référence est le texte anglais.

Pour la République de Corée :

LEE SANG-OCK

Pour la Fédération de Russie :

A. KOZYREV

---

**ANNEX A**

*Ratifications, accessions, subsequent agreements, etc.,  
concerning treaties and international agreements  
registered  
with the Secretariat of the United Nations*

---

**ANNEXE A**

*Ratifications, adhésions, accords ultérieurs, etc.,  
concernant des traités et accords internationaux  
enregistrés  
au Secrétariat de l'Organisation des Nations Unies*

## ANNEX A

## ANNEXE A

No. 8048. CHARTER OF THE ORGANIZATION OF CENTRAL AMERICAN STATES (OCAS). SIGNED AT PANAMA CITY, ON 12 DECEMBER 1962<sup>1</sup>

N° 8048. CHARTE DE L'ORGANISATION DES ÉTATS D'AMÉRIQUE CENTRALE (ODECA). SIGNÉE À PANAMA, LE 12 DÉCEMBRE 1962<sup>1</sup>

RATIFICATION of the Protocol<sup>2</sup> amending the above-mentioned Charter, signed at Tegucigalpa on 13 December 1991

*Instrument registered with the General Secretariat of the Central-American Integration System on:*

13 August 1993

GUATEMALA

(With effect from 13 August 1993.)

*Certified statement was registered by the General Secretariat of the Central-American Integration System, acting on behalf of the Parties, on 1 October 1993.*

RATIFICATION du Protocole<sup>2</sup> modifiant la Charte susmentionnée, signé à Tegucigalpa le 13 décembre 1991

*Instrument enregistré auprès du Secrétariat général du système centraméricain d'intégration le :*

13 août 1993

GUATEMALA

(Avec effet au 13 août 1993.)

*La déclaration certifiée a été enregistrée par le Secrétariat général du système centraméricain d'intégration, agissant au nom des Parties, le 1<sup>er</sup> octobre 1993.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 552, p. 15, and annex A in volume 1695.

<sup>2</sup> *Ibid.*, vol. 1695, No. A-8048.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 552, p. 15, et annexe A du volume 1695.

<sup>2</sup> *Ibid.*, vol. 1695, n° A-8048.

No. 9159. INTERNATIONAL CONVENTION ON LOAD LINES, 1966. DONE AT LONDON, ON 5 APRIL 1966<sup>1</sup>

N° 9159. CONVENTION INTERNATIONALE DE 1966 SUR LES LIGNES DE CHARGE. FAITE À LONDRES, LE 5 AVRIL 1966<sup>1</sup>

#### SUCCESSION

*Notification effected with the Secretary-General of the International Maritime Organization on:*

12 November 1992

SLOVENIA

(With effect from 25 June 1991, the date of the succession of State.)

#### SUCCESSION

*Notification effectuée auprès du Secrétaire général de l'Organisation maritime internationale le :*

12 novembre 1992

SLOVÉNIE

(Avec effet au 25 juin 1991, date de la succession d'Etat.)

#### ACCESSION

*Instrument deposited with the Secretary-General of the International Maritime Organization on:*

30 December 1992

THAILAND

(With effect from 30 March 1993.)

*Certified statements were registered by the International Maritime Organization on 4 October 1993.*

#### ADHÉSION

*Instrument déposé auprès du Secrétaire général de l'Organisation maritime internationale le :*

30 décembre 1992

THAÏLANDE

(Avec effet au 30 mars 1993.)

*Les déclarations certifiées ont été enregistrées par l'Organisation maritime internationale le 4 octobre 1993.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 640, p. 133; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 18, as well as annex A in volumes 1110, 1140, 1153, 1175, 1225, 1286, 1323, 1355, 1391, 1428, 1456, 1492, 1515, 1555, 1589, 1598, 1678 and 1720.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 640, p. 133; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 18, ainsi que l'annexe A des volumes 1110, 1140, 1153, 1175, 1225, 1286, 1323, 1355, 1391, 1428, 1456, 1492, 1515, 1555, 1589, 1598, 1678 et 1720.

No. 14097. INTERNATIONAL CONVENTION ON CIVIL LIABILITY FOR OIL POLLUTION DAMAGE. CONCLUDED AT BRUSSELS ON 29 NOVEMBER 1969<sup>1</sup>

N° 14097. CONVENTION INTERNATIONALE SUR LA RESPONSABILITÉ CIVILE POUR LES DOMMAGES DUS À LA POLLUTION PAR LES HYDROCARBURES. CONCLUE À BRUXELLES LE 29 NOVEMBRE 1969<sup>1</sup>

#### ACCESSIONS

*Instruments deposited with the Secretary-General of the International Maritime Organization on:*

15 December 1992

KENYA

(With effect from 15 March 1993.)

15 April 1993

SAUDI ARABIA

(With effect from 14 July 1993.)

With the following reservation:

#### ADHÉSIONS

*Instruments déposés auprès du Secrétaire général de l'Organisation maritime internationale le :*

15 décembre 1992

KENYA

(Avec effet au 15 mars 1993.)

15 avril 1993

ARABIE SAOUDITE

(Avec effet au 14 juillet 1993.)

Avec la réserve suivante :

[ARABIC TEXT — TEXTE ARABE]

« على ان هذا الانضمام لايعني بأية حال الاعتراف باسرائيل ولايؤدي الى الدخول معها في معاملات مما تنظمه هذه الاتفاقية والبروتوكول المشار اليه. »

[TRANSLATION]<sup>1</sup>

However, this accession does not in any way mean or entail the recognition of Israel, and does not lead to entering into any dealings with Israel; which may be arranged by the above-mentioned Convention and the said Protocol.

[TRADUCTION]<sup>2</sup>

Toutefois, cette adhésion ne signifie ni n'implique en aucun cas la reconnaissance d'Israël et elle ne saurait conduire à l'ouverture de relations avec Israël; qui pourraient découler de la convention susmentionnée et dudit protocole.

<sup>1</sup> United Nations, *Treaty Series*, vol. 973, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 16 to 18, as well as annex A in volumes 1110, 1126, 1140, 1175, 1196, 1198, 1208, 1225, 1265, 1286, 1323, 1355, 1391, 1406, 1428, 1456, 1492, 1515, 1555, 1598, 1678 and 1720.

<sup>2</sup> Translation supplied by the International Maritime Organization.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 973, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 16 à 18, ainsi que l'annexe A des volumes 1110, 1126, 1140, 1175, 1196, 1198, 1208, 1225, 1265, 1286, 1323, 1355, 1391, 1406, 1428, 1456, 1492, 1515, 1555, 1598, 1678 et 1720.

<sup>2</sup> Traduction fournie par l'Organisation maritime internationale.



ACCESSIONS to the Protocol of 1976<sup>1</sup> to the above-mentioned Convention

*Instruments deposited with the Secretary-General of the International Maritime Organization on:*

8 December 1992

REPUBLIC OF KOREA

(With effect from 8 March 1993.)

15 April 1993

SAUDI ARABIA

(With effect from 14 July 1993.)

With the following reservation:

[*For the text of the reservation, see p. 460 of this volume.*]

*Certified statements were registered by the International Maritime Organization on 4 October 1993.*

ADHÉSIONS au Protocole de 1976<sup>2</sup> à la Convention susmentionnée

*Instruments déposés auprès du Secrétaire général de l'Organisation maritime internationale le :*

8 décembre 1992

RÉPUBLIQUE DE CORÉE

(Avec effet au 8 mars 1993.)

15 avril 1993

ARABIE SAOUDITE

(Avec effet au 14 juillet 1993.)

Avec la réserve suivante :

[*Pour le texte de la réserve, voir p. 460 du présent volume.*]

*Les déclarations certifiées ont été enregistrées par l'Organisation maritime internationale le 4 octobre 1993.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 1225, p. 356, and annex A in volumes 1265, 1323, 1355, 1391, 1406, 1428, 1456, 1492, 1515, 1555, 1598, 1678 and 1720.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1225, p. 359, et annexe A des volumes 1265, 1323, 1355, 1391, 1406, 1428, 1456, 1492, 1515, 1555, 1598, 1678 et 1720.

No. 14668. INTERNATIONAL COVENANT ON CIVIL AND POLITICAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966<sup>1</sup>

Nº 14668. PACTE INTERNATIONAL RELATIF AUX DROITS CIVILS ET POLITIQUES. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966<sup>1</sup>

OBJECTIONS to reservations, understandings and declarations made by the United States of America upon ratification<sup>2</sup>

*Notifications received on:*

1 October 1993

DENMARK

“... having examined the contents of the reservations made by the United States of America, Denmark would like to recall Article 4, para. 2, of the Covenant according to which no derogation from a number of fundamental Articles, *inter alia* 6 and 7, may be made by a State Party even in time of public emergency which threatens the life of the nation.

In the opinion of Denmark, reservation (2) of the United States with respect to capital punishment for crimes committed by persons below eighteen years of age as well as reserva-

OBJECTIONS aux réserves, déclarations interprétatives et déclarations formulées par les Etats-Unis d'Amérique lors de la ratification<sup>2</sup>

*Notifications reçues les :*

1<sup>er</sup> octobre 1993

DANEMARK

[TRADUCTION — TRANSLATION]

... ayant examiné le contenu des réserves faites par les Etats-Unis, le Danemark appelle l'attention sur le paragraphe 2 de l'article 4 du Pacte, aux termes duquel même dans le cas où un danger public exceptionnel menace l'existence de la nation, aucune dérogation n'est autorisée à un certain nombre d'articles fondamentaux, dont les articles 6 et 7.

De l'avis du Danemark, la réserve 2) des Etats-Unis concernant la peine de mort pour des crimes commis par des personnes âgées de moins de 18 ans ainsi que la réserve 3),

<sup>1</sup> United Nations, *Treaty Series*, vol. 999, p. 171; vol. 1057, p. 407 (rectification of authentic Spanish text); and vol. 1059, p. 451 (corrigendum to vol. 999); for subsequent actions, see references in Cumulative Index Nos. 17 and 18, as well as annex A in volumes 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328, 1329, 1333, 1334, 1338, 1339, 1344, 1347, 1348, 1349, 1351, 1352, 1354, 1356, 1357, 1358, 1360, 1365, 1379, 1387, 1389, 1390, 1392, 1393, 1399, 1403, 1404, 1408, 1409, 1410, 1413, 1417, 1419, 1421, 1422, 1424, 1427, 1429, 1434, 1435, 1436, 1437, 1438, 1439, 1441, 1443, 1444, 1455, 1457, 1458, 1462, 1463, 1464, 1465, 1475, 1477, 1478, 1480, 1482, 1484, 1485, 1487, 1488, 1490, 1491, 1492, 1495, 1498, 1499, 1501, 1502, 1505, 1506, 1508, 1510, 1512, 1513, 1515, 1520, 1522, 1525, 1527, 1530, 1533, 1534, 1535, 1540, 1543, 1545, 1548, 1551, 1555, 1556, 1557, 1562, 1563, 1564, 1567, 1570, 1577, 1578, 1579, 1580, 1582, 1593, 1598, 1607, 1637, 1639, 1642, 1643, 1647, 1649, 1650, 1651, 1653, 1654, 1660, 1663, 1665, 1667, 1669, 1671, 1672, 1673, 1675, 1676, 1678, 1679, 1681, 1685, 1688, 1690, 1691, 1695, 1696, 1703, 1704, 1705, 1709, 1712, 1714, 1717, 1719, 1720, 1722, 1723, 1724, 1725, 1727, 1728, 1730, 1731, 1732, 1734 and 1736.

<sup>2</sup> *Ibid.*, vol. 1676, No. A-14668.

Vol. 1737, A-14668

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 999, p. 171; vol. 1057, p. 407 (rectification du texte authentique espagnol); et vol. 1059, p. 451 (rectificatif au vol. 999); pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 17 et 18, ainsi que l'annexe A des volumes 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328, 1329, 1333, 1334, 1338, 1339, 1344, 1347, 1348, 1349, 1351, 1352, 1354, 1356, 1357, 1358, 1360, 1365, 1379, 1387, 1389, 1390, 1392, 1393, 1399, 1403, 1404, 1408, 1409, 1410, 1413, 1417, 1419, 1421, 1422, 1424, 1427, 1429, 1434, 1435, 1436, 1437, 1438, 1439, 1441, 1443, 1444, 1455, 1457, 1458, 1462, 1463, 1464, 1465, 1475, 1477, 1478, 1480, 1482, 1484, 1485, 1487, 1488, 1490, 1491, 1492, 1495, 1498, 1499, 1501, 1502, 1505, 1506, 1508, 1510, 1512, 1513, 1515, 1520, 1522, 1525, 1527, 1530, 1533, 1534, 1535, 1540, 1543, 1545, 1548, 1551, 1555, 1556, 1557, 1562, 1563, 1564, 1567, 1570, 1577, 1578, 1579, 1580, 1582, 1593, 1598, 1607, 1637, 1639, 1642, 1643, 1647, 1649, 1650, 1651, 1653, 1654, 1660, 1663, 1665, 1667, 1669, 1671, 1672, 1673, 1675, 1676, 1678, 1679, 1681, 1685, 1688, 1690, 1691, 1695, 1696, 1703, 1704, 1705, 1709, 1712, 1714, 1717, 1719, 1720, 1722, 1723, 1724, 1725, 1727, 1728, 1730, 1731, 1732, 1734 et 1736.

<sup>2</sup> *Ibid.*, vol. 1676, n° A-14668.

tion (3) with respect to Article 7 constitute general derogations from Articles 6 and 7, while according to Article 4, para. 2, of the Covenant such derogations are not permitted.

Therefore, and taking into account that Articles 6 and 7 are protecting two of the most basic rights contained in the Covenant, the Government of Denmark regards the said reservations incompatible with the object and purpose of the Covenant, and consequently Denmark objects to the reservations.

These objections do not constitute an obstacle to the entry into force of the Covenant between Denmark and the United States.”

*Registered ex officio on 1 October 1993.*

4 October 1993

FRANCE

[TRANSLATION — TRADUCTION]

At the time of ratification of the International Covenant on Civil and Political Rights, adopted by the United Nations General Assembly on 16 December 1966, the United States of America expressed a reservation relating to article 6, paragraph 5, of the Covenant, which prohibits the imposition of the death penalty for crimes committed by persons below 18 years of age.

France considers that this United States reservation is not valid, inasmuch as it is incompatible with the object and purpose of the Convention.

Such objection does not constitute an obstacle to the entry into force of the Covenant between France and the United States.

NORWAY

“1. In the view of the Government of Norway, the reservation (2) concerning capital punishment for crimes committed by persons below eighteen years of age is, according to the text and history of the Covenant, incompatible with the object and purpose of Article 6 of the Covenant. According to Article 4, 2 paragraph, no derogations from Article 6 may be made, not even in times of public emergency. For these reasons, the Government of Norway objects to this reservation.

relative à l'article 7, constituent des dérogations de caractère général aux articles 6 et 7, alors qu'aux termes du paragraphe 2 de l'article 4 du Pacte de telles dérogations ne sont pas autorisées.

C'est pourquoi, et compte tenu du fait que les articles 6 et 7 protègent deux des droits les plus fondamentaux qu'énonce le Pacte, le Gouvernement danois considère lesdites réserves comme incompatibles avec l'objet et le but du Pacte; en conséquence, le Danemark formule des objections à ces réserves.

Ces objections ne constituent pas un obstacle à l'entrée en vigueur du Pacte entre le Danemark et les Etats-Unis.

*Enregistré d'office le 1<sup>er</sup> octobre 1993.*

4 octobre 1993

FRANCE

« Lors de leur ratification du Pacte international relatif aux droits civils et politiques adopté par l'Assemblée générale des Nations Unies le 16 décembre 1966, les Etats-Unis d'Amérique ont formulé une réserve relative à l'article 6 paragraphe 5 du Pacte qui interdit d'imposer la peine de mort pour des crimes commis par des personnes âgées de moins de 18 ans.

La France considère que la réserve ainsi formulée par les Etats-Unis d'Amérique n'est pas valide en ce qu'elle est incompatible avec l'objet et le but de la convention.

Une telle objection ne fait pas obstacle à l'entrée en vigueur du Pacte entre la France et les Etats-Unis. »

NORVÈGE

[TRADUCTION — TRANSLATION]

1. De l'avis du Gouvernement norvégien, la réserve 2) concernant la peine capitale pour des crimes commis par des personnes âgées de moins de 18 ans, est, comme il découle du texte et de l'histoire du Pacte, incompatible avec l'objet et le but de l'article 6 du Pacte. Conformément au paragraphe 2 de l'article 4, aucune dérogation à l'article 6 n'est autorisée, même en cas de danger public exceptionnel. C'est pourquoi le Gouvernement norvégien émet une objection à cette réserve.

2. In the view of the Government of Norway, the reservation (3) concerning Article 7 of the Covenant is according to the text and interpretation of this Article incompatible with the object and purpose of the Covenant. According to Article 4, 2 paragraph, Article 7 is a non-derogable provision, even in times of public emergency. For these reasons, the Government of Norway objects to this reservation.

The Government of Norway does not consider this objection to constitute an obstacle to the entry into force of the Covenant between Norway and the United States of America.”

*Registered ex officio on 4 October 1993.*

5 October 1993

BELGIUM

[TRANSLATION — TRADUCTION]

The Government of Belgium wishes to raise an objection to the reservation made by the United States of America regarding article 6, paragraph 5, of the Covenant, which prohibits the imposition of the sentence of death for crimes committed by persons below 18 years of age.

The Government of Belgium considers the reservation to be incompatible with the provisions and intent of article 6 of the Covenant which, as is made clear by article 4, paragraph 2, of the Covenant, establishes minimum measures to protect the right to life.

The expression of this objection does not constitute an obstacle to the entry into force of the Covenant between Belgium and the United States of America.

ITALY

“The Government of Italy, . . . objects to the reservation to art. 6 paragraph 5 which the United States of America included in its instrument of ratification.

In the opinion of Italy reservations to the provisions contained in art. 6 are not per-

2. De l'avis du Gouvernement norvégien, la réserve 3) concernant l'article 7 du Pacte, est, comme il découle du texte et de l'interprétation de cet article, incompatible avec l'objet et le but du Pacte. Aux termes du paragraphe 2 de l'article 4, l'article 7 est une des dispositions auxquelles aucune dérogation n'est autorisée, même en cas de danger public exceptionnel. C'est pourquoi le Gouvernement norvégien émet une objection à cette réserve.

Le Gouvernement norvégien ne considère pas que ces objections fassent obstacle à l'entrée en vigueur du Pacte entre la Norvège et les Etats-Unis d'Amérique.

*Enregistré d'office le 4 octobre 1993.*

5 octobre 1993

BELGIQUE

Le Gouvernement belge tient à émettre une objection à la réserve formulée par les Etats-Unis d'Amérique à l'égard du paragraphe 5 de l'article 6 du Pacte qui interdit l'imposition de toute sentence de mort pour des crimes commis par des personnes âgées de moins de 18 ans.

Le Gouvernement belge considère que la formulation de cette réserve est incompatible avec les dispositions et l'objectif poursuivi par l'article 6 du Pacte, qui, comme le précise le paragraphe 2 de l'article 4 du Pacte, établit des mesures minimales pour la protection du droit à la vie.

L'expression de cette objection ne constitue pas un obstacle à l'entrée en vigueur du Pacte entre la Belgique et les Etats-Unis d'Amérique.»

ITALIE

[TRANSLATION — TRANSLATION]

Le Gouvernement italien, . . . émet des objections à la réserve concernant le paragraphe 5 de l'article 6 que les Etats-Unis d'Amérique ont faite lorsqu'ils ont déposé leur instrument de ratification.

De l'avis de l'Italie, les réserves aux dispositions de l'article 6 ne sont pas autorisées,

mitted, as specified in art. 4 paragraph 2 of the Covenant.

Therefore this reservation is null and void since it is incompatible with the object and the purpose of art. 6 of the Covenant.

Furthermore in the interpretation of the Government of Italy, the reservation to art. 7 of the Covenant does not affect obligations assumed by States that are parties to the Covenant on the basis of art. 2 of the same Covenant.

These objections do not constitute an obstacle to the entry into force of the Covenant between Italy and the United States.”

#### PORTUGAL

“The Government of Portugal hereby presents its formal objection to the reservations made by the Government of the United States of America upon ratification of the Covenant on Civil and Political Rights.

The Government of Portugal considers that the reservation made by the United States of America referring to article 6, paragraph 5, of the Covenant which prohibits capital punishment for crimes committed by persons below eighteen years of age is incompatible with article 6 which, as made clear by paragraph 2 of article 4, lays down the minimum standard for the protection of the right to life.

The Government of Portugal also considers that the reservation with regard to article 7 in which a State limits its responsibilities under the Covenant by invoking general principles of National Law may create doubts on the commitments of the Reserving State to the object and purpose of the Covenant and, moreover, contribute to undermining the basis of International Law.

The Government of Portugal therefore objects to the reservations made by the United States of America. These objections shall not constitute an obstacle to the entry in force of the Covenant between Portugal and the United States of America.”

comme le spécifie le paragraphe 2 de l'article 4 du Pacte.

C'est pourquoi cette réserve est nulle et non avenue puisqu'elle est incompatible avec l'objet et le but de l'article 6 du Pacte.

En outre, selon l'interprétation du Gouvernement italien, la réserve à l'article 7 du Pacte ne porte pas atteinte aux obligations assumées par les Etats parties au Pacte au titre de l'article 2 du même Pacte.

La présente déclaration ne fait pas obstacle à l'entrée en vigueur du Pacte entre l'Italie et les Etats-Unis.

#### PORTUGAL

##### [TRADUCTION — TRANSLATION]

Le Gouvernement portugais élève formellement objection aux réserves formulées par le Gouvernement des Etats-Unis d'Amérique lorsqu'il a ratifié le Pacte international relatif aux droits civils et politiques.

Le Gouvernement portugais considère que la réserve formulée par les Etats-Unis d'Amérique à propos du paragraphe 5 de l'article 6 du Pacte, selon lequel une sentence de mort ne peut être imposée pour des crimes commis par des personnes âgées de moins de 18 ans, est incompatible avec l'article 6 qui, comme l'indique clairement le paragraphe 2 de l'article 4, énonce une norme minimum pour la protection du droit à la vie.

Le Gouvernement portugais est en outre d'avis que la réserve concernant l'article 7, selon laquelle un Etat limiterait les responsabilités qui lui incombent en vertu du Pacte en invoquant des principes généraux du droit national, peut créer des doutes quant à l'engagement de l'Etat formulant la réserve à l'égard de l'objet et du but du Pacte et, en plus, contribue à saper la base du droit international.

Le Gouvernement portugais fait donc objection aux réserves formulées par les Etats-Unis d'Amérique. Ces objections ne constituent toutefois pas un obstacle à l'entrée en vigueur du Pacte entre le Portugal et les Etats-Unis d'Amérique.

SPAIN

ESPAGNE

[SPANISH TEXT — TEXTE ESPAGNOL]

...

"Sin embargo, después de haber estudiado con detenimiento el contenido de las reservas hechas por los Estados Unidos de América, España desea insistir en el contenido del artículo 4, párrafo 2 del Pacto según el cual no puede haber derogación alguna de una serie de artículos fundamentales, entre los que se encuentran los artículos 6 y 7, por parte de un Estado Parte, incluso en tiempo de emergencia que amenace la supervivencia de una nación.

En opinión de España, la reserva (2) de los Estados Unidos en relación con la pena capital para crímenes cometidos por personas menores de 18 años, así como la reserva (3) en relación con el artículo 7, constituyen derogaciones generales a los artículos 6 y 7, mientras que, de acuerdo con el artículo 4, párrafo 2 del Convenio, dichas derogaciones no están permitidas.

Por lo tanto, y teniendo en cuenta que los artículos 6 y 7 protegen dos de los derechos más fundamentales contenidos en el Pacto, el Gobierno de España considera que dichas reservas son incompatibles con el objeto y fines del convenio, y consecuentemente España objeta a las mismas.

Esta posición no constituye un obstáculo a la entrada en vigor del Pacto entre el Reino de España y los Estados Unidos de América."

[TRANSLATION]

... after careful consideration of the reservations made by the United States of America, Spain wishes to point out that pursuant to article 4, paragraph 2, of the Covenant, a State Party may not derogate from several basic articles, among them articles 6 and 7, including in time of public emergency which threatens the life of the nation.

The Government of Spain takes the view that reservation (2) of the United States having regard to capital punishment for crimes committed by individuals under 18 years of age, in addition to reservation (3) having regard to article 7, constitute general derogations from articles 6 and 7, whereas according to article 4, paragraph 2, of the Covenant, such derogations are not to be permitted.

[TRADUCTION]

... après avoir étudié de manière approfondie les réserves formulées par les Etats-Unis d'Amérique, l'Espagne souhaite insister sur la teneur du paragraphe 2 de l'article 4 du Pacte, selon lequel aucune dérogation à une série d'articles fondamentaux, notamment aux articles 6 et 7, n'est autorisée de la part d'un Etat partie, même dans le cas où un danger public exceptionnel menace l'existence de la nation.

De l'avis de l'Espagne, la réserve 2) des Etats-Unis concernant la peine capitale pour les crimes commis par des personnes âgées de moins de 18 ans, ainsi que la réserve 3) relative à l'article 7, constituent des dérogations générales aux articles 6 et 7, alors que, aux termes du paragraphe 2 de l'article 4 du Pacte, de telles dérogations ne sont pas autorisées.

Therefore, and bearing in mind that articles 6 and 7 protect two or the most fundamental rights embodied in the Covenant, the Government of Spain considers that these reservations are incompatible with the object and purpose of the Covenant and, consequently, objects to them.

This position does not constitute an obstacle to the entry into force of the Covenant between the Kingdom of Spain and the United States of America.

*Registered ex officio on 5 October 1993.*

C'est pourquoi, compte tenu du fait que les articles 6 et 7 protègent deux des droits les plus fondamentaux visés par le Pacte, le Gouvernement espagnol estime que les réserves susmentionnées sont incompatibles avec l'objet et le but du Pacte et il émet donc une objection à ces réserves.

Cette prise de position ne constitue pas un obstacle à l'entrée en vigueur du Pacte entre le Royaume d'Espagne et les Etats-Unis d'Amérique.

*Enregistré d'office le 5 octobre 1993.*

NOTIFICATION under article 4

*Received on:*

5 October 1993

RUSSIAN FEDERATION

NOTIFICATION en vertu de l'article 4

*Reçue le :*

5 octobre 1993

FÉDÉRATION DE RUSSIE

[RUSSIAN TEXT — TEXTE RUSSE]

... Президент Б.Н.Ельцин издал Указ "О введении чрезвычайного положения в Москве". Указом предусматривается, что в соответствии с Законом России "О чрезвычайном положении" в городе Москве с 16.00 3 октября 1993 года до 16.00 10 октября 1993 года вводится чрезвычайное положение. Российские власти были вынуждены пойти на этот чрезвычайный шаг в связи с попытками экстремистских сил спровоцировать массовое насилие, организованными нападениями на представителей власти и органы общественного порядка. К моменту принятия Указа это вылилось в антиправительственный мятеж. Учитывалось, что эти действия представляют реальную, чрезвычайную угрозу безопасности граждан, устранение которой оказывается невозможным без применения чрезвычайных мер. Принималось также во внимание, что группы лиц, объединения и организации, явившиеся организаторами и участниками массовых беспорядков, не подчинились требованию прекратить противоправные действия и продолжали их.

Указом даются поручения Правительству России, силовым министерствам, Правительству Москвы принимать все меры, необходимые для обеспечения режима чрезвычайного положения и скорейшей нормализации обстановки, восстановления правопорядка и ликвидации угрозы гражданам.

В Указе подчеркивается, что Российская Федерация в соответствии с п. I ст. 4 Международного пакта о гражданских и политических правах использует право отступления от обязательств по Пакту лишь в такой степени, в какой требуется остротой положения.

Принятые Российской Федерацией меры находятся в полном соответствии с Уставом ООН и другими международными обязательствами.

В соответствии с п. 3 ст. 4 указанного Пакта настоящая информация доводится до сведения Генерального Секретаря Организации Объединенных Наций.

4 октября 1993 года Президентом России издан Указ "О неотлагательных мерах по обеспечению режима чрезвычайного положения". Создан оперативный штаб по руководству воинскими формированиями и другими силами, предназначенными для обеспечения чрезвычайного положения в г. Москве. Коменданту района чрезвычайного положения поручено незамедлительно принять меры по освобождению и разблокированию объектов, захваченных преступными элементами, разоружению незаконных вооруженных формирований и изъятию оружия. Генеральной прокуратуре, Министерству безопасности и Министерству внутренних дел предписано неотлагательно возбудить уголовные дела и начать расследование по фактам организации массовых беспорядков и другим противо-



правным действиям. Правительству России и Правительству Москвы поручено обеспечить в период чрезвычайного положения осуществление органами исполнительной власти Москвы функций, вытекающих из Закона Российской Федерации "О статусе столицы", включая обеспечение деятельности представительств иностранных государств в Москве в соответствии с международными обязательствами России.

## [TRANSLATION]

... President B. N. Yeltsin has issued a Decree on the Introduction of a State of Emergency in Moscow. The Decree, in accordance with the Russian Law on States of Emergency, has declared a state of emergency in the city of Moscow from 4 p.m., 3 October 1993, until 4 p.m., 10 October 1993. The Russian authorities have been forced to take this exceptional measure in connection with the attempts of extremist forces to provoke mass violence through organized attacks against the representatives of authority and the police. By the time the Decree was adopted, this had taken the form of an anti-government revolt. It was considered that these actions constituted a real and exceptional threat to the security of the public, a threat which could not be eliminated without the adoption of exceptional measures. It was also determined that the groups of individuals, associations and organizations that were the organizers of and participants in the mass disturbances had not complied with the demand to halt their illegal actions, but were continuing them.

The Decree instructs the Government of Russia, the ministries responsible for public order and safety and the local authorities of Moscow to take all measures necessary to enforce the state of emergency and to ensure a rapid normalization of the situation, the restoration of the rule of law and the elimination of the threat to the public.

The Decree stresses that the Russian Federation, in accordance with article 4, paragraph 1, of the International Covenant on Civil and Political Rights, is availing itself of the right of derogation from its obligations under the Covenant to the extent strictly required by the exigencies of the situation.

The measures taken by the Russian Federation are fully in accordance with the Charter of the United Nations and other international obligations.

In accordance with article 4, paragraph 3, of the said Covenant, this information is being brought to the attention of the Secretary-General of the United Nations.

On 4 October 1993, the President of Russia issued a Decree on Urgent Measures to Enforce the State of Emergency. An operational headquarters has been established to direct the military and other units designated to en-

## [TRADUCTION]

... Le Président B. N. Eltsine a publié un décret instituant l'état d'urgence à Moscou. Aux termes de ce décret, l'état d'urgence est institué à Moscou du 3 octobre 1993 à 16 heures jusqu'au 10 octobre 1993 à 16 heures, conformément aux dispositions de la loi russe sur l'état d'urgence. Les autorités russes ont été amenées à prendre cette mesure d'exception en raison des efforts déployés par les forces extrémistes pour provoquer la violence collective et en raison des attaques organisées lancées contre les représentants de l'autorité et les forces de l'ordre. Au moment de l'adoption du décret, ceci avait pris la forme d'une révolte contre le Gouvernement. On a jugé qu'il s'agissait d'une menace réelle et exceptionnelle à la sécurité des citoyens, qui ne pouvait être écartée sans mesures d'exception. On a constaté en outre que les groupes, associations et organisations qui fomentaient ces troubles et y participaient, loin de se conformer à l'injonction de cesser leurs agissements contraires à la loi, les poursuivaient.

Aux termes de ce décret, le Gouvernement russe, les ministères responsables des forces publiques et le Gouvernement de Moscou doivent prendre toutes les mesures nécessaires pour appliquer l'état d'urgence et assurer le retour rapide à la normale ainsi que la primauté du droit et pour éliminer les menaces au public.

Le décret souligne que le paragraphe 1 de l'article 4 du Pacte international relatif aux droits civils et politiques autorise la Fédération de Russie à prendre, dans la stricte mesure où la situation l'exige, des mesures dérogeant aux obligations prévues dans le Pacte.

Les mesures prises par la Fédération de Russie sont entièrement conformes à la Charte des Nations Unies et aux autres instruments internationaux obligatoires.

Conformément au paragraphe 3 de l'article 4 dudit Pacte, cette information est portée à la connaissance du Secrétaire général de l'Organisation des Nations Unies.

Le 4 octobre 1993, le Président de la Russie a publié le décret sur les mesures d'urgences prises pour faire appliquer l'état d'urgence. On a créé un quartier général opérationnel chargé de diriger les formations armées et

force the state of emergency in Moscow. The Commander of the State of emergency zone has been instructed to take immediate measures to liberate and lift the blockade from the buildings seized by criminal elements, to disarm illegally armed units and to confiscate their weapons. The Office of the Procurator-General, the Ministry of Security and the Ministry of Internal Affairs have been ordered to institute criminal proceedings and to launch an inquiry into the organization of the mass disturbances and other illegal acts. The Government of Russia and the local authorities of Moscow have been entrusted with ensuring that during the state of emergency, the executive organs of Government of Moscow are able to carry out their functions deriving from the Law of the Russian Federation on the Status of the Capital, including the guaranteeing of the functioning of the missions of foreign States in Moscow in accordance with the international obligations of Russia.

*Registered ex officio on 5 October 1993.*

les autres forces chargées de faire respecter l'état d'urgence à Moscou. Le commandant de la zone soumise à l'état d'urgence a été chargé de prendre immédiatement des mesures pour libérer les immeubles que les éléments criminels avaient saisis et en lever le blocus et pour désarmer les formations armées illégales et confisquer leurs armes. Le Bureau du Procureur général et les Ministères de la sécurité et des affaires intérieures ont reçu l'ordre d'entamer immédiatement des procédures criminelles et d'ouvrir une enquête sur l'organisation des troubles et les autres actes illégaux. Pendant l'état d'urgence, le Gouvernement russe et les autorités de Moscou devront veiller à ce que les organes exécutifs de Moscou puissent s'acquitter de leurs fonctions découlant de la Loi de la Fédération de Russie sur le statut de la capitale, notamment en garantissant le fonctionnement des représentants d'Etats étrangers à Moscou, conformément aux obligations internationales de la Russie.

*Enregistré d'office le 5 octobre 1993.*

No. 15705. CONVENTION ON ROAD TRAFFIC. CONCLUDED AT VIENNA ON 8 NOVEMBER 1968<sup>1</sup>

N° 15705. CONVENTION SUR LA CIRCULATION ROUTIÈRE. CONCLUE À VIENNE LE 8 NOVEMBRE 1968<sup>1</sup>

NOTIFICATION under article 45 (4)

NOTIFICATION en vertu du paragraphe 4 de l'article 45

*Received on:*

*Reçue le :*

1 October 1993

1<sup>er</sup> octobre 1993

ESTONIA

ESTONIE

(With effect from 1 January 1994.)

(Avec effet au 1<sup>er</sup> janvier 1994.)

... to replace the former Estonian symbol "EW" chosen by Estonia as distinguishing sign upon its accession,<sup>2</sup> with a distinguishing sign "EST".

... de remplacer le signal distinctif « EW » choisi par l'Estonie lors de son adhésion<sup>2</sup> à la Convention susmentionnée, par le nouveau signal distinctif « EST ».

*Registered ex officio on 1 October 1993.*

*Enregistré d'office le 1<sup>er</sup> octobre 1993.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 1042, p. 17; for subsequent actions, see references in Cumulative Indexes Nos. 17 and 18, as well as annex A in volumes 1120, 1162, 1183, 1202, 1207, 1223, 1242, 1247, 1283, 1296, 1365, 1391, 1393, 1403, 1422, 1439, 1444, 1456, 1459, 1492, 1518, 1551, 1591, 1607, 1655, 1656, 1679, 1686, 1691, 1696, 1698, 1702, 1709, 1719, 1723, 1724, 1727, 1730 and 1732.

<sup>2</sup> *Ibid.*, vol. 1686, No. A-15705.

Vol 1737, A-15705

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1042, p. 17; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n°s 17 et 18, ainsi que l'annexe A des volumes 1120, 1162, 1183, 1202, 1207, 1223, 1242, 1247, 1283, 1296, 1365, 1391, 1393, 1403, 1422, 1439, 1444, 1456, 1459, 1492, 1518, 1551, 1591, 1607, 1655, 1656, 1679, 1686, 1691, 1696, 1698, 1702, 1709, 1719, 1723, 1724, 1727, 1730 et 1732.

<sup>2</sup> *Ibid.*, vol. 1686, n° A-15705.

No. 15824. CONVENTION ON THE INTERNATIONAL REGULATIONS FOR PREVENTING COLLISIONS AT SEA, 1972. CONCLUDED AT LONDON ON 20 OCTOBER 1972<sup>1</sup>

N° 15824. CONVENTION SUR LE RÈGLEMENT INTERNATIONAL DE 1972 POUR PRÉVENIR LES ABORDAGES EN MER. CONCLUE À LONDRES LE 20 OCTOBRE 1972<sup>1</sup>

#### SUCCESSIONS

*Notifications effected with the Secretary-General of the International Maritime Organization on:*

27 July 1992

CROATIA

(With effect from 8 October 1991, the date of the succession of State.)

12 November 1992

SLOVENIA

(With effect from 25 June 1991, the date of the succession of State.)

#### SUCCESSIONS

*Notifications effectuées auprès du Secrétaire général de l'Organisation maritime internationale le :*

27 juillet 1992

CROATIE

(Avec effet au 8 octobre 1991, date de la succession d'Etat.)

12 novembre 1992

SLOVÉNIE

(Avec effet au 25 juin 1991, date de la succession d'Etat.)

#### ACCESSIONS

*Instruments deposited with the Secretary-General of the International Maritime Organization on:*

15 December 1992

KENYA

(With effect from 15 December 1992.)

7 January 1993

CONGO

(With effect from 7 January 1993.)

5 March 1993

UKRAINE

(With effect from 5 March 1993.)

*Certified statements were registered by the International Maritime Organization on 4 October 1993.*

#### ADHÉSIONS

*Instruments déposés auprès du Secrétaire général de l'Organisation maritime internationale le :*

15 décembre 1992

KENYA

(Avec effet au 15 décembre 1992.)

7 janvier 1993

CONGO

(Avec effet au 7 janvier 1993.)

5 mars 1993

UKRAINE

(Avec effet au 5 mars 1993.)

*Les déclarations certifiées ont été enregistrées par l'Organisation maritime internationale le 4 octobre 1993.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 1050, p. 16; for subsequent actions, see references in Cumulative Index No. 18, as well as annex A in volumes 1110, 1126, 1140, 1143, 1153, 1175, 1196, 1208, 1225, 1265, 1286, 1323, 1355, 1391, 1406, 1428, 1456, 1492, 1515, 1555, 1558, 1589, 1598, 1607, 1678 and 1721.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1050, p. 17; pour les faits ultérieurs, voir les références données dans l'Index cumulatif n° 18, ainsi que l'annexe A des volumes 1110, 1126, 1140, 1143, 1153, 1175, 1196, 1208, 1225, 1265, 1286, 1323, 1355, 1391, 1406, 1428, 1456, 1492, 1515, 1555, 1558, 1589, 1598, 1607, 1678 et 1721.

No. 17146. INTERNATIONAL CONVENTION ON THE ESTABLISHMENT OF AN INTERNATIONAL FUND FOR COMPENSATION FOR OIL POLLUTION DAMAGE. CONCLUDED AT BRUSSELS ON 18 DECEMBER 1971<sup>1</sup>

N° 17146. CONVENTION INTERNATIONALE PORTANT CRÉATION D'UN FONDS INTERNATIONAL D'INDEMNISATION POUR LES DOMMAGES DUS À LA POLLUTION PAR LES HYDROCARBURES. CONCLUE À BRUXELLES LE 18 DÉCEMBRE 1971<sup>1</sup>

---

ACCESSIONS

*Instruments deposited with the Secretary-General of the International Maritime Organization on:*

8 December 1992

REPUBLIC OF KOREA

(With effect from 8 March 1993.)

15 December 1992

KENYA

(With effect from 15 March 1993.)

31 December 1992

MOROCCO

(With effect from 31 March 1993.)

*Certified statements were registered by the International Maritime Organization on 4 October 1993.*

---

ADHÉSIONS

*Instruments déposés auprès du Secrétaire général de l'Organisation maritime internationale le :*

8 décembre 1992

RÉPUBLIQUE DE CORÉE

(Avec effet au 8 mars 1993.)

15 décembre 1992

KENYA

(Avec effet au 15 mars 1993.)

31 décembre 1992

MAROC

(Avec effet au 31 mars 1993.)

*Les déclarations certifiées ont été enregistrées par l'Organisation maritime internationale le 4 octobre 1993.*

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1110, p. 57, and annex A in volumes 1140, 1153, 1196, 1198, 1208, 1225, 1265, 1286, 1323, 1355, 1391, 1406, 1428, 1492, 1515, 1555, 1598, 1678 and 1721.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1110, p. 57, et annexe A des volumes 1140, 1153, 1196, 1198, 1208, 1225, 1265, 1286, 1323, 1355, 1391, 1406, 1428, 1492, 1515, 1555, 1598, 1678 et 1721.

No. 18961. INTERNATIONAL CONVENTION FOR THE SAFETY OF LIFE AT SEA, 1974. CONCLUDED AT LONDON ON 1 NOVEMBER 1974<sup>1</sup>

N° 18961. CONVENTION INTERNATIONALE DE 1974 POUR LA SAUVEGARDE DE LA VIE HUMAINE EN MER. CONCLUE À LONDRES LE 1<sup>er</sup> NOVEMBRE 1974<sup>1</sup>

#### ACCESSION

*Instrument deposited with the Secretary-General of the International Maritime Organization on:*

9 March 1993

MALAWI

(With effect from 9 June 1993.)

*Certified statement was registered by the International Maritime Organization on 4 October 1993.*

#### ADHÉSION

*Instrument déposé auprès du Secrétaire général de l'Organisation maritime internationale le :*

9 mars 1993

MALAWI

(Avec effet au 9 juin 1993.)

*La déclaration certifiée a été enregistrée par l'Organisation maritime internationale le 4 octobre 1993.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 1184, p. 2 (authentic Chinese and English texts); vol. 1185, p. 2 (authentic French, Russian and Spanish texts); vol. 1300, p. 391 (rectification of the authentic English, French, Russian and Spanish texts); vol. 1331, p. 400 (rectification of the authentic Chinese text), and annex A in volumes 1198, 1208, 1226, 1266, 1286, 1323, 1355, 1370 (rectification of authentic English text), 1371, 1372, 1391, 1402, 1406, 1408, 1419, 1428, 1431, 1432, 1433, 1456, 1484, 1492, 1515, 1522, 1555, 1558, 1566, 1589, 1593, 1598, 1674, 1678 and 1721.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1184, p. 3 (textes authentiques chinois et anglais); vol. 1185, p. 3 (textes authentiques français, russe et espagnol); vol. 1300, p. 402 (rectification des textes authentiques anglais, français, russe et espagnol); vol. 1331, p. 400 (rectification du texte authentique chinois), et annexe A des volumes 1198, 1208, 1226, 1266, 1286, 1323, 1355, 1370 (rectification du texte authentique anglais), 1371, 1372, 1391, 1402, 1406, 1408, 1419, 1428, 1431, 1432, 1433, 1456, 1484, 1492, 1515, 1522, 1555, 1558, 1566, 1589, 1593, 1598, 1674, 1678 et 1721.

No. 21264. INTERNATIONAL CONVENTION ON TONNAGE MEASUREMENT OF SHIPS, 1969. CONCLUDED AT LONDON ON 23 JUNE 1969<sup>1</sup>

N° 21264. CONVENTION INTERNATIONALE DE 1969 SUR LE JAUGEAGE DES NAVIRES. CONCLUE À LONDRES LE 23 JUIN 1969<sup>1</sup>

---

ACCESSION

*Instrument deposited with the Secretary-General of the International Maritime Organization on:*

15 December 1992

KENYA

(With effect from 15 March 1993.)

*Certified statement was registered by the International Maritime Organization on 4 October 1993.*

---

ADHÉSION

*Instrument déposé auprès du Secrétaire général de l'Organisation maritime internationale le :*

15 décembre 1992

KENYA

(Avec effet au 15 mars 1993.)

*La déclaration certifiée a été enregistrée par l'Organisation maritime internationale le 4 octobre 1993.*

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1291, p. 3, and annex A in volumes 1323, 1355, 1391, 1406, 1428, 1456, 1492, 1515, 1555, 1589, 1598, 1678 and 1721.

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1291, p. 3, et annexe A des volumes 1323, 1355, 1391, 1406, 1428, 1456, 1492, 1515, 1555, 1589, 1598, 1678 et 1721.



No. 21886. PROTOCOL RELATING TO INTERVENTION ON THE HIGH SEAS IN CASES OF POLLUTION BY SUBSTANCES OTHER THAN OIL, 1973. CONCLUDED AT LONDON ON 2 NOVEMBER 1973<sup>1</sup>

N° 21886. PROCOLE DE 1973 SUR L'INTERVENTION EN HAUTE MER EN CAS DE POLLUTION PAR DES SUBSTANCES AUTRES QUE LES HYDROCARBURES. CONCLU À LONDRES LE 2 NOVEMBRE 1973<sup>1</sup>

---

#### SUCCESSION

*Notification effected with the Secretary-General of the International Maritime Organization on:*

12 November 1992

SLOVENIA

(With effect from 25 June 1991, the date of the succession of State.)

*Certified statement was registered by the International Maritime Organization on 4 October 1993.*

---



---

#### SUCCESSION

*Notification effectuée auprès du Secrétaire général de l'Organisation maritime internationale le :*

12 novembre 1992

SLOVÉNIE

(Avec effet au 25 juin 1991, date de la succession d'Etat.)

*La déclaration certifiée a été enregistrée par l'Organisation maritime internationale le 4 octobre 1993.*

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1313, p. 3, and annex A in volumes 1355, 1406, 1428, 1456, 1492, 1515, 1555, 1598, 1678, 1689 and 1721.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1313, p. 3, et annexe A des volumes 1355, 1406, 1428, 1456, 1492, 1515, 1555, 1598, 1678, 1689 et 1721.

No. 22376. INTERNATIONAL COFFEE AGREEMENT, 1983. ADOPTED BY THE INTERNATIONAL COFFEE COUNCIL ON 16 SEPTEMBER 1982<sup>1</sup>

FOURTH EXTENSION<sup>2</sup> of the above-mentioned Agreement, as modified and extended<sup>3</sup> (with effect from 1 October 1993)

By resolution No. 363, adopted on 4 June 1993, the International Coffee Council decided, as contemplated in article 68 (2) of the International Coffee Agreement, 1983, to further extend the Agreement, which was to expire on 30 September 1993.

**RESOLUTION NUMBER 363**

(APPROVED WITHOUT MEETING ON 4 JUNE 1993)

**FURTHER EXTENSION OF THE INTERNATIONAL COFFEE AGREEMENT**

WHEREAS:

The International Coffee Agreement 1983, as extended by Resolutions numbers 347,<sup>4</sup> 352<sup>5</sup> and 355,<sup>6</sup> is due to expire on 30 September 1993;

It is considered that the International Coffee Agreement should be extended for a further period to maintain the International Coffee Organization as a forum for international cooperation on coffee matters and to allow time for the negotiation of a new Agreement,

<sup>1</sup> United Nations, *Treaty Series*, vol. 1333, p. 119, and annex A in volumes 1334, 1338, 1342, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379, 1380, 1388, 1390, 1393, 1406, 1410, 1423, 1436, 1466, 1482, 1522, 1546, 1547, 1548, 1549, 1550, 1560, 1562, 1567, 1569, 1571, 1573, 1579, 1589, 1590, 1601, 1651, 1652, 1653, 1654, 1655, 1658, 1662, 1665, 1669, 1677, 1681, 1686, 1690, 1691, 1692, 1696, 1697, 1699, 1712, 1714, 1717, 1719, 1720, 1727 and 1736.

<sup>2</sup> In accordance with paragraphs 2 and 3 of resolution No. 363, the International Coffee Agreement, 1983, as further extended, remained in force between the following Participants, which by 30 September 1993 had deposited with the Secretary-General notifications of acceptance of the extension of the Agreement or had undertaken to apply provisionally the Agreement, as further extended, and represented at least 20 exporting members holding a majority of the votes of the exporting members and at least 10 importing members holding a majority of the votes of the importing members:

<i>Participant</i>	<i>Acceptance of the extension of the Agreement as further extended (paragraph 2 of resolution No. 363)</i>	<i>Provisional application of the Agreement as further extended (paragraph 3 of resolution No. 363)</i>
Burundi .....	6 July 1993	
Indonesia .....	22 July 1993	
Honduras .....	10 August 1993	

(Continued on page 479)

(Footnote 2 continued from page 478)

<i>Participant</i>	<i>Acceptance of the extension of the Agreement as further extended (paragraph 2 of resolution No. 363)</i>	<i>Provisional application of the Agreement as further extended (paragraph 3 of resolution No. 363)</i>
Kenya . . . . .	16 August 1993	
Côte d'Ivoire . . . . .	18 August 1993	
Ethiopia . . . . .	18 August 1993	
Togo . . . . .	18 August 1993	
Sri Lanka . . . . .	27 August 1993	
Rwanda . . . . .	3 September 1993	
Uganda . . . . .	8 September 1993	
Ecuador . . . . .	10 September 1993	
Cyprus . . . . .	13 September 1993	
El Salvador . . . . .	14 September 1993	
Ghana . . . . .	16 September 1993	
Japan* . . . . .	17 September 1993	
Papua New Guinea . . . . .	17 September 1993	
United Republic of Tanzania . . . . .	17 September 1993	
Finland . . . . .	21 September 1993	
Equatorial Guinea . . . . .	22 September 1993	
Colombia . . . . .	23 September 1993	
Guatemala . . . . .	23 September 1993	
Belgium . . . . .		24 September 1993
Brazil . . . . .	24 September 1993	
Denmark . . . . .	24 September 1993	
(With a declaration of non-application to the Faeroe Islands and Greenland.)		
European Economic Community . . . . .	24 September 1993	
France . . . . .	24 September 1993	
Germany . . . . .		24 September 1993
Ireland . . . . .	24 September 1993	
Italy . . . . .	24 September 1993	
Luxembourg . . . . .		24 September 1993
Mexico . . . . .	24 September 1993	
Netherlands . . . . .		24 September 1993
(For the Kingdom in Europe.)		
Paraguay . . . . .	24 September 1993	
Portugal . . . . .	24 September 1993	
Switzerland . . . . .	24 September 1993	
Trinidad and Tobago . . . . .	24 September 1993	
United Kingdom of Great Britain and Northern Ireland . . . . .	24 September 1993	
(For the United Kingdom of Great Britain and Northern Ireland, Saint Helena, the Bailiwick of Jersey and the Bailiwick of Guernsey.)		
Angola . . . . .	27 September 1993	
Congo . . . . .	27 September 1993	
Malawi . . . . .	28 September 1993	
Viet Nam . . . . .	28 September 1993	
Costa Rica . . . . .	29 September 1993	
Madagascar . . . . .	29 September 1993	
Bolivia . . . . .	30 September 1993	
Central African Republic . . . . .	30 September 1993	
Cuba . . . . .	30 September 1993	
Haiti . . . . .	30 September 1993	
India . . . . .	30 September 1993	
Jamaica . . . . .		30 September 1993
Norway . . . . .	30 September 1993	
Sicra Leone . . . . .		30 September 1993
Sweden . . . . .	30 September 1993	
Thailand . . . . .	30 September 1993	
Venezuela . . . . .	30 September 1993	

\* See p. 482 of this volume for the text of the declaration made upon acceptance.

<sup>3</sup> United Nations, *Treaty Series*, vol. 1546, No. A-22376; vol. 1651, No. A-22376; and vol. 1691, No. A-22376.

<sup>4</sup> *Ibid.*, vol. 1546, No. A-22376.

<sup>5</sup> *Ibid.*, vol. 1651, No. A-22376.

<sup>6</sup> *Ibid.*, vol. 1691, No. A-22376.

## THE INTERNATIONAL COFFEE COUNCIL

## RESOLVES:

1. That the International Coffee Agreement 1983, as extended, shall be further extended for a period of one additional year from 1 October 1993 to 30 September 1994.
2. That the International Coffee Agreement 1983, as extended, shall continue in force as from 1 October 1993 in accordance with the provisions of paragraph 1 of this Resolution among those Contracting Parties which have notified their acceptance, in accordance with their laws and regulations, of such further extension to the Secretary-General of the United Nations by 30 September 1993, if on that date such Contracting Parties represent at least 20 exporting Members holding a majority of the votes of the exporting Members, and at least 10 importing Members holding a majority of the votes of the importing Members. The votes for this purpose shall be calculated as at 30 June 1993. Such notifications shall be signed by the Head of State or Government, or Minister for Foreign Affairs, or made under full powers signed by one of the foregoing. In the case of an international organization, the notification shall be signed by a representative duly authorized in accordance with the rules of the Organization, or made under full powers signed by such a representative.
3. That a notification by a Contracting Party containing an undertaking to apply the extended Agreement provisionally, in accordance with its laws and regulations, which is received by the Secretary-General of the United Nations not later than 30 September 1993 shall be regarded as equal in effect to a notification of acceptance of the further extension of the International Coffee Agreement 1983, as extended. Such Contracting Party shall enjoy all the rights and assume all the obligations of a Member. However, if formal notification of acceptance of the further one-year extension of the

International Coffee Agreement 1983, as extended, is not received by the Secretary-General of the United Nations by 31 March 1994 or such later date as the Council may determine, such Contracting Party shall as of that date cease to participate in the Agreement.

4. That any Contracting Party to the International Coffee Agreement 1983, as extended, which has not made the notifications provided for in paragraphs 2 and 3 of this Resolution, may accede to the Agreement by 31 March 1994 or such later date as the Council may determine on condition that on depositing its instrument of accession such Contracting Party undertakes to fulfil all its previous obligations under the Agreement with retroactive effect from 1 October 1993.

5. That if the requirements for the continuation in force for a further period of one year of the International Coffee Agreement 1983, as extended, have not been met in accordance with the provisions of paragraphs 2 and 3 of this Resolution, those Governments which have notified acceptance or provisional application of such further extension shall meet to decide:

- (a) whether the Agreement should continue in force among themselves, and, if so, to establish the conditions for the continued operation of the Organization; or
- (b) whether to make arrangements for the liquidation of the Organization in accordance with the provisions of paragraph (4) of Article 68 of the Agreement.

6. To request the Executive Director to convey this Resolution to the Secretary-General of the United Nations.

## DECLARATION MADE UPON ACCEPTANCE

*JAPAN*

“In applying the provisions of the fourth extension of the International Coffee Agreement of 1983, the Government of Japan will implement the further extended Agreement in accordance with the laws and regulations of Japan.”

*Registered ex officio on 1 October 1993.*

---

N° 22376. ACCORD INTERNATIONAL DE 1983 SUR LE CAFÉ. ADOPTÉ PAR LE CONSEIL INTERNATIONAL DU CAFÉ LE 16 SEPTEMBRE 1982<sup>1</sup>

QUATRIÈME PROROGATION<sup>2</sup> de l'Accord susmentionné, tel que modifié et prorogé<sup>3</sup> (avec effet au 1<sup>er</sup> octobre 1993)

Par résolution n° 363, adoptée le 4 juin 1993, le Conseil international du café a décidé, conformément au paragraphe 2 de l'article 68 de l'Accord international sur le café 1983, de proroger à nouveau l'Accord, lequel devrait expirer le 30 septembre 1993.

[TRADUCTION<sup>4</sup> — TRANSLATION<sup>5</sup>]

**RESOLUTION NUMERO 363**

(ADOPTÉE SANS RÉUNION LE 4 JUIN 1993)

**NOUVELLE PROROGATION DE L'ACCORD INTERNATIONAL SUR LE CAFE**

LE CONSEIL INTERNATIONAL DU CAFE

CONSIDERANT :

Que l'Accord international de 1983 sur le Café, tel que prorogé par les Résolutions numéros 347<sup>6</sup>, 352<sup>7</sup> et 355<sup>8</sup>, viendra à expiration le 30 septembre 1993 ;

Qu'il est jugé que l'Accord international sur le Café devrait être prorogé à nouveau pour maintenir l'Organisation internationale du Café en tant que foyer de

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1333, p. 119, et annexe A des volumes 1334, 1338, 1342, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379, 1380, 1388, 1390, 1393, 1406, 1410, 1423, 1436, 1466, 1482, 1522, 1546, 1547, 1548, 1549, 1550, 1560, 1562, 1567, 1569, 1571, 1573, 1579, 1589, 1590, 1601, 1651, 1652, 1653, 1654, 1655, 1658, 1662, 1665, 1669, 1677, 1681, 1686, 1690, 1691, 1692, 1696, 1697, 1699, 1712, 1714, 1717, 1719, 1720, 1727 et 1736.

<sup>2</sup> Conformément aux dispositions des paragraphes 2 et 3 de la résolution n° 363, l'Accord international sur le café, 1983, tel que prorogé à nouveau, est resté en vigueur entre les Participants suivants, lesquels au 30 septembre 1993 avaient déposé auprès du Secrétaire général des notifications d'acceptation de la prorogation de l'Accord ou s'étaient engagés à appliquer provisoirement l'Accord, tel que prorogé à nouveau, et lesquels représentaient au moins 20 membres exportateurs ayant la majorité des voix des membres exportateurs et au moins 10 membres importateurs ayant la majorité des voix des membres importateurs :

<i>Participant</i>	<i>Acceptation de la prorogation de l'Accord tel que prorogé (paragraphe 2 de la résolution n° 363)</i>	<i>Application provisoire de l'Accord tel que prorogé à nouveau (paragraphe 3 de la résolution n° 363)</i>
Burundi .....	6 juillet 1993	
Indonésie .....	22 juillet 1993	
Honduras .....	10 août 1993	
Kenya .....	16 août 1993	
Côte d'Ivoire .....	18 août 1993	

(Suite à la page 484)

(Suite de la note 2 de la page 483)

<i>Participant</i>	<i>Acceptation de la prorogation de l'Accord tel que prorogé (paragraphe 2 de la résolution n° 363)</i>	<i>Application provisoire de l'Accord tel que prorogé à nouveau (paragraphe 3 de la résolution n° 363)</i>
Ethiopie .....	18 août 1993	
Togo .....	18 août 1993	
Sri Lanka .....	27 août 1993	
Rwanda .....	3 septembre 1993	
Ouganda .....	8 septembre 1993	
Equateur .....	10 septembre 1993	
Chypre .....	13 septembre 1993	
El Salvador .....	14 septembre 1993	
Ghana .....	16 septembre 1993	
Japon* .....	17 septembre 1993	
Papouasie-Nouvelle-Guinée .....	17 septembre 1993	
République-Unie de Tanzanie .....	17 septembre 1993	
Finlande .....	21 septembre 1993	
Guinée équatoriale .....	22 septembre 1993	
Colombie .....	23 septembre 1993	
Guatemala .....	23 septembre 1993	
Allemagne .....		24 septembre 1993
Belgique .....		24 septembre 1993
Brésil .....	24 septembre 1993	
Communauté économique européenne .....	24 septembre 1993	
Danemark .....	24 septembre 1993	
(Avec déclaration de non-application aux îles Féroé et au Groënland.)		
France .....	24 septembre 1993	
Irlande .....	24 septembre 1993	
Italie .....	24 septembre 1993	
Luxembourg .....		24 septembre 1993
Mexique .....	24 septembre 1993	
Paraguay .....	24 septembre 1993	
Pays-Bas .....		24 septembre 1993
(Pour le Royaume en Europe.)		
Portugal .....	24 septembre 1993	
Royaume-Uni de Grande-Bretagne et d'Ir- lande du Nord .....	24 septembre 1993	
(Pour le Royaume-Uni de Grande-Bre- tagne et d'Irlande du Nord, Sainte-Hélène, le Bailiage de Jersey et le Bailiage de Guernesey.)		
Suisse .....	24 septembre 1993	
Trinité-et-Tobago .....	24 septembre 1993	
Angola .....	27 septembre 1993	
Congo .....	27 septembre 1993	
Malawi .....	28 septembre 1993	
Viet Nam .....	28 septembre 1993	
Costa Rica .....	29 septembre 1993	
Madagascar .....	29 septembre 1993	
Bolivie .....	30 septembre 1993	
Cuba .....	30 septembre 1993	
Haiti .....	30 septembre 1993	
Inde .....	30 septembre 1993	
Jamaïque .....		30 septembre 1993
Norvège .....	30 septembre 1993	
République centrafricaine .....	30 septembre 1993	
Sierra Leone .....		30 septembre 1993
Suède .....	30 septembre 1993	
Thaïlande .....	30 septembre 1993	
Venezuela .....	30 septembre 1993	

\* Voir p. 487 du présent volume pour le texte de la déclaration faite lors de l'acceptation.

<sup>3</sup> Nations Unies, *Recueil des Traités*, vol. 1546, n° A-22376; vol. 1651, n° A-22376; et vol. 1691, n° A-22376.

<sup>4</sup> Traduction fournie par l'Organisation internationale du café.

<sup>5</sup> Translation supplied by the International Coffee Organization.

<sup>6</sup> *Ibid.*, vol. 1546, n° A-22376.

<sup>7</sup> *Ibid.*, vol. 1651, n° A-22376.

<sup>8</sup> *Ibid.*, vol. 1691, n° A-22376.



coopération internationale en matière de café et pour laisser le temps de négocier un nouvel Accord,

DECIDE :

1. Que l'Accord international de 1983 sur le Café tel que prorogé sera encore prorogé d'une année de plus, à savoir du 1 octobre 1993 au 30 septembre 1994.
2. Que l'Accord international de 1983 sur le Café tel que prorogé restera en vigueur à partir du 1 octobre 1993, conformément aux dispositions du paragraphe 1 de la présente Résolution, entre les Parties Contractantes qui auront notifié leur acceptation, conformément à leurs législations et à leurs réglementations respectives, de cette nouvelle prorogation au Secrétaire général de l'Organisation des Nations Unies au 30 septembre 1993 si, à cette date, ces Parties Contractantes représentent au moins 20 Membres exportateurs ayant la majorité des voix des Membres exportateurs et au moins 10 Membres importateurs ayant la majorité des voix des Membres importateurs. Les voix à cette fin seront calculées à la date du 30 juin 1993. Ces notifications seront signées par le Chef de l'Etat ou du Gouvernement ou par le Ministre des Affaires étrangères ou par un mandataire ayant reçu les pleins pouvoirs pour ce faire signé par l'un des précités. Dans le cas d'une organisation internationale, la notification sera signée par un représentant dûment mandaté aux termes du règlement de l'Organisation ou par un mandataire ayant reçu les pleins pouvoirs pour ce faire signé par ce représentant.
3. Qu'une notification, par une Partie Contractante, qu'elle s'engage à appliquer provisoirement, conformément à sa législation et à sa réglementation, les dispositions de l'Accord tel que prorogé, qui sera reçue par le Secrétaire général de l'Organisation des Nations Unies au plus tard le 30 septembre 1993, sera considérée comme de même effet qu'une notification d'acceptation de la nouvelle prorogation de l'Accord

international de 1983 sur le Café tel que prorogé. Ladite Partie Contractante aura tous les droits et assumera toutes les obligations d'un Membre. Toutefois, si le Secrétaire général de l'Organisation des Nations Unies n'a pas reçu une notification officielle d'acceptation de la nouvelle prorogation d'une année de l'Accord international de 1983 sur le Café tel que prorogé au 31 mars 1994 ou à toute date ultérieure que le Conseil pourra arrêter, ladite Partie Contractante cessera d'être Partie à l'Accord à cette date.

4. Que toute Partie Contractante à l'Accord international de 1983 sur le Café tel que prorogé qui n'a pas fait les notifications d'acceptation prévues dans les paragraphes 2 et 3 de la présente Résolution pourra faire adhésion à l'Accord jusqu'au 31 mars 1994 ou jusqu'à toute date ultérieure que le Conseil pourra arrêter à la condition que, en déposant son instrument d'adhésion, cette Partie Contractante s'engage à remplir toutes les obligations précédemment contractées aux termes de l'Accord, avec effet rétroactif à compter du 1 octobre 1993.

5. Que, si les conditions pour le maintien en vigueur de l'Accord international de 1983 sur le Café tel que prorogé pendant une nouvelle période d'une année n'ont pas été remplies conformément aux dispositions des paragraphes 2 et 3 de la présente Résolution, les gouvernements qui auront notifié l'acceptation ou l'application provisoire de cette nouvelle prorogation se réuniront pour décider :

- a) Si l'Accord restera en vigueur entre-eux et, dans l'affirmative, pour établir les conditions dans lesquelles l'Organisation continuera à fonctionner ; ou
- b) Pour prendre des dispositions en vue de la liquidation de l'Organisation, aux termes du paragraphe 4) de l'Article 68 de l'Accord.

6. De demander au Directeur exécutif de transmettre la présente Résolution au Secrétaire général de l'Organisation des Nations Unies.

## DÉCLARATION FAITE LORS DE L'ACCEPTATION

*JAPON*

[TRADUCTION — TRANSLATION]

Lors de la mise en œuvre des dispositions relatives à la quatrième prorogation de l'Accord international de 1983 sur le café, le Gouvernement japonais appliquera ledit Accord tel que prorogé, conformément aux lois et règlements du Japon.

*Enregistré d'office le 1<sup>er</sup> octobre 1993.*

---

No. 22484. PROTOCOL OF 1978 RELATING TO THE INTERNATIONAL CONVENTION FOR THE PREVENTION OF POLLUTION FROM SHIPS, 1973. CONCLUDED AT LONDON ON 17 FEBRUARY 1978<sup>1</sup>

N° 22484. PROTOCOLE DE 1978 RELATIF À LA CONVENTION INTERNATIONALE DE 1973 POUR LA PRÉVENTION DE LA POLLUTION PAR LES NAVIRES. CONCLU À LONDRES LE 17 FÉVRIER 1978<sup>1</sup>

#### ACCESSIONS

*Instruments deposited with the Secretary-General of the International Maritime Organization on:*

15 December 1992

KENYA

(With effect from 15 March 1993.)

21 December 1992

CUBA

(With effect from 21 March 1993.)

With the following declaration:

#### ADHÉSIONS

*Instruments déposés auprès du Secrétaire général de l'Organisation maritime internationale le :*

15 décembre 1992

KENYA

(Avec effet au 15 mars 1993.)

21 décembre 1992

CUBA

(Avec effet au 21 mars 1993.)

Avec la déclaration suivante :

[SPANISH TEXT — TEXTE ESPAGNOL]

"El Gobierno de la República de Cuba declara, de conformidad con lo establecido en el artículo 14 del Convenio internacional para prevenir la contaminación por los buques, 1973, su no aceptación, por el momento, de los anexos facultativos de dicho Convenio".

[TRANSLATION]<sup>2</sup>

The Government of the Republic of Cuba, in accordance with article 14 of the International Convention for the Prevention of Pollution from Ships, 1973, declares that it does not accept, for the time being, the Optional Annexes to the Convention.

[TRADUCTION]<sup>2</sup>

Conformément à l'article 14 de la Convention internationale de 1973 pour la prévention de la pollution par les navires, le Gouvernement de la République de Cuba déclare qu'il n'accepte pas, pour l'instant, les Annexes facultatives de cette convention.

<sup>1</sup> United Nations, *Treaty Series*, vol. 1340, p. 61 (authentic English and Russian texts), and vol. 1341, p. 3 (authentic French and Spanish texts), and annex A in volumes 1355, 1391, 1406, 1421, 1428, 1456, 1460, 1492, 1515, 1545, 1555, 1589, 1593, 1598, 1606, 1673, 1678, 1681, 1721, 1727 and 1733.

<sup>2</sup> Translation supplied by the International Maritime Organization.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1340, p. 61 (textes authentiques anglais et russe), et vol. 1341, p. 3 (textes authentiques français et espagnol), et annexe A des volumes 1355, 1391, 1406, 1421, 1428, 1456, 1460, 1492, 1515, 1545, 1555, 1589, 1593, 1598, 1606, 1673, 1678, 1681, 1721, 1727 et 1733.

<sup>2</sup> Traduction fournie par l'Organisation maritime internationale.

ACCEPTANCES of Optional Annexes III and V to the above-mentioned International Convention of 1973

*Instruments deposited with the Secretary-General of the International Maritime Organization on:*

15 December 1992

KENYA

(With effect from 15 March 1993.)

*Certified statements were registered by the International Maritime Organization on 4 October 1993.*

ACCEPTATIONS des Annexes facultatives III et V à la Convention internationale susmentionnée de 1973

*Instruments déposés auprès du Secrétaire général de l'Organisation maritime internationale le :*

15 décembre 1992

KENYA

(Avec effet au 15 mars 1993.)

*Les déclarations certifiées ont été enregistrées par l'Organisation maritime internationale le 4 octobre 1993.*

No. 23001. INTERNATIONAL CONVENTION ON STANDARDS OF TRAINING, CERTIFICATION AND WATCHKEEPING FOR SEAFARERS, 1978. CONCLUDED AT LONDON ON 7 JULY 1978<sup>1</sup>

N° 23001. CONVENTION INTERNATIONALE DE 1978 SUR LES NORMES DE FORMATION DES GENS DE MER, DE DÉLIVRANCE DES BREVETS ET DE VEILLE. CONCLUE À LONDRES LE 7 JUILLET 1978<sup>1</sup>

#### ACCESSIONS

*Instruments deposited with the Secretary-General of the International Maritime Organization on:*

15 December 1992

KENYA

(With effect from 15 March 1993.)

11 January 1993

ROMANIA

(With effect from 11 April 1993.)

9 March 1993

MALAWI

(With effect from 9 June 1993.)

*Certified statements were registered by the International Maritime Organization on 4 October 1993.*

#### ADHÉSIONS

*Instruments déposés auprès du Secrétaire général de l'Organisation maritime internationale le :*

15 décembre 1992

KENYA

(Avec effet au 15 mars 1993.)

11 janvier 1993

ROUMANIE

(Avec effet au 11 avril 1993.)

9 mars 1993

MALAWI

(Avec effet au 9 juin 1993.)

*Les déclarations certifiées ont été enregistrées par l'Organisation maritime internationale le 4 octobre 1993.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 1361, p. 2 (authentic Chinese and English texts), and vol. 1362, p. 3 (authentic French, Russian and Spanish texts), and annex A in volumes 1391, 1406, 1428, 1456, 1492, 1515, 1555, 1589, 1598, 1678, 1702 and 1721.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1361, p. 2 (textes authentiques chinois et anglais), et vol. 1362, p. 3 (textes authentiques français, russe et espagnol), et annexe A des volumes 1391, 1406, 1428, 1456, 1492, 1515, 1555, 1589, 1598, 1678, 1702 et 1721.

No. 23489. INTERNATIONAL CONVENTION ON MARITIME SEARCH AND RESCUE, 1979. CONCLUDED AT HAMBURG ON 27 APRIL 1979<sup>1</sup>

N° 23489. CONVENTION INTERNATIONALE DE 1979 SUR LA RECHERCHE ET LE SAUVETAGE MARITIMES. CONCLUE À HAMBOURG LE 27 AVRIL 1979<sup>1</sup>

---

ACCESSIONS

*Instruments deposited with the Secretary-General of the International Maritime Organization on:*

11 February 1993

SPAIN

(With effect from 13 March 1993.)

5 March 1993

UKRAINE

(With effect from 4 April 1993.)

*Certified statements were registered by the International Maritime Organization on 4 October 1993.*

---

ADHÉSIONS

*Instruments déposés auprès du Secrétaire général de l'Organisation maritime internationale le :*

11 février 1993

ESPAGNE

(Avec effet au 13 mars 1993.)

5 mars 1993

UKRAINE

(Avec effet au 4 avril 1993.)

*Les déclarations certifiées ont été enregistrées par l'Organisation maritime internationale le 4 octobre 1993.*

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1405, p. 97, and annex A in volumes 1406, 1428, 1456, 1492, 1515, 1555, 1598, 1678 and 1721.

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1405, p. 97, et annexe A des volumes 1406, 1428, 1456, 1492, 1515, 1555, 1598, 1678 et 1721.

No. 24635. CONVENTION ON LIMITATION OF LIABILITY FOR MARITIME CLAIMS, 1976. CONCLUDED AT LONDON ON 19 NOVEMBER 1976<sup>1</sup>

N° 24635. CONVENTION DE 1976 SUR LA LIMITATION DE LA RESPONSABILITÉ EN MATIÈRE DE CRÉANCES MARITIMES. CONCLUE À LONDRES LE 19 NOVEMBRE 1976<sup>1</sup>

---

#### ACCESSION

*Instrument deposited with the Secretary-General of the International Maritime Organization on:*

2 March 1993

CROATIA

(With effect from 1 June 1993.)

*Certified statement was registered by the International Maritime Organization on 4 October 1993.*

---

#### ADHÉSION

*Instrument déposé auprès du Secrétaire général de l'Organisation maritime internationale le :*

2 mars 1993

CROATIE

(Avec effet au 1<sup>er</sup> juin 1993.)

*La déclaration certifiée a été enregistrée par l'Organisation maritime internationale le 4 octobre 1993.*

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1456, p. 221, and annex A in volumes 1492, 1515, 1555, 1598, 1678 and 1721.

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1456, p. 221, et annexe A des volumes 1492, 1515, 1555, 1598, 1678 et 1721.



No. 24817. ATHENS CONVENTION RELATING TO THE CARRIAGE OF PASSENGERS AND THEIR LUGGAGE BY SEA, 1974. CONCLUDED AT ATHENS ON 13 DECEMBER 1974<sup>1</sup>

Nº 24817. CONVENTION D'ATHÈNES DE 1974 RELATIVE AU TRANSPORT PAR MER DE PASSAGERS ET DE LEURS BAGAGES. CONCLUE À ATHÈNES LE 13 DÉCEMBRE 1974<sup>1</sup>

---

#### ACCESSION

*Instrument deposited with the Secretary-General of the International Maritime Organization on:*

9 March 1993

MALAWI

(With effect from 7 June 1993.)

*Certified statement was registered by the International Maritime Organization on 4 October 1993.*

---

#### ADHÉSION

*Instrument déposé auprès du Secrétaire général de l'Organisation maritime internationale le :*

9 mars 1993

MALAWI

(Avec effet au 7 juin 1993.)

*La déclaration certifiée a été enregistrée par l'Organisation maritime internationale le 4 octobre 1993.*

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1463, No. I-24817, and annex A in volumes 1515, 1545, 1555 and 1678.

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1463, nº I-24817, et annexe A des volumes 1515, 1545, 1555 et 1678.

No. 26369. MONTREAL PROTOCOL ON SUBSTANCES THAT DEplete THE OZONE LAYER. CONCLUDED AT MONTREAL ON 16 SEPTEMBER 1987<sup>1</sup>

N° 26369. PROTOCOLE DE MONTREAL RELATIF À DES SUBSTANCES QUI APPAUVRISSENT LA COUCHE D'OZONE. CONCLU À MONTRÉAL LE 16 SEPTEMBRE 1987<sup>1</sup>

RATIFICATION of the Amendment<sup>2</sup> to the above-mentioned Protocol, adopted at the Second Meeting of the Parties at London on 29 June 1990

*Instrument deposited on:*

5 October 1993

BELGIUM

(With effect from 3 January 1994.)

*Registered ex officio on 5 October 1993.*

RATIFICATION de l'Amendement<sup>2</sup> au Protocole susmentionné, adopté à la deuxième Réunion des Parties à Londres le 29 juin 1990

*Instrument déposé le :*

5 octobre 1993

BELGIQUE

(Avec effet au 3 janvier 1994.)

*Enregistré d'office le 5 octobre 1993.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 1522, No. I-26369, and annex A in volumes 1522, 1523, 1525, 1527, 1530, 1535, 1540, 1541, 1543, 1546, 1547, 1548, 1551, 1552, 1555, 1557, 1562, 1564, 1568, 1570, 1573, 1576, 1578, 1579, 1580, 1583, 1590, 1596, 1598, 1642, 1644, 1650, 1656, 1658, 1667, 1675, 1676, 1678, 1679, 1681, 1684, 1685, 1689, 1691, 1694, 1695, 1696, 1697, 1698, 1699, 1700, 1702, 1705, 1709, 1712, 1714, 1717, 1719, 1720, 1722, 1723, 1724, 1725, 1726, 1727, 1728, 1730, 1732, 1733, 1734 and 1736.

<sup>2</sup> *Ibid.*, vol. 1684, No. A-26369, and annex A in volumes 1689, 1691, 1696, 1697, 1698, 1699, 1700, 1702, 1705, 1709, 1712, 1714, 1717, 1719, 1722, 1724, 1727, 1728, 1730, 1732, 1733 and 1734.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1522, n° I-26369, et annexe A des volumes 1522, 1523, 1525, 1527, 1530, 1535, 1540, 1541, 1543, 1546, 1547, 1548, 1551, 1552, 1555, 1557, 1562, 1564, 1568, 1570, 1573, 1576, 1578, 1579, 1580, 1583, 1590, 1596, 1598, 1642, 1644, 1650, 1656, 1658, 1667, 1675, 1676, 1678, 1679, 1681, 1684, 1685, 1689, 1691, 1694, 1695, 1696, 1697, 1698, 1699, 1700, 1702, 1705, 1709, 1712, 1714, 1717, 1719, 1720, 1722, 1723, 1724, 1725, 1726, 1727, 1728, 1730, 1732, 1733, 1734 et 1736.

<sup>2</sup> *Ibid.*, vol. 1684, n° A-26369, et annexe A des volumes 1689, 1691, 1696, 1697, 1698, 1699, 1700, 1702, 1705, 1709, 1712, 1714, 1717, 1719, 1722, 1724, 1727, 1728, 1730, 1732, 1733 et 1734.

No. 27531. CONVENTION ON THE RIGHTS OF THE CHILD. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 20 NOVEMBER 1989<sup>1</sup>

N° 27531. CONVENTION RELATIVE AUX DROITS DE L'ENFANT. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 20 NOVEMBRE 1989<sup>1</sup>

---

RATIFICATIONS

*Instruments deposited on:*

4 October 1993

MARSHALL ISLANDS

(With effect from 3 November 1993.)

*Registered ex officio on 4 October 1993.*

5 October 1993

ANTIGUA AND BARBUDA

(With effect from 4 November 1993.)

*Registered ex officio on 5 October 1993.*

---



---

RATIFICATIONS

*Instruments déposés les :*

4 octobre 1993

ILES MARSHALL

(Avec effet au 3 novembre 1993.)

*Enregistré d'office le 4 octobre 1993.*

5 octobre 1993

ANTIGUA-ET-BARBUDA

(Avec effet au 4 novembre 1993.)

*Enregistré d'office le 5 octobre 1993.*

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1577, No. I-27531, and annex A in volumes 1578, 1579, 1580, 1582, 1583, 1586, 1587, 1588, 1590, 1591, 1593, 1594, 1598, 1606, 1607, 1637, 1639, 1642, 1643, 1647, 1649, 1650, 1651, 1653, 1655, 1656, 1658, 1664, 1665, 1667, 1668, 1669, 1671, 1672, 1676, 1677, 1678, 1679, 1681, 1684, 1685, 1686, 1690, 1691, 1694, 1698, 1702, 1704, 1712, 1714, 1715, 1719, 1720, 1722, 1724, 1725, 1726, 1727, 1730, 1732 and 1733.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1577, n° I-27531, et annexe A des volumes 1578, 1579, 1580, 1582, 1583, 1586, 1587, 1588, 1590, 1591, 1593, 1594, 1598, 1606, 1607, 1637, 1639, 1642, 1643, 1647, 1649, 1650, 1651, 1653, 1655, 1656, 1658, 1664, 1665, 1667, 1668, 1669, 1671, 1672, 1676, 1677, 1678, 1679, 1681, 1684, 1685, 1686, 1690, 1691, 1694, 1698, 1702, 1704, 1712, 1714, 1715, 1719, 1720, 1722, 1724, 1725, 1726, 1727, 1730, 1732 et 1733.

